

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE.

**(Under Section 18(1) read with Section 14 and 15 of the National
Green Tribunal Act, 2010)**

(ORIGINAL APPLICATION NO. 96 OF 2022)

In the Matter of

Sachin Mahdavrao Sonawane

.....Appellant

Versus

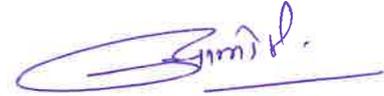
J. M. Mhatre Infra Pvt. Ltd. And 4 Others

.....Respondents.

INDEX

Sr No.	Particulars Page	Page No
1	INDEX	77 - 78
2	Reply in Written Statement on behalf of Respondent No. 1.	79 - 93
3	Affidavit and Verification.	94 - 95
4	Annexure "R-1" True and correct copy of Government Resolution of State of Maharashtra in respect of Conservation Treatment for soil/murum/stone etc. Dt. 29-11-2017 (Translated copy attached Marathi to English)	96 - 110
5	Annexure "R-2" True and correct copy of letter issued by Project Director of National Highways Authority of India to The Mining Officer, District Dhule in respect of permission for extraction of Murum from Nakane Percolation Tank.	111

6	Annexure "R-3" True and correct copy of letter issued by Dhule Irrigation Department to Upper District Collector, Minor Mineral Branch, Dhule in respect of grant Provisional License for mining or transportation.	112 - 117
7	Annexure "R-4" True and correct copy of Letter issued by Irrigation Department to Respondent No. 1 in respect of Directions.	118 - 120
8	Annexure "R-5" True and correct copy of Permit issued by Upper Tehsil Office to Respondent No. 1 in respect of Mining and Transportation.	121 - 295
9	Annexure "R-6" True and correct copy of Letter issued by Upper Tehsil Office to Upper Collector in respect of transportation.	296 - 299



Respondent No.1

THROUGH



(MR. SUDHIRCHANDRA P. PATIL)
ADV. FOR THE RESPONDENT No.1
Office No. 111, 1st Flr, Parmar Trade Centre,
Sadhu Vaswani Chowk, Camp Pune-411001
Phone: 7350541905 / 9284938574
E-Mail. -sudhirpatil285@gmail.com

Filed on: 20.12.2022

Place: Pune. Maharashtra

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE.**

**(Under Section 18(1) read with Section 14 and 15 of the National
Green Tribunal Act, 2010)**

(ORIGINAL APPLICATION NO. 96 OF 2022)

In the Matter of

Sachin Mahdavrao SonawaneAppellant
Versus

J. M. Mhatre Infra Pvt. Ltd. And 4 OthersRespondents.

**REPLY AFFIDAVIT
ON BEHALF OF RESPONDENT NO. 1.**

MOST RESPECTFULLY SHOWETH:

The Respondent No.1 is filing the present reply on the basis of the documents served upon. The present reply is being filed only to oppose the grant of any interim relief to the Applicant and the Respondent No.1 reserves its right to file a detailed response as and when necessary.

That the present reply is being filed through Mr. Jaydeep Shrikrishna Bhosale, Sr. Highway Engineer, J.M. Mhatre Infra Pvt. Ltd. i.e. Respondent No. 1, who is authorized and competent to file the same on behalf of answering Respondent No. 1.

PRELIMINARY OBJECTIONS.

- A. That the Applicant has no Cause of Action to file the Present Application under the provisions of National Green Tribunal Act, 2010, because the answering Respondent No. 1 has duly complied with the norms and rules for mining procedures will following Rules given under Environment Protection Act, 1986 and various directions given below various permissions issued by Government Authorities.
- B. That the Rule of Law says that one who comes to Court must come with Clean Hands, the same Rule has not been followed in the Present Matter.
- C. That the present Application is also liable to be dismissed on the grounds that the Applicant has concealed the material fact from this Hon'ble Tribunal, that prior to filling of the present Application before this Hon'ble Tribunal, The Applicant should have verified all circumstances in respect of cause of action mentioned in this Application. Respondent No.1 done their task for one of the Authority of Central Government and with the help of obtaining all documentary sanctions, permissions, license of various Authorities of Government of Maharashtra. Authority of Central Government i.e. National Highway Authority of India as well as State and District Government Authorities observed every movement of task of Respondent No. 1, then as per Application filed by Applicant, how Applicant alleged that Respondent No. 1 done illegal Activities and which were without permissions.

PARAWISE REPLY

1. That para-1 and para-2 of the Application under the head of “*Brief Facts of the Case*” needs no reply.

 2. That para-3 of the Application, it is ‘**Admitted**’ that the Tehsildar of Dhule on 03rd of January 2022 passed an order and granted Temporary permissions of excavating 500 brass of minor minerals from said Nakane Lake. But further contentions mentioned in the said para Respondent No. 1 is totally ‘**Denied**’ and the Applicant has leveled the baseless and false allegations against the answering Respondent No. 1. It is submitted that as per allegations made by Applicant in this para i.e. Respondent No.1 is excavating uncontrolled and huge quantity of sludge from Nakane Lake and premises, and they are trying to decide with the help of laid down the logic that there where presence of number of JCB and Dumper Trucks. According to this there is no single Documentary Evidence produced by Applicant, which shows that answering Respondent No.1 excavating uncontrolled and huge quantity of sludge from Nakane Lake and premises.
- D. That para-4 of the Application is totally ‘**Denied**’ by answering Respondent No.1. There is nothing any resolution passed by Government on dated 19th of November 2017 in respect of subject mentioned in this para-4. Government of Maharashtra published Resolution on dated 29th of November

2017 for the very beneficial for Environment i.e. increasing level of Water in the Earth and something used as per principle “*sustainable from waste*” regarding the combination of water conservation treatment for the soil / murum / stone required for the Highway Development Program being implemented by the Ministry of Road Transport and Highways of the Central Government. Applicant alleged that answering Respondent No.1 and Respondent No. 5 is being misused this Government Resolution without providing any documentary Evidence before this Hon’ble Tribunal. Respondent No. 1 and Respondent No. 5 very well applied the principle of “*sustainable from waste*”, so that save the money power, man power as well as Environment. **A copy of Government Resolutions dated 29.11.2017 annexed herewith and marked as Annexure R-1.**

3. That para-5 is also related to Government Resolution published dated 29th November 2017, this whole para in the Application is again totally ‘**Denied**’ by the answering Respondent No.1. The main functions of Irrigation Departments that

I) to prepare Master Plans for development of the different water sources i.e. River, Lake, Dam, etc., for the optimum utilization of land and water resources.

II) Operation, Maintenance, Improvements, Rehabilitation and Water Management for medium and Major Gravity, Drainage and Lift Irrigation Projects.

III) *Research in Hydraulics, Hydrology, Soil Mechanics, Engineering Geology, Geographic Information System, Engineering Materials and Land Use as applied to Water Resources Development Project.*

IV) *Construction of Drainage, flood protection and salt water exclusion projects for the protection of cultivable land to enable the cultivation of such lands with rainfall for food crop production with minimized risk.*

V) *Study and implement the strategic guidelines, policy programs, legal framework, provisions and regulations on the establishments, managements and development of watersheds in order to promote and support the National Agricultural production based on the directives and general policy framework of the Party and Government.*

VI) *Research and apply appropriate science and technology to ensure the availability of water for agriculture-forestry production throughout the year while protecting the environment.*

VII) *Elaborate the strategic guidelines, policy programs and policies of the Party Central Committee and the Government into the action plans and projects, detail provisions and laws governing irrigation drainage, flood protection development activities throughout the country. Etc.....*

These above mentioned some functions, duties, guidelines of Irrigation Department. The main ‘subject place’ of this Application is “Nakane Lake”. Nakane Lake is situated

at Gat No. 62/2 and as per records of Land Record Office, Dhule the Ownership Right of this situated place i. e. Gat No. 62/2 is with “Irrigation Department”, Dhule. Nakane lake is one the Water Source of entire Dhule District and under fully control of Irrigation Department. Irrigation Department is also one of the main functioning Authority of Government. And if any one Government Authority can obtain correspondence with another Authority of same Government. As per concern Government Resolution dated 29th of November 2017 is in respect of development of National Highway, and according to accepting principle “*something sustainable from waste*”, removing sludge from the Nakane Lake, Sludge is important for the National Highway Project, and removing sludge from the Nakane Lake. Then How, Applicant said that the order granting permission for removing sludge from the Nakane Lake becomes **ab initio illegal**.

4. That para-6 of the Application, it is very well ‘**Admitted**’ that the main purpose of Government is that to increasing the water storage capacity at Nakane Lake by removing sludge. But further contentions mentioned in the said para Respondent No.1 is totally ‘**Denied**’ and the Applicant has leveled the baseless and false allegations against the all answering Respondents. As per concern answering Respondent No. 1, ‘*taking undue advantage of the said order*’ nothing any documentary evidence produce by Applicant which satisfied to this Hon’ble Tribunal and clear that how Respondent No.1 taking undue advantage of the said order.

Application alleged not only Respondent No. 1 but also make allegations on Respondent No. 2 to 5, which are one of the best authorities of Government, which are doing development and save the Environment. And how they are constantly neglect their duties, if these above authorities neglect their duties, they are not providing any sanctions, permits, license to this development project.

E. That para-7 of the Application, answering Respondent No. 1 is totally '**Denied**'. Applicant try to show and satisfied this Hon'ble Tribunal that answering Respondent No. 1 and Respondent No.5 illegally Removed and Transport Murum with the help of Google Earth Images. In respect of this kind of images how clear the circumstantial facts and show that Respondent No.1 done their business will all illegal Activities. As concern Transporting of Murum for the development of National Highway Project, Permit issued by Upper Tehsil Office to Respondent No.1 in respect of Mining and Transportation. And Respondent No. 1 very obediently follow the terms and conditions which given in the Permit.

5. That para-8 of the Application, answering Respondent No. 1 is totally '**Denied**'. As concern the point of 'Royalty' and as concern the only Respondent No. 1 paid Royalty in the nature of 'fee' to the Government various time and which is Legal. As per provision of the *Mumbai Minor Mineral Act, 1957* and *Maharashtra Land Revenue Act, 1966* On dated 1st of August 2022 Royalty fee for the Murum is Rs. 600/- per

Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and Application Fee is Rs. 500/- as well as the Rent of the Space is Rs. 100/- i.e. in total amount of Rs.3,30,600/- has been paid through Grass Challan. This is one of the example of Royalty Fee which is paid to Government with the help of Legal Process. Then Applicant should seriously think about this by way of misguide to Hon'ble Tribunal to make allegations on Respondents in respect of Royalty on the answering Respondent No. 1 together all other Respondents which are Government Authorities. Then how Applicant said that Respondent committed Crime. Detail information given below in the Chart.

Sr. No.	Permit No.	Issue Date	Deposited Amount
1	No./Mi.Min/Permit/Off. 331/2021	26.11.2021	3,68,860/-
2	No./Mi.Min/Permit/Off. 355/2021	13.12.2021	3,68,860/-
3	No./Mi.Min/Permit/Off. 370/2021	03.01.2022	3,68,860/-
4	No./Mi.Min/Permit/Off. 43/2022	24.02.2022	3,68,860/-
5	No./Mi.Min/Permit/Off. 58/2022	10.03.2022	3,68,860/-
6	No./Mi.Min/Permit/Off. 60/2022	24.03.2022	3,68,860/-

7	No./Mi.Min/Permit/Off. 76/2022	05.04.2022	3,68,860/-
8	No./Mi.Min/Permit/Off. 82/2022	13.04.2022	3,68,860/-
9	No./Mi.Min/Permit/Off. 88/2022	27.04.2022	3,68,860/-
10	No./Mi.Min/Permit/Off. 92/2022	09.05.2022	3,68,860/-
11	No./Mi.Min/Permit/Off. 100/2022	20.05.2022	3,68,860/-
12	No./Mi.Min/Permit/Off. 108/2022	27.05.2022	3,68,860/-
13	No./Mi.Min/Permit/Off. 111/2022	01.06.2022	3,68,860/-
14	No./Mi.Min/Permit/Off. 113/2022	10.06.2022	3,68,860/-
15	No./Mi.Min/Permit/Off. 126/2022	21.07.2022	3,68,860/-
16	No./Mi.Min/Permit/Off. 933/2022	02.08.2022	3,68,860/-
Total Amount:-			59,01,760/-

6. That, again Applicant has made an allegation in respect of Government Resolution published on Dated 29th of November 2017 in para-9 & 10. The contention of the Applicant is that “it is binding on the Respondent No. 1 to do

excavation within the demarcated area only”. It is ‘**Admitted**’ by answering Respondent No. 1. But as usual answering Respondent No. 1 totally ‘**Denied**’ that if any excavation done outside the demarcated area, the authorities are eligible for imposing fine on Respondent No. 1. This denial in respect of Respondent No. 1 acquainted this fact and assured to this Hon’ble Tribunal excavation not done outside the demarcated area not in past and not in Future.

7. That para-11 of this Application, answering Respondent No.1 totally ‘**Admitted**’ and agreed that various migrated birds and people in Dhule City come to this area for research on birds, and it should be maintained forever. One of the point contended that the period of Migration of Birds is so short in this area and the answering Respondent No. 1 with all Respondents i.e. Government Authorities always take care about not to destroyed biodiversity but upside down all Respondent always tried to Reform the Biodiversity and due to this project we assured that nothing any harm reached to Migrated Birds.

8. That para-12 of this Application, answering Respondent No. 1 totally ‘**Denied**’ the objections raised by Applicant before SDO, Dhule.

9. That para-13 & 14 of this Application, answering Respondent No. 1 totally ‘**Denied**’ the colourful allegations are concern with Respondent No. 3 and Respondent No. 4. But

still therefore answering Respondent No.1 have fully knowledge in respect of Reformation of Birds.

10. That para-15 of this Application, answering Respondent No. 1 totally '**Denied**' All major Highway Projects costing more than 5 Crore require Clearance by the MOE&F, such a clearance is given subject to the implementation of stipulated safeguards and conditions. Every fresh grant of mining lease in respect of Major Minerals with a mining lease area exceeding 5.0 Hectares of Land and for their extensions and modernization has to obtain site Clearance and Environmental Clearance from the MOE&F. But in this case as per lease deed made between Respondent No. 1 and Respondent No. 2, as per concern mining this is Minor Mineral Not Major Minerals with a mining lease area and not exceeding 5.0 Hectares of Land. As well as this is a temporary contract between Respondent No. 1 and Respondent No. 5. So far as chart given below para-7 of this reply clearly shows that every time Government Authorities provides Permits and Transportation Licence for the very short period of 10 to 20 days only as per their requirements. And as per amended EIA Notification exempted for obtaining Environment Clearance Certificate from National Highway Project. Hence Environment Clearance Certificate, Pre-Feasibility Report not required as per this concerned. The Applicant has not challenged a single temporary permit received by the Respondent No.1. The Respondent No.1 thus applied under the provisions of

Maharashtra Minor Mineral Rules, 2013 seeking permission for excavating the minor minerals under Rule 59.

11. That para-16 of this Application, answering Respondent No. 1 totally '**Denied**'. The answering Respondent No. 1 follow all Rules and Regulations laid down by MPCB guidelines. All Permits, grants, licence, etc. are the most valuable evidence, which shows that Respondent No. 1 follow all Rules and Regulation of every Law. As per concern Directives issued by Hon'ble Supreme Court of India answering Respondent No. 1 with all Respondents i.e. Government Authorities follow it properly.

12. That for the reasons mentioned above and those to be urged at the time of arguments, it is submitted that the Applicant is not entitled to any of the grounds of relief claimed by the Applicant in para-1 to para-16 of this Application.

13. That para of Limitation is legal and need no reply.

14. Documents Submitted which relied by Respondent witch given below

1	Annexure "R-1" True and correct copy of Government Resolution of State of Maharashtra in respect of Conservation Treatment.
2	Annexure "R-2" True and correct copy of letter issued by Project Director of National Highways Authority of India to The Mining Officer, District Dhule in respect of permission for extraction of Murum from Nakane Percolation Tank.

3	Annexure “R-3” True and correct copy of letter issued by Dhule Irrigation Department to Upper District Collector, Minor Mineral Branch, Dhule in respect of grant Provisional License for mining or transportation.
4	Annexure “R-4” True and correct copy of Letter issued by Irrigation Department to Respondent No. 1 in respect of Directions.
5	Annexure “R-5” True and correct copy of all Permits issued by Upper Tehsil Office to Respondent No. 1 in respect of Mining and Transportation.
6	Annexure “R-6”(colly) True and correct copy of Letter issued by Upper Tehsil Office to Upper Collector in respect of transportation.

REPLY TO INTERIM PRAYER WITH COUNTER PRAYER.

That On dated 10th of November 2022, this Hon’ble Tribunal passed an order below this Application and constitute a Joint Committee comprising of Three members as District Collector, District Mining Officer and Chief Conservator of Forests, Dhule. And issue directions to this constituted Committee to file Report relating to mentioned allegations in this Application. On dated 02nd of December 2022 this constituted Committee submit an Interim Report against the order passed by this Hon’ble Tribunal.

That, as per interim report of the constituted Committee present factual position of this project temporarily stopped due to Nakane Lack is filled with water to its full capacity due to heavy rains and water entered in surroundings areas near the Lake, so

excavations are not possible on the surface of the lake or demarcated area.

In view of the above submissions and those to be urged at the time of arguments, the applicant is not entitled to any kind of interim relief sought by him in the Interim Prayer of this Application. As such it is therefore prayed that the Present Interim Prayer is misconceived, devoid of any merits, not based on true facts and it is false and frivolous, the same be **REJECTED**.

REPLY TO FINAL PRAYER WITH COUNTER PRAYER.

That Hon'ble Supreme Court says that and Government Policy also clear that '*no one stand the way on development projects by any way*'. Answering Respondents not done any illegal activities, ready to all related and available documents to produce before this Hon'ble Tribunal when require, nothing any damages happened in this subject place, etc. In view of the above whole submissions and those to be urged at the time of arguments, the Applicant is not entitled to any kind of relief sought by him in the Final Prayer of this Application. As such it is therefore prayed that the Present Final Prayer is misconceived, devoid of any merits, not based on true facts and it is false and frivolous, the same liable to be **DISMISSED** with exemplary costs.

AND FOR THIS ACT OF KINDNESS, THE RESPONDENT NO. 1
AS IS DUTY BOUND, SHALL EVER PRAY



Respondent No.1

THROUGH



(MR. SUDHIRCHANDRA P. PATIL)

ADV. FOR THE RESPONDENT No. 1

Office No. 111, 1st Flr, Parmar Trade Centre,
Sadhu Vaswani Chowk, Camp Pune-411001

Mail. -sudhirpatil285@gmail.com

Filed on: 20.12.2022

Place: Pune. Maharashtra

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**
ORIGINAL APPLICATION No.96 of 2022(WZB)

IN THE MATTER OF:

Sachin MADHAVRAO SONAWANE

...APPLICANT

VERSUS

J.M.MHATRE INFRA.PVT.LTD & ORS.

...RESPONDENTS

AFFIDAVIT



I, Jaydeep S. Bhosale S/o S.Bhosale aged about 37 years, the Authorized Representative of Respondent No.1 Company having its registered office at Market Yard, Plot No.492, Sahakar Nagar, Panvel-410206. do hereby state affirmation as under:

- 1) That, I am the authorized representative of the Respondent No.1 Company above mentioned and am authorized to swear this affidavit vide Authority letter dated 13.12.2022 issued in my favour and as such I am acquainted and well conversant with the facts and circumstances of the this case and competent to swear this affidavit.
- 2) That I have read and understood the accompanying Reply Affidavit in Original Application which has been drafted on my instructions. I say that the facts stated therein are true to my knowledge.
- 3) That the Annexures A1 to A are true and correct copies of their respective originals.



Jaydeep S. Bhosale
Jaydeep. S. Bhosale
RESPONDENT NO.1

VERIFICATION:

Verified that the contents of para 1 to 3 of my above affidavit are true to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Jaydeep S. Bhosale
Jaydeep. S. Bhosale
RESPONDENT NO.1

Place:- PUNE

Date:- 20/12/22



NOTED & REGISTERED AT
SERIAL NUMBER 29407022

20 DEC 2022



BEFORE ME
Mahendra Parbati Kamble
MAHENDRA PARBATI KAMBLE
NOTARY, GOVT. OF INDIA
PUNE CITY (MAHARASHTRA)
REGD. No.10369

केंद्र शासनाच्या रस्ते वाहतूक व महामार्ग मंत्रालयामार्फत राबविण्यात येत असलेल्या महामार्ग विकास कार्यक्रमासाठी आवश्यक असलेली माती/मुरुम/दगड या करीता जलसंधारणाच्या उपचारांची सांगड घालण्याबाबत...

महाराष्ट्र शासन

मृद व जलसंधारण विभाग

शासन निर्णय क्रमांक: संकीर्ण- २०१६/ प्र.क्र.२२७/ जल-१

मंत्रालय, मुंबई ४०००३२.

दिनांक : २९ नोव्हेंबर, २०१७

संदर्भ :- १) केंद्र शासनाच्या रस्ते व वाहतूक महामार्ग मंत्रालयाचे पत्र दिनांक २७ एप्रिल, २०१६.

२) केंद्र शासनाच्या रस्ते व वाहतूक महामार्ग मंत्रालयाचे पत्र क्र. RW/NH-३४०६६/०९/ २०१७-S&R (B) दिनांक ३१ ऑगस्ट, २०१७.

प्रस्तावना :-

केंद्र शासनाच्या रस्ते वाहतूक व महामार्ग मंत्रालयामार्फत संपूर्ण देशात महामार्ग विकासाचा कार्यक्रम राबविण्यात येत असून त्याकरीता भरावासाठी मोठ्या प्रमाणात मातीची/मुरुम/दगड आवश्यकता निर्माण होत आहे. याकरीता सातत्याने निर्माण होणारी माती/मुरुम/दगड याची गरज भागविण्यासाठी सध्या संबंधीत ठेकेदार शेतकऱ्यांकडून अथवा राज्य शासनाच्या गौण खनिज नियमामध्ये असलेल्या तरतूदीचा अवलंब करून माती/मुरुम/दगड उपलब्ध करीत आहेत. सबब शासनाकडून होत असलेल्या जलसंधारणाच्या कामांची सांगड घालून सदरची माती/मुरुम/दगड उपलब्ध होऊ शकेल किंवा कसे याची शक्यता पडताळून संबंधितांना तसे निर्देश देण्याबाबत केंद्र शासनाकडून संदर्भाधीन पत्रान्वये सूचित करण्यात आले आहे. तसेच यानुसार कार्यवाही करण्याबाबत देखिल केंद्र शासनाच्या दिनांक ३१ ऑगस्ट, २०१७ च्या पत्रान्वये सूचना प्राप्त झालेल्या आहेत. देशातील बऱ्याच भागांमध्ये टंचाई परिस्थिती निर्माण झाली असल्याने बंधारे, शेततळे यासारखे जलसंधारणाचे उपचार देशभरात घेण्यात येत आहेत. यास्तव मातीची उपलब्धता या बाबीची जलसंधारणाच्या उपचारांशी सांगड घालणे सहज शक्य असल्याने निदर्शनास आलेले आहे.

शासन निर्णय:-

पाणी टंचाई परिस्थितीवर कायम स्वरुपी उपाययोजना करण्यासाठी राज्यात सन २०१५-१६ पासून जलयुक्त शिवार अभियान हा महत्वाकांक्षी कार्यक्रम राबविण्यात येत आहे. या कार्यक्रमांतर्गत दरवर्षी ५००० गावांची निवड टंचाईमुक्त करण्यासाठी करण्यात येत असून, या गावांमध्ये मोठ्या प्रमाणात जलसंधारणाचे/मृदसंधारणाचे उपचार करण्यात येत आहेत. तसेच नाला खोलीकरण/रुंदीकरण, नाल्यातील गाळ काढणे यांचे देखिल काम मोठ्या प्रमाणात हाती घेण्यात आले आहे. त्याचप्रमाणे २०१५-१६ पासून राज्यात “मागेल त्याला शेततळे” हा कार्यक्रम देखिल मोठ्या प्रमाणात राबविण्यात येत आहे. ही सर्व कामे शासनाकडून उपलब्ध करून देण्यात येत असलेल्या

निधीमधून करण्यात येत आहेत. हे सर्व उपचार राबविताना संबंधित शेतकरी किंवा पंचायत राज संस्था तसेच अन्य संबंधित प्राधिकारी यांच्या अखत्यारीतील या कामांची (शेततळे नव्याने खोदणे किंवा त्यातील गाळ काढणे, नाला खोलीकरण/रुंदीकरण, नाल्यातील/साठवण तलावातील/पाझर तलावातील गाळ काढणे इत्यादी जलसंधारणाची कामे) केंद्र शासनाच्या रस्ते वाहतुक व महामार्ग मंत्रालयाच्या दिनांक ३१ ऑगस्ट, २०१७ रोजीच्या पत्रातील सुचनांनुसार महामार्ग विकास कार्यक्रमाशी सांगड घालण्याच्या प्रस्तावास शासनाची मान्यता देण्यात येत आहे. यासाठी खालील कार्यपद्धतीचा अवलंब करण्यात यावा व त्यानुसार अंमलबजावणी करण्यात यावी.

(१) संबंधित जिल्ह्यामध्ये हाती घेण्यात येणाऱ्या नवीन शेततळी खोदणे किंवा त्यातील गाळ काढणे, नाला खोलीकरण/रुंदीकरण करणे, नाल्यातील/साठवण तलाव/पाझर तलावातील गाळ काढणे इत्यादी जलसंधारण कामांबाबत संबंधित विभागाकडून सर्वेक्षण करून, प्रकरणनिहाय उत्खननाची खोली व उत्खननाचे परिमाण निश्चित करावे व त्यासंबंधीची गाव/गट नंबर निहाय यादी जिल्हाधिकारी कार्यालयात उपलब्ध ठेवावी.

(२) राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग यांच्याशी संबंधित कार्यकारी अभियंता यांनी महामार्ग विकासाचे काम करणाऱ्या ठेकेदारांशी विचारविनिमय करून जिल्हाधिकारी कार्यालयातील यादीमधून महामार्ग प्रकल्पस्थळाच्या जवळ अथवा त्याला किफायतशीर असेल, अशा जलसंधारण कामाच्या स्थळांची निवड करावी व सदरचे काम विनामुल्य करून उत्खनन करण्यात येणाऱ्या गौण खनिजाच्या परिमाणासह प्रस्ताव संबंधित जिल्हाधिकारी यांचेकडे सादर करावा. तसेच जिल्हाधिकारी यांनी प्राधिकरणाने निवडलेल्या स्थळांच्या संदर्भात ग्रामपंचायत पातळीवर आवश्यक असलेले सहकार्य करावे. तसेच त्यांना आवश्यक असलेल्या परवानग्या मंजूर कराव्यात व त्यांचा संबंधित पंचायतींबरोबर योग्य प्रकारे समन्वय साधण्याबाबत कार्यवाही करावी.

(३) राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग यांचेकडून प्रस्ताव प्राप्त झाल्यानंतर जिल्हाधिकारी यांनी वरीलप्रमाणे निवड केलेल्या जलसंधारण कामाच्या स्थळांमधून निश्चित केलेल्या खोलीपर्यंत उत्खनन करण्याची व निश्चित परिमाणा एवढीच माती/गाळ/मुरुम/दगड काढण्याची परवानगी राष्ट्रीय महामार्ग प्राधिकरणास द्यावी. सदर प्रक्रियेमध्ये उत्खनन करताना वाळू उपलब्ध झाल्यास वाळूचे उत्खनन करता येणार नाही, असे स्पष्ट करण्यात यावे.

(४) जिल्हाधिकारी यांच्याकडून प्राप्त होणाऱ्या परवानगी आदेशानुसार जलसंधारण कामाशी संबंधित अंमलबजावणी यंत्रणेने संबंधित शेतकरी तसेच राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग यांच्यासोबत सामंजस्य करार करावा व सर्व संबंधितांचा योग्य प्रकारे समन्वय साधण्याबाबत कार्यवाही करावी.

(५) राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग यांच्या सोबतच्या सामंजस्य करारामध्ये प्रामुख्याने,

नवीन शेततळी खोदणे किंवा अस्तित्वातील शेततळ्यामधील गाळ काढणे, नाला खोलीकरण /रुंदीकरण करणे, नाल्यातील/साठवण तलाव/पाझर तलावातील गाळ काढणे इत्यादी जलसंधारणाच्या कामांबाबत परवानगी दिलेले काम पूर्ण करण्याची जबाबदारी संबंधित यंत्रणेची राहिल. सदर जलसंधारणाचे काम संबंधित राष्ट्रीय महामार्गाचे काम करणारा ठेकेदार स्वखर्चाने करेल व खोदकामातून निघणाऱ्या गौण खनिजाची (माती, मुरुम, दगड याची) वाहतूक महामार्ग प्रकल्पस्थळापर्यंत संपूर्णतः त्याच्या स्वखर्चाने करेल. सदर गौण खनिजाचा (माती, मुरुम, दगड याचा) वापर त्यांना मंजूर केलेल्या महामार्गाच्या कामासाठीच करण्यात येईल व अशा गौण खनिजाची विक्री किंवा वापर इतर कोणत्याही प्रयोजनासाठी करता येणार नाही. खोदकामाच्या ठिकाणापासून प्रकल्प स्थळापर्यंत पोहोच रस्ता उपलब्ध नसल्यास असा पोहोच रस्ता तयार करण्याची जबाबदारी ठेकेदाराची राहिल, खोदकामाबाबत तसेच वाहतूकीबाबत शासनाच्या प्रचलित नियमांचे अनुपालन करण्यात येईल, अशा अटीचा अंतर्भाव करण्यात यावा.

(६) जलांधारण कामाबाबतची कार्यान्वयन यंत्रणा व क्षेत्रीय महसूल कर्मचाऱ्यांच्या उपस्थितीत सदर जागेची मोजणी करून सीमांकन करण्यात यावे. सीमांकन केलेल्या क्षेत्रामध्येच ठेकेदाराने उत्खनन करणे बंधनकारक राहिल. सीमांकन केलेल्या क्षेत्राबाहेर उत्खनन केल्यास ठेकेदार दंडात्मक कारवाईस पात्र राहिल.

(७) सदर गौण खनिज राष्ट्रीय महामार्गाच्या कामासाठी विनामुल्य देण्यात येणार असल्याने, या गौण खनिजाची वाहतूक करण्यासाठी महसूल विभागाकडील वाहतूक परवान्याची आवश्यकता नसेल. तथापि या गौण खनिजाची वाहतूक उक्त रस्त्याच्या कामासाठी होत असल्याची पडताळणी करण्याच्या दृष्टीने याकरिता वाहतूक परवाने संबंधित कार्यान्वित यंत्रणा म्हणजेच राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग निर्गमित करेल. अशा वाहतूक परवान्यामध्ये गौण खनिज उत्खननाचे ठिकाण, गौण खनिजाचा वापर करण्यात येणारे ठिकाण (राष्ट्रीय महामार्गाचे किलोमीटर क्रमांक (chainage), संबंधित ठेकेदाराचे नाव, वाहतूक करण्यात येणाऱ्या गौण खनिजाचे नाव, परिमाण, दिनांक व वेळ या बाबींचा समावेश करण्यात यावा. गौण खनिजाची वाहतूक करताना मूळ वाहतूक परवाना वाहनांसोबत ठेवण्यात यावा व वापराच्या ठिकाणी गौण खनिज उतरून घेतल्यानंतर सदर वाहतूक परवाना संबंधित कार्यकारी अभियंता यांनी ताब्यात घेऊन रद्द करावा. कार्यान्वयन यंत्रणेने निर्गमित केलेले परवाने जिल्हाधिकारी कार्यालयात जमा करण्यात यावीत.

(८) जलसंधारणाची कामे पूर्ण झाल्यानंतर संबंधित महसूल यंत्रणेने राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग प्रतिनिधी, संबंधित शेतकरी, अंमलबजावणी यंत्रणेचे प्रतिनिधी यांच्या समक्ष खोदकामाची मोजणी करण्यात यावी. यामध्ये मंजूर खोलीपेक्षा जास्त खोल व मंजूरीपेक्षा जास्त खोदकाम झाल्याचे आढळून आल्यास, ठेकेदाराची ही कृती राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग यांच्याशी संबंधित क्षेत्रीय अभियंत्यांच्या निदर्शनास लेखी आणून, जास्तीच्या गौण खनिज उत्खननापोटी

/वापरापोटी वाढीव स्वामित्वधनाची रक्कम ३० दिवसाच्या आत शासनजमा करण्याबाबत संबंधित ठेकेदारास अविलंब कळविण्यात यावे. संबंधित ठेकेदाराने ३० दिवसाच्या आत गौण खनिजाच्या वाढीव उत्खनानापोटी/वापरापोटी स्वामित्वधनाची रक्कम शासनजमा केल्यास एक विशेष बाब म्हणून त्यांच्याविरुद्ध महाराष्ट्र जमीन महसूल संहिता, १९६६ मधील कलम ४८ (७) नुसार दंडात्मक कारवाई करण्यात येऊ नये. मात्र, संबंधित ठेकेदाराने ३० दिवसाच्या आत गौण खनिजाच्या वाढीव उत्खनानापोटी/वापरापोटी स्वामित्वधनाची रक्कम शासनजमा न केल्यास संबंधित ठेकेदार नियमानुसार व शासनाच्या धोरणाप्रमाणे दंडात्मक कारवाईस पात्र राहिल.

(९) जलसंधारणाच्या कामामधून महामार्गाच्या कामासाठी किती गौण खनिजाचा वापर करण्यात आला आहे, याबाबतचे उपयोगिता प्रमाणपत्र राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग यांच्या संबंधित कार्यकारी अभियंत्याकडून घेण्यात यावे.

(१०) या शासन निर्णयानुसार विहित करण्यात आलेली कार्यपध्दती नागपूर-मुंबई समृद्धी महामार्गाच्या कामाकरिता देखिल लागू करण्यात यावी.

२. या शासन निर्णयानुसार निर्गमित केलेल्या सूचनांनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग यांच्याकडील राष्ट्रीय महामार्ग नागपूर-मुंबई समृद्धी महामार्गची कामे करण्याबाबत पुढील कार्यवाही करण्यात यावी.

३. हा शासन निर्णय महसूल व वन विभागाचा अनौपचारिक संदर्भ क्र.१९-ख दि.३/०१/२०१७,नियोजन विभागाचा अनौपचारिक संदर्भ क्र.१२४/१४३४,दिनांक २०/०५/२०१७ व वित्त विभागाचा अनौपचारिक संदर्भ क्र.३१८/२०१७/व्यय-१५ दि. २२/०६/२०१७ अन्वये त्या विभागांच्या सहमतीने निर्गमित करण्यात येत आहे.

४. सदर शासन निर्णय महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संकेतांक २०१७१३०११२९५६४०२६ असा आहे. हा आदेश डिजीटल स्वाक्षरी करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

**Eknath Rajaram
Dawale**

Digitally signed by Eknath Rajaram Dawale.
DN: cn=N, o=Government Of Maharashtra, ou=Rural
Development And Water Conservation Department,
postalCode=400032, st=Maharashtra,
2.5.4.20=499dd4d91587fef1e20a2ee9e560dd0777e49ff6c
fc838f362fdbb58c58e7b, cn=Eknath Rajaram Dawale
Date: 2017.11.30 11:33:11 +05'30'

(एकनाथ डवले)

सचिव, महाराष्ट्र शासन

प्रति,

- १) मा. राज्यपालांचे सचिव, राजभवन, मलबार हिल, मुंबई
- २) मा. मुख्यमंत्री यांचे प्रधान सचिव, मंत्रालय, मुंबई.

- ३) मा. मंत्री, (महसूल) यांचे विशेष कार्यकारी अधिकारी, मंत्रालय, मुंबई.
- ४) मा. मंत्री, (मृद व जलसंधारण) यांचे खाजगी सचिव, मंत्रालय, मुंबई.
- ५) मा. राज्यमंत्री, (महसूल) यांचे खाजगी सचिव, मंत्रालय, मुंबई.
- ६) मा. राज्यमंत्री, (जलसंपदा/जलसंधारण) यांचे खाजगी सचिव, मंत्रालय, मुंबई.
- ७) सर्व मा. मंत्री/मा. राज्यमंत्री यांचे खाजगी सचिव, मंत्रालय, मुंबई.
- ८) मा. विरोधीपक्ष नेता, विधानसभा/विधान परिषद, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
- ९) सर्व सन्माननीय विधानसभा सदस्य, विधान परिषद सदस्य व संसद सदस्य.
- १०) राष्ट्रीय महामार्ग प्राधिकरण (NHAI)
- ११) राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)
- १२) सार्वजनिक बांधकाम विभाग
- १३) अप्पर मुख्य सचिव (कृषि), कृषि व पदुम विभाग, मंत्रालय, मुंबई.
- १४) अप्पर मुख्य सचिव (मदत व पुर्नवसन), महसूल व वन विभाग, मंत्रालय, मुंबई.
- १५) प्रधान सचिव (महसूल), महसूल व वन विभाग, मंत्रालय, मुंबई
- १६) आयुक्त (कृषि), कृषि आयुक्तालय, पुणे-४११००१.
- १७) सर्व विभागीय आयुक्त.
- १८) संचालक (मृदसंधारण), कृषि आयुक्तालय, पुणे-४११००१.
- १९) सचिव (जलसंधारण) ग्राम विकास व जलसंधारण विभाग, मंत्रालय, मुंबई
- २०) मुख्य अभियंता, लघु सिंचन (जलसंधारण), पुणे.
- २१) प्रधान मुख्य वनसंरक्षक व महासंचालक, सामाजिक वनीकरण, महाराष्ट्र राज्य, पुणे.
- २२) संचालक, महाराष्ट्र सुदूर सर्वेक्षण व विकास यंत्रणा, पुणे.
- २३) संचालक, भूजल व सर्वेक्षण व विकास यंत्रणा, पुणे.
- २४) मुख्य कार्यकारी अधिकारी, वसुंधरा पाणलोट विकास यंत्रणा, पुणे.
- २५) अप्पर मुख्य कार्यकारी अधिकारी, वसुंधरा पाणलोट विकास यंत्रणा, पुणे.
- २६) सर्व मंत्रालयीन विभाग, मंत्रालय, मुंबई.
- २७) जल -१ निवड नस्ती.

Regarding the combination of water conservation treatment for the soil/murum/stone required for the highway development program being implemented by the Ministry of Road Transport and Highways of the Union Government....

Government of Maharashtra

Department of Soil and Water Conservation

Government Decision No: Miscellaneous-2016/ Case No.227/Water-1

Mantralaya, Mumbai 400032.

Dated : 29 November, 2017

- Reference :-**
- 1) Letter dated 27th April, 2016 from the Ministry of Roads and Transport Highways, Central Government.
 - 2) Union Ministry of Roads and Transport Highways letter no. RW/NH-34066/09/2017-S&R (B) dated 31st August, 2017

Preamble :-

The highway development program is being implemented in the entire country through the Ministry of Road Transport and Highways of the Central Government and for that a large amount of soil/murum/stone is being required for filling. For this, to meet the requirement of soil /murum /stone which is continuously required, at present the concerned contractors are providing soil/murum/stone from the farmers or by following the provisions contained in the Minor Mineral Rules of the State Government. It has been informed through

the reference letter from the Central Government to verify the possibility of the said soil/murum/stone being available or how to coordinate with the water conservation works being done by the government. Also instructions have been received from the Central Government vide letter dated 31 August 2017 regarding taking action accordingly. As the scarcity situation has arisen in many parts of the country, water conservation treatment like dams, farm ponds are being taken all over the country. It has therefore been pointed out that the soil availability can easily be combined with water conservation treatment.

Government Decision:-

An ambitious program called Jalyukta Shivar Abhiyan is being implemented in the state from 2015-16 to take permanent measures against the water scarcity situation. Under this program, 5000 villages are selected every year to relieve the shortage, and water conservation/soil conservation treatment is being done in these villages. Also, the work of deepening/widening of the rivulet, removal of silt from the rivulet has also been undertaken on a large scale. Similarly, since 2015-16, the program "Magel Tyala Shet-tale" ("The one who Ask will get a farm Pond") is also being implemented in the state on a large scale. All these works are being done from the funds provided by the government. While implementing all these treatments, these works under the jurisdiction of concerned farmers or panchayat raj institutions and other concerned authorities (new digging of farm ponds or removal of silt from them, deepening/widening of rivulets, removal of silt from rivulets/storage ponds/percolation ponds etc.) of Central Government Road Transport and as per the instructions in the letter dated 31st August 2017 of the Ministry of Highways, the government is approving the proposal to combine it with the highway development

programme. For this the following procedure should be followed and implemented accordingly.

1. Regarding water conservation works such as excavation of new farm Ponds or removal of silt from it, deepening/widening of rivulets, removal of silt from rivulets/storage ponds/percolation ponds etc. to be undertaken in the concerned district, the concerned department shall carry out a survey and determine the depth of excavation and dimensions of excavation as the case may be and the village concerned / Gat number wise list should be kept available in the collector office.
2. The Executive Engineer of the National Highways Authority (NHAI)/ National Highways and Infrastructure Development Corporation (NHIDCL)/ Public Works Department shall consult with the contractors involved in the highway development, from the list of the District Collector Office and such water conservancy works as are close to the highway project site or cost-effective. The sites should be selected and the proposal should be submitted to the concerned District Collector along with the quantity of Minor minerals to be mined free of cost. Also, the Collector should provide necessary cooperation at Gram Panchayat level in respect of the places selected by the authority. Also they should be granted the necessary permits and take action to coordinate them properly with the respective Panchayats.
3. After receipt of proposal from National Highways Authority (NHAI)/ National Highways and Infrastructure Development

Corporation (NHIDCL)/ Public Works Department, the District Collector shall excavate up to a specified depth from the sites of water conservation works selected as above and only the specified quantity of soil/silt/mud. Permission to remove stone should be given to National Highway Authority. It should be clarified that if sand is available during excavation in the said process, sand cannot be mined.

4. As per the permission order received from the District Collector, the enforcement mechanism related to the water conservation work should enter into MOU with Government Decision No. Miscellaneous - 2016/Case No. 227/ Water -1 the concerned farmers as well as National Highways Authority (NHAI)/ National Highways and Infrastructure Development Corporation (NHIDCL)/ Public Works Department and take action for proper coordination of all concerned.
5. As per the MOU with National Highways Authority (NHAI)/ National Highways and Infrastructure Development Corporation (NHIDCL)/ Public Works Department mainly, excavation of new farm Pond or de-silting of existing farm Ponds, deepening / widening of rivulets, rivulets / storage ponds/ the concerned system will remain responsible for the completion of the permitted works regarding water conservation works like desilting of the percolation ponds. The said water conservation work will be done by the contractor working on the concerned national highway at his own expense and the transportation of Minor minerals (soil,

murum, stone) coming out of the excavation to the highway project site will be done entirely at his own expense. The said minor mineral (soil, murum, stone) shall be used only for the highway work approved by them and such minor mineral shall not be sold or used for any other purpose. If there is no access road from the excavation site to the project site, the responsibility of constructing such an access road will remain with the contractor, the prevailing rules of the government regarding excavation as well as traffic shall be complied with, such conditions should be included.

6. The implementation mechanism regarding water conservation work and the area should be measured and demarcated in the presence of the Regional Revenue Officer. The contractor shall be obliged to excavate within the demarcated area. Excavation outside the demarcated area will make the contractor liable to penalty action.
7. As the said minor mineral will be provided free of charge for the work of the National Highway, no transport permit from the Revenue Department shall be required for transportation of this minor mineral. However, in order to verify that this minor mineral is being transported for the said road work, traffic permits for the same will be issued by the relevant executive body i.e. National Highways Authority (NHAI)/ National Highways and Infrastructure Development Corporation (NHIDCL)/ Public Works Department. Such transport Permit should include the place of minor mineral excavation, place where minor mineral is used

(chainage of national highway), name of the concerned contractor, name, quantity, date and time of minor mineral to be transported. While transporting the minor mineral, the original transport Permit should be kept with the vehicles and after unloading the minor mineral at the place of use, the said transport Permit should be seized and cancelled by the concerned executive engineer. The Permits issued by the enforcement mechanism should be deposited in the District collector's office.

8. After the completion of water conservation works, the relevant revenue system should carry out excavation calculations before the National Highways Authority (NHAI)/ National Highways and Infrastructure Development Corporation (NHIDCL)/ Public Works Department representatives, concerned farmers, representatives of enforcement agencies. If it is found that the excavation is deeper than the sanctioned depth and in excess of the approval, the action of the contractor shall be brought to the notice of the concerned field engineers of the National Highways Authority (NHAI)/ National Highways and Infrastructure Development Corporation (NHIDCL)/ Public Works Department in writing, for additional minor mining the concerned contractor should be informed immediately about depositing the amount of increased ownership due to usage to the government within 30 days. As a special case, if the concerned contractor deposits the amount of royalty for additional mining/use of Minor mineral within 30 days, penalty action should not be taken against him under Section 48 (7) of the Maharashtra Land Revenue Code, 1966. However, if the concerned

contractor does not deposit the amount due to the government within 30 days for the additional mining/use of the Minor mineral, the concerned contractor will be liable to penalty action as per the rules and policy of the government.

9. Utilization certificate regarding quantity of Minor mineral used for highway work from water conservation works should be obtained from concerned Executive Engineer of National Highways Authority (NHAI)/ National Highways and Infrastructure Development Corporation (NHIDCL)/ Public Works Department.
10. The procedure prescribed as per this Government Decision should also be applied for the work of Nagpur-Mumbai Samruddhi Highway.
2. Further action should be taken regarding the works of National Highway Nagpur-Mumbai Samruddhi Highway by National Highway Authority (NHAI)/ National Highways and Infrastructure Development Corporation (NHIDCL/ Public Works Department) as per the instructions issued under this Government Decision.
3. This Government Decision vide Revenue and Forest Department Informal Reference No.19 Kha. dated 3/01/2017, Planning Department Informal Reference No.124/1434 dated 20/05/2017 and Finance Department Informal Reference No.318/2017/Expenditure- 15 dated. 22/06/2017 is being issued with the consent of those departments.

4. The said government decision has been made available on the website of Maharashtra government www.maharashtra.gov.in and its reference number is 201711301129564026. This order is being digitally signed and issued.

By the name and as per the order of the Governor of Maharashtra.

**Eknath Raharam
Dawale**

Digitally signed by Eknath Rajaram Dawale
DN: c/N, 0-Government Of Maharashtra ou=Rural
Development And Water Conservation Department,
postal Code = 4C0032, st= Maharashtra.
2.5.4.20=499dcl4df91587
fef1e20a2ee9e560dd0777e49ff6cfc838f362fdbb58c58e7b,
cn=Eknath Rajaram Dawale
date : 2017.11.30 11:33:11 + 05'30'

(Eknath Dawale)

Secretary, Government of Maharashtra

Copy to,

- 1) Hon. Secretary to the Governor, Raj Bhavan, Malabar Hill, Mumbai
- 2) Hon. Principal Secretary to Chief Minister, Ministry, Mumbai.
- 3) Hon. Special Executive Officer to the Minister, (Revenue), Ministry, Mumbai,
- 4) Hon. Private Secretary to Minister,(Soil & Water Conservation),Ministry, Mumbai,
- 5) Hon. Private Secretary to Minister of State, (Revenue), Ministry, Mumbai,
- 6) Hon. Private Secretary to Minister of State, (Water Resources/Water Conservation), Ministry, Mumbai.

- 7) All Hon. Minister /Hon. Private Secretary to Minister of State, Mantralaya, Mumbai.
- 8) Hon. Leader of Opposition, Legislative Assembly /Legislative Council, Maharashtra Legislature Secretariat, Mumbai.
- 9) All Honorable Members of Legislative Assembly, Members of Legislative Council and Members of Parliament,
- 10) National Highways Authority (NHAI)
- 11) National Highways and Infrastructure Development Corporation (NHIDCL)
- 12) Public Works Department
- 13) Upper Chief Secretary (Agriculture), Department of Agriculture and Padum, Ministry, Mumbai.
- 14) Upper Chief Secretary (Relief and Rehabilitation), Department of Revenue and Forests, Ministry, Mumbai.
- 15) Principal Secretary (Revenue), Department of Revenue and Forests, Ministry, Mumbai
- 16) Commissioner (Agriculture), Commissionerate of Agriculture, Pune-411001.
- 17) All Divisional Commissioners,
- 18) Director (Soil Conservation), Commissionerate of Agriculture, Pune-411001.
- 19) Secretary (Water Conservation) Department of Rural Development and Water Conservation, Ministry, Mumbai
- 20) Chief Engineer, Minor Irrigation (Water Conservation), Pune.
- 21) Principal Chief Conservator of Forests and Director General, Social Forestry, Maharashtra State, Pune.

- 22) Director, Maharashtra Remote Survey and Development Agency, Pune.
- 23) Director, Ground Water and Survey and Development Authority, Pune.
- 24) Chief Executive Officer, Vasundhara Watershed Development System, Pune.
- 25) Upper Chief Executive Officer, Vasundhara Watershed Development System, Pune.
- 26) All Ministerial Departments, Ministry, Mumbai.
- 27) Jal-1 Nivad Nasti.

Annexure - R-2

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सडक परिवहन और राजमार्ग मंत्रालय, भारत सरकार)
परियोजना कार्यान्वय इकाई, धुलिया

National Highways Authority of India

(Ministry of Road Transport & Highways, Govt. of India)

Project Implementation Unit - Dhule

Mangal Bunglow, Plot No.14, 15, 16 Mansaram Nagar, Near Circuit House, Sakri Road, Dhule - 424002

दुरभाष/फैक्स : 02562-276276

ई-मेल/ : dhule@nhai.org

: piudhule@gmail.com

Tel/Fax : 02562-276276

E-mail : dhule@nhai.org

: piudhule@gmail.com

No. NHAI/PIU-Dhule/NH-6/JMM-Royalty/2020-21/135

जिल्हाधिकारी कार्यालय धुळे
शाखा - २१२०
Date: 15.01.2021

To,
The Mining Officer,
Distt. Collector Officer,
Dhule,
Dist. Dhule.

238/21

20 JAN 2021

उ.जि.प्र. अ.जि. जिल्हाधिकारी

Sub:- Balance work of 4 laning from Fagne to Maharashtra / Gujarat Border section of NH-6 i.e. Km. 510.000 to Km. 650.794 in the state of Maharashtra - Permission for extraction of Murum from Nakane Percolation Tank Village-Chitod, Tal & Dist. Dhule. - Reg.

Ref:- Letter received from Contractor, M/s. J. M. Mhatre Infra Pvt. Ltd. vide No.JMMIPL/NHAI/Fag-Mah-Guj Bor/NH-6/2020-21/106, dated 31.12.2020.

Sir,

With reference to above subject, it is to inform you that the Contract Agreement for the balance work of 4-laning from Km. 510.000 to Km. 650.794 from Fagne to Maharashtra/Gujrat border section of NH-6 has been signed on 29.06.2020 between National Highway Authority of India (NHAI) and M/s. J. M. Mhatre Infra Pvt. Ltd. Panvel for Subject work. The date of commencement of work has been fixed as 18.09.2020. Accordingly, as per the Contract Agreement, the balance work of 4-laning has been commenced at site.

In this regard, please find enclosed herewith the copy of letter received from Contractor, M/s. J. M. Mhatre Infra Pvt. Ltd. vide dtd. 31.12.2020, wherein, permission extraction of Murum from Nakane Percolation Tank Village-Chitod, Tal & Dist. Dhule.

In this regard, it is requested to take necessary action in this matter please.

Thanking you,

Yours faithfully,

Encl:- As above

(Arvind Kale) 15/1/21
GM (T) & Project Director
PIU-Dhule

- Copy to:-** i) The Tahsildar, Dhule: for kind information and further necessary action please.
ii) The Distt. Collector, Dhule : for kind information and further necessary action please.
iii) M/s. J.M. Mhatre Infra Pvt. Ltd. Surat Bypass Road, Dhule : for kind information please.



BHARATMALA
ROAD TO PROSPERITY

मुख्य कार्यालय : जी.५ एंव ६, सेक्टर - १० द्वारका, नई दिल्ली - ११ ००७५. Tel.: ९१-११-२५०७४१००/२५०७४२०० वेबसाईट - ००७५ www.nhai.org
Crop.Office : No.G 5 & 6, Sector - 10, Dwarka, New Delhi - 110 075. Tel. : 91-11-25074100 / 25074200 website : www.nhai.org
D:\Balance work\UAN-2021\3)To Mining officer, Dist. Dhule - permission for extraction of Murum.docx

BUILDING A NATION NOT JUST ROADS.

धुळे पाटबंधारे विभाग, धुळे.

Annexure R-3

"सिंचन भवन", साक्री रोड, धुळे - ४२४००१

फोन. - ०२५६२ - २७६५९६, फॅक्स. - २७६५९६

Email :- diddhule@rediffmail.com / ccdid_dhule@wrd.maharashtra.gov.in

जा.क्र./ प्रशा-४/१०७/सन-२०२०

धुळे पाटबंधारे विभाग, धुळे

दिनांक - २५/२/२१

प्रति,

मा. अप्पर जिल्हाधिकारी

गौण खनिज शाखा

जिल्हाधिकारी कार्यालय, धुळे.

लक्षवेध - जिल्हा खनिकर्म अधिकारी, धुळे..

विषय:- फागणे ते महाराष्ट्र गुजरात बॉर्डर च्या चौपदरी रस्त्याच्या कामासाठी जलसंधारणाच्या उपचारांची सांगड घालून आवश्यक असलेले गाळ / माती या गौण खनिजांच्या उत्खनन / वाहतूकीचा तात्पुरता वाना मंजूर करणेबाबत ---

संदर्भ :- १) महाराष्ट्र शासन, मृद व जलसंधारण विभाग, शासन निर्णय क्रमांक संकिर्ण-२०१६/प्र.क्र. २२७/जल-१ दिनांक २९-११-२०१७.
२) जिल्हाधिकारी कार्यालय, धुळे (गौण खनिज शाखा) यांचे पत्र क्रमांक गौख / कावि / ३६ दिनांक २९-०१-२०२१.
३) उपविभागीय अधिकारी, पाटबंधारे उपविभाग क्र.१, धुळे यांचे पत्र क्रमांक १५५ दिनांक १६-०२-२०२१.

रस्ता सुधारणा कामासाठी माती / मुरुम यांची मागणी संदर्भिय पत्र क्र. २ अन्वये करण्यात आलेली आहे.

संदर्भिय क्र. १ च्या शासन निर्णयानुसार रस्ता सुधारणा कामासाठी आवश्यक असलेले माती, मुरुम व गोटे याकरिता जलसंधारण उपचाराची सांगड घालणे आदेशित आहे. संदर्भिय पत्र क्र. २ अन्वये रस्ता कामासाठी धुळे तालुक्यातील लघु पाटबंधारे योजना नकाणे तलावामधून ४०००० ब्रास माती व मुरुम साहित्याची मागणी केलेली आहे.

संदर्भिय पत्र क्र. ३ अन्वये उपविभागाने सादर केलेल्या अहवालाच्या अनुषंगाने कळविण्यात येते कि, या विभागाच्या कार्यक्षेत्र धुळे तालुक्यातील लघु पाटबंधारे योजना नकाणे तलावामधून फक्त १०००० ब्रास माती व मुरुम साहित्याची बुडीत क्षेत्रातून शासन निर्णयाच्या निर्देशानुसार उत्खनन करण्यास या विभागाची हरकत नाही. सादर उत्खननामुळे अस्तित्वातील तलावाचे खोलीकरण होवून मोठ्या प्रमाणावर पाणीसाठयात वाढ होणार आहे तसेच भूजल पाणी पातळीमध्ये सुध्दा वाढ होणार असून त्यामुळे परिसरातील शेतक-यांच्या विहीरीचे पुर्नभरणास मदतच होणार आहे.

धुळे तालुक्यातील लघु पाटबंधारे योजना नकाणे तलावामधे सद्यस्थितीत ६४.६७ टक्के पाणीसाठा उपलब्ध असल्यामुळे, अस्तित्वातील प्रकल्पाच्या बुडीत क्षेत्रामधून खालील अटी व शर्तीच्या अधिन राहून परवानगी देण्यात येत आहे.

- १) धुळे तालुक्यातील लघु पाटबंधारे योजना नकाणे प्रकल्पाच्या बुडीत क्षेत्रातून गौण खनिज खोदकाम करण्याआधी, उपविभागाच्या क्षेत्रीय अभियंत्या समवेत कंपनीचे प्रतिनिधी यांना संयुक्त पाहणी करून खोदकाम करावयाच्या जागेची आखणी करावी.
- २) सदर खोदकामास्तव आखणी करत असतांना, धरणाच्या मुख्य भिंतीपासून जलसंग्रहा विभाग, शासन परिपत्रक क्रमांक संकिर्ण-२०१२ / (प्र.क्र. २० / २०१२) / सि.व्य.(महसूल) दिनांक ०८-०३-२०१८ मध्ये नमूद असल्याप्रमाणे धरणाच्या मुख्य भिंतीपासून २०० मिटर किंवा धरणाच्या उंचीचे १० पट यापैकी जे जास्त असेल त्या अंतरापर्यंत जमिन पातळीपासून १ मिटरपेक्षा जास्त कायमस्वरूपी खोदकाम करता येणार नाही.
- ३) महाराष्ट्र शासन, मृद व जलसंधारण विभाग, शासन निर्णय क्रमांक संकिर्ण-२०१६ / प्र.क्र. २२७ / जल-१ दिनांक २९-११-२०१७ च्या आदेशात मुद्दा क्र. ७ मध्ये नमूद केलेल्या कार्यपध्दतीचा अवलंब करण्यात यावा व त्यानुसार अंमलबजावणी करण्यात यावी व जिल्हा खनिज प्रतिपदन निधीचा भरणा महसूल विभागास केल्यानंतर त्याबाबत या विभागास ज्ञात करण्यात यावे.
- ४) गौण खनिजाच्या स्वामित्व शुल्काबाबत सर्वस्वी जबाबदारी महसूल व संबंधित यंत्रणेची राहिल.
- ५) संबंधित कंत्राटदारास त्या ठिकाणी कार्यरत क्षेत्रीय अभियंता यांच्या सुचनांचे पालन करणे बंधनकारक राहिल.
- ६) बुडीत क्षेत्रातून जास्तीत जास्त शासन निर्णयानुसार खोलीकरण करणे बंधनकारक राहिल अथवा कठीण खडक लागेपर्यंत जे आधि घडेल त्याचे अधिन राहून खोलीकरण करण्यात यावे.
- ७) शासनाकडून वेळोवेळी प्राप्त निर्देशांचे पालन करणे कंत्राटदारावर बंधनकारक राहिल.
- ८) सदर प्रकल्पाच्या बुडीत क्षेत्रामध्ये खोलीकरण करतांना, भविष्यात जिवित हानी होण्याचा धोका उद्यभवणार नाही याची दक्षता कंत्राटदाराने घेणे क्रमप्राप्त राहिल.

वरील अटी व शर्तीच्या अधिन राहून रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी देण्यात येत आहे.

(ध.व.बेहेरे)

का.प्र. कार्यकारी अभियंता,

धुळे पाटबंधारे विभाग, धुळे

प्रत - मा. अधीक्षक अभियंता व प्रशासक, लाभक्षेत्र विकास प्राधिकरण, जळगाव यांना माहितीस्तव सविनय सादर.

प्रत - उपविभागीय अधिकारी, महसूल, धुळे यांना माहितीस्तव सस्नेह अग्रेषित

प्रत- तहसिलदार, धुळे यांना माहितीस्तव सस्नेह अग्रेषित.

प्रत - उपविभागीय अधिकारी, पाटबंधारे उपविभाग क्र. १, धुळे यांना माहितीस्तव व कार्यवाहीस्तव रवाना.

उपरोक्त पत्रात नमूद अटी चे पालन करत काम करून घेण्यात यावे.

Translated copy of Annexure R-3**Dhule Irrigation Department, Dhule.**

"Sinchan Bhawan", Sakri Road, Dhule - 424001

Phone - 02562- 276596, Fax – 276596

Email :-diddhule@rediffmail.com /ccdid_dhule@wrd.maharashtra.gov.in

Outward No./ Govt.-4 / 974 / Year-2020

Dhule Irrigation Department, Dhule

Date – 25/2/21

To,

Hon'ble Upper District Collector

Minor Mineral Branch

Collector's Office, Dhule.

Attention - District Mining Officer, Dhule..

Subject :- Regarding grant of provisional license for mining / transportation of sub minerals like silt/soil required for work of four-lane road from Phagane to Maharashtra Gujarat border along with combining water conservation treatments.

Reference :- 1) Government of Maharashtra, Department of Soil and Water Conservation, Government Decision No. Miscellaneous – 2016/ Case No. 227 / Water-1 Dated 29-11-2017.
2) Letter No. SM /Off. Div/ 36 dated 29-01-2021 of Collector's Office, Dhule (Sub-Mineral Branch)
3) Letter No. 155 dated 16-02-2021 of Sub Divisional Officer, Irrigation Sub Division No. 1, Dhule.

Requisition for soil / murum for road improvement work has been made vide reference letter No. 2.

As per Government Decision, Reference No. 1, it is ordered to combine water conservation treatment for soil, murum and pebbles required for road improvement work. 40000 Brass of soil and murum material has been requisitioned from Nakane Lake, Small Irrigation Scheme in Dhule Taluka for road work under Reference Letter No. 2.

According to the report submitted by the sub-department under reference letter no. 3, it is informed that, this department has no objection to excavate only 10000 Brass of soil and murum material from submerged area of Nakane lake, Small Irrigation Scheme in Dhule Taluka under the jurisdiction of this department, as per the direction of Government decision. Due to the said excavation, the existing lake will be deepened and the water storage will increase on a large scale and the ground water level will also increase, thus it will help in refilling the wells of the farmers in the area.

As the current status of Nakane Lake, Small Irrigation Scheme in Dhule Taluka, 64.67 percent water storage is available, permission is being granted from the submerged area of the existing project subject to the following terms and conditions.

- 1) Before excavation of sub minerals from the submerged area of Small Irrigation Scheme Nakane Project in Dhule Taluka, Company Representative should conduct a joint inspection along with Sub-Division Field Engineer and plan the area to be excavated.

- 2) While planning the said excavation, from the main wall of the dam as mentioned in the Water Resources Department, Government Circular No. Miscellaneous -2012 / (Case No. 20 / 2012) / (Revenue) dated 08-03-2018, no permanent excavation shall be made more than 1 meter from the ground level up to a distance of 200 m from the main wall of the dam or 10 times the height of the dam, whichever is greater.
- 3) The procedure mentioned in point no.7 in the Order of Government Decision No. Miscellaneous -2016 Case No. 227 / Water-1 dated 29-11-2017, of Government of Maharashtra Department of Soil and Water Conservation, should be followed.
- 4) Revenue and concerned authorities will remain fully responsible for ownership charges of minor minerals.
- 5) It shall be mandatory for the concerned contractor to follow the instructions of the field engineer working at the place.
- 6) According to the government decision, maximum deepening of the submerged area will be mandatory, or deepening should be carried out until hard rock is encountered, subject to the prevailing conditions whichever is earlier.
- 7) The contractor shall be bounded to follow the instructions received from time to time by the Government.

- 8) While deepening of the submerged area of the said project, the contractor shall ensure that there is no risk of loss of life in future.

Subject to the above terms and conditions, excavation of soil and murum, necessary for road improvement works, is being permitted.

Sd/-

(D. B. Behere)

Executive Engineer,

Dhule Irrigation Department, Dhule

Copy - Humble submission to Hon'ble Superintending Engineer and Administrator, Benefit Area Development Authority, Jalgaon, for information.

Copy - Forwarded to Sub Divisional Officer, Revenue, Dhule for information.

Copy - Forwarded to Sub-Divisional Officer, Irrigation Sub-Division No.1, Dhule for information and further action.

The work should be undertaken by following the conditions mentioned in the above letter.



पाटबंधारे उपविभाग क्र.१, धुळे.

"सिंचन भवन", साक्री रोड, धुळे - ४२४००१

फोन नं.- ०२५६२-२७९१५६. फॅक्स नं. - २७६५९६

E-mail :- didsubdnno1@gmail.com

जा.क्र/ पा.उप.वि.क्र.१, धुळे/ ९ /२०२२

दिनांक :- १० / १ / २०२२

प्रति,

मा. जनरल मॅनेजर
जे.एम. म्हात्रे, इन्फ्रा प्रा.लि.
धुळे

विषय :- नकाणे ल.पा. च्या बुडीत क्षेत्रातुन गौणखनिज उत्खनन बाबत (फागणे ते महाराष्ट्र गुजरात बॉर्डर)..

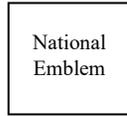
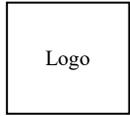
संदर्भ :-कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांचे पत्र जा.क्र/प्रशा-४/१७४/सन २०२१ दिनांक २५/०२/२०२१

उपरोक्त संदर्भिय विषयान्वये आपणास फागणे ते महाराष्ट्र गुजरात बॉर्डर नॅशनल हायवेच्या कामासाठी नकाणे ल.पा. तलावातुन गौण खनिज उत्खनन कामी परवानगी देण्यात आलेली होती. तरी संदर्भ क्र.१ मधील अटी शर्ती मध्ये उत्खनन बाबत स्पष्ट मार्गदर्शन केलेले असुन व प्रत्यक्ष क्षेत्रिय अधिकारी व कर्मचारी यांच्या सुचनांचे पालन करण्याबाबत अवगत करण्यात आलेले होते. तरी दिनांक १०/०१/२०२२ रोजी चालु असलेले उत्खनन हे क्षेत्रिय अधिकारी यांनी आखुन देण्यात आलेल्या जागे व्यतिरिक्त करण्यात आलेले दिसुन येते, तरी आज दिनांक १०/०१/२०२२ रोजी त्या बाबत आपणास अवगत करण्यात येत आहे. तरी सदर प्रकरणी आपण आखणी जागे व्यतिरिक्त उत्खनन तात्काळ थांबवुन भविष्यात अशी चुकी होणार नाही या बाबत कटाक्ष पाळावा.

सहा. अभियंता श्रेणी -२
पाटशाखा क्र-१ धुळे

प्रत:- उप प्रकल्प संचालक NHAI धुळे यांना माहितीसाठी सविनय सादर.

प्रत:- सहाय्यक अभियंता श्रेणी-१ पाटबंधारे उपविभाग क्र.१ धुळे यांना माहितीसाठी सविनय सादर.

Translated copy of Annexure -R-4**Irrigation Sub-Division No. 1, Dhule**

"Irrigation Bhavan", Sakri Road, Dhule – 424001

Phone No.- 02562-279156. Fax No. – 276596

Email :- didsubdnno1@gmail.com

Outward No. / I.S.D.No.1.Dhule/1/2022

Date :- 10/1/2022

To,

Hon'ble General Manager

J. M. Mhatre, Infra Pvt. Ltd.

Dhule

Subject :- Regarding mining of minor minerals from submerged area of Nakane Small Irrigation (Phagane to Maharashtra Gujarat Border).

Reference :- Letter from Executive Engineer Dhule Irrigation Department Dhule Letter O/w. No./Govt.-4/974/Year 2021 dated 25/02/2021

As per the reference mentioned above, you were granted permission for Minor mineral excavation work of Nakane Small Irrigation Lake from Phagane to Maharashtra Gujarat Border National Highway. However, as per the terms and conditions of reference No. 1, clear guidance has been given regarding the excavation, and it was informed regarding following the instructions to the actual field officers and employees. However, the ongoing

excavation Dt. 10/01/2022 appears to have been carried out outside the area planned by the field officer and however, today on Dt. 10/01/2022, you are been informed about it. However, in this case, you should immediately stop the excavation outside the planned area and ensure that such a mistake does not happen in the future.

Sd/-

Assistant Engineer Grade - 2
Irrigation Branch No. - 1 Dhule

Copy :- Humbly submitted to Deputy Project Director NHAI Dhule.

Copy :- Humbly submitted to Assistant Engineer Grade-1 Irrigation Sub
Division No.1 Dhule, for information.

अपर तहसिल कार्यालय, धुळे शहर
जुने जिल्हाधिकारी कार्यालय, प्रशासकीय संकुल धुळे शहर
(गौणखनिज शाखा)

दुरध्वनीक्रमांक ०२ ५६२-२३५४९०

क्रमांक/ गौख/परमित/कावि/३३१ /२०२१

ई-मेल :- tahdhulecity@gmail .com

दिनांक :- २६/११/२०२१

वाचले १ अर्जदार :- १.जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२सहकारनगर पनवेल वतीने रविंद्र एस अहीराव यांचा
दिनांक १८/११/२०२१रोजीचा अर्ज
२.महाराष्ट्र शासन राजपत्र असाधारण भाग चार बदिनांक ४जुन २०२१ रोजीची अधिसूचना
३.मुंबई गौणखनिज उत्खनन अधिनियम १९५७ मधील तरतुदी
४.महाप्रबंधक (तक) तथा परियोजना निर्देशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, धुळे यांचेकडील पत्र
क्र.НHAИ/PIU-Dhule/NH६/Royalty/२०२०-२१/१३५, दि १५/०९/२०२१.
५. दिनांक २४/११/२०२१ रोजीचे ००८५३ यालेखाशिर्षखाली ग्रास चलनाव्दारे भरणा केलेबाबत चलन

परमीट

उपरोक्त विषयानुसार सविनय सादर करणेत येते की, जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२ सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांनी मौजे मोराणे ता.जि.धुळे शिवारातील गट नं ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास या तात्पुरता गौणखनिजाचा वाहतुक परवाना मिळणे कामी दिनांक १८/११/२०२१ रोजी इकडीस कार्यालयास विनंती अर्ज प्राप्त झाला आहे.

प्रस्तुत कामी जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यांना राष्ट्रीय महामार्ग क्रं ०६ फागणे ते कुंडाणे या कामसाठी भराव करणेकामी ५०० ब्रास मुरुम या गौणखनिजाची आवश्यकता असल्याने मा.कार्यकारी अभियंता धुळे पांटबंधारे विभाग धुळे यांच्या मालकीचे मौजे मोराणे प्र.ल ता.जि.धुळे शिवारातील गट ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास माती, मुरुम वाहतुक करुण भराव करणेकामी मा.कार्यकारी अभियंता धुळे पांटबंधारे विभाग धुळे यांनी अटी शर्तीच्या अधिन राहुन रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी (नाहरकत दाखला) दिला आहे, सदर उत्खननामुळे अस्तित्वातील तलावाच खोलीकरण होवुन मोठया प्रमाणात पाणीसाठयात वाढ होणार आहे.

मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.२०१६/प्र.क्र./२२७/जल-१ दि.२९.११.२०१७ मधील तरतुदीनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHA) राष्ट्रीय महामार्ग पायाभुत सुविधा विकास महामंडळ (NHIDCL) सार्वजनिक बांधकाम विभाग यांच्या सामजस्य करारामध्ये प्रामुख्याने नवीन शेत तळे खोदणे किंवा अस्तित्वातील शेततळातील गाढ काढणे, नाला खोलीकरण / रुंदीकरण करणे, नाल्यातील / साठवण तलाव / पाझर तलावातील गाढ काढणे इत्यादी जलसंधारणाच्या कामाकरीता गौणखनिज देण्याची तरतुद आहे.

उक्त नमुद गटातुन निघणारा माती, मुरुम जे.एम.म्हात्रे (इन्फ्रा प्रा.लि) हे नॅशनल हायवे क्रं ०६ फागणे ते कुंडाणे कामी वापर करणार आहेत. तसेच जे.एम.म्हात्रे इन्फ्रा प्रा.लि तरी ५०० ब्रास मुरुम वाहतुकीसाठी शासन नियमानुसार येणारी फी ग्रास चलनाव्दारे इकडील कार्यालयास ग्रास चलनाव्दारे कोषागारा मध्ये दिनांक २४/११/२०२१ रोजी जमा करण्यात आली आहे.तसेच गौणखनिज वाहतुक करण्यासाठी खालील वाहनाद्वारे वाहतूक करणार आहेत. १) डंपर क्रमांक १)GJ-१६ AV-०५४५ डंपर क्रमांक २)GJ-१६ AV-०८०४ डंपर क्रमांक ३)GJ-१६ AV-०५६१ ४) डंपर क्रमांक GJ-१६ AV-०५५१ ५)GJ-१६ AV-८३६ ६)डंपर क्रमांक MH-१८-BG-११५७ ७) डंपर क्रमांकGJ-१६ AV-०६४१ ८) डंपर क्रमांक GJ-१६ AV-०९४४ ९) डंपर क्रमांक GJ-१६ AV-०८४६ १०) डंपर क्रमांक GJ-१६ AV-०६७५ या वाहनाद्वारे वाहतुक करणार आहेत.

मुंबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र जमीन महसुल अधिनियम-१९६६ चे तरतुदी नुसार,रॉयल्टी फी मुरुम एक ब्रासला रु ६००/- प्रमाणे एकुण ५०० ब्रासची रॉयल्टी फी पोटी ३,००,०००/- सरफेसची १० % रक्कम ३०,०००/- अर्ज फी ५००/- जागा भाडे -१०० अशी एकुण रु ३,३०,६००/- (अक्षरी रक्कम तीन लाख तीस हजार सहाशे रुपये मात्र) ग्रास चलनाव्दारे दिनांक २४/११/२०२१ रोजी भरणा केला आहे. तसेच स्वतंत्र चलनाव्दारे जिल्हा खनिज प्रतिष्ठान धुळे ICIC Account no-६४६३०९००२५०८ गौणखनिज समित्वधानाच्या १० टक्के रु.३०,०००/- मात्र (अक्षरी तीस हजार रुपये) एवढी रक्कम अर्जदार यांचेकडून दिनांक २४/११/२०२१ रोजी वसुल अर्जदार यांचेकडून करण्यात आली असुन इकडील कार्यालयात पावती सादर केली आहे. तसेच SHAURYA TECHNOSOFT PVT LTD यांचे महाराष्ट्र बँक खाते क्रमांक ६०३१८५७९५५७ या,खातेक्रमांक चलन पावती पुस्तक फी रक्कम रु ८२६०/- एवढी रक्कम अर्जदार यांचेकडून दिनांक २४/११/२०२१ असुन इकडील कार्यालयात पावती सादर केली आहे.

देण्यात येत आहे.

अटी शर्ती

१. परवाना सकाळी ७.०० ते सांयकाळी ६.०० वाजे पावेतो अमलात राहिल.
 २. परवाना धारकांनी त्रयस्थांशी याबाबत व्यवहार केल्यास परस्पर मिटवावा यांची जबाबदारी शासनावर राहणार नाही तसेच परवाना हस्तांतरण करता येणार नाही याची नोंद घ्यावी.
 ३. परवाना धारकांने गौणखनिज मंजुर क्षेत्रातुन काढावे. गौणखनिज काढल्यानंतर जो.खड्डा पडेल तो सक्षम अधिकारीनी सांगितल्यास बुजुन देणे क्रमप्राप्त राहिल .
 ४. भूपृष्ठ भागापासुन २० फुट खोलीपेक्षा जास्त खोलीवर उत्खनन करण्यात येवु नये.
 ५. उत्खनन केलेल्या मालाचा हिशोब ठेवावा व मुदत पुर्ण झालेवर सादर करावा
 ६. वाहन सोबत परवाना किंवा जावक पावती दयावी .जावक पावती वाहनासोबत न दिल्यास विना जावकपावतीचे वाहन आढळल्यास वाहन मालकाविरुध्द दंडात्मक कारवाई केली जाईल.
 ७. कोणत्याही शर्तीचे उल्लंघन केल्यास परवाना रद्द करण्यास पात्र होईल. परवाना व्यतिरिक्त गौणखनिज काढल्यास सादरचे गौणखनिज सरकार जमा केला जाईल व दंडात्मक कारवाई केली जाईल.
 ८. शासनाने संचालक भुविज्ञान खनिकर्म अगर सक्षम अधिकारी यांनी प्राधिकृत केलेल्या अधिका-यांस परवानाच्या जागेवर प्रवेश करुन हिशोब व इतर कागदपत्रांचे निरीक्षण करता येईल.
 ९. रात्रीच्या वेळी वाहतुक करण्यात येवु नये. तसे निदर्शनास आल्यास परवाना रद्द करण्यात येईल.
 १०. सादर परमीट मुदत दि. २७/११/२०२१ ते ०४/१२/२०२१ (०८ दिवस) पर्यंत वैध राहिल. मुदतीत गौणखनिज न काढल्यास परवान्यांची मुदत कुठल्याही सबबीवर वाढवुन दिली जाणार नाही.
 ११. सादर परवान्याची झेरॉक्स प्रत वापरु नये वापरल्यास सादर परवाना अनाधिकृत मानुन नियमानुसार कार्यवाही करण्यात येईल. यांची नोंद घ्यावी.
 १२. म.जिल्हा जलसंधारण अधिकारी जि.प.(ल.पा) धुळे यांचेकडील नाहरकत दाखला सादर करणे बंधन कारक राहिल.
 १३. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजुरी मिळाल्याशिवाय उत्खनन करता येणार नाही किंवा जे काढून नेता येणार नाही .
 १४. ज्यासाठी परवाना देण्यात आला असेल, त्या व्यतिरिक्त कोणत्याही गौण खनिज किंवा मुख्य खनिज काम करतांना आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिकाऱ्याला कळविणेत यावे
 १५. परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज , वाहतुक केलेल्या गौणखनिजाचे प्रमाण प्रमाणके, विक्री कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रजोजनासाठी आकारणी योग्य असलेले स्वाभित्त्व व इतर आकार यांचे संपुर्ण अचुक लेखे ठेविल
 १६. गौणखनिज उत्खनन व वाहतुक करतांना अपघात झाल्यास नुकसाने दायित्व ठेकेदारवर राहिल. न्यायालयीन प्रकरण उदभल्यास न्यायालयाचा निर्णय ठेकेदारवर बंधनकारक राहिल. तसेच सादर कामासाठी घेतलेल्या जमिनीचे कोणत्याही प्रकारचे नुकसान झाल्यास , त्याची भरपाई करण्याची जबाबदारी ठेकेदाराची राहिल.
- टिप:- १. वरील नमुद अटीशर्तीचा भंग केल्याचे दिसुन आल्यास , परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकार जमा करण्यात येईल.
२. वाहन विना क्रमांकाचे आढल्यास परवाना रद्द केला जाईल व सादरची अनाधिकृत मानुन नियमानुसार कारवाई करण्यात येईल.

अ.क्रं	पुस्तक क्रमांक	अनुक्रमांक पासुन	अनुक्रमांक पर्यंत	पावती	खनिजाचे प्रमाण
१	१२५	६२०१	६२५०	प्रती पावती ५ ब्रास	(एकुण पावत्या १०० प्रत्येकी पावती ५ ब्रास)
२	१२६	६२५१	६३००	प्रती पावती ५ ब्रास	एकुण ५०० ब्रास



26/11/21
(संजय शिंदे)

प्रत:- जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२ सहकार भंगार पुस्तकेल वृत्तीने सवित्र एस अहीराव

प्रत:- तलाठी मोराणे, प्र.ल.

२/- उक्त परमीट आदेशातील शर्तीचे उल्लंघन झाल्यास संबधिताविरुध्द तात्काळ कार्यवाही करुन अहवाल सादर करावा. तसेच मुदत पुर्ण झालेनंतर संबधित अर्जदार यांनी किती उत्खनन केले याचा अहवाल सादर करावा.

TRANSLATED COPY OF ANNEXURE R-5-1

Upper Tehsil Office, Dhule City

Old Collector's Office, Administrative Complex Dhule City

(Minor Minerals Branch)

Phone No. 02562-235410

Email:- tahdhulecity@gmail.com

No./Mi. Min/Permit/Off. . **331/2021**Date :- **26/11/2021****Read 1****Applicant:-**

1. Application dated **18/11/2021** filed by Ravindra S Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd. Market Yard Plot No 492 Sahakar Nagar Panvel
2. Notification dated 4 June 2021 of Maharashtra Government Gazette Extraordinary Part Four B
3. Provisions of the Mumbai Minor Minerals Mining Act, 1957
4. Letter No. NHAI/ PIU-Dhule/ NH6/ Royalty/ 2020-21/ 135 dated 15/01/2021 issued by General Manager (Technical & Project Director, National Highways Authority of India, Dhule.
5. Government Resolution No. 2016/ Pr.No. /227/Water-1 dated 29.11.2017 From the Department of Soil and Water Conservation
6. Receipt of payment made under account head by Grass Challan no.00853 dated **24/11/2021**

Permit

With reference to the above mentioned subject, it is submitted that Ravindra S. Ahirao has submitted an application for getting 500 brass of minor mineral (morum) on behalf of J.M. Mhatre Infra Pvt. Ltd. Market

Yard Plot No. 492 Sahakar Nagar Panvel for work in the area of Gat No. 62/1 (Nakane Lake) in Mauje Morane Ta. Dist. Dhule. The application for the same has been received by this office dated **18/11/2021**.

For this purpose, **M/s J.M. Mhatre** Infra Pvt. Ltd. Market required 500 brass of murum minor mineral for filling work of National Highway No. 06 from Phagane to Kundane from the area of Gat no. 62/ 1 (Nakanen Lake) Mauje Morane Pr. L. Ta. Dist. Dhule which is owned by Hon. Executive Engineer Dhule Irrigation Division Dhule. Hon. Executive Engineer Dhule Irrigation Department, Dhule has granted permission (No Objection Certificate) to excavate the required 500 brass of soil and murum required to be transported for filling work required for road improvement works subject to the terms & conditions. As a result, the said excavation, the existing lake will be deepened and the water storage will increase to a large extent.

According to the provisions of the Government Resolution No. 2016 / Case No. /227/Water-1 dated 29 11 2017 issued by the Department of Soil and Water Conservation,, The Memorandum of Understanding with National Highways Authority (NHAI) National Highway Infrastructure Development Corporation (NHIDCL) Public Works Department is mainly for excavation of new farm pond or removal of silt from the existing farm pond, deepening/widening of rivulet, to remove Silt, soil, Murum stone from the rivulet/ retention ponds/percolation ponds etc.

The soil and murum taken out from the said Gat will be used by **J. M. Mhatre Infra** Pvt. Ltd. for the construction work of National Highway

No. 06 from Phagane to Kundane. Similarly, M/s J. M Mhatre Infra Pvt. Ltd. have deposited the fee as per government rules in the treasury through grass challan with this office on **24/11/2021** in respect of the transportation of 500 Brass Murum. Similarly, the following vehicles will be used to transport the minor minerals. 1) Dumper number 1) GJ-16-AV-0675 Dumper number 2) GJ-16-AV-0641 Dumper number 3) GJ-16-AV-804 4) Dumper number GJ-16-AV-0561 5) GJ- 16-AV 0551 6) Dumper number MH-18-BG-1157 7) Dumper number GJ-16-AV-0846 8) Dumper number GJ-16-AV-0836 9) Dumper number GJ-16-AV-545 10) Dumper number GJ-16-AV-0944. The transportation will be done by this vehicle.

As per provisions of the Mumbai Minor Minerals Act, 1957 and Maharashtra Land Revenue Act-1966, Royalty Fee for the Murum is Rs.600/- per Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and the Application Fee is 500/- as well as the Rent of the Space is – 100/-In total amount of Rs.3,30,600/- (amount in words is Rupees Three Lakh Thirty Thousand Six Hundred only) has been paid through Grass Challan on Dt. **24/11/2021**. Also, an amount of Rs.30,000/- (amount in words is Rupees Thirty Thousand) i.e.10 percent of the Royalty fee of minor mineral has been deposited to District Mineral Foundation Dhule from ICIC **Account No. 646301002508** and was collected through independent Challan from the applicant on **24/11/2021**. and the receipt has been submitted in this office. The applicant has also submitted the Account Number Challan Receipt Book Fee for an Amount of Rs.8260/- dated **24/11/2021**. to this office

through the Maharashtra Bank **Account No. 60318579557 of SHAURYA TECHNOSOFT PVT. LTD.**

According to the rules specified & the authority given to me for excavation of 500 brass murum in accordance with the provisions of the Mumbai Minor Minerals Act, 1957 and the Maharashtra Act, 1966 and the conditions mentioned below under the Government Decision No. 2016/ Case No./ 227/ Water-1 dated 29.11.2017 of the Department of Soil and Water Conservation, the Permission is being granted subject to following Terms & Conditions.

Terms & Conditions

1. The Permit will be valid from 7.00 am to 6.00 pm.
2. It should be noted that if the Permit holders deal with third parties in this regard, the government will not be responsible for mutual settlement and also the Permit cannot be transferred.
4. Excavation should not be done to a depth of more than 20 feet from the ground surface.
5. An account of the excavated material should be kept and submitted on completion of the period
6. Permit or outgoing receipt should be provided along with the vehicle. If the outward receipt is not provided with the vehicle, penal action will be taken against the vehicle owner if the vehicle is found without the outward receipt.

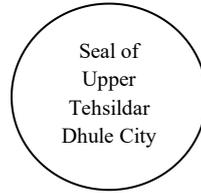
7. Violation of any condition shall be liable to cancellation of Permit. If the minor minerals are extracted without permission, the said minor minerals will be deposited with the government and penal action will be taken.
8. Officials authorized by the Government, Director of Minerals or officers Authorized by competent Officers may enter the premises of the Permit and inspect the accounts and other documents.
9. Transportation should not be done at night. If it is found that it is done, , the Permit will be cancelled.
10. The said permit will remain valid from **27/11/2021 to 04/12/2021** (8 days). If the minor mineral is not extracted within the period, the Permit period will not be extended for any reason.
11. It should be noted that the xerox copy of the said Permit should not be used, if it is used, the said Permit will be treated as unauthorized and action will be taken as per rules.
12. Submission of No Objection Certificate from the District Water Conservation Officer, Z. P. (L P) Dhule will be mandatory.
13. Except the mineral for which the Permit is granted, no mineral shall be mined or removed without proper approval from the competent mineral authority.
14. Any minor mineral or main mineral found working other than that for which a Permit has been granted should be reported to the competent authority within one week.

15. The Permit Holder shall maintain full and accurate accounts of the minor minerals mined from the Permit area, quantities of minor minerals transported, register of labor employed for sales work and record book of wages paid to them, project charges and other amounts chargeable for this purpose.
16. In case any accident takes place while transporting the Minor mineral excavated, the liability for damages will remain with the contractor. If any court case arises, the court's decision will be binding on the contractor. Also, in case of any kind of damage is done to the land taken for the said work, the \the contractor will be liable for pay compensation of such damage.
17. Mahakhanij computer system has been implemented to control and monitor mining and transportation of secondary minerals. In order to prevent incidents of illegal minor mineral mining and transportation, it is necessary to install GPS device for minor mineral transportation vehicles.

Note:- 1. If it is found that the above conditions have been violated, the Permit will be canceled and the mineral goods lying there will be collected by the government.

2. If the vehicle is parked without a number plate, the Permit will be cancelled and action will be taken as per rules.

Sr. No.	Book number	Serial Number From	Serial Number up to	Receipt	Quantity Mineral
1	125	6201	6250	5	(Total Receipts 100, Receipt Book 5 Brass) In total of 500 brass, Total 500 brass,
2	126	6251	6300	5	



Sd/-

(Sanjay Shinde)

Upper Tehsildar Dhule City

Copy to- Ravindra S. Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd.

Market Yard Plot No. 492 Sahakar Nagar Panvel

Copy to- Talathi Morane, P. L.

2/- In case of violation of the terms & conditions as per the said permit order, immediate action should be taken against the concerned and a report should be submitted. Also, after the expiry of the deadline, the concerned applicants should submit a report on how much excavation they have done.



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date:	24/11/2021 15:06:22	Demand No.:	DN/10230/1
Billing Name:	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No.:	110341961918
Billing Address:	TAHAKAR NAGAR PANVEL	Bank reference No.:	1280290949
Billing City:	Dhule	Order Status:	Success
Billing State:	Maharashtra	Payment Mode:	Net Banking
Billing Zip:	425404	Currency:	INR
Billing Country:	India	Amount:	38260.00
Billing Contact No.:	9730005555		
Billing Email:	mmrprojectsdhule@gmail.com		

अपर तहसिल कार्यालय, धुळे शहर

जुने जिल्हाधिकारी कार्यालय, प्रशासकीय संकुल धुळे शहर

(गौणखनिज शाखा)

दुरध्वनीक्रमांक ०२५६२-२३५४९०

इ-मेल :- tahdhulecity@gmail.com

क्रमांक/ गौण/परमिट/कावि/५५/२०२१

दिनांक :- १३/१२/२०२१

वाचले १ अर्जदार :- १.जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांचा दिनांक ०६/१२/२०२१रोजीचा अर्ज

२.महाराष्ट्र शासन राजपत्र असाधारण भाग चार बदिनांक ४जून २०२१ रोजीची अधिसूचना

३.मुंबई गौणखनिज उत्खनन अधिनियम १९५७ मधील तरतुदी

४.महाप्रबंधक (तक) तथा परियोजना निर्देशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, धुळे यांचेकडील पत्र क्र.NHAI/PIU-Dhule/NH&/Royalty/२०२०-२१/१३५, दि.१५/०१/२०२१.

५. दिनांक ०८/१२/२०२१ रोजीचे ००८५३ या लेखाशिर्षखाली ग्रास चनलाद्वारे भरणा केलेबाबत चलन

परमीट

उपरोक्त विषयानुसार सविनय सादर करणेत येते की, जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२ सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांनी मौजे मोराणे ता.जि.धुळे शिवारातील गट नं ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास या तात्पुरता गौणखनिजाचा वाहतुक परवाना मिळणे कामी दिनांक ०६/१२/२०२१ रोजी इकडील कार्यालयास विनंती अर्ज प्राप्त झाला आहे.

प्रस्तुत कामी जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यांना राष्ट्रीय महामार्ग क्रं ०६ फागणे ते कुंडाणे या कामसाठी भराव करणेकामी ५०० ब्रास मुरुम या गौणखनिजाची आवश्यकता असल्याने मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांच्या मालकीचे मौजे मोराणे प्र.ल ता.जि.धुळे शिवारातील गट ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास माती, मुरुम वाहतुक करुण भराव करणेकामी मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांनी अटी शर्तीच्या अधिन राहुन रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी (नाहरकत दाखला) दिला आहे, सदर उत्खननामुळे अस्तित्वातील तलावाच खोलीकरण होवुन मोठया प्रमाणात पाणीसाठयात वाढ होणार आहे.

मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.२०१६/प्र.क्र./२२७/जल-१ दि.२९.११.२०१७ मधील तरतुदीनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI) राष्ट्रीय महामार्ग पायाभुत सुविधा विकास महामंडळ (NHIDCL) सार्वजनिक बांधकाम विभाग यांच्या सामजस्य करारामध्ये प्रामुख्याने नवीन शेत तळे खोदणे किंवा अस्तित्वातील शेततळातील गाढ काढणे, नाला खोलीकरण / रुंदीकरण करणे, नाल्यातील / साठवण तलाव / पाझर तलावातील गाढ काढणे इत्यादी जलसंधारणाच्या कामाकरीता गौणखनिज देण्याची तरतुद आहे.

उक्त नमुद गटातुन निघणारा माती, मुरुम जे.एम.म्हात्रे (इन्फ्रा प्रा.लि) हे नॅशनल हायवे क्रं ०६ फागणे ते कुंडाणे कामी वापर करणार आहेत. तसेच जे.एम.म्हात्रे इन्फ्रा प्रा.लि तरी ५०० ब्रास मुरुम वाहतुकीसाठी शासन नियमानुसार येणारी फी ग्रास चलनाद्वारे इकडील कार्यालयास ग्रास चलनाद्वारे कोषागारा मध्ये दिनांक ०८/१२/२०२१ रोजी जमा करण्यात आली आहे.तसेच गौणखनिज वाहतुक करण्यासाठी खालील वाहनाद्वारे वाहतूक करणार आहेत. १) डंपर क्रमांक १)GJ-१६ AV-०५४५ डंपर क्रमांक २)GJ-१६ AV-०८०४ डंपर क्रमांक ३)GJ-१६ AV-०५६१ ४) डंपर क्रमांक GJ-१६ AV-०५५१ ५)GJ-१६ AV-८३६ ६)डंपर क्रमांक MH-१८-BG-११५७ ७) डंपर क्रमांकGJ-१६ AV-०६४१ ८) डंपर क्रमांक GJ-१६ AV-०९४४ ९) डंपर क्रमांक GJ-१६ AV-०८४६ १०) डंपर क्रमांक GJ-१६ AV-०६७५ या वाहनाद्वारे वाहतुक करणार आहेत.

मुंबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र जमीन महसुल अधिनियम-१९६६ चे तरतुदी नुसार,रॉयल्टी फी मुरुम एक ब्रासला रु ६००/- प्रमाणे एकुण ५०० ब्रासची रॉयल्टी फी पोटी ३,०००००/- सरफेसची १० % रक्कम ३०,०००/- अर्ज फी ५००/- जागा भाडे -१०० अशी एकुण रु ३,३०,६००/- (अक्षरी रक्कम तीन लाख तीस हजार सहाशे रुपये मात्र) ग्रास चलनाद्वारे दिनांक ०८/१२/२०२१ रोजी भरणा केला आहे. तसेच स्वतंत्र चलनाद्वारे जिल्हा खनिज प्रतिष्ठान धुळे ICIC Account no-६४६३०१००२५०८ गौणखनिज समित्वधानाच्या १० टक्के रु.३०,०००/- मात्र (अक्षरी तीस हजार रुपये) एवढी रक्कम अर्जदार यांचेकडून दिनांक ०८/१२/२०२१ रोजी वसुल अर्जदार यांचेकडून करण्यात आली असुन इकडील कार्यालयात पावती सादर केली आहे. तसेच SHAURYA TECHNOSOFT PVT LTD यांचे महाराष्ट्र बँक खाते क्रमांक ६०३१८५७९५५७ या,खातेक्रमांक चलन पावती पुस्तक फी रक्कम रु ८२६०/- एवढी रक्कम अर्जदार यांचेकडून दिनांक ०८/१२/२०२१ असुन इकडील कार्यालयात पावती सादर केली आहे.

त्याअथा वानदाष्ट कलल्या नियमानुसार मला दिलेल्या आधकारावरून ५०० ब्रास मुरुम काढण्यास मुबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र अधिनियम -१९६६ चे तरतुदीनुसार खालील नमुद केलेल्या अटी व शर्तीच्या अधीन राहून परत देण्यात येत आहे.

अटी शर्ती

१. परवाना सकाळी ७.०० ते सांयकाळी ६.०० वाजे पावेतो अमलात राहिल.
 २. परवाना धारकांनी त्रयस्थांशी याबाबत व्यवहार केल्यास परस्पर मिटवावा यांची जबाबदारी शासनावर राहणार नाही तसेच परवाना हस्तांतरण करता येणार नाही याची नोंद घ्यावी.
 ३. परवांना धारकांने गौणखनिज मंजुर क्षेत्रातुन काढावे. गौणखनिज काढल्यानंतर जो खड्डा पडेल तो सक्षम अधिकारीनी सांगितल्यास बुजुन देणे क्रमप्राप्त राहिल .
 ४. भूपृष्ठ भागापासुन २० फुट खोलीपेक्षा जास्त खोलीवर उत्खनन करण्यात येवु नये.
 ५. उत्खनन केलेल्या मालाचा हिशोब ठेवावा व मुदत पुर्ण झालेवर सादर करावा
 ६. वाहन सोबत परवाना किंवा जावक पावती दयावी . जावक पावती वाहनासोबत न दिल्यास विना जावकपावतीचे वाहन आढळल्यास वाहन मालकाविरुध्द दंडात्मक कारवाई केली जाईल.
 ७. कोणत्याही शर्तीचे उल्लंघन केल्यास परवाना रद्द करण्यास पात्र होईल. परवाना व्यतिरिक्त गौणखनिज काढल्यास सादरचे गौणखनिज सरकार जमा केला जाईल व दंडात्मक कारवाई केली जाईल.
 ८. शासनाने संचालक भुविज्ञान खनिकर्म अगर सक्षम अधिकारी यांनी प्राधिकृत केलेल्या अधिका-यांस परवानाच्या जागेवर प्रवेश करुन हिशोब व इतर कागदपत्रांचे निरीक्षण करता येईल.
 ९. रात्रीच्या वेळी वाहतुक करण्यात येवु नये. तसे निदर्शनास आल्यास परवाना रद्द करण्यात येईल.
 १०. सादर परमीट मुदत दि. १४/१२/२०२१ ते २२/१२/२०२१ (०८ दिवस) पर्यंत वैध राहिल. मुदतीत गौणखनिज न काढल्यास परवान्याची मुदत कुठल्याही सबबीवर वाढवुन दिली जाणार नाही.
 ११. सादर परवान्याची झेरॉक्स प्रत वापरु नये वापरल्यास सादर परवाना अनाधिकृत मानुन नियमानुसार कार्यवाही करण्यात येईल. यांची नोंद घ्यावी.
 १२. म.जिल्हा जलसंधारण अधिकारी जि.प.(ल.पा) धुळे यांचेकडील नाहरकत दाखला सादर करणे बंधन कारक राहिल.
 १३. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजूरी मिळाल्याशिवाय उत्खनन करता येणार नाही किंवा जे काढून नेता येणार नाही .
 १४. ज्यासाठी परवाना देण्यात आला असेल, त्या व्यतिरिक्त कोणत्याही गौण खनिज किंवा मुख्य खनिज काम करतांना आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिकाऱ्याला कळविणेत यावे
 १५. परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज , वाहतुक केलेल्या गौणखनिजाचे प्रमाण प्रमाणके, विक्री कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रजोजनासाठी आकारणी योग्य असलेले स्वाभित्त्वघ व इतर आकार यांचे संपुर्ण अचुक लेखे ठेवील
 १६. गौणखनिज उत्खनन व वाहतुक करतांना अपघात झाल्यास नुकसाने दायित्व ठेकेदारवर राहिल. न्यायालयीन प्रकरण उदभल्यास न्यायालयाचा निर्णय ठेकेदारवर बंधनकारक राहिल. तसेच सादर कामासाठी घेतलेल्या जमिनीचे कोणत्याही प्रकारचे नुकसान झाल्यास , त्याची भरपाई करण्याची जबाबदारी ठेकेदाराची राहिल.
- टिप:- १. वरील नमुद अटीशर्तीचा भंग केल्याचे दिसुन आल्यास , परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकार जमा करण्यात येईल.
२. वाहन विना क्रमांकाचे आढल्यास परवाना रद्द केला जाईल व सादरची अनाधिकृत मानुन नियमानुसार कारवाई करण्यात येईल.

अ.क्रं	पुस्तक क्रमांक	अनुक्रमांक पासुन	अनुक्रमांक पर्यंत	पावती	खनिजाचे प्रमाण
१	१२७	६३०१	६३५०	प्रती पावती ५ ब्रास	(एकुण पावत्या १०० प्रत्येकी पावती ५ ब्रास)
२	१२८	६३५१	६४००	प्रती पावती ५ ब्रास	एकुण ५०० ब्रास



(संजय शिंदे)

अपर तहसिलदार धुळे शहर

प्रत:- जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं ४२ सहकार कार्यालय घनवेल ब्रतीने रविद्र एस अहीराव

प्रत:- तलाठी मोराणे, प्र.ल.

२/- उक्त परमीट आदेशातील शर्तीचे उल्लंघन झाल्यास संबंधिताविरुध्द तात्काळ कार्यवाही करुन अहवाल सादर करावा. तसेच मुदत पुर्ण झालेनंतर संबंधित अर्जदार यांनी किती उत्खनन केले याचा अहवाल सादर करावा.

Upper Tehsil Office, Dhule City

Old Collector's Office, Administrative Complex Dhule City

(Minor Minerals Branch)

Phone No. 02562-235410

Email:- tahdhulecity@gmail.com

No./Mi. Min/Permit/Off. . **355/2021**Date :- **13/12/2021****Read 1****Applicant:-**

1. Application dated **06/12/2021** filed by Ravindra S Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd. Market Yard Plot No 492 Sahakar Nagar Panvel
2. Notification dated 4 June 2021 of Maharashtra Government Gazette Extraordinary Part Four B
3. Provisions of the Mumbai Minor Minerals Mining Act, 1957
4. Letter No. NHAI/ PIU-Dhule/ NH6/ Royalty/ 2020-21/ 135 dated 15/01/2021 issued by General Manager (Technical & Project Director, National Highways Authority of India, Dhule.
5. Government Resolution No. 2016/ Pr.No. /227/Water-1 dated 29.11.2017 From the Department of Soil and Water Conservation
6. Receipt of payment made under account head by Grass Challan no.00853 dated **08/12/2021**

Permit

With reference to the above mentioned subject, it is submitted that Ravindra S. Ahirao has submitted an application for getting 500 brass of minor mineral (murum) on behalf of J.M. Mhatre Infra Pvt. Ltd. Market

Yard Plot No. 492 Sahakar Nagar Panvel for work in the area of Gat No. 62/1 (Nakane Lake) in Mauje Morane Ta. Dist. Dhule. The application for the same has been received by this office dated **06/12/2021**.

For this purpose, **M/s J.M. Mhatre** Infra Pvt. Ltd. Market required 500 brass of murum minor mineral for filling work of National Highway No. 06 from Phagane to Kundane from the area of Gat no. 62/ 1 (Nakanen Lake) Mauje Morane Pr. L. Ta. Dist. Dhule which is owned by Hon. Executive Engineer Dhule Irrigation Division Dhule. Hon. Executive Engineer Dhule Irrigation Department, Dhule has granted permission (No Objection Certificate) to excavate the required 500 brass of soil and murum required to be transported for filling work required for road improvement works subject to the terms & conditions. As a result, the said excavation, the existing lake will be deepened and the water storage will increase to a large extent.

According to the provisions of the Government Resolution No. 2016 / Case No. /227/Water-1 dated 29 11 2017 issued by the Department of Soil and Water Conservation,, The Memorandum of Understanding with National Highways Authority (NHAI) National Highway Infrastructure Development Corporation (NHIDCL) Public Works Department is mainly for excavation of new farm pond or removal of silt from the existing farm pond, deepening/widening of rivulet, to remove Silt, soil, Murum stone from the rivulet/ retention ponds/percolation ponds etc.

The soil and murum taken out from the said Gat will be used by **J. M. Mhatre Infra** Pvt. Ltd. for the construction work of National Highway

No. 06 from Phagane to Kundane. Similarly, M/s J. M Mhatre Infra Pvt. Ltd. have deposited the fee as per government rules in the treasury through grass challan with this office on **08/12/2021** in respect of the transportation of 500 Brass Murum. Similarly, the following vehicles will be used to transport the minor minerals. 1) Dumper number 1) GJ-16-AV-0675 Dumper number 2) GJ-16-AV-0641 Dumper number 3) GJ-16-AV-804 4) Dumper number GJ-16-AV-0561 5) GJ- 16-AV 0551 6) Dumper number MH-18-BG-1157 7) Dumper number GJ-16-AV-0846 8) Dumper number GJ-16-AV-0836 9) Dumper number GJ-16-AV-545 10) Dumper number GJ-16-AV-0944. The transportation will be done by this vehicle.

As per provisions of the Mumbai Minor Minerals Act, 1957 and Maharashtra Land Revenue Act-1966, Royalty Fee for the Murum is Rs.600/- per Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and the Application Fee is 500/- as well as the Rent of the Space is – 100/-In total amount of Rs.3,30,600/- (amount in words is Rupees Three Lakh Thirty Thousand Six Hundred only) has been paid through Grass Challan on Dt. **08/12/2021**. Also, an amount of Rs.30,000/- (amount in words is Rupees Thirty Thousand) i.e.10 percent of the Royalty fee of minor mineral has been deposited to District Mineral Foundation Dhule from ICIC **Account No. 646301002508** and was collected through independent Challan from the applicant on **08/12/2021**. and the receipt has been submitted in this office. The applicant has also submitted the Account Number Challan Receipt Book Fee for an Amount of Rs.8260/- dated **08/12/2021**. to this office

through the Maharashtra Bank **Account No. 60318579557 of SHAURYA TECHNOSOFT PVT. LTD.**

According to the rules specified & the authority given to me for excavation of 500 brass murum in accordance with the provisions of the Mumbai Minor Minerals Act, 1957 and the Maharashtra Act, 1966 and the conditions mentioned below under the Government Decision No. 2016/ Case No./ 227/ Water-1 dated 29.11.2017 of the Department of Soil and Water Conservation, the Permission is being granted subject to following Terms & Conditions.

Terms & Conditions

1. The Permit will be valid from 7.00 am to 6.00 pm.
2. It should be noted that if the Permit holders deal with third parties in this regard, the government will not be responsible for mutual settlement and also the Permit cannot be transferred.
4. Excavation should not be done to a depth of more than 20 feet from the ground surface.
5. An account of the excavated material should be kept and submitted on completion of the period
6. Permit or outgoing receipt should be provided along with the vehicle. If the outward receipt is not provided with the vehicle, penal action will be taken against the vehicle owner if the vehicle is found without the outward receipt.

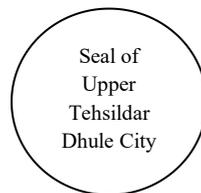
7. Violation of any condition shall be liable to cancellation of Permit. If the minor minerals are extracted without permission, the said minor minerals will be deposited with the government and penal action will be taken.
8. Officials authorized by the Government, Director of Minerals or officers Authorized by competent Officers may enter the premises of the Permit and inspect the accounts and other documents.
9. Transportation should not be done at night. If it is found that it is done, , the Permit will be cancelled.
10. The said permit will remain valid from **14/12/2021 to 22/12/2021** (8 days). If the minor mineral is not extracted within the period, the Permit period will not be extended for any reason.
11. It should be noted that the xerox copy of the said Permit should not be used, if it is used, the said Permit will be treated as unauthorized and action will be taken as per rules.
12. Submission of No Objection Certificate from the District Water Conservation Officer, Z. P. (L P) Dhule will be mandatory.
13. Except the mineral for which the Permit is granted, no mineral shall be mined or removed without proper approval from the competent mineral authority.
14. Any minor mineral or main mineral found working other than that for which a Permit has been granted should be reported to the competent authority within one week.

15. The Permit Holder shall maintain full and accurate accounts of the minor minerals mined from the Permit area, quantities of minor minerals transported, register of labor employed for sales work and record book of wages paid to them, project charges and other amounts chargeable for this purpose.
16. In case any accident takes place while transporting the Minor mineral excavated, the liability for damages will remain with the contractor. If any court case arises, the court's decision will be binding on the contractor. Also, in case of any kind of damage is done to the land taken for the said work, the \the contractor will be liable for pay compensation of such damage.
17. Mahakhanij computer system has been implemented to control and monitor mining and transportation of secondary minerals. In order to prevent incidents of illegal minor mineral mining and transportation, it is necessary to install GPS device for minor mineral transportation vehicles.

Note:- 1. If it is found that the above conditions have been violated, the Permit will be canceled and the mineral goods lying there will be collected by the government.

2. If the vehicle is parked without a number plate, the Permit will be cancelled and action will be taken as per rules.

Sr. No.	Book number	Serial Number From	Serial Number up to	Receipt	Quantity Mineral
1	127	6301	6350	5	(Total Receipts 100, Receipt Book 5 Brass) In total of 500 brass, Total 500 brass,
2	128	6351	6400	5	



Sd/-

(Sanjay Shinde)

Upper Tehsildar Dhule City

Copy to- Ravindra S. Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd.

Market Yard Plot No. 492 Sahakar Nagar Panvel

Copy to- Talathi Morane, P. L.

2/- In case of violation of the terms & conditions as per the said permit order, immediate action should be taken against the concerned and a report should be submitted. Also, after the expiry of the deadline, the concerned applicants should submit a report on how much excavation they have done.



CHALLAN
MTR Form Number-6



GRN	MH009861924202122E	BARCODE		Date	08/12/2021-17:34:32	Form ID	
Department				Revenue Department			
Type of Payment				Payer Details			
Mineral Concession.Fees, Rates And Royalties				TAX ID / TAN (If Any)	13031		
Receipts from Minor Mineral Rules in Rural Area				PAN No.(If Applicable)	AACCJ2959L		
Office Name				Full Name		J M MAHATRE INFRA PTIVATE LIMITED	
TAHSILDAR DHULE							
Location				Flat/Block No.		SAHKAR NAGAR PANVEL	
DHULE							
Year				Premises/Building		SAHKAR NAGAR PANVEL	
2021-2022 One Time							
Account Head Details			Amount In Rs.	Road/Street			
0853013901 Fees and Royalties			330600.00				
				Area/Locality		Dhule	
				Town/City/District			
				PIN			
				Remarks (If Any)			
				Demand Note No.:12216, Morane PL Gut No. 62/1 Nakane Talav 500			
				Brass Murum Royalty			
				Amount In		Three Lakh Thirty Thousand Six Hundred Rupees Only	
Total				3,30,600.00		Words	
Payment Details				FOR USE IN RECEIVING BANK			
BANK OF BARODA				Bank CIN		Ref. No.	
						02003942021120801210 1265196111	
Cheque-DD Details				Bank Date		RBI Date	
Cheque/DD No.						08/12/2021-17:35:56 Not Verified with RBI	
Name of Bank				Bank-Branch		BANK OF BARODA	
Name of Branch				Scroll No., Date		Not Verified with Scroll	

Department ID : 22106

Mobile No. : 9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	2021/08/12 05:45 PM	Demand No. :	DN/12216/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	110354249138
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1282146633
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mmpprojectsdhule@gmail.com		

अपर तहसिल कार्यालय, धुळे शहर
जुने जिल्हाधिकारी कार्यालय, प्रशासकीय संकुल धुळे शहर
(गौणखनिज शाखा)

दुरध्वनीक्रमांक ०२५६२-२३५४९०

इ-मेल :- tahdhulecity@gmail.com

क्रमांक/ गौख/परमिट/कावि/२०२१

दिनांक :- ०३/०९/२०२२

- वाचले १ अर्जदार :- १. जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२ सहकार नगर पनवेल वतीने रविद्र एस अहीराव यांचा दिनांक २०/१२/२०२१ रोजीचा अर्ज
२. महाराष्ट्र शासन राजपत्र असाधारण भाग चार बदिनांक ४जुन २०२१ रोजीची अधिसूचना
३. मुंबई गौणखनिज उत्खनन अधिनियम १९५७ मधील तरतुदी
४. महाप्रबंधक (तक) तथा परियोजना निर्देशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, धुळे यांचेकडील पत्र क्र.NHAI/PIU-Dhule/NH&/Royalty/२०२०-२१/१३५, दि.१५/०९/२०२१.
५. दिनांक २७/१२/२०२१ रोजीचे ००८५३ या लेखाशिर्षखाली ग्रास चनलाद्वारे भरणा केलेबाबत चलन

परमीट

उपरोक्त विषयानुसार सविनय सादर करणेत येते की, जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२ सहकार नगर पनवेल वतीने रविद्र एस अहीराव यांनी मौजे मोराणे ता.जि.धुळे शिवारातील गट नं ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास या तात्पुरता गौणखनिजाचा वाहतुक परवाना मिळणे कामी दिनांक २०/१२/२०२१ रोजी इकडील कार्यालयास विनंती अर्ज प्राप्त झाला आहे.

प्रस्तुत कामी जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यांना राष्ट्रीय महामार्ग क्रं ०६ फागणे ते कुंडाणे या कामसाठी भराव करणेकामी ५०० ब्रास मुरुम या गौणखनिजाची आवश्यकता असल्याने मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांच्या मालकीचे मौजे मोराणे प्र.ल. ता.जि.धुळे शिवारातील गट ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास माती, मुरुम वाहतुक करुण भराव करणेकामी मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांनी अटी शर्तीच्या अधिन राहुन रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी (नाहरकत दाखला) दिला आहे, सदर उत्खननामुळे अस्तित्वातील तलावाच खोलीकरण होवुन मोठया प्रमाणात पाणीसाठयात वाढ होणार आहे.

मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.२०१६/प्र.क्र./२२७/जल-१ दि.२९.११.२०१७ मधील तरतुदीनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI) राष्ट्रीय महामार्ग पायाभूत सुविधा विकास महामंडळ (NHIDCL) सार्वजनिक बांधकाम विभाग यांच्या सामजस्य करारामध्ये प्रामुख्याने नवीन शेत तळे खोदणे किंवा अस्थित्वातील शेततळातील गाढ काढणे, नाला खोलीकरण / रुंदीकरण करणे, नाल्यातील / साठवण तलाव / पाझर तलावातील गाढ काढणे इत्यादी जलसंधारणाच्या कामाकरीता गौणखनिज देण्याची तरतुद आहे.

उक्त नमुद गटानुन निघणारा माती, मुरुम जे.एम.म्हात्रे (इन्फा प्रा.लि) हे नॅशनल हायवे क्रं ०६ फागणे ते कुंडाणे कामी वापर करणार आहेत. तसेच जे.एम.म्हात्रे इन्फा प्रा.लि तरी ५०० ब्रास मुरुम वाहतुकीसाठी शासन नियमानुसार येणारी फी ग्रास चलनाद्वारे इकडील कार्यालयास ग्रास चलनाद्वारे कोषागारा मध्ये दिनांक २७/१२/२०२१ रोजी जमा करण्यात आली आहे. तसेच गौणखनिज वाहतुक करण्यासाठी खालील वाहनाद्वारे वाहतुक करणार आहेत. १) डंपर क्रमांक १)GJ-१६ AV-०५४५ डंपर क्रमांक २)GJ-१६ AV-०८०४ डंपर क्रमांक ३)GJ-१६ AV-०५६१ ४) डंपर क्रमांक GJ-१६ AV-०५५१ ५)GJ-१६ AV-८३६ ६) डंपर क्रमांक MH-१८-BG-११५७ ७) डंपर क्रमांक GJ-१६ AV-०६४१ ८) डंपर क्रमांक GJ-१६ AV-०९४४ ९) डंपर क्रमांक GJ-१६ AV-०८४६ १०) डंपर क्रमांक GJ-१६ AV-०६७५ या वाहनाद्वारे वाहतुक करणार आहेत.

मुंबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र जमीन महसुल अधिनियम-१९६६ चे तरतुदी नुसार, रॉयल्टी फी मुरुम एक ब्रासला रु ६००/- प्रमाणे एकुण ५०० ब्रासची रॉयल्टी फी पोटी ३,००,०००/- सरफेसची १० % रक्कम ३०,०००/- अर्ज फी ५००/- जागा भाडे -१०० अशी एकुण रु ३,३०,६००/- (अक्षरी रक्कम तीन लाख तीस हजार सहाशे रुपये मात्र) ग्रास चलनाद्वारे दिनांक २७/१२/२०२१ रोजी भरणा केला आहे. तसेच स्वतंत्र चलनाद्वारे जिल्हा खनिज प्रतिष्ठान धुळे ICIC Account no-६४६३०१००२५०८ गौणखनिज समित्वधानाच्या १० टक्के रु.३०,०००/- मात्र (अक्षरी तीस हजार रुपये) एवढी रक्कम अर्जदार यांचेकडून दिनांक २७/१२/२०२१ रोजी वसुल अर्जदार यांचेकडून करण्यात आली असुन इकडील कार्यालयात पावती सादर केली आहे. तसेच SHAURYA TECHNOSOFT PVT LTD यांचे महाराष्ट्र बँक खाते क्रमांक ६०३१८५७९५५७ या, खातेक्रमांक चलन पावती पुस्तक फी रक्कम रु ८२६०/- एवढी रक्कम अर्जदार यांचेकडून दिनांक २७/१२/२०२१ असुन इकडील कार्यालयात पावती सादर केली आहे. त्याअर्थी विनिर्दीष्ट केलेल्या नियमानुसार मला दिलेल्या अधिकारावरुन ५०० ब्रास मुरुम काढण्यास मुंबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र अधिनियम -१९६६ चे तरतुदीनुसार खालील नमुद केलेल्या अटी व व शर्तीच्या अधीन राहुन परवानगी देण्यात येत आहे.

१. परवाना सकाळी ७.०० ते सांयकाळी ६.०० वाजे पर्यंत अंगलात राहिल.
 २. परवाना धारकांनी त्रयस्थांशी याबाबत व्यवहार केल्यास परस्पर गिटवावा यांची जबाबदारी शासनावर राहणार नाही तसेच परवाना हस्तांतरण करता येणार नाही याची नोंद घ्यावी.
 ३. परवाना धारकांनी गौणखनिज मंजुर क्षेत्रातुन काढावे. गौणखनिज काढल्यानंतर जो. खड्डा पडेल तो सक्षम अधिकारीनी सांगितल्यास बुजुन देणे क्रमप्राप्त राहिल.
 ४. भूपृष्ठ भागापासुन २० फुट खोलीपेक्षा जास्त खोलीवर उत्खनन करण्यात येवु नये.
 ५. उत्खनन केलेल्या मालाचा हिशोब ठेवावा व मुदत पुर्ण झालेवर सादर करावा
 ६. वाहन सोबत परवाना किंवा जावक पावती दयावी. जावक पावती वाहनासोबत न दिल्यास विना जावकपावतीचे वाहन आढळल्यास वाहन मालकाविरुध्द दंडात्मक कारवाई केली जाईल.
 ७. कोणत्याही शर्तीचे उल्लंघन केल्यास परवाना रद्द करण्यास पात्र होईल. परवाना व्यतिरिक्त गौणखनिज काढल्यास सादरचे गौणखनिज सरकार जमा केला जाईल व दंडात्मक कारवाई केली जाईल.
 ८. शासनाने संचालक भुविज्ञान खनिकर्म अगर सक्षम अधिकारी यांनी प्राधिकृत केलेल्या अधिका-यांस परवानाच्या जागेवर प्रवेश करुन हिशोब व इतर कागदपत्रांचे निरीक्षण करता येईल.
 ९. रात्रीच्या वेळी वाहतुक करण्यात येवु नये. तसे निदर्शनास आल्यास परवाना रद्द करण्यात येईल.
 १०. सादर परमीट मुदत दि. ०४/०९/२०२२ ते ११/०९/२०२२ (०८ दिवस) पर्यंत वैध राहिल. मुदतीत गौणखनिज न काढल्यास परवान्यांची मुदत कुठल्याही सबबीवर वाढवुन दिली जाणार नाही.
 ११. सादर परवान्याची झेरॉक्स प्रत वापरु नये वापरल्यास सादर परवाना अनाधिकृत मानुन नियमानुसार कार्यवाही करण्यात येईल. यांची नोंद घ्यावी.
 १२. म.जिल्हा जलसंधारण अधिकारी जि.प.(ल.पा) धुळे यांचेकडील नाहरकत दाखला सादर करणे बंधन कारक राहिल.
 १३. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजुरी मिळाल्याशिवाय उत्खनन करता येणार नाही किंवा जे काढून नेता येणार नाही.
 १४. ज्यासाठी परवाना देण्यात आला असेल, त्या व्यतिरिक्त कोणत्याही गौण खनिज किंवा मुख्य खनिज काम करतांना आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिकाऱ्याला कळविणेत यावे
 १५. परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज, वाहतुक केलेल्या गौणखनिजाचे प्रमाण प्रमाणके, विक्री कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रजोजनासाठी आकारणी योग्य असलेले स्वाभित्त्वध व इतर आकार यांचे संपुर्ण अचुक लेखे ठेवील
 १६. गौणखनिज उत्खनन व वाहतुक करतांना अपघात झाल्यास नुकसाने दायित्व ठेकेदारवर राहिल. न्यायालयीन प्रकरण उदभल्यास न्यायालयाचा निर्णय ठेकेदारवर बंधनकारक राहिल. तसेच सादर कामासाठी घेतलेल्या जमिनीचे कोणत्याही प्रकारचे नुकसान झाल्यास, त्याची भरपाई करण्याची जबाबदारी ठेकेदाराची राहिल.
- टिप:- १. वरील नमुद अटीशर्तीचा भंग केल्याचे दिसुन आल्यास, परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकार जमा करण्यात येईल.
२. वाहन विना क्रमांकाचे आढल्यास परवाना रद्द केला जाईल व सादरची अनाधिकृत मानुन नियमानुसार कारवाई करण्यात येईल.

अ.क्रं	पुस्तक क्रमांक	अनुक्रमांक पासुन	अनुक्रमांक पर्यंत	पावती	खनिजाचे प्रमाण
१	१०१	५००१	५०५०	प्रती पावती ३ ब्रास	(एकुण पावत्या १०० प्रत्येकी पावती ३ ब्रास ३०० ब्रास)
२	१०२	५०५१	५१००	प्रती पावती ४ ब्रास	एकुण पावत्या ५० प्रत्येकी पावती ४ ब्रास २०० ब्रास)
३	११२	५५५१	५६००		एकुण ५०० ब्रास



अपर तहसिलदार धुळे शहर
(सिद्धेशिंदे) 03/01/22

प्रत:- जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२ सहकार नगरधर्मतेल पॅसाई रविद्र एस अहीराव
प्रत:- तलाठी मोराणे, प्र.ल.

२/- उक्त परमीट आदेशातील शर्तीचे उल्लंघन झाल्यास संबंधिताविरुध्द तात्काळ कार्यवाही करुन अहवाल सादर करावा. तसेच मुदत पुर्ण झालेनंतर संबंधित अर्जदार यांनी किती उत्खनन केले याचा अहवाल सादर करावा.

Upper Tehsil Office, Dhule City

Old Collector's Office, Administrative Complex Dhule City

(Minor Minerals Branch)

Phone No. 02562-235410

Email:- tahdhulecity@gmail.com

No./Mi. Min/Permit/Off. . **370/2021**Date :- **03/01/2022****Read 1****Applicant:-**

1. Application dated **20/12/2021** filed by Ravindra S Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd. Market Yard Plot No 492 Sahakar Nagar Panvel
2. Notification dated 4 June 2021 of Maharashtra Government Gazette Extraordinary Part Four B
3. Provisions of the Mumbai Minor Minerals Mining Act, 1957
4. Letter No. NHAI/ PIU-Dhule/ NH6/ Royalty/ 2020-21/ 135 dated 15/01/2021 issued by General Manager (Technical & Project Director, National Highways Authority of India, Dhule.
5. Government Resolution No. 2016/ Pr.No. /227/Water-1 dated 29.11.2017 From the Department of Soil and Water Conservation
6. Receipt of payment made under account head by Grass Challan no.00853 dated **27/12/2021**

Permit

With reference to the above mentioned subject, it is submitted that Ravindra S. Ahirao has submitted an application for getting 500 brass of minor mineral (morum) on behalf of J.M. Mhatre Infra Pvt. Ltd. Market

Yard Plot No. 492 Sahakar Nagar Panvel for work in the area of Gat No. 62/1 (Nakane Lake) in Mauje Morane Ta. Dist. Dhule. The application for the same has been received by this office dated **20/12/2021**.

For this purpose, **M/s J.M. Mhatre** Infra Pvt. Ltd. Market required 500 brass of murum minor mineral for filling work of National Highway No. 06 from Phagane to Kundane from the area of Gat no. 62/ 1 (Nakanen Lake) Mauje Morane Pr. L. Ta. Dist. Dhule which is owned by Hon. Executive Engineer Dhule Irrigation Division Dhule. Hon. Executive Engineer Dhule Irrigation Department, Dhule has granted permission (No Objection Certificate) to excavate the required 500 brass of soil and murum required to be transported for filling work required for road improvement works subject to the terms & conditions. As a result, the said excavation, the existing lake will be deepened and the water storage will increase to a large extent.

According to the provisions of the Government Resolution No. 2016 / Case No. /227/Water-1 dated 29 11 2017 issued by the Department of Soil and Water Conservation,, The Memorandum of Understanding with National Highways Authority (NHAI) National Highway Infrastructure Development Corporation (NHIDCL) Public Works Department is mainly for excavation of new farm pond or removal of silt from the existing farm pond, deepening/widening of rivulet, to remove Silt, soil, Murum stone from the rivulet/ retention ponds/percolation ponds etc.

The soil and murum taken out from the said Gat will be used by **J. M. Mhatre Infra** Pvt. Ltd. for the construction work of National Highway

No. 06 from Phagane to Kundane. Similarly, M/s J. M Mhatre Infra Pvt. Ltd. have deposited the fee as per government rules in the treasury through grass challan with this office on **27/12/2021** in respect of the transportation of 500 Brass Murum. Similarly, the following vehicles will be used to transport the minor minerals. 1) Dumper number 1) GJ-16-AV-0675 Dumper number 2) GJ-16-AV-0641 Dumper number 3) GJ-16-AV-804 4) Dumper number GJ-16-AV-0561 5) GJ- 16-AV 0551 6) Dumper number MH-18-BG-1157 7) Dumper number GJ-16-AV-0846 8) Dumper number GJ-16-AV-0836 9) Dumper number GJ-16-AV-545 10) Dumper number GJ-16-AV-0944. The transportation will be done by this vehicle.

As per provisions of the Mumbai Minor Minerals Act, 1957 and Maharashtra Land Revenue Act-1966, Royalty Fee for the Murum is Rs.600/- per Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and the Application Fee is 500/- as well as the Rent of the Space is – 100/-In total amount of Rs.3,30,600/- (amount in words is Rupees Three Lakh Thirty Thousand Six Hundred only) has been paid through Grass Challan on Dt. **27/12/2021**. Also, an amount of Rs.30,000/- (amount in words is Rupees Thirty Thousand) i.e.10 percent of the Royalty fee of minor mineral has been deposited to District Mineral Foundation Dhule from ICIC **Account No. 646301002508** and was collected through independent Challan from the applicant on **27/12/2021**. and the receipt has been submitted in this office. The applicant has also submitted the Account Number Challan Receipt Book Fee for an Amount of Rs.8260/- dated **27/12/2021**. to this office

through the Maharashtra Bank **Account No. 60318579557 of SHAURYA TECHNOSOFT PVT. LTD.**

According to the rules specified & the authority given to me for excavation of 500 brass murum in accordance with the provisions of the Mumbai Minor Minerals Act, 1957 and the Maharashtra Act, 1966 and the conditions mentioned below under the Government Decision No. 2016/ Case No./ 227/ Water-1 dated 29.11.2017 of the Department of Soil and Water Conservation, the Permission is being granted subject to following Terms & Conditions.

Terms & Conditions

1. The Permit will be valid from 7.00 am to 6.00 pm.
2. It should be noted that if the Permit holders deal with third parties in this regard, the government will not be responsible for mutual settlement and also the Permit cannot be transferred.
4. Excavation should not be done to a depth of more than 20 feet from the ground surface.
5. An account of the excavated material should be kept and submitted on completion of the period
6. Permit or outgoing receipt should be provided along with the vehicle. If the outward receipt is not provided with the vehicle, penal action will be taken against the vehicle owner if the vehicle is found without the outward receipt.

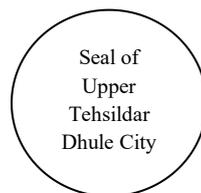
7. Violation of any condition shall be liable to cancellation of Permit. If the minor minerals are extracted without permission, the said minor minerals will be deposited with the government and penal action will be taken.
8. Officials authorized by the Government, Director of Minerals or officers Authorized by competent Officers may enter the premises of the Permit and inspect the accounts and other documents.
9. Transportation should not be done at night. If it is found that it is done, , the Permit will be cancelled.
10. The said permit will remain valid from **04/01/2022 to 11/01/2022** (8 days). If the minor mineral is not extracted within the period, the Permit period will not be extended for any reason.
11. It should be noted that the xerox copy of the said Permit should not be used, if it is used, the said Permit will be treated as unauthorized and action will be taken as per rules.
12. Submission of No Objection Certificate from the District Water Conservation Officer, Z. P. (L P) Dhule will be mandatory.
13. Except the mineral for which the Permit is granted, no mineral shall be mined or removed without proper approval from the competent mineral authority.
14. Any minor mineral or main mineral found working other than that for which a Permit has been granted should be reported to the competent authority within one week.

15. The Permit Holder shall maintain full and accurate accounts of the minor minerals mined from the Permit area, quantities of minor minerals transported, register of labor employed for sales work and record book of wages paid to them, project charges and other amounts chargeable for this purpose.
16. In case any accident takes place while transporting the Minor mineral excavated, the liability for damages will remain with the contractor. If any court case arises, the court's decision will be binding on the contractor. Also, in case of any kind of damage is done to the land taken for the said work, the \the contractor will be liable for pay compensation of such damage.
17. Mahakhanij computer system has been implemented to control and monitor mining and transportation of secondary minerals. In order to prevent incidents of illegal minor mineral mining and transportation, it is necessary to install GPS device for minor mineral transportation vehicles.

Note:- 1. If it is found that the above conditions have been violated, the Permit will be canceled and the mineral goods lying there will be collected by the government.

2. If the vehicle is parked without a number plate, the Permit will be cancelled and action will be taken as per rules.

Sr. No.	Book number	Serial Number From	Serial Number up to	Receipt	Quantity Mineral
1	101	5001	5050		(Total Receipts 100, Receipt Book 3 Brass) In total of 300 brass,
2	102	5051	5100	3	
3	112	5551	5600	4	Total 500 brass,



Sd/-

(Sanjay Shinde)

Upper Tehsildar Dhule City

Copy to- Ravindra S. Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd.

Market Yard Plot No. 492 Sahakar Nagar Panvel

Copy to- Talathi Morane, P. L.

2/- In case of violation of the terms & conditions as per the said permit order, immediate action should be taken against the concerned and a report should be submitted. Also, after the expiry of the deadline, the concerned applicants should submit a report on how much excavation they have done.



CHALLAN
MTR Form Number-6



GRN MH010727139202122E	BARCODE	Date 27/12/2021-15:31:16	Form ID
Department Revenue Department		Payer Details	
Type of Payment Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area		TAX ID / TAN (If Any)	13031
		PAN No.(If Applicable)	AACCJ2959L
Office Name TAHSILDAR DHULE		Full Name	J M MAHATRE INFRA PTIVATE LIMITED
Location DHULE		Flat/Block No.	SAHKAR NAGAR PANVEL
Year 2021-2022 One Time		Premises/Building	
Account Head Details		Amount In Rs.	
0853013901 Fees and Royalties		330600.00	Road/Street
			Area/Locality Dhule
			Town/City/District
			PIN
		Remarks (If Any)	
		Demand Note No.:15132, 6 Fagne te Kundane Mouje Morane PL Gut No.	
		62/1 Nakane Talav 500	
		Amount In	Three Lakh Thirty Thousand Six Hundred Rupees Only
Total		3,30,600.00	Words
Payment Details BANK OF BARODA		FOR USE IN RECEIVING BANK	
Cheque-DD Details		Bank CIN	Ref. No. 02003942021122701582 1267569730
Cheque/DD No.		Bank Date	RBI Date 27/12/2021-15:33:16 Not Verified with RBI
Name of Bank		Bank-Branch	BANK OF BARODA
Name of Branch		Scroll No. Date	Not Verified with Scroll

Department ID : 28030

Mobile No. : 9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	27/12/2021 15:37:54	Demand No. :	DN/15132/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	110370063912
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1284520433
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mmrprojectsdhule@gmail.com		

अपर तहसिल कार्यालय, धुळे शहर
जुने जिल्हाधिकारी कार्यालय, प्रशासकीय संकुल धुळे शहर
(गौणखनिज शाखा)

ANNEXURE 4-4

दुरध्वनीक्रमांक ०२५६२-२३५४९०

ई-मेल :- tahdhulecity@gmail.com

क्रमांक/ गौण/परमिट/कावि/४३/२०२२

दिनांक :- २४/०२/२०२२

- वाचले १ अर्जदार :- १. जे. एम. म्हात्रे इन्फ्रा प्रा. लि. मार्केट यार्ड प्लॉट नं ४९२ सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांचा दिनांक ७/०१/२०२२ रोजीचा अर्ज
२. महाराष्ट्र शासन राजपत्र असाधारण भाग चार बदिनांक ४जून २०२१ रोजीची अधिसूचना
३. मुंबई गौणखनिज उत्खनन अधिनियम १९५७ मधील तरतुदी
४. महाप्रबंधक (तक) तथा परियोजना निर्देशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, धुळे यांचेकडील पत्र क्र. NHAI/PIU-Dhule/NH&/Royalty/२०२०-२१/१३५, दि. १५/०१/२०२१.
५. मृद व जलसंधारण विभागाकडील शासन निर्णय क्र. २०१६/प्र.क्र./२२७/जल-१ दि. २९.११.२०१७
६. दिनांक १०/०१/२०२२ रोजीचे ००८५३ या लेखाशिर्षखाली ग्रास चलनाद्वारे भरणा केलेबाबत चलन

परमीट

उपरोक्त विषयानुसार सविनय सादर करणेत येते की, जे. एम. म्हात्रे इन्फ्रा प्रा. लि. मार्केट यार्ड प्लॉट नं ४९२ सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांनी मौजे मोराणे ता. जि. धुळे शिवारातील गट नं ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास या तात्पुरता गौणखनिजाचा वाहतुक परवाना मिळणे कामी दिनांक ०७/०१/२०२२ रोजी इकडील कार्यालयास विनंती अर्ज प्राप्त झाला आहे.

प्रस्तुत कामी जे. एम. म्हात्रे इन्फ्रा प्रा. लि. मार्केट यांना राष्ट्रीय महामार्ग क्रं ०६ फागणे ते कुंडाणे या कामसाठी भराव करणेकामी ५०० ब्रास मुरुम या गौणखनिजाची आवश्यकता असल्याने मा. कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांच्या मालकीचे मौजे मोराणे प्र. ल. ता. जि. धुळे शिवारातील गट ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास माती, मुरुम वाहतुक करुण भराव करणेकामी मा. कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांनी अटी शर्तीच्या अधिन राहुन रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी (नाहरकत दाखला) दिला आहे, सदर उत्खननामुळे अस्तित्वातील तलावाच खोलीकरण होवुन मोठया प्रमाणात पाणीसाठयात वाढ होणार आहे.

मृद व जलसंधारण विभागाकडील शासन निर्णय क्र. २०१६/प्र.क्र./२२७/जल-१ दि. २९.११.२०१७ मधील तरतुदीनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI) राष्ट्रीय महामार्ग पायाभूत सुविधा विकास महामंडळ (NHIDCL) सार्वजनिक बांधकाम विभाग यांच्या सामजस्य करारामध्ये प्रामुख्याने नवीन शेत तळे खोदणे किंवा अस्तित्वातील शेततळातील गाढ काढणे, नाला खोलीकरण / रुंदीकरण करणे, नाल्यातील / साठवण तलाव / पाझर तलावातील गाढ काढणे इत्यादी जलसंधारणाच्या कामाकरीता गौणखनिज देण्याची तरतुद आहे.

उक्त नमुद गटातुन निघणारा माती, मुरुम जे. एम. म्हात्रे (इन्फ्रा प्रा. लि) हे नॅशनल हायवे क्रं ०६ फागणे ते कुंडाणे कामी वापर करणार आहेत. तसेच जे. एम. म्हात्रे इन्फ्रा प्रा. लि तरी ५०० ब्रास मुरुम वाहतुकीसाठी शासन नियमानुसार येणारी फी ग्रास चलनाद्वारे इकडील कार्यालयास ग्रास चलनाद्वारे कोषागारा मध्ये दिनांक १०/०१/२०२२ रोजी जमा करण्यात आली आहे. तसेच गौणखनिज वाहतुक करण्यासाठी खालील वाहनाद्वारे वाहतुक करणार आहेत. १) डंपर क्रमांक १) GJ-१६ AV-०५४५ डंपर क्रमांक २) GJ-१६ AV-०८०४ डंपर क्रमांक ३) GJ-१६ AV-०५६१ ४) डंपर क्रमांक GJ-१६ AV-०५५१ ५) GJ-१६ AV-८३६ ६) डंपर क्रमांक MH-१८-BG-११५७ ७) डंपर क्रमांक GJ-१६ AV-०६४१ ८) डंपर क्रमांक GJ-१६ AV-०९४४ ९) डंपर क्रमांक GJ-१६ AV-०८४६ १०) डंपर क्रमांक GJ-१६ AV-०६७५ या वाहनाद्वारे वाहतुक करणार आहेत.

मुंबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र जमीन महसुल अधिनियम-१९६६ चे तरतुदी नुसार, रॉयल्टी फी मुरुम एक ब्रासला रु ६००/- प्रमाणे एकुण ५०० ब्रासची रॉयल्टी फी पोटी ३,००,०००/- सरफेसची १० % रक्कम ३०,०००/- अर्ज फी ५००/- जागा भाडे -१०० अशी एकुण रु ३,३०,६००/- (अक्षरी रक्कम तीन लाख तीस हजार सहाशे रुपये मात्र) ग्रास चलनाद्वारे दिनांक १०/०१/२०२२ रोजी भरणा केला आहे. तसेच स्वतंत्र चलनाद्वारे जिल्हा खनिज प्रतिष्ठान धुळे ICIC Account no-६४६३०१००२५०८ गौणखनिज समित्वधानाच्या १० टक्के रु. ३०,०००/- मात्र (अक्षरी तीस हजार रुपये) एवढी रक्कम अर्जदार यांचेकडून दिनांक १०/०१/२०२२ रोजी वसुल अर्जदार यांचेकडून करण्यात आली असुन इकडील कार्यालयात पावती सादर केली आहे. तसेच SHAURYA TECHNOSOFT PVT LTD यांचे महाराष्ट्र बँक खाते क्रमांक ६०३१८५७९५५७ या, खातेक्रमांक चलन पावती पुस्तक फी रक्कम रु ८२६०/- एवढी रक्कम अर्जदार यांचेकडून दिनांक १०/०१/२०२२ असुन इकडील कार्यालयात पावती सादर केली आहे.

त्याअर्थी विनिर्दीष्ट केलेल्या नियमानुसार मला दिलेल्या अधिकारावरुन ५०० ब्रास मुरुम काढण्यास मुंबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र अधिनियम -१९६६ चे तरतुदीनुसार व मृद व जलसंधारण विभागाकडील शासन निर्णय

येत आहे.

अटी शर्ती

१. परवाना सकाळी ७.०० ते सांयकाळी ६.०० वाजे पावेतो अमलात राहिल.
 २. परवाना धारकांनी त्रयस्थांशी याबाबत व्यवहार केल्यास परस्पर भिडवावा यांची जबाबदारी शासनावर राहणार नाही तसेच परवाना हस्तांतरण करता येणार नाही याची नोंद घ्यावी.
 ३. परवांना धारकांने गौणखनिज मंजुर क्षेत्रातुन काढावे. गौणखनिज काढल्यानंतर जो.खड्डा पडेल तो सक्षम अधिकारीनी सांगितल्यास बुजुन देणे क्रमप्राप्त राहिल .
 ४. भूपृष्ठ भागापासुन २० फुट खोलीपेक्षा जास्त खोलीवर उत्खनन करण्यात येवु नये.
 ५. उत्खनन केलेल्या मालाचा हिशोब ठेवावा व मुदत पुर्ण झालेवर सादर करावा
 ६. वाहन सोबत परवाना किंवा जावक पावती दयावी .जावक पावती वाहनासोबत न दिल्यास विना जावकपावतीचे वाहन आढळल्यास वाहन मालकाविरुध्द दंडात्मक कारवाई केली जाईल.
 ७. कोणत्याही शर्तीचे उल्लंघन केल्यास परवाना रद्द करण्यास पात्र होईल. परवाना व्यतिरिक्त गौणखनिज काढल्यास सादरचे गौणखनिज सरकार जमा केला जाईल व दंडात्मक कारवाई केली जाईल.
 ८. शासनाने संचालक भुविज्ञान खनिकर्म अगर सक्षम अधिकारी यांनी प्राधिकृत केलेल्या अधिका-यांस परवानाच्या जागेवर प्रवेश करुन हिशोब व इतर कागदपत्रांचे निरीक्षण करता येईल.
 ९. रात्रीच्या वेळी वाहतुक करण्यात येवु नये. तसे निदर्शनास आल्यास परवाना रद्द करण्यात येईल.
 १०. सादर परमीट मुदत दि. २५/०२/२०२१ ते २५/०३/२०२२ (दिवस) पर्यंत वैध राहिल. मुदतीत गौणखनिज न काढल्यास परवान्यांची मुदत कुठल्याही सबबीवर वाढवुन दिली जाणार नाही.
 ११. सादर परवान्याची झेरॉक्स प्रत वापरु नये वापरल्यास सादर परवाना अनाधिकृत मानुन नियमानुसार कार्यवाही करण्यात येईल. यांची नोंद घ्यावी.
 १२. म.जिल्हा जलसंधारण अधिकारी जि.प.(ल.पा) धुळे यांचेकडील नाहरकत दाखला सादर करणे बंधन कारक राहिल.
 १३. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजुरी मिळाल्याशिवाय उत्खनन करता येणार नाही किंवा जे काढून नेता येणार नाही .
 १४. ज्यासाठी परवाना देण्यात आला असेल, त्या व्यतिरिक्त कोणत्याही गौण खनिज किंवा मुख्य खनिज काम करतांना आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिकाऱ्याला कळविणेत यावे
 १५. परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज , वाहतुक केलेल्या गौणखनिजाचे प्रमाण प्रमाणके, विक्री कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रजोजनासाठी आकारणी योग्य असलेले स्वाभित्त्वध व इतर आकार यांचे संपुर्ण अचुक लेखे ठेवील
 १६. गौणखनिज उत्खनन व वाहतुक करतांना अपघात झाल्यास नुकसाने दायित्व ठेकेदारवर राहिल. न्यायालयीन प्रकरण उदभल्यास न्यायालयाचा निर्णय ठेकेदारवर बंधनकारक राहिल. तसेच सादर कामासाठी घेतलेल्या जमिनीचे कोणत्याही प्रकारचे नुकसान झाल्यास , त्याची भरपाई करण्याची जबाबदारी ठेकेदाराची राहिल.
- टिप:- १. वरील नमुद अटीशर्तीचा भंग केल्याचे दिसुन आल्यास , परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकार जमा करण्यात येईल.
२. वाहन विना क्रमांकाचे आढल्यास परवाना रद्द केला जाईल व सादरची अनाधिकृत मानुन नियमानुसार कारवाई करण्यात येईल.

अ.क्रं	पुस्तक क्रमांक	अनुक्रमांक पासुन	अनुक्रमांक पर्यंत	पावती	खनिजाचे प्रमाण
१	१०६	२५५१	५३००	प्रती पावती ३ ब्रास	(एकुण पावत्या १०० प्रत्येकी पावती ५ ब्रास)
२	१०७	५३०१	५३५०	प्रती पावती ३ ब्रास	एकुण ४५० ब्रास
३	१०८	५३५१	५४००	प्रती पावती ३ ब्रास	



(संजय शिंदे)

अपर तहसिलदार धुळे शहर

प्रत:- जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२, साहकार नगर पत्रवित्त वतीने रविद्र एस अहीराव
प्रत:- तलाठी मोराणे, प्र.ल.

२/- उक्त परमीट आदेशातील शर्तीचे उल्लंघन झाल्यास संबधिताविरुध्द तात्काळ कार्यवाही करुन अहवाल सादर करावा. तसेच मुदत पुर्ण झालेनंतर संबधित अर्जदार यांनी किती उत्खनन केले याचा अहवाल सादर करावा.

TRANSLATED COPY OF ANNEXURE R-5-4

Upper Tehsil Office, Dhule City

Old Collector's Office, Administrative Complex Dhule City

(Minor Minerals Branch)

Phone No. 02562-235410

Email:- tahdhulecity@gmail.com

No./Mi. Min/Permit/Off. . **43/2022**Date :- **24/02/2022****Read 1****Applicant:-**

1. Application dated **07/01/2022** filed by Ravindra S Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd. Market Yard Plot No 492 Sahakar Nagar Panvel
2. Notification dated 4 June 2021 of Maharashtra Government Gazette Extraordinary Part Four B
3. Provisions of the Mumbai Minor Minerals Mining Act, 1957
4. Letter No. NHAI/ PIU-Dhule/ NH6/ Royalty/ 2020-21/ 135 dated 15/01/2021 issued by General Manager (Technical & Project Director, National Highways Authority of India, Dhule.
5. Government Resolution No. 2016/ Pr.No. /227/Water-1 dated 29.11.2017 From the Department of Soil and Water Conservation
6. Receipt of payment made under account head by Grass Challan no.00853 dated **10/01/2022**

Permit

With reference to the above mentioned subject, it is submitted that Ravindra S. Ahirao has submitted an application for getting 500 brass of minor mineral (morum) on behalf of J.M. Mhatre Infra Pvt. Ltd. Market

Yard Plot No. 492 Sahakar Nagar Panvel for work in the area of Gat No. 62/1 (Nakane Lake) in Mauje Morane Ta. Dist. Dhule. The application for the same has been received by this office dated **07/01/2022**.

For this purpose, **M/s J.M. Mhatre** Infra Pvt. Ltd. Market required 500 brass of murum minor mineral for filling work of National Highway No. 06 from Phagane to Kundane from the area of Gat no. 62/ 1 (Nakanen Lake) Mauje Morane Pr. L. Ta. Dist. Dhule which is owned by Hon. Executive Engineer Dhule Irrigation Division Dhule. Hon. Executive Engineer Dhule Irrigation Department, Dhule has granted permission (No Objection Certificate) to excavate the required 500 brass of soil and murum required to be transported for filling work required for road improvement works subject to the terms & conditions. As a result, the said excavation, the existing lake will be deepened and the water storage will increase to a large extent.

According to the provisions of the Government Resolution No. 2016 / Case No. /227/Water-1 dated 29 11 2017 issued by the Department of Soil and Water Conservation,, The Memorandum of Understanding with National Highways Authority (NHAI) National Highway Infrastructure Development Corporation (NHIDCL) Public Works Department is mainly for excavation of new farm pond or removal of silt from the existing farm pond, deepening/widening of rivulet, to remove Silt, soil, Murum stone from the rivulet/ retention ponds/percolation ponds etc.

The soil and murum taken out from the said Gat will be used by **J. M. Mhatre Infra** Pvt. Ltd. for the construction work of National Highway

No. 06 from Phagane to Kundane. Similarly, M/s J. M Mhatre Infra Pvt. Ltd. have deposited the fee as per government rules in the treasury through grass challan with this office on **10/01/2022** in respect of the transportation of 500 Brass Murum. Similarly, the following vehicles will be used to transport the minor minerals. 1) Dumper number 1) GJ-16-AV-0675 Dumper number 2) GJ-16-AV-0641 Dumper number 3) GJ-16-AV-804 4) Dumper number GJ-16-AV-0561 5) GJ- 16-AV 0551 6) Dumper number MH-18-BG-1157 7) Dumper number GJ-16-AV-0846 8) Dumper number GJ-16-AV-0836 9) Dumper number GJ-16-AV-545 10) Dumper number GJ-16-AV-0944. The transportation will be done by this vehicle.

As per provisions of the Mumbai Minor Minerals Act, 1957 and Maharashtra Land Revenue Act-1966, Royalty Fee for the Murum is Rs.600/- per Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and the Application Fee is 500/- as well as the Rent of the Space is – 100/-In total amount of Rs.3,30,600/- (amount in words is Rupees Three Lakh Thirty Thousand Six Hundred only) has been paid through Grass Challan on Dt. **10/01/2022**. Also, an amount of Rs.30,000/- (amount in words is Rupees Thirty Thousand) i.e.10 percent of the Royalty fee of minor mineral has been deposited to District Mineral Foundation Dhule from ICIC **Account No. 646301002508** and was collected through independent Challan from the applicant on **10/01/2022**. and the receipt has been submitted in this office. The applicant has also submitted the Account Number Challan Receipt Book Fee for an Amount of Rs.8260/- dated **10/01/2022**. to this office

through the Maharashtra Bank **Account No. 60318579557 of SHAURYA TECHNOSOFT PVT. LTD.**

According to the rules specified & the authority given to me for excavation of 500 brass murum in accordance with the provisions of the Mumbai Minor Minerals Act, 1957 and the Maharashtra Act, 1966 and the conditions mentioned below under the Government Decision No. 2016/ Case No./ 227/ Water-1 dated 29.11.2017 of the Department of Soil and Water Conservation, the Permission is being granted subject to following Terms & Conditions.

Terms & Conditions

1. The Permit will be valid from 7.00 am to 6.00 pm.
2. It should be noted that if the Permit holders deal with third parties in this regard, the government will not be responsible for mutual settlement and also the Permit cannot be transferred.
4. Excavation should not be done to a depth of more than 20 feet from the ground surface.
5. An account of the excavated material should be kept and submitted on completion of the period
6. Permit or outgoing receipt should be provided along with the vehicle. If the outward receipt is not provided with the vehicle, penal action will be taken against the vehicle owner if the vehicle is found without the outward receipt.

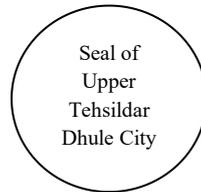
7. Violation of any condition shall be liable to cancellation of Permit. If the minor minerals are extracted without permission, the said minor minerals will be deposited with the government and penal action will be taken.
8. Officials authorized by the Government, Director of Minerals or officers Authorized by competent Officers may enter the premises of the Permit and inspect the accounts and other documents.
9. Transportation should not be done at night. If it is found that it is done, , the Permit will be cancelled.
10. The said permit will remain valid from **25/02/2021 to 03/03/2022** (12 days). If the minor mineral is not extracted within the period, the Permit period will not be extended for any reason.
11. It should be noted that the xerox copy of the said Permit should not be used, if it is used, the said Permit will be treated as unauthorized and action will be taken as per rules.
12. Submission of No Objection Certificate from the District Water Conservation Officer, Z. P. (L P) Dhule will be mandatory.
13. Except the mineral for which the Permit is granted, no mineral shall be mined or removed without proper approval from the competent mineral authority.
14. Any minor mineral or main mineral found working other than that for which a Permit has been granted should be reported to the competent authority within one week.

15. The Permit Holder shall maintain full and accurate accounts of the minor minerals mined from the Permit area, quantities of minor minerals transported, register of labor employed for sales work and record book of wages paid to them, project charges and other amounts chargeable for this purpose.
16. In case any accident takes place while transporting the Minor mineral excavated, the liability for damages will remain with the contractor. If any court case arises, the court's decision will be binding on the contractor. Also, in case of any kind of damage is done to the land taken for the said work, the \the contractor will be liable for pay compensation of such damage.
17. Mahakhanij computer system has been implemented to control and monitor mining and transportation of secondary minerals. In order to prevent incidents of illegal minor mineral mining and transportation, it is necessary to install GPS device for minor mineral transportation vehicles.

Note:- 1. If it is found that the above conditions have been violated, the Permit will be canceled and the mineral goods lying there will be collected by the government.

2. If the vehicle is parked without a number plate, the Permit will be cancelled and action will be taken as per rules.

Sr. No.	Book number	Serial Number From	Serial Number up to	Receipt	Quantity Mineral
1	106	2551	5300	3	(Total Receipts 100, Receipt Book 5 Brass) In total of 450 brass, Total 450 brass,
2	107	5301	5350	3	
3	108	5351	5400	3	



Sd/-

(Sanjay Shinde)

Upper Tehsildar Dhule City

Copy to- Ravindra S. Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd.

Market Yard Plot No. 492 Sahakar Nagar Panvel

Copy to- Talathi Morane, P. L.

2/- In case of violation of the terms & conditions as per the said permit order, immediate action should be taken against the concerned and a report should be submitted. Also, after the expiry of the deadline, the concerned applicants should submit a report on how much excavation they have done.



CHALLAN
MTR Form Number-6



GRN	MH011455079202122E	BARCODE	Date	10/01/2022-17:47:26	Form ID
Department			Revenue Department		
Type of Payment			Payer Details		
Mineral Concession Fees, Rates And Royalties			TAX ID / TAN (If Any)		
Receipts from Minor Mineral Rules in Rural Area			13031		
			PAN No.(If Applicable)		
			AACCJ2959L		
Office Name			Full Name		
TAHSILDAR DHULE			J M MAHATRE INFRA PTIVATE LIMITED		
Location			Flat/Block No.		
DHULE			SAHKAR NAGAR PANVEL		
Year			Premises/Building		
2021-2022 One Time					
Account Head Details		Amount In Rs.	Road/Street		
0853013901 Fees and Royalties		330600.00			
			Area/Locality		
			Dhule		
			Town/City/District		
			PIN		
			Remarks (If Any)		
			Demand Note No.:17475, 6 Fagne to Kundane Mouje Morane Pr.L Gut No.		
			62/1 Nakane Talav 50		
			Amount In		
			Three Lakh Thirty Thousand Six Hundred Rupees Only		
Total			Words		
3,30,600.00					
Payment Details			FOR USE IN RECEIVING BANK		
BANK OF BARODA					
Cheque-DD Details			Bank CIN	Ref. No.	02003942022011002063 1269479914
Cheque/DD No.			Bank Date	RBI Date	10/01/2022-17:48:34 Not Verified with RBI
Name of Bank			Bank-Branch		
			BANK OF BARODA		
Name of Branch			Scroll No. , Date		
			Not Verified with Scroll		

Department ID : 33509

Mobile No. : 9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	2022/10/01 05:58 PM	Demand No. :	DN/17475/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111383938554
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1286430302
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mnrprojectsdhule@gmail.com		

अपर तहसिल कार्यालय, धुळे शहर
जुने जिल्हाधिकारी कार्यालय ,प्रशासकीय संकुल धुळे शहर
(गौणखनिज शाखा)

ANNEXURE R-5-5

दुरध्वनीक्रमांक ०२५६२-२३५४९०

ई-मेल :-tahdhulecity@gmail.com

क्रमांक/ गौण/परमिट /कावि/ ६५/२०२२

दिनांक : १० /०३/२०२२

- वाचले १ अर्जदार :- १.जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांचा दिनांक ३/०३/२०२२ रोजीचा अर्ज
- २.महाराष्ट्र शासन राजपत्र असाधारण भाग चार बदिनांक ४जुन २०२१ रोजीची अधिसूचना
- ३.मुंबई गौणखनिज उत्खनन अधिनियम १९५७ मधील तरतुदी
- ४.महाप्रबंधक (तक) तथा परियोजना निर्देशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, धुळे यांचेकडील पत्र क्र.NHAI/PIU-Dhule/NH६/Royalty/२०२०-२१/१३५, दि.१५/०१/२०२१.
५. मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.२०१६/प्र.क्र./२२७/जल-१ दि.२९.११.२०१७
६. दिनांक ०८/०३/२०२२ रोजीचे ००८५३ या लेखाशिर्षखाली ग्रास चनलाव्दारे भरणा केलेबाबत चलन

परमीट

उपरोक्त विषयानुसार सविनय सादर करणेत येते की, जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२ सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांनी मौजे मोराणे ता.जि.धुळे शिवारातील गट नं ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास या तात्पुरता गौणखनिजाचा वाहतुक परवाना मिळणे कामी दिनांक ०३/०३/२०२२ रोजी इकडीस कार्यालयास विनंती अर्ज प्राप्त झाला आहे.

प्रस्तुत कामी जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यांना राष्ट्रीय महामार्ग क्रं ०६ फागणे ते कुंडाणे या कामसाठी भराव करणेकामी ५०० ब्रास मुरुम या गौणखनिजाची आवश्यकता असल्याने मा.कार्यकारी अभियंता धुळे पांटबंधारे विभाग धुळे यांच्या मालकीचे मौजे मोराणे प्र.ल ता.जि.धुळे शिवारातील गट ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास माती, मुरुम वाहतुक करुण भराव करणेकामी मा.कार्यकारी अभियंता धुळे पांटबंधारे विभाग धुळे यांनी अटी शर्तीच्या अधिन राहुन रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी (नाहरकत दाखला) दिला आहे, सदर उत्खननामुळे अस्तित्वातील तलावाच खोलीकरण होवुन मोठया प्रमाणात पाणीसाठयात वाढ होणार आहे.

मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.२०१६/प्र.क्र./२२७/जल-१ दि.२९.११.२०१७ मधील तरतुदीनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI) राष्ट्रीय महामार्ग पायाभुत सुविधा विकास महामंडळ (NHIDCL) सार्वजनिक बांधकाम विभाग यांच्या सामजस्य करारामध्ये प्रामुख्याने नवीन शेत तळे खोदणे किंवा अस्थित्वातील शेततळातील गाढ काढणे, नाला खोलीकरण / रुंदीकरण करणे, नाल्यातील / साठवण तलाव / पाझर तलावातील गाढ काढणे इत्यादी जलसंधारणाच्या कामाकरीता गौणखनिज देण्याची तरतुद आहे.

उक्त नमुद गटातुन निघणारा माती, मुरुम जे.एम.म्हात्रे (इन्फा प्रा.लि) हे नॅशनल हायवे क्रं ०६ फागणे ते कुंडाणे कामी वापर करणार आहेत. तसेच जे.एम.म्हात्रे इन्फा प्रा.लि तरी ५०० ब्रास मुरुम वाहतुकीसाठी शासन नियमानुसार येणारी फी ग्रास चलनाव्दारे इकडील कार्यालयास ग्रास चलनाव्दारे कोषागारा मध्ये दिनांक ०८ /०३ /२०२२ रोजी जमा करण्यात आली आहे.तसेच गौणखनिज वाहतुक करण्यासाठी खालील वाहनाद्वारे वाहतुक करणार आहेत. १) डंपर क्रमांक १)GJ-१६ AV-०५४५ डंपर क्रमांक २)GJ-१६ AV-०८०४ डंपर क्रमांक ३)GJ-१६ AV-०५६१ ४) डंपर क्रमांक GJ-१६ AV-०५५१ ५)GJ-१६ AV-८३६ ६)डंपर क्रमांक MH-१८-BG-११५७ ७) डंपर क्रमांकGJ-१६ AV-०६४९ ८) डंपर क्रमांक GJ-१६ AV-०९४४ ९) डंपर क्रमांक GJ-१६ AV-०८४६ १०) डंपर क्रमांक GJ-१६ AV-०६७५ या वाहनाव्दारे वाहतुक करणार आहेत.

मुंबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र जमीन महसुल अधिनियम-१९६६ चे तरतुदी नुसार,रॉयल्टी फी मुरुम एक ब्रासला रु ६००/- प्रमाणे एकुण ५०० ब्रासची रॉयल्टी फी पोटी ३,०००००/- सरफेसची १० % रक्कम ३०,०००/- अर्ज फी ५००/- जागा भाडे -१०० अशी एकुण रु ३,३०,६००/- (अक्षरी रक्कम तीन लाख तीस हजार सहाशे रुपये मात्र) ग्रास चलनाव्दारे दिनांक ०८/०३/२०२२ रोजी भरणा केला आहे. तसेच स्वतंत्र चलनाव्दारे जिल्हा खनिज प्रतिष्ठान धुळे ICIC Account no-६४६३०१००२५०८ गौणखनिज समित्वधानाच्या १० टक्के रु.३०,०००/- मात्र (अक्षरी तीस हजार रुपये) एवढी रक्कम अर्जदार यांचेकडून दिनांक ०८/०३/२०२२ रोजी वसुल अर्जदार यांचेकडून करण्यात आली असुन इकडील कार्यालयात पावती सादर केली आहे. तसेच SHAURYA TECHNOSOFT PVT LTD यांचे महाराष्ट्र बँक खाते क्रमांक ६०३१८५७९५५७ या,खातेक्रमांक चलन पावती पुस्तक फी रक्कम रु ८२६०/- एवढी रक्कम अर्जदार यांचेकडून दिनांक ०८/०३/२०२२ असुन इकडील कार्यालयात पावती सादर केली आहे.

त्याअर्थी विनिर्दीष्ट केलेल्या नियमानुसार मला दिलेल्या अधिकारावरुन ५०० ब्रास मुरुम काढण्यास मुंबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र अधिनियम -१९६६ चे तरतुदीनुसार व मृद व जलसंधारण विभागाकडील शासन निर्णय

५५१ जा०.

अटी शर्ती

१. परवाना सकाळी ७.०० ते सांयकाळी ६.०० वाजे पावेतो अमलात राहिल.
 २. परवाना धारकांनी त्रयस्थांशी याबाबत व्यवहार केल्यास परस्पर मिटवावा यांची जबाबदारी शासनावर राहणार नाही तसेच परवाना हस्तांतरण करता येणार नाही याची नोंद घ्यावी.
 ३. परवाना धारकांने गौणखनिज मंजुर क्षेत्रातुन काढावे. गौणखनिज काढल्यानंतर जो.खड्डा पडेल तो सक्षम अधिकारीनी सांगितल्यास बुजुन देणे क्रमप्राप्त राहिल .
 ४. भूपृष्ठ भागापासुन २० फुट खोलीपेक्षा जास्त खोलीवर उत्खनन करण्यात येवु नये.
 ५. उत्खनन केलेल्या मालाचा हिशोब ठेवावा व मुदत पुर्ण झालेवर सादर करावा
 ६. वाहन सोबत परवाना किंवा जावक पावती दयावी .जावक पावती वाहनासोबत न दिल्यास विना जावकपावतीचे वाहन आढळल्यास वाहन मालकाविरुध्द दंडात्मक कारवाई केली जाईल.
 ७. कोणत्याही शर्तीचे उल्लंघन केल्यास परवाना रद्द करण्यास पात्र होईल. परवाना व्यतिरिक्त गौणखनिज काढल्यास सादरचे गौणखनिज सरकार जमा केला जाईल व दंडात्मक कारवाई केली जाईल.
 ८. शासनाने संचालक भुविज्ञान खनिकर्म अगर सक्षम अधिकारी यांनी प्राधिकृत केलेल्या अधिका-यांस परवानाच्या जागेवर प्रवेश करुन हिशोब व इतर कागदपत्रांचे निरीक्षण करता येईल.
 ९. रात्रीच्या वेळी वाहतुक करण्यात येवु नये. तसे निदर्शनास आल्यास परवाना रद्द करण्यात येईल.
 १०. सादर परमीट मुदत दि. १०/०३/२०२१ ते १०/०३/२०२२ (१२ दिवस) पर्यंत वैध राहिल. मुदतीत गौणखनिज न काढल्यास परवान्यांची मुदत कुठल्याही सबबीवर वाढवुन दिली जाणार नाही.
 ११. सादर परवान्याची झेरॉक्स प्रत वापरु नये वापरल्यास सादर परवाना अनाधिकृत मानुन नियमानुसार कार्यवाही करण्यात येईल. यांची नोंद घ्यावी.
 - १२ म.जिल्हा जलसंधारण अधिकारी जि.प.(ल.पा) धुळे यांचेकडील नाहरकत दाखला सादर करणे बंधन कारक राहिल.
 १३. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजूरी मिळाल्याशिवाय उत्खनन करता येणार नाही किंवा जे काढून नेता येणार नाही .
 १४. ज्यासाठी परवाना देण्यात आला असेल, त्या व्यतिरिक्त कोणत्याही गौण खनिज किंवा मुख्य खनिज काम करतांना आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिकाऱ्याला कळविणेत यावे
 १५. परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज ,वाहतुक केलेल्या गौणखनिजाचे प्रमाण प्रमाणके, विक्री कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रजोजनासाठी आकारणी योग्य असलेले स्वाभित्त्व व इतर आकार यांचे संपुर्ण अचुक लेखे ठेवील
 १६. गौणखनिज उत्खनन व वाहतुक करतांना अपघात झाल्यास नुकसाने दायित्व ठेकेदारवर राहिल. न्यायालयीन प्रकरण उदभल्यास न्यायालयाचा निर्णय ठेकेदारवर बंधनकारक राहिल. तसेच सादर कामासाठी घेतलेल्या जमिनीचे कोणत्याही प्रकारचे नुकसान झाल्यास ,त्याची भरपाई करण्याची जबाबदारी ठेकेदाराची राहिल.
- टिप:- १. वरील नमुद अटीशर्तीचा भंग केल्याचे दिसुन आल्यास ,परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकार जमा करण्यात येईल.
२. वाहन विना क्रमांकाचे आढल्यास परवाना रद्द केला जाईल व सादरची अनाधिकृत मानुन नियमानुसार कारवाई करण्यात येईल.

अ.क्रं	पुस्तक क्रमांक	अनुक्रमांक पासुन	अनुक्रमांक पर्यंत	पावती	खनिजाचे प्रमाण
१	१०९	५४०९	५४५०	प्रती पावती ३ ब्रास	(एकुण पावत्या १०० प्रत्येकी पावती ३ ब्रास)
२	११०	५४५१	५५००	प्रती पावती ३ ब्रास	एकुण ३०० ब्रास, पावत्या ५० प्रत्येकी पावती १
३	१८	८५१	९००	प्रती पावती १ ब्रास	एकुण ३५० ब्रास

(संजय शिंदे)

अपर तहसिलदार धुळे शहर

प्रत:- जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट याई प्लॉट नं ४९२ सहकार नगर पञ्जवेल वतीने रविद्र एस अहीराव

प्रत:- तलाठी मोराणे, प्र.ल.

२/- उक्त परमीट आदेशातील शर्तीचे उल्लंघन झाल्यास संबधिताविरुध्द तात्काळ कार्यवाही करुन अहवाल सादर करावा. तसेच मुदत पुर्ण झालेनंतर संबधित अर्जदार यांनी किती उत्खनन केले याचा अहवाल सादर करावा.

TRANSALTED COPY OF ANNEXURE R-5-5

Upper Tehsil Office, Dhule City

Old Collector's Office, Administrative Complex Dhule City

(Minor Minerals Branch)

Phone No. 02562-235410

Email:- tahdhulecity@gmail.com

No./Mi. Min/Permit/Off. . **58/2022**Date :- **10/03/2022****Read 1****Applicant:-**

1. Application dated **03/03/2022** filed by Ravindra S Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd. Market Yard Plot No 492 Sahakar Nagar Panvel
2. Notification dated 4 June 2021 of Maharashtra Government Gazette Extraordinary Part Four B
3. Provisions of the Mumbai Minor Minerals Mining Act, 1957
4. Letter No. NHAI/ PIU-Dhule/ NH6/ Royalty/ 2020-21/ 135 dated 15/01/2021 issued by General Manager (Technical & Project Director, National Highways Authority of India, Dhule.
5. Government Resolution No. 2016/ Pr.No. /227/Water-1 dated 29.11.2017 From the Department of Soil and Water Conservation
6. Receipt of payment made under account head by Grass Challan no.00853 dated **08/03/2022**

Permit

With reference to the above mentioned subject, it is submitted that Ravindra S. Ahirao has submitted an application for getting 500 brass of minor mineral (morum) on behalf of J.M. Mhatre Infra Pvt. Ltd. Market

Yard Plot No. 492 Sahakar Nagar Panvel for work in the area of Gat No. 62/1 (Nakane Lake) in Mauje Morane Ta. Dist. Dhule. The application for the same has been received by this office dated **03/03/2022**.

For this purpose, **M/s J.M. Mhatre** Infra Pvt. Ltd. Market required 500 brass of murum minor mineral for filling work of National Highway No. 06 from Phagane to Kundane from the area of Gat no. 62/ 1 (Nakanen Lake) Mauje Morane Pr. L. Ta. Dist. Dhule which is owned by Hon. Executive Engineer Dhule Irrigation Division Dhule. Hon. Executive Engineer Dhule Irrigation Department, Dhule has granted permission (No Objection Certificate) to excavate the required 500 brass of soil and murum required to be transported for filling work required for road improvement works subject to the terms & conditions. As a result, the said excavation, the existing lake will be deepened and the water storage will increase to a large extent.

According to the provisions of the Government Resolution No. 2016 / Case No. /227/Water-1 dated 29 11 2017 issued by the Department of Soil and Water Conservation,, The Memorandum of Understanding with National Highways Authority (NHAI) National Highway Infrastructure Development Corporation (NHIDCL) Public Works Department is mainly for excavation of new farm pond or removal of silt from the existing farm pond, deepening/widening of rivulet, to remove Silt, soil, Murum stone from the rivulet/ retention ponds/percolation ponds etc.

The soil and murum taken out from the said Gat will be used by **J. M. Mhatre Infra** Pvt. Ltd. for the construction work of National Highway

No. 06 from Phagane to Kundane. Similarly, M/s J. M Mhatre Infra Pvt. Ltd. have deposited the fee as per government rules in the treasury through grass challan with this office on **08/03/2022** in respect of the transportation of 500 Brass Murum. Similarly, the following vehicles will be used to transport the minor minerals. 1) Dumper number 1) GJ-16-AV-0675 Dumper number 2) GJ-16-AV-0641 Dumper number 3) GJ-16-AV-804 4) Dumper number GJ-16-AV-0561 5) GJ- 16-AV 0551 6) Dumper number MH-18-BG-1157 7) Dumper number GJ-16-AV-0846 8) Dumper number GJ-16-AV-0836 9) Dumper number GJ-16-AV-545 10) Dumper number GJ-16-AV-0944. The transportation will be done by this vehicle.

As per provisions of the Mumbai Minor Minerals Act, 1957 and Maharashtra Land Revenue Act-1966, Royalty Fee for the Murum is Rs.600/- per Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and the Application Fee is 500/- as well as the Rent of the Space is – 100/-In total amount of Rs.3,30,600/- (amount in words is Rupees Three Lakh Thirty Thousand Six Hundred only) has been paid through Grass Challan on Dt. **08/03/2022**. Also, an amount of Rs.30,000/- (amount in words is Rupees Thirty Thousand) i.e.10 percent of the Royalty fee of minor mineral has been deposited to District Mineral Foundation Dhule from ICIC **Account No. 646301002508** and was collected through independent Challan from the applicant on **08/03/2022**.and the receipt has been submitted in this office. The applicant has also submitted the Account Number Challan Receipt Book Fee for an Amount of Rs.8260/- dated **08/03/2022**. to this office

through the Maharashtra Bank **Account No. 60318579557 of SHAURYA TECHNOSOFT PVT. LTD.**

According to the rules specified & the authority given to me for excavation of 500 brass murum in accordance with the provisions of the Mumbai Minor Minerals Act, 1957 and the Maharashtra Act, 1966 and the conditions mentioned below under the Government Decision No. 2016/ Case No./ 227/ Water-1 dated 29.11.2017 of the Department of Soil and Water Conservation, the Permission is being granted subject to following Terms & Conditions.

Terms & Conditions

1. The Permit will be valid from 7.00 am to 6.00 pm.
2. It should be noted that if the Permit holders deal with third parties in this regard, the government will not be responsible for mutual settlement and also the Permit cannot be transferred.
4. Excavation should not be done to a depth of more than 20 feet from the ground surface.
5. An account of the excavated material should be kept and submitted on completion of the period
6. Permit or outgoing receipt should be provided along with the vehicle. If the outward receipt is not provided with the vehicle, penal action will be taken against the vehicle owner if the vehicle is found without the outward receipt.

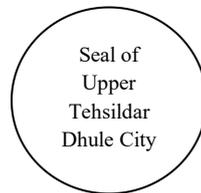
7. Violation of any condition shall be liable to cancellation of Permit. If the minor minerals are extracted without permission, the said minor minerals will be deposited with the government and penal action will be taken.
8. Officials authorized by the Government, Director of Minerals or officers Authorized by competent Officers may enter the premises of the Permit and inspect the accounts and other documents.
9. Transportation should not be done at night. If it is found that it is done, , the Permit will be cancelled.
10. The said permit will remain valid from **10/03/2021 to 21/03/2022** (12 days). If the minor mineral is not extracted within the period, the Permit period will not be extended for any reason.
11. It should be noted that the xerox copy of the said Permit should not be used, if it is used, the said Permit will be treated as unauthorized and action will be taken as per rules.
12. Submission of No Objection Certificate from the District Water Conservation Officer, Z. P. (L P) Dhule will be mandatory.
13. Except the mineral for which the Permit is granted, no mineral shall be mined or removed without proper approval from the competent mineral authority.
14. Any minor mineral or main mineral found working other than that for which a Permit has been granted should be reported to the competent authority within one week.

15. The Permit Holder shall maintain full and accurate accounts of the minor minerals mined from the Permit area, quantities of minor minerals transported, register of labor employed for sales work and record book of wages paid to them, project charges and other amounts chargeable for this purpose.
16. In case any accident takes place while transporting the Minor mineral excavated, the liability for damages will remain with the contractor. If any court case arises, the court's decision will be binding on the contractor. Also, in case of any kind of damage is done to the land taken for the said work, the \the contractor will be liable for pay compensation of such damage.
17. Mahakhanij computer system has been implemented to control and monitor mining and transportation of secondary minerals. In order to prevent incidents of illegal minor mineral mining and transportation, it is necessary to install GPS device for minor mineral transportation vehicles.

Note:- 1. If it is found that the above conditions have been violated, the Permit will be canceled and the mineral goods lying there will be collected by the government.

2. If the vehicle is parked without a number plate, the Permit will be cancelled and action will be taken as per rules.

Sr. No.	Book number	Serial Number From	Serial Number up to	Receipt	Quantity Mineral
1	109	5401	5450	50	(Total Receipts 100, Receipt Book 3 Brass) In total of 300 brass,(Total Receipts 50, Receipt Book 1 Brass)
2	110	5451	5500	50	
3	18	851	900	50	Total 350 brass,



Sd/-

(Sanjay Shinde)

Upper Tehsildar Dhule City

Copy to- Ravindra S. Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd.

Market Yard Plot No. 492 Sahakar Nagar Panvel

Copy to- Talathi Morane, P. L.

2/- In case of violation of the terms & conditions as per the said permit order, immediate action should be taken against the concerned and a report should be submitted. Also, after the expiry of the deadline, the concerned applicants should submit a report on how much excavation they have done.



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	2022/08/03 05:39 PM	Demand No. :	DN/27898/1
Billing Name :	J M MAHATRE INFRA PTWATE LIMITED	Transaction No. :	111437092277
Billing Address :	SAHKAR NAGAR PAKVEL	Bank reference No. :	1294093561
Billing City :	Dhulele	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mmrprojectsdhule@gmail.com		

अपर तहसिल कार्यालय, धुळे शहर
जुने जिल्हाधिकारी कार्यालय, प्रशासकीय संकुल धुळे शहर
(गौणखनिज शाखा)

ANNEXURE 7B-5-6

दुरध्वनीक्रमांक ०२५६२-२३५४१०

इ-मेल :- tahdhulecity@gmail.com

क्रमांक/ गौख/परमिट/कावि/ 66 /२०२२

दिनांक : २४/०३/२०२२

- वाचले १ अर्जदार :- १.जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांचा दिनांक १५/०३/२०२२ रोजीचा अर्ज
- २.महाराष्ट्र शासन राजपत्र असाधारण भाग चार बदिनांक ४जून २०२१ रोजीची अधिसूचना
- ३.मुंबई गौणखनिज उत्खनन अधिनियम १९५७ मधील तरतुदी
- ४.महाप्रबंधक (तक) तथा परियोजना निर्देशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, धुळे यांचेकडील पत्र क्र.NHAI/PIU-Dhule/NH&/Royalty/२०२०-२१/१३५, दि.१५/०१/२०२१.
५. मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.२०१६/प्र.क्र./२२७/जल-१ दि.२९.११.२०१७
६. दिनांक २२/०३/२०२२ रोजीचे ००८५३ या लेखाशिर्षखाली ग्रास चनलाद्वारे भरणा केलेबाबत चलन

परमीट

उपरोक्त विषयानुसार सविनय सादर करणेत येते की, जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२ सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांनी मौजे मोराणे ता.जि.धुळे शिवारातील गट नं ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास इतके गौणखनिज (मुरुम) मिळणे कामी दिनांक १५/०३/२०२२ रोजी इकडीस कार्यालयास विनंती अर्ज प्राप्त झाला आहे.

प्रस्तुत कामी जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यांना राष्ट्रीय महामार्ग क्रं ०६ फागणे ते कुंडाणे या कामसाठी भराव करणेकामी ५०० ब्रास मुरुम या गौणखनिजाची आवश्यकता असल्याने मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांच्या मालकीचे मौजे मोराणे प्र.ल ता.जि.धुळे शिवारातील गट ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास माती, मुरुम वाहतुक करुण भराव करणेकामी मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांनी अटी शर्तीच्या अधिन राहुन रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी (नाहरकत दाखला) दिला आहे, सदर उत्खननामुळे अस्तित्वातील तलावाच खोलीकरण होवुन मोठया प्रमाणात पाणीसाठयात वाढ होणार आहे.

मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.२०१६/प्र.क्र./२२७/जल-१ दि.२९.११.२०१७ मधील तरतुदीनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI) राष्ट्रीय महामार्ग पायाभूत सुविधा विकास महामंडळ (NHIDCL) सार्वजनिक बांधकाम विभाग यांच्या सामजस्य करारामध्ये प्रामुख्याने नवीन शेत तळे खोदणे किंवा अस्तित्वातील शेततळातील गाढ काढणे, नाला खोलीकरण / रुंदीकरण करणे, नाल्यातील / साठवण तलाव / पाझर तलावातील गाढ काढणे इत्यादी जलसंधारणाच्या कामाकरीता गौणखनिज देण्याची तरतुद आहे.

उक्त नमुद गटातुन निघणारा माती, मुरुम जे.एम.म्हात्रे (इन्फ्रा प्रा.लि) हे नॅशनल हायवे क्रं ०६ फागणे ते कुंडाणे कामी वापर करणार आहेत. तसेच जे.एम.म्हात्रे इन्फ्रा प्रा.लि तरी ५०० ब्रास मुरुम वाहतुकीसाठी शासन नियमानुसार येणारी फी ग्रास चलनाद्वारे इकडील कार्यालयास ग्रास चलनाद्वारे कोषागारा मध्ये दिनांक २२/०३/२०२२ रोजी जमा करण्यात आली आहे.तसेच गौणखनिज वाहतुक करण्यासाठी खालील वाहनाद्वारे वाहतूक करणार आहेत. १) डंपर क्रमांक १)GJ-१६ AV-०५४५ २) डंपर क्रमांक २)GJ-१६ AV-०८०४ ३) डंपर क्रमांक ३)GJ-१६ AV-०५६१ ४) डंपर क्रमांक GJ-१६ AV-०५५१ ५)GJ-१६ AV-८३६ ६) डंपर क्रमांक MH-१८-BG-११५७ ७) डंपर क्रमांकGJ-१६ AV-०६४१ ८) डंपर क्रमांक GJ-१६ AV-०९४४ ९) डंपर क्रमांक GJ-१६ AV-०८४६ १०) डंपर क्रमांक GJ-१६ AV-०६७५ या वाहनाद्वारे वाहतुक करणार आहेत.

मुंबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र जमीन महसुल अधिनियम-१९६६ चे तरतुदी नुसार,रॉयल्टी फी मुरुम एक ब्रासला रु ६००/- प्रमाणे एकुण ५०० ब्रासची रॉयल्टी फी पोटी ३,००,०००/- सरफेसची १० % रक्कम ३०,०००/- अर्ज फी ५००/- जागा भाडे -१०० अशी एकुण रु ३,३०,६००/- (अक्षरी रक्कम तीन लाख तीस हजार सहाशे रुपये मात्र) ग्रास चलनाद्वारे दिनांक २२/०३/२०२२ रोजी भरणा केला आहे. तसेच स्वतंत्र चलनाद्वारे जिल्हा खनिज प्रतिष्ठान धुळे ICIC Account no-६४६३०१००२५०८ गौणखनिज समित्वधानाच्या १० टक्के रु.३०,०००/- मात्र (अक्षरी तीस हजार रुपये) एवढी रक्कम अर्जदार यांचेकडून दिनांक २२/०३/२०२२ रोजी वसुल अर्जदार यांचेकडून करण्यात आली असुन इकडील कार्यालयात पावती सादर केली आहे. तसेच SHAURYA TECHNOSOFT PVT LTD यांचे महाराष्ट्र बँक खाते क्रमांक ६०३१८५७९५५७ या,खातेक्रमांक चलन पावती पुस्तक फी रक्कम रु ८२६०/- एवढी रक्कम अर्जदार यांचेकडून दिनांक २२/०३/२०२२ असुन इकडील कार्यालयात पावती सादर केली आहे.

त्याअर्था विनिर्दीष्ट केलेल्या नियमानुसार मला दिलेल्या अधिकारावरुन ५०० ब्रास मुरुम काढण्यास मुंबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र अधिनियम -१९६६ चे तरतुदीनुसार व मृद व जलसंधारण विभागाकडील शासन निर्णय

अटी शर्ती

१. परवाना सकाळी ७.०० ते सांयकाळी ६.०० वाजे पावेतो अमलात राहिल.
२. परवाना धारकांनी त्रयस्थांशी याबाबत व्यवहार केल्यास परस्पर मिटवावा यांची जबाबदारी शासनावर राहणार नाही तसेच परवाना हस्तांतरण करता येणार नाही याची नोंद घ्यावी.
३. परवाना धारकांने गौणखनिज बुडीत क्षेत्रातुन काढावे. गौणखनिज काढल्यानंतर जो खड्डा पडेल तो सक्षम अधिकारीनी सांगितल्यास बुजुन देणे क्रमप्राप्त राहिल.
४. भूपृष्ठ भागापासुन २० फुट खोलीपेक्षा जास्त खोलीवर उत्खनन करण्यात येवु नये.
५. उत्खनन केलेल्या मालाचा हिशोब ठेवावा व मुदत पुर्ण झालेवर सादर करावा
६. वाहन सोबत परवाना किंवा जावक पावती दयावी. जावक पावती वाहनासोबत न दिल्यास विना जावकपावतीचे वाहन आढळल्यास वाहन मालकाविरुध्द दंडात्मक कारवाई केली जाईल.
७. कोणत्याही शर्तीचे उल्लंघन केल्यास परवाना रद्द करण्यास पात्र होईल. परवाना व्यतिरिक्त गौणखनिज काढल्यास सादरचे गौणखनिज सरकार जमा केला जाईल व दंडात्मक कारवाई केली जाईल.
८. शासनाने संचालक भुविज्ञान खनिकर्म अगर सक्षम अधिकारी यांनी प्राधिकृत केलेल्या अधिका-यांस परवानाच्या जागेवर प्रवेश करुन हिशोब व इतर कागदपत्रांचे निरीक्षण करता येईल.
९. रात्रीच्या वेळी वाहतुक करण्यात येवु नये. तसे निदर्शनास आल्यास परवाना रद्द करण्यात येईल.
१०. सादर परमीट मुदत दि. २५/०३/२०२१ ते ३/०४/२०२२ (१० दिवस) पर्यंत वैध राहिल. मुदतीत गौणखनिज न काढल्यास परवान्यांची मुदत कुठल्याही सबबीवर वाढवुन दिली जाणार नाही.
११. सादर परवान्याची झेरॉक्स प्रत वापरु नये वापरल्यास सादर परवाना अनाधिकृत मानुन नियमानुसार कार्यवाही करण्यात येईल. यांची नोंद घ्यावी.
१२. म.जिल्हा जलसंधारण अधिकारी जि.प.(ल.पा) धुळे यांचेकडील नाहरकत दाखला सादर करणे बंधन कारक राहिल.
१३. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजुरी मिळाल्याशिवाय उत्खनन करता येणार नाही किंवा जे काढून नेता येणार नाही.
१४. ज्यासाठी परवाना देण्यात आला असेल, त्या व्यतिरिक्त कोणत्याही गौण खनिज किंवा मुख्य खनिज काम करतांना आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिकाऱ्याला कळविणेत यावे
१५. परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज, वाहतुक केलेल्या गौणखनिजाचे प्रमाण प्रमाणके, विक्री कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रजोजनासाठी आकारणी योग्य असलेले स्वाभित्त्व व इतर आकार यांचे संपुर्ण अचुक लेखे ठेवील
१६. गौणखनिज उत्खनन व वाहतुक करतांना अपघात झाल्यास नुकसाने दायित्व ठेकेदारवर राहिल. न्यायालयीन प्रकरण उदभल्यास न्यायालयाचा निर्णय ठेकेदारवर बंधनकारक राहिल. तसेच सादर कामासाठी घेतलेल्या जमिनीचे कोणत्याही प्रकारचे नुकसान झाल्यास, त्याची भरपाई करण्याची जबाबदारी ठेकेदाराची राहिल.

टिप:- १. वरील नमुद अटीशर्तीचा भंग केल्याचे दिसुन आल्यास, परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकार जमा करण्यात येईल. १०-1A २. वाहन विना क्रमांकाचे आढल्यास परवाना रद्द केला जाईल व सादरची अनाधिकृत मानुन नियमानुसार कारवाई करण्यात येईल.

अ.क्रं	पुस्तक क्रमांक	अनुक्रमांक पासुन	अनुक्रमांक पर्यंत	पावती	खनिजाचे प्रमाण
१	TD१७१	८५०१	८५५०	५०	(एकुण पावत्या १०० प्रत्येकी पावती ५ ब्रास) एकुण ५०० ब्रास, एकुण ५०० ब्रास
२	TD१७२	८५०१	८६००	५०	
३					



(प्रिजय शिंदे)

अपर तहसिलदार धुळे शहर

प्रत:- जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२ सहकार नगर पनवेल वतीने रविद्र एस अहीराव
प्रत:- तलाठी मोराणे, प्र.ल.

२/- उक्त परमीट आदेशातील शर्तीचे उल्लंघन झाल्यास संबंधिताविरुध्द तात्काळ कार्यवाही करुन अहवाल सादर करावा. तसेच मुदत पुर्ण झालेनंतर संबंधित अर्जदार यांनी किती उत्खनन केले याचा अहवाल सादर करावा.

TRANSLATED COPY OF ANNEXURE R-5-6

Upper Tehsil Office, Dhule City

Old Collector's Office, Administrative Complex Dhule City

(Minor Minerals Branch)

Phone No. 02562-235410

Email:- tahdhulecity@gmail.com

No./Mi. Min/Permit/Off. . **60/2022**Date :- **24/03/2022****Read 1****Applicant:-**

1. Application dated **15/03/2022** filed by Ravindra S Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd. Market Yard Plot No 492 Sahakar Nagar Panvel
2. Notification dated 4 June 2021 of Maharashtra Government Gazette Extraordinary Part Four B
3. Provisions of the Mumbai Minor Minerals Mining Act, 1957
4. Letter No. NHAI/ PIU-Dhule/ NH6/ Royalty/ 2020-21/ 135 dated 15/01/2021 issued by General Manager (Technical & Project Director, National Highways Authority of India, Dhule.
5. Government Resolution No. 2016/ Pr.No. /227/Water-1 dated 29.11.2017 From the Department of Soil and Water Conservation
6. Receipt of payment made under account head by Grass Challan no.00853 dated **22/03/2022**

Permit

With reference to the above mentioned subject, it is submitted that Ravindra S. Ahirao has submitted an application for getting 500 brass of minor mineral (murum) on behalf of J.M. Mhatre Infra Pvt. Ltd. Market

Yard Plot No. 492 Sahakar Nagar Panvel for work in the area of Gat No. 62/1 (Nakane Lake) in Mauje Morane Ta. Dist. Dhule. The application for the same has been received by this office dated **15/03/2022**.

For this purpose, **M/s J.M. Mhatre** Infra Pvt. Ltd. Market required 500 brass of murum minor mineral for filling work of National Highway No. 06 from Phagane to Kundane from the area of Gat no. 62/ 1 (Nakanen Lake) Mauje Morane Pr. L. Ta. Dist. Dhule which is owned by Hon. Executive Engineer Dhule Irrigation Division Dhule. Hon. Executive Engineer Dhule Irrigation Department, Dhule has granted permission (No Objection Certificate) to excavate the required 500 brass of soil and murum required to be transported for filling work required for road improvement works subject to the terms & conditions. As a result, the said excavation, the existing lake will be deepened and the water storage will increase to a large extent.

According to the provisions of the Government Resolution No. 2016 / Case No. /227/Water-1 dated 29 11 2017 issued by the Department of Soil and Water Conservation,, The Memorandum of Understanding with National Highways Authority (NHAI) National Highway Infrastructure Development Corporation (NHIDCL) Public Works Department is mainly for excavation of new farm pond or removal of silt from the existing farm pond, deepening/widening of rivulet, to remove Silt, soil, Murum stone from the rivulet/ retention ponds/percolation ponds etc.

The soil and murum taken out from the said Gat will be used by **J. M. Mhatre Infra** Pvt. Ltd. for the construction work of National Highway

No. 06 from Phagane to Kundane. Similarly, M/s J. M Mhatre Infra Pvt. Ltd. have deposited the fee as per government rules in the treasury through grass challan with this office on **22/03/2022** in respect of the transportation of 500 Brass Murum. Similarly, the following vehicles will be used to transport the minor minerals. 1) Dumper number 1) GJ-16-AV-0675 Dumper number 2) GJ-16-AV-0641 Dumper number 3) GJ-16-AV-804 4) Dumper number GJ-16-AV-0561 5) GJ- 16-AV 0551 6) Dumper number MH-18-BG-1157 7) Dumper number GJ-16-AV-0846 8) Dumper number GJ-16-AV-0836 9) Dumper number GJ-16-AV-545 10) Dumper number GJ-16-AV-0944. The transportation will be done by this vehicle.

As per provisions of the Mumbai Minor Minerals Act, 1957 and Maharashtra Land Revenue Act-1966, Royalty Fee for the Murum is Rs.600/- per Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and the Application Fee is 500/- as well as the Rent of the Space is – 100/- In total amount of Rs.3,30,600/- (amount in words is Rupees Three Lakh Thirty Thousand Six Hundred only) has been paid through Grass Challan on Dt. **22/03/2022**. Also, an amount of Rs.30,000/- (amount in words is Rupees Thirty Thousand) i.e.10 percent of the Royalty fee of minor mineral has been deposited to District Mineral Foundation Dhule from ICIC **Account No. 646301002508** and was collected through independent Challan from the applicant on **22/03/2022**.and the receipt has been submitted in this office. The applicant has also submitted the Account Number Challan Receipt Book Fee for an Amount of Rs.8260/- dated **22/03/2022**. to this office

through the Maharashtra Bank **Account No. 60318579557 of SHAURYA TECHNOSOFT PVT. LTD.**

According to the rules specified & the authority given to me for excavation of 500 brass murum in accordance with the provisions of the Mumbai Minor Minerals Act, 1957 and the Maharashtra Act, 1966 and the conditions mentioned below under the Government Decision No. 2016/ Case No./ 227/ Water-1 dated 29.11.2017 of the Department of Soil and Water Conservation, the Permission is being granted subject to following Terms & Conditions.

Terms & Conditions

1. The Permit will be valid from 7.00 am to 6.00 pm.
2. It should be noted that if the Permit holders deal with third parties in this regard, the government will not be responsible for mutual settlement and also the Permit cannot be transferred.
4. Excavation should not be done to a depth of more than 20 feet from the ground surface.
5. An account of the excavated material should be kept and submitted on completion of the period
6. Permit or outgoing receipt should be provided along with the vehicle. If the outward receipt is not provided with the vehicle, penal action will be taken against the vehicle owner if the vehicle is found without the outward receipt.

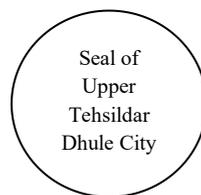
7. Violation of any condition shall be liable to cancellation of Permit. If the minor minerals are extracted without permission, the said minor minerals will be deposited with the government and penal action will be taken.
8. Officials authorized by the Government, Director of Minerals or officers Authorized by competent Officers may enter the premises of the Permit and inspect the accounts and other documents.
9. Transportation should not be done at night. If it is found that it is done, , the Permit will be cancelled.
10. The said permit will remain valid from **25/03/2021 to 03/04/2022** (10 days). If the minor mineral is not extracted within the period, the Permit period will not be extended for any reason.
11. It should be noted that the xerox copy of the said Permit should not be used, if it is used, the said Permit will be treated as unauthorized and action will be taken as per rules.
12. Submission of No Objection Certificate from the District Water Conservation Officer, Z. P. (L P) Dhule will be mandatory.
13. Except the mineral for which the Permit is granted, no mineral shall be mined or removed without proper approval from the competent mineral authority.
14. Any minor mineral or main mineral found working other than that for which a Permit has been granted should be reported to the competent authority within one week.

15. The Permit Holder shall maintain full and accurate accounts of the minor minerals mined from the Permit area, quantities of minor minerals transported, register of labor employed for sales work and record book of wages paid to them, project charges and other amounts chargeable for this purpose.
16. In case any accident takes place while transporting the Minor mineral excavated, the liability for damages will remain with the contractor. If any court case arises, the court's decision will be binding on the contractor. Also, in case of any kind of damage is done to the land taken for the said work, the \the contractor will be liable for pay compensation of such damage.
17. Mahakhanij computer system has been implemented to control and monitor mining and transportation of secondary minerals. In order to prevent incidents of illegal minor mineral mining and transportation, it is necessary to install GPS device for minor mineral transportation vehicles.

Note:- 1. If it is found that the above conditions have been violated, the Permit will be canceled and the mineral goods lying there will be collected by the government.

2. If the vehicle is parked without a number plate, the Permit will be cancelled and action will be taken as per rules.

Sr. No.	Book number	Serial Number From	Serial Number up to	Receipt	Quantity Mineral
1	TD171	8501	8550	50	(Total Receipts 100, Receipt Book 5 Brass) In total of 500 brass, Total 500 brass,
2	TD172	8501	8600	50	
3					



Sd/-

(Sanjay Shinde)

Upper Tehsildar Dhule City

Copy to- Ravindra S. Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd.

Market Yard Plot No. 492 Sahakar Nagar Panvel

Copy to- Talathi Morane, P. L.

2/- In case of violation of the terms & conditions as per the said permit order, immediate action should be taken against the concerned and a report should be submitted. Also, after the expiry of the deadline, the concerned applicants should submit a report on how much excavation they have done.



CHALLAN
MTR Form Number-6

GRN MH014997801202122E	BARCODE	Date 22/03/2022-11:05:33	Form ID
Department Revenue Department		Payer Details	
Mineral Concession Fees, Rates And Royalties		TAX ID / TAN (If Any)	13031
Type of Payment Receipts from Minor Mineral Rules in Rural Area		PAN No.(If Applicable)	AACCJ2959L
Office Name TAHSILDAR DHULE		Full Name	J M MAHATRE INFRA PTIVATE LIMITED
Location DHULE			
Year 2021-2022 One Time		Flat/Block No.	SAHKAR NAGAR PANVEL
Account Head Details		Amount In Rs.	Premises/Building
0853013901 Fees and Royalties		330600.00	Road/Street
			Area/Locality Dhule
			Town/City/District
			PIN
		Remarks (If Any)	
		DN:29988, Fagne to Kundane Mouje Morane G No. 62/1 Nakane Talav	
		500 Brass M	
		Amount In	Three Lakh Thirty Thousand Six Hundred Rupees Only
Total		3,30,600.00	Words
Payment Details		FOR USE IN RECEIVING BANK	
BANK OF BARODA		Bank CIN	Ref. No.
Cheque-DD Details		02003942022032200425	1279020946
Cheque/DD No.		Bank Date	RBI Date
		22/03/2022-11:09:42	Not Verified with RBI
Name of Bank		Bank-Branch	BANK OF BARODA
Name of Branch		Scroll No. , Date	Not Verified with Scroll

Department ID : 56423

Mobile No. : 9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	22/03/2022 11:20:06	Demand No. :	DN/29988/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111449034787
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1295969759
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mvrprojectsdhule@gmail.com		

दुरध्वनीक्रमांक ०२५६२-२३५४९०

ई-मेल :- tahdhulecity@gmail.com

क्रमांक/ गौण/परमिट /कावि/16 /२०२२

दिनांक : 11 /०४/२०२२

वाचले १ अर्जदार :- १.जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांचा दिनांक २९/०३/२०२२ रोजीचा अर्ज
२.महाराष्ट्र शासन राजपत्र असाधारण भाग चार बदिनांक ४जून २०२१ रोजीची अधिसूचना
३.मुंबई गौणखनिज उत्खनन अधिनियम १९५७ मधील तरतुदी
४.महाप्रबंधक (तक) तथा परियोजना निर्देशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, धुळे यांचेकडील पत्र क्र.NHAI/PIU-Dhule/NH6/Royalty/२०२०-२१/१३५, दि.१५/०१/२०२१.
५. मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.२०१६/प्र.क्र./२२७/जल-१ दि.२९.११.२०१७
६. दिनांक ३१/०३/२०२२ रोजीचे ००८५३ या लेखाशिर्षखाली ग्रास चनलाव्दारे भरणा केलेबाबत चलन

परमीट

उपरोक्त विषयानुसार सविनय सादर करणेत येते की, जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२ सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांनी मौजे मोराणे ता.जि.धुळे शिवारातील गट नं ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास इतके गौणखनिज (मुरुम) मिळणे कामी दिनांक २९/०३/२०२२ रोजी इकडीस कार्यालयास विनंती अर्ज प्राप्त झाला आहे.

प्रस्तुत कामी जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यांना राष्ट्रीय महामार्ग क्रं ०६ फागणे ते कुंडाणे या कामसाठी भराव करणेकामी ५०० ब्रास मुरुम या गौणखनिजाची आवश्यकता असल्याने मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांच्या मालकीचे मौजे मोराणे प्र.ल ता.जि.धुळे शिवारातील गट ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास माती, मुरुम वाहतुक करुण भराव करणेकामी मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांनी अटी शर्तीच्या अधिन राहुन रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी (नाहरकत दाखला) दिला आहे, सादर उत्खननामुळे अस्तित्वातील तलावाच खोलीकरण होवुन मोठया प्रमाणात पाणीसाठयात वाढ होणार आहे.

मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.२०१६/प्र.क्र./२२७/जल-१ दि.२९.११.२०१७ मधील तरतुदीनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI) राष्ट्रीय महामार्ग पायाभूत सुविधा विकास महामंडळ (NHIDCL) सार्वजनिक बांधकाम विभाग यांच्या सामजस्य करारामध्ये प्रामुख्याने नवीन शेत तळे खोदणे किंवा अस्थित्वातील शेततळातील गाढ काढणे, नाला खोलीकरण / रुंदीकरण करणे, नाल्यातील / साठवण तलाव / पाझर तलावातील गाढ काढणे इत्यादी जलसंधारणाच्या कामाकरीता गौणखनिज देण्याची तरतुद आहे.

उक्त नमुद गटातुन निघणारा माती, मुरुम जे.एम.म्हात्रे (इन्फा प्रा.लि) हे नॅशनल हायवे क्रं ०६ फागणे ते कुंडाणे कामी वापर करणार आहेत. तसेच जे.एम.म्हात्रे इन्फा प्रा.लि तरी ५०० ब्रास मुरुम वाहतुकीसाठी शासन नियमानुसार येणारी फी ग्रास चलनाव्दारे इकडील कार्यालयास ग्रास चलनाव्दारे कोषागारा मध्ये दिनांक ३१/०३/२०२२ रोजी जमा करण्यात आली आहे.तसेच गौणखनिज वाहतुक करण्यासाठी खालील वाहनाद्वारे वाहतुक करणार आहेत. १) डंपर क्रमांक १)GJ-१६ AV-०५४५ डंपर क्रमांक २)GJ-१६ AV-०८०४ डंपर क्रमांक ३)GJ-१६ AV-०५६१ ४) डंपर क्रमांक GJ-१६ AV-०५५१ ५)GJ-१६ AV-८३६ ६)डंपर क्रमांक MH-१८-BG-११५७ ७) डंपर क्रमांकGJ-१६ AV-०६४१ ८) डंपर क्रमांक GJ-१६ AV-०९४४ ९) डंपर क्रमांक GJ-१६ AV-०८४६ १०) डंपर क्रमांक GJ-१६ AV-०६७५ या वाहनाव्दारे वाहतुक करणार आहेत.

मुंबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र जमीन महसुल अधिनियम-१९६६ चे तरतुदी नुसार,रॉयल्टी फी मुरुम एक ब्रासला रु ६००/- प्रमाणे एकुण ५०० ब्रासची रॉयल्टी फी पोटी ३,००,०००/- सरफेसची १० % रक्कम ३०,०००/- अर्ज फी ५००/- जागा भाडे -१०० अशी एकुण रु ३,३०,६००/- (अक्षरी रक्कम तीन लाख तीस हजार सहाशे रुपये मात्र) ग्रास चलनाव्दारे दिनांक ३१/०३/२०२२ रोजी भरणा केला आहे. तसेच स्वतंत्र चलनाव्दारे जिल्हा खनिज प्रतिष्ठान धुळे।CIC Account no-६४६३०१००२५०८ गौणखनिज समित्वधानाच्या १० टक्के रु.३०,०००/- मात्र (अक्षरी तीस हजार रुपये) एवढी रक्कम अर्जदार यांचेकडून दिनांक३१/०३/२०२२ रोजी वसुल अर्जदार यांचेकडून करण्यात आली असुन इकडील कार्यालयात पावती सादर केली आहे. तसेच SHAURYA TECHNOSOFT PVT LTD यांचे महाराष्ट्र बँक खाते क्रमांक ६०३१८५७९५५७ या,खातेक्रमांक चलन पावती पुस्तक फी रक्कम रु ८२६०/- एवढी रक्कम अर्जदार यांचेकडून दिनांक ३१/०३/२०२२ असुन इकडील कार्यालयात पावती सादर केली आहे.

त्याअर्थी विनिर्दीष्ट केलेल्या नियमानुसार मला दिलेल्या अधिकारावरुन ५०० ब्रास मुरुम काढण्यास मुंबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र अधिनियम -१९६६ चे तरतुदीनुसार व मृद व जलसंधारण विभागाकडील शासन निर्णय

यत आह.

अटी शर्ती

१. परवाना सकाळी ७.०० ते सांयकाळी ६.०० वाजे पावेतो अमलात राहिल.
 २. परवाना धारकांनी त्रयस्थांशी याबाबत व्यवहार केल्यास परस्पर मिटवावा यांची जबाबदारी शासनावर राहणार नाही तसेच परवाना हस्तांतरण करता येणार नाही याची नोंद घ्यावी.
 ३. परवाना धारकांनी गौणखनिज बुडीत क्षेत्रातुन काढावे. गौणखनिज काढल्यानंतर जो खड्डा पडेल तो सक्षम अधिकारीनी सांगितल्यास बुजुन देणे क्रमप्राप्त राहिल .
 ४. भूपृष्ठ भागापासुन २० फुट खोलीपेक्षा जास्त खोलीवर उत्खनन करण्यात येवु नये.
 ५. उत्खनन केलेल्या मालाचा हिशोब ठेवावा व मुदत पुर्ण झालेवर सादर करावा
 ६. वाहन सोबत परवाना किंवा जावक पावती दयावी .जावक पावती वाहनासोबत न दिल्यास विना जावकपावतीचे वाहन आढळल्यास वाहन मालकाविरुध्द दंडात्मक कारवाई केली जाईल.
 ७. कोणत्याही शर्तीचे उल्लंघन केल्यास परवाना रद्द करण्यास पात्र होईल. परवाना व्यतिरिक्त गौणखनिज काढल्यास सदरचे गौणखनिज सरकार जमा केला जाईल व दंडात्मक कारवाई केली जाईल.
 ८. शासनाने संचालक भुविज्ञान खनिकर्म अगर सक्षम अधिकारी यांनी प्राधिकृत केलेल्या अधिका-यांस परवानाच्या जागेवर प्रवेश करुन हिशोब व इतर कागदपत्रांचे निरीक्षण करता येईल.
 ९. रात्रीच्या वेळी वाहतुक करण्यात येवु नये. तसे निदर्शनास आल्यास परवाना रद्द करण्यात येईल.
 १०. सदर परमीट मुदत दि. ५/०४/२०२१ ते १४/०४/२०२२ (९ दिवस) पर्यंत वैध राहिल. मुदतीत गौणखनिज न काढल्यास परवान्यांची मुदत कुठल्याही सबबीवर वाढवुन दिली जाणार नाही.
 ११. सदर परवान्याची झेरॉक्स प्रत वापरु नये वापरल्यास सदर परवाना अनाधिकृत मानुन नियमानुसार कार्यवाही करण्यात येईल. यांची नोंद घ्यावी.
 १२. म.जिल्हा जलसंधारण अधिकारी जि.प.(ल.पा) धुळे यांचेकडील नाहरकत दाखला सादर करणे बंधन कारक राहिल.
 १३. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजुरी मिळाल्याशिवाय उत्खनन करता येणार नाही किंवा जे काढून नेता येणार नाही .
 १४. ज्यासाठी परवाना देण्यात आला असेल, त्या व्यतिरिक्त कोणत्याही गौण खनिज किंवा मुख्य खनिज काम करतांना आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिकाऱ्याला कळविणेत यावे
 १५. परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज , वाहतुक केलेल्या गौणखनिजाचे प्रमाण प्रमाणके, विक्री कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रजोजनासाठी आकारणी योग्य असलेले स्वाभित्त्वध व इतर आकार यांचे संपुर्ण अचुक लेखे ठेवील
 १६. गौणखनिज उत्खनन व वाहतुक करतांना अपघात झाल्यास नुकसाने दायित्व ठेकेदारवर राहिल. न्यायालयीन प्रकरण उदभल्यास न्यायालयाचा निर्णय ठेकेदारवर बंधनकारक राहिल. तसेच सदर कामासाठी घेतलेल्या जमिनीचे कोणत्याही प्रकारचे नुकसान झाल्यास , त्याची भरपाई करण्याची जबाबदारी ठेकेदाराची राहिल.
- टिप:- १. वरील नमुद अटीशर्तीचा भंग केल्याचे दिसुन आल्यास , परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकार जमा करण्यात येईल.
२. वाहन विना क्रमांकाचे आढल्यास परवाना रद्द केला जाईल व सदरची अनाधिकृत मानुन नियमानुसार कारवाई करण्यात येईल.

अ.क्रं	पुस्तक क्रमांक	अनुक्रमांक पासुन	अनुक्रमांक पर्यंत	पावती	खनिजाचे प्रमाण
१	TD१८१	९००१	९०१०	५०	(एकुण पावत्या १०० प्रत्येफी पावती ५ ब्रास)
२	TD१८२	९०५१	९१००	५०	एकुण ५०० ब्रास,
३					एकुण ५०० ब्रास



(सजय शिंदे)

अपर तहसिलदार धुळे शहर

प्रत:- जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२ सादर नवेन रविद्र एस अहीराव

प्रत:-तलाठी मोराणे, प्र.ल.

२/- उक्त परमीट आदेशातील शर्तीचे उल्लंघन झाल्यास संबंधित विरुध्द तात्काळ कार्यवाही करुन अहवाल सादर करावा. तसेच मुदत पुर्ण झालेनंतर संबंधित अर्जदार यांनी किती उत्खनन केले याचा अहवाल सादर करावा.

TRANSLATED COPY OF ANNEXRE R-5-7

Upper Tehsil Office, Dhule City

Old Collector's Office, Administrative Complex Dhule City

(Minor Minerals Branch)

Phone No. 02562-235410

Email:- tahdhulecity@gmail.com

No./Mi. Min/Permit/Off. . **76/2022**Date :- **05/04/2022****Read 1****Applicant:-**

1. Application dated **29/03/2022** filed by Ravindra S Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd. Market Yard Plot No 492 Sahakar Nagar Panvel
2. Notification dated 4 June 2021 of Maharashtra Government Gazette Extraordinary Part Four B
3. Provisions of the Mumbai Minor Minerals Mining Act, 1957
4. Letter No. NHAI/ PIU-Dhule/ NH6/ Royalty/ 2020-21/ 135 dated 15/01/2021 issued by General Manager (Technical & Project Director, National Highways Authority of India, Dhule.
5. Government Resolution No. 2016/ Pr.No. /227/Water-1 dated 29.11.2017 From the Department of Soil and Water Conservation
6. Receipt of payment made under account head by Grass Challan no.00853 dated **31/03/2022**

Permit

With reference to the above mentioned subject, it is submitted that Ravindra S. Ahirao has submitted an application for getting 500 brass of minor mineral (morum) on behalf of J.M. Mhatre Infra Pvt. Ltd. Market

Yard Plot No. 492 Sahakar Nagar Panvel for work in the area of Gat No. 62/1 (Nakane Lake) in Mauje Morane Ta. Dist. Dhule. The application for the same has been received by this office dated **29/03/2022**.

For this purpose, **M/s J.M. Mhatre** Infra Pvt. Ltd. Market required 500 brass of murum minor mineral for filling work of National Highway No. 06 from Phagane to Kundane from the area of Gat no. 62/ 1 (Nakanen Lake) Mauje Morane Pr. L. Ta. Dist. Dhule which is owned by Hon. Executive Engineer Dhule Irrigation Division Dhule. Hon. Executive Engineer Dhule Irrigation Department, Dhule has granted permission (No Objection Certificate) to excavate the required 500 brass of soil and murum required to be transported for filling work required for road improvement works subject to the terms & conditions. As a result, the said excavation, the existing lake will be deepened and the water storage will increase to a large extent.

According to the provisions of the Government Resolution No. 2016 / Case No. /227/Water-1 dated 29 11 2017 issued by the Department of Soil and Water Conservation,, The Memorandum of Understanding with National Highways Authority (NHAI) National Highway Infrastructure Development Corporation (NHIDCL) Public Works Department is mainly for excavation of new farm pond or removal of silt from the existing farm pond, deepening/widening of rivulet, to remove Silt, soil, Murum stone from the rivulet/ retention ponds/percolation ponds etc.

The soil and murum taken out from the said Gat will be used by **J. M. Mhatre Infra** Pvt. Ltd. for the construction work of National Highway

No. 06 from Phagane to Kundane. Similarly, M/s J. M Mhatre Infra Pvt. Ltd. have deposited the fee as per government rules in the treasury through grass challan with this office on **31/03/2022** in respect of the transportation of 500 Brass Murum. Similarly, the following vehicles will be used to transport the minor minerals. 1) Dumper number 1) GJ-16-AV-0675 Dumper number 2) GJ-16-AV-0641 Dumper number 3) GJ-16-AV-804 4) Dumper number GJ-16-AV-0561 5) GJ- 16-AV 0551 6) Dumper number MH-18-BG-1157 7) Dumper number GJ-16-AV-0846 8) Dumper number GJ-16-AV-0836 9) Dumper number GJ-16-AV-545 10) Dumper number GJ-16-AV-0944. The transportation will be done by this vehicle.

As per provisions of the Mumbai Minor Minerals Act, 1957 and Maharashtra Land Revenue Act-1966, Royalty Fee for the Murum is Rs.600/- per Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and the Application Fee is 500/- as well as the Rent of the Space is – 100/- In total amount of Rs.3,30,600/- (amount in words is Rupees Three Lakh Thirty Thousand Six Hundred only) has been paid through Grass Challan on Dt. **31/03/2022**. Also, an amount of Rs.30,000/- (amount in words is Rupees Thirty Thousand) i.e.10 percent of the Royalty fee of minor mineral has been deposited to District Mineral Foundation Dhule from ICIC **Account No. 646301002508** and was collected through independent Challan from the applicant on **31/03/2022** and the receipt has been submitted in this office. The applicant has also submitted the Account Number Challan Receipt Book Fee for an Amount of Rs.8260/- dated **31/03/2022** to this office

through the Maharashtra Bank **Account No. 60318579557 of SHAURYA TECHNOSOFT PVT. LTD.**

According to the rules specified & the authority given to me for excavation of 500 brass murum in accordance with the provisions of the Mumbai Minor Minerals Act, 1957 and the Maharashtra Act, 1966 and the conditions mentioned below under the Government Decision No. 2016/ Case No./ 227/ Water-1 dated 29.11.2017 of the Department of Soil and Water Conservation, the Permission is being granted subject to following Terms & Conditions.

Terms & Conditions

1. The Permit will be valid from 7.00 am to 6.00 pm.
2. It should be noted that if the Permit holders deal with third parties in this regard, the government will not be responsible for mutual settlement and also the Permit cannot be transferred.
4. Excavation should not be done to a depth of more than 20 feet from the ground surface.
5. An account of the excavated material should be kept and submitted on completion of the period
6. Permit or outgoing receipt should be provided along with the vehicle. If the outward receipt is not provided with the vehicle, penal action will be taken against the vehicle owner if the vehicle is found without the outward receipt.

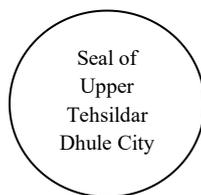
7. Violation of any condition shall be liable to cancellation of Permit. If the minor minerals are extracted without permission, the said minor minerals will be deposited with the government and penal action will be taken.
8. Officials authorized by the Government, Director of Minerals or officers Authorized by competent Officers may enter the premises of the Permit and inspect the accounts and other documents.
9. Transportation should not be done at night. If it is found that it is done, , the Permit will be cancelled.
10. The said permit will remain valid from **05/04/2021 to 14/04/2022** (9 days). If the minor mineral is not extracted within the period, the Permit period will not be extended for any reason.
11. It should be noted that the xerox copy of the said Permit should not be used, if it is used, the said Permit will be treated as unauthorized and action will be taken as per rules.
12. Submission of No Objection Certificate from the District Water Conservation Officer, Z. P. (L P) Dhule will be mandatory.
13. Except the mineral for which the Permit is granted, no mineral shall be mined or removed without proper approval from the competent mineral authority.
14. Any minor mineral or main mineral found working other than that for which a Permit has been granted should be reported to the competent authority within one week.

15. The Permit Holder shall maintain full and accurate accounts of the minor minerals mined from the Permit area, quantities of minor minerals transported, register of labor employed for sales work and record book of wages paid to them, project charges and other amounts chargeable for this purpose.
16. In case any accident takes place while transporting the Minor mineral excavated, the liability for damages will remain with the contractor. If any court case arises, the court's decision will be binding on the contractor. Also, in case of any kind of damage is done to the land taken for the said work, the \the contractor will be liable for pay compensation of such damage.
17. Mahakhanij computer system has been implemented to control and monitor mining and transportation of secondary minerals. In order to prevent incidents of illegal minor mineral mining and transportation, it is necessary to install GPS device for minor mineral transportation vehicles.

Note:- 1. If it is found that the above conditions have been violated, the Permit will be canceled and the mineral goods lying there will be collected by the government.

2. If the vehicle is parked without a number plate, the Permit will be cancelled and action will be taken as per rules.

Sr. No.	Book number	Serial Number From	Serial Number up to	Receipt	Quantity Mineral
1	TD181	9001	9050	50	(Total Receipts 100, Receipt Book 5 Brass) In total of 500 brass, Total 500 brass,
2	TD182	9051	9100	50	
3					



Sd/-

(Sanjay Shinde)

Upper Tehsildar Dhule City

Copy to- Ravindra S. Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd.

Market Yard Plot No. 492 Sahakar Nagar Panvel

Copy to- Talathi Morane, P. L.

2/- In case of violation of the terms & conditions as per the said permit order, immediate action should be taken against the concerned and a report should be submitted. Also, after the expiry of the deadline, the concerned applicants should submit a report on how much excavation they have done.



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	31/03/2022 18:00:32	Demand No. :	DN/31944/2
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111458190479
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1297457175
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mmrprojectsdhule@gmail.com		

दुरध्वनीक्रमांक ०२५६२-२३५४१०

इ-मेल :- tahdhulecity@gmail.com

क्रमांक/ गौण/परमिट/कावि/१५/२०२२

दिनांक : १३/०४/२०२२

- वाचले १ अर्जदार :- १.जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२सहकार नगर पनवेल वतीने रविद्र एस अहीराव यांचा दिनांक ७/०४/२०२२ रोजीचा अर्ज
- २.महाराष्ट्र शासन राजपत्र असाधारण भाग चार बदिनांक ४जुन २०२१ रोजीची अधिसूचना
- ३.मुंबई गौणखनिज उत्खनन अधिनियम १९५७ मधील तरतुदी
- ४.महाप्रबंधक (तक) तथा परियोजना निर्देशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, धुळे यांचेकडील पत्र क्र.NHAI/PIU-Dhule/NH६/Royalty/२०२०-२१/१३५, दि.१५/०१/२०२१.
५. मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.२०१६/प्र.क्र./२२७/जल-१ दि.२९.११.२०१७
६. दिनांक १३/०४/२०२२ रोजीचे ००८५३ या लेखाशिर्षखाली ग्रास चनलाद्वारे भरणा केलेबाबत चलन

परमीट

उपरोक्त विषयानुसार सविनय सादर करणेत येते की, जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२ सहकार नगर पनवेल वतीने रविद्र एस अहीराव यांनी मौजे मोराणे ता.जि.धुळे शिवारातील गट नं ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास इतके गौणखनिज (मुरुम) मिळणे कामी दिनांक १३/०४/२०२२ रोजी इकडीस कार्यालयास विनंती अर्ज प्राप्त झाला आहे.

प्रस्तुत कामी जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यांना राष्ट्रीय महामार्ग क्रं ०६ फागणे ते कुंडाणे या कामसाठी भराव करणेकामी ५०० ब्रास मुरुम या गौणखनिजाची आवश्यकता असल्याने मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांच्या मालकीचे मौजे मोराणे प्र.ल ता.जि.धुळे शिवारातील गट ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास माती, मुरुम वाहतुक करुण भराव करणेकामी मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांनी अटी शर्तीच्या अधिन राहुन रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी (नाहरकत दाखला) दिला आहे, सदर उत्खननामुळे अस्तित्वातील तलावाच खोलीकरण होवुन मोठया प्रमाणात पाणीसाठयात वाढ होणार आहे.

मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.२०१६/प्र.क्र./२२७/जल-१ दि.२९.११.२०१७ मधील तरतुदीनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI) राष्ट्रीय महामार्ग पायाभुत सुविधा विकास महामंडळ (NHIDCL) सार्वजनिक बांधकाम विभाग यांच्या सामजस्य करारामध्ये प्रामुख्याने नवीन शेत तळे खोदणे किंवा अस्थित्वातील शेततळातील गाढ काढणे, नाला खोलीकरण / रुंदीकरण करणे, नाल्यातील / साठवण तलाव / पाझर तलावातील गाढ काढणे इत्यादी जलसंधारणाच्या कामाकरीता गौणखनिज देण्याची तरतुद आहे.

उक्त नमुद गटानुन निघणारा माती, मुरुम जे.एम.म्हात्रे (इन्फा प्रा.लि) हे नॅशनल हायवे क्रं ०६ फागणे ते कुंडाणे कामी वापर करणार आहेत. तसेच जे.एम.म्हात्रे इन्फा प्रा.लि तरी ५०० ब्रास मुरुम वाहतुकीसाठी शासन नियमानुसार येणारी फी ग्रास चलनाद्वारे इकडील कार्यालयास ग्रास चलनाद्वारे कोषागारा मध्ये दिनांक १३/०४/२०२२ रोजी जमा करण्यात आली आहे.तसेच गौणखनिज वाहतुक करण्यासाठी खालील वाहनाद्वारे वाहतूक करणार आहेत. १) डंपर क्रमांक १)GJ-१६ AV-०५४५ डंपर क्रमांक २)GJ-१६ AV-०८०४ डंपर क्रमांक ३)GJ-१६ AV-०५६१ ४) डंपर क्रमांक GJ-१६ AV-०५५१ ५)GJ-१६ AV-८३६ ६)डंपर क्रमांक MH-१८-BG-११५७ ७) डंपर क्रमांकGJ-१६ AV-०६४१ ८) डंपर क्रमांक GJ-१६ AV-०९४४ ९) डंपर क्रमांक GJ-१६ AV-०८४६ १०) डंपर क्रमांक GJ-१६ AV-०६७५ या वाहनाद्वारे वाहतुक करणार आहेत.

मुंबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र जमीन महसुल अधिनियम-१९६६ चे तरतुदी नुसार,रॉयल्टी फी मुरुम एक ब्रासला रु ६००/- प्रमाणे एकुण ५०० ब्रासची रॉयल्टी फी पोटी ३,०००००/- सरफेसची १० % रक्कम ३०,०००/- अर्ज फी ५००/- जागा भाडे -१०० अशी एकुण रु ३,३०,६००/- (अक्षरी रक्कम तीन लाख तीस हजार सहाशे रुपये मात्र) ग्रास चलनाद्वारे दिनांक १३/०४/२०२२ रोजी भरणा केला आहे. तसेच स्वतंत्र चलनाद्वारे जिल्हा खनिज प्रतिष्ठान धुळे ICIC Account no-६४६३०१००२५०८ गौणखनिज समित्वधानाच्या १० टक्के रु.३०,०००/- मात्र (अक्षरी तीस हजार रुपये) एवढी रक्कम अर्जदार यांचेकडून दिनांक १३/०४/२०२२ रोजी वसुल अर्जदार यांचेकडून करण्यात आली असुन इकडील कार्यालयात पावती सादर केली आहे. तसेच SHAURYA TECHNOSOFT PVT LTD यांचे महाराष्ट्र बँक खाते क्रमांक ६०३१८५७९५५७ या,खातेक्रमांक चलन पावती पुरतक फी रक्कम रु ८२६०/- एवढी रक्कम अर्जदार यांचेकडून दिनांक १३/०४/२०२२ असुन इकडील कार्यालयात पावती सादर केली आहे.

त्याअर्थी विनिर्दीष्ट केलेल्या नियमानुसार मला दिलेल्या अधिकारावरुन ५०० ब्रास मुरुम काढण्यास मुंबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र अधिनियम -१९६६ चे तरतुदीनुसार व मृद व जलसंधारण विभागाकडील शासन निर्णय

अटी शर्ती

१. परवाना सकाळी ७.०० ते सांयकाळी ६.०० वाजे पावेतो अमलात राहिल.
 २. परवाना धारकांनी त्रयस्थांशी याबाबत व्यवहार केल्यास परस्पर मिटवावा यांची जबाबदारी शासनावर राहणार नाही तसेच परवाना हस्तांतरण करता येणार नाही याची नोंद घ्यावी.
 ३. परवांना धारकांने गौणखनिज बुडीत क्षेत्रातुन काढावे. गौणखनिज काढल्यानंतर जो.खड्डा पडेल तो सक्षम अधिकारीनी सांगितल्यास बुजुन देणे क्रमप्राप्त राहिल .
 ४. भूपृष्ठ भागापासुन २० फुट खोलीपेक्षा जास्त खोलीवर उत्खनन करण्यात येवु नये.
 ५. उत्खनन केलेल्या मालाचा हिशोब ठेवावा व मुदत पुर्ण झालेवर सादर करावा
 ६. वाहन सोबत परवाना किंवा जावक पावती दयावी .जावक पावती वाहनासोबत न दिल्यास विना जावकपावतीचे वाहन आढळल्यास वाहन मालकाविरुध्द दंडात्मक कारवाई केली जाईल.
 ७. कोणत्याही शर्तीचे उल्लंघन केल्यास परवाना रद्द करण्यास पात्र होईल. परवाना व्यतिरिक्त गौणखनिज काढल्यास सदरचे गौणखनिज सरकार जमा केला जाईल व दंडात्मक कारवाई केली जाईल.
 ८. शासनाने संचालक भुविज्ञान खनिकर्म अगर सक्षम अधिकारी यांनी प्राधिकृत केलेल्या अधिका-यांस परवानाच्या जागेवर प्रवेश करुन हिशोब व इतर कागदपत्रांचे निरीक्षण करता येईल.
 ९. रात्रीच्या वेळी वाहतुक करण्यात येवु नये. तसे निदर्शनास आल्यास परवाना रद्द करण्यात येईल.
 १०. सदर परमीट मुदत दि. १५/०४/२०२१ ते १५/०४/२०२२ (दिवस) पर्यंत वैध राहिल. मुदतीत गौणखनिज न काढल्यास परवान्यांची मुदत कुठल्याही सबबीवर वाढवुन दिली जाणार नाही.
 ११. सदर परवान्याची झेरॉक्स प्रत वापरु नये वापरल्यास सदर परवाना अनाधिकृत मानुन नियमानुसार कार्यवाही करण्यात येईल. यांची नोंद घ्यावी.
 १२. म.जिल्हा जलसंधारण अधिकारी जि.प.(ल.पा) धुळे यांचेकडील नाहरकत दाखला सादर करणे बंधन कारक राहिल.
 १३. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजूरी मिळाल्याशिवाय उत्खनन करता येणार नाही किंवा जे काढून नेता येणार नाही .
 १४. ज्यासाठी परवाना देण्यात आला असेल, त्या व्यतिरिक्त कोणत्याही गौण खनिज किंवा मुख्य खनिज काम करतांना आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिकाऱ्याला कळविणे त यावे
 १५. परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज , वाहतुक केलेल्या गौणखनिजाचे प्रमाण प्रमाणके, विक्री कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रजोजनासाठी आकारणी योग्य असलेले स्वाभित्त्व व इतर आकार यांचे संपुर्ण अचुक लेखे ठेवील
 १६. गौणखनिज उत्खनन व वाहतुक करतांना अपघात झाल्यास नुकसाने दायित्व ठेकेदारवर राहिल. न्यायालयीन प्रकरण उदभल्यास न्यायालयाचा निर्णय ठेकेदारवर बंधनकारक राहिल. तसेच सदर कामासाठी घेतलेल्या जमिनीचे कोणत्याही प्रकारचे नुकसान झाल्यास , त्याची भरपाई करण्याची जबाबदारी ठेकेदाराची राहिल.
- टिप:- १. वरील नमुद अटीशर्तीचा भंग केल्याचे दिसुन आल्यास , परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकार जमा करण्यात येईल.
२. वाहन विना क्रमांकाचे आढल्यास परवाना रद्द केला जाईल व सदरची अनाधिकृत मानुन नियमानुसार कारवाई करण्यात येईल.

अ.क्रं	पुस्तक क्रमांक	अनुक्रमांक पासुन	अनुक्रमांक पर्यंत	पावती	खनिजाचे प्रमाण
१	TD१७३	८६०१	८६५०	५०	(एकुण पावत्या १०० प्रत्येकी पावती ५ ब्रास)
२	TD१७४	८६५१	८७००	५०	
३					एकुण ५०० ब्रास, एकुण ५०० ब्रास

(संजय शिंदे)

अपर तहसिलदार धुळे शहर

प्रत:- जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं-४९२ सहकार नगर पनवेल वतीने रविंद्र एस अहीराव

प्रत:-तलाठी मोराणे, प्र.ल.

२/- उक्त परमीट आदेशातील शर्तीचे उल्लंघन झाल्यास संबंधिताविरुध्द तात्काळ कार्यवाही करुन अहवाल सादर करावा. तसेच मुदत पुर्ण झालेनंतर संबंधित अर्जदार यांनी किती उत्खनन केले याचा अहवाल सादर करावा.

TRANSLATED COPY OF ANNEXURE R-5-8

Upper Tehsil Office, Dhule City

Old Collector's Office, Administrative Complex Dhule City

(Minor Minerals Branch)

Phone No. 02562-235410

Email:- tahdhulecity@gmail.com

No./Mi. Min/Permit/Off. . **82/2022**Date :- **13/04/2022****Read 1****Applicant:-**

1. Application dated **07/04/2022** filed by Ravindra S Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd. Market Yard Plot No 492 Sahakar Nagar Panvel
2. Notification dated 4 June 2021 of Maharashtra Government Gazette Extraordinary Part Four B
3. Provisions of the Mumbai Minor Minerals Mining Act, 1957
4. Letter No. NHAI/ PIU-Dhule/ NH6/ Royalty/ 2020-21/ 135 dated 15/01/2021 issued by General Manager (Technical & Project Director, National Highways Authority of India, Dhule.
5. Government Resolution No. 2016/ Pr.No. /227/Water-1 dated 29.11.2017 From the Department of Soil and Water Conservation
6. Receipt of payment made under account head by Grass Challan no.00853 dated **13/04/2022**

Permit

With reference to the above mentioned subject, it is submitted that Ravindra S. Ahirao has submitted an application for getting 500 brass of minor mineral (morum) on behalf of J.M. Mhatre Infra Pvt. Ltd. Market

Yard Plot No. 492 Sahakar Nagar Panvel for work in the area of Gat No. 62/1 (Nakane Lake) in Mauje Morane Ta. Dist. Dhule. The application for the same has been received by this office dated **13/04/2022**.

For this purpose, **M/s J.M. Mhatre** Infra Pvt. Ltd. Market required 500 brass of murum minor mineral for filling work of National Highway No. 06 from Phagane to Kundane from the area of Gat no. 62/ 1 (Nakanen Lake) Mauje Morane Pr. L. Ta. Dist. Dhule which is owned by Hon. Executive Engineer Dhule Irrigation Division Dhule. Hon. Executive Engineer Dhule Irrigation Department, Dhule has granted permission (No Objection Certificate) to excavate the required 500 brass of soil and murum required to be transported for filling work required for road improvement works subject to the terms & conditions. As a result, the said excavation, the existing lake will be deepened and the water storage will increase to a large extent.

According to the provisions of the Government Resolution No. 2016 / Case No. /227/Water-1 dated 29 11 2017 issued by the Department of Soil and Water Conservation,, The Memorandum of Understanding with National Highways Authority (NHAI) National Highway Infrastructure Development Corporation (NHIDCL) Public Works Department is mainly for excavation of new farm pond or removal of silt from the existing farm pond, deepening/widening of rivulet, to remove Silt, soil, Murum stone from the rivulet/ retention ponds/percolation ponds etc.

The soil and murum taken out from the said Gat will be used by **J. M. Mhatre Infra** Pvt. Ltd. for the construction work of National Highway

No. 06 from Phagane to Kundane. Similarly, M/s J. M Mhatre Infra Pvt. Ltd. have deposited the fee as per government rules in the treasury through grass challan with this office on **13/04/2022** in respect of the transportation of 500 Brass Murum. Similarly, the following vehicles will be used to transport the minor minerals. 1) Dumper number 1) GJ-16-AV-0675 Dumper number 2) GJ-16-AV-0641 Dumper number 3) GJ-16-AV-804 4) Dumper number GJ-16-AV-0561 5) GJ- 16-AV 0551 6) Dumper number MH-18-BG-1157 7) Dumper number GJ-16-AV-0846 8) Dumper number GJ-16-AV-0836 9) Dumper number GJ-16-AV-545 10) Dumper number GJ-16-AV-0944. The transportation will be done by this vehicle.

As per provisions of the Mumbai Minor Minerals Act, 1957 and Maharashtra Land Revenue Act-1966, Royalty Fee for the Murum is Rs.600/- per Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and the Application Fee is 500/- as well as the Rent of the Space is – 100/- In total amount of Rs.3,30,600/- (amount in words is Rupees Three Lakh Thirty Thousand Six Hundred only) has been paid through Grass Challan on Dt. **13/04/2022**. Also, an amount of Rs.30,000/- (amount in words is Rupees Thirty Thousand) i.e.10 percent of the Royalty fee of minor mineral has been deposited to District Mineral Foundation Dhule from ICIC **Account No. 646301002508** and was collected through independent Challan from the applicant on **13/04/2022** and the receipt has been submitted in this office. The applicant has also submitted the Account Number Challan Receipt Book Fee for an Amount of Rs.8260/- dated **13/04/2022** to this office

through the Maharashtra Bank **Account No. 60318579557** of **SHAURYA TECHNOSOFT PVT. LTD.**

According to the rules specified & the authority given to me for excavation of 500 brass murum in accordance with the provisions of the Mumbai Minor Minerals Act, 1957 and the Maharashtra Act, 1966 and the conditions mentioned below under the Government Decision No. 2016/ Case No./ 227/ Water-1 dated 29.11.2017 of the Department of Soil and Water Conservation, the Permission is being granted subject to following Terms & Conditions.

Terms & Conditions

1. The Permit will be valid from 7.00 am to 6.00 pm.
2. It should be noted that if the Permit holders deal with third parties in this regard, the government will not be responsible for mutual settlement and also the Permit cannot be transferred.
4. Excavation should not be done to a depth of more than 20 feet from the ground surface.
5. An account of the excavated material should be kept and submitted on completion of the period
6. Permit or outgoing receipt should be provided along with the vehicle. If the outward receipt is not provided with the vehicle, penal action will be taken against the vehicle owner if the vehicle is found without the outward receipt.

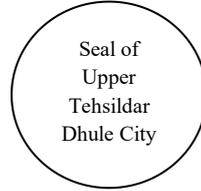
7. Violation of any condition shall be liable to cancellation of Permit. If the minor minerals are extracted without permission, the said minor minerals will be deposited with the government and penal action will be taken.
8. Officials authorized by the Government, Director of Minerals or officers Authorized by competent Officers may enter the premises of the Permit and inspect the accounts and other documents.
9. Transportation should not be done at night. If it is found that it is done, , the Permit will be cancelled.
10. The said permit will remain valid from **15/04/2021 to 26/04/2022** (10 days). If the minor mineral is not extracted within the period, the Permit period will not be extended for any reason.
11. It should be noted that the xerox copy of the said Permit should not be used, if it is used, the said Permit will be treated as unauthorized and action will be taken as per rules.
12. Submission of No Objection Certificate from the District Water Conservation Officer, Z. P. (L P) Dhule will be mandatory.
13. Except the mineral for which the Permit is granted, no mineral shall be mined or removed without proper approval from the competent mineral authority.
14. Any minor mineral or main mineral found working other than that for which a Permit has been granted should be reported to the competent authority within one week.

15. The Permit Holder shall maintain full and accurate accounts of the minor minerals mined from the Permit area, quantities of minor minerals transported, register of labor employed for sales work and record book of wages paid to them, project charges and other amounts chargeable for this purpose.
16. In case any accident takes place while transporting the Minor mineral excavated, the liability for damages will remain with the contractor. If any court case arises, the court's decision will be binding on the contractor. Also, in case of any kind of damage is done to the land taken for the said work, the \the contractor will be liable for pay compensation of such damage.
17. Mahakhanij computer system has been implemented to control and monitor mining and transportation of secondary minerals. In order to prevent incidents of illegal minor mineral mining and transportation, it is necessary to install GPS device for minor mineral transportation vehicles.

Note:- 1. If it is found that the above conditions have been violated, the Permit will be canceled and the mineral goods lying there will be collected by the government.

2. If the vehicle is parked without a number plate, the Permit will be cancelled and action will be taken as per rules.

Sr. No.	Book number	Serial Number From	Serial Number up to	Receipt	Quantity Mineral
1	TD173	8601	8650	50	(Total Receipts 100, Receipt Book 5 Brass) In total of 500 brass, Total 500 brass,
2	TD176	8651	8700	50	
3					



Sd/-

(Sanjay Shinde)

Upper Tehsildar Dhule City

Copy to- Ravindra S. Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd.

Market Yard Plot No. 492 Sahakar Nagar Panvel

Copy to- Talathi Morane, P. L.

2/- In case of violation of the terms & conditions as per the said permit order, immediate action should be taken against the concerned and a report should be submitted. Also, after the expiry of the deadline, the concerned applicants should submit a report on how much excavation they have done.



CHALLAN
MTR Form Number-6

207



GRN	MH000502054202223E	BARCODE			Date	13/04/2022-11:28:02	Form ID	
Department	Revenue Department			Payer Details				
Type of Payment	Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area			TAX ID / TAN (If Any)	13031			
				PAN No.(If Applicable)	AACCJ2959L			
Office Name	TAHSILDAR DHULE			Full Name	J M MAHATRE INFRA PTIVATE LIMITED			
Location	DHULE							
Year	2022-2023 One Time			Flat/Block No.	SAHKAR NAGAR PANVEL			
	Account Head Details	Amount In Rs.		Premises/Building				
	0853013901 Fees and Royalties	330600.00		Road/Street				
				Area/Locality	Dhule			
				Town/City/District				
				PIN				
				Remarks (If Any)	DN:32921, NH No. 6 Fagne to Kundane Mouje Mc:ane PL Gut No. 62/1 (Nakane Ta			
				Amount In	Three Lakh Thirty Thousand Six Hundred Rupees Only			
Total		3,30,600.00		Words				
Payment Details	BANK OF BARODA			FOR USE IN RECEIVING BANK				
	Cheque-DD Details			Bank CiN	Ref. No.	02003942022041300375	1282204374	
Cheque/DD No.				Bank Date	RBI Date	13/04/2022-11:29:07	Not Verified with RBI	
Name of Bank				Bank-Branch	BANK OF BARODA			
Name of Branch				Scroll No. , Date	Not Verified with Scroll			

Department ID : 62751

Mobile No. : 9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	13/04/2022 11:37:09	Demand No. :	DN/32921/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111470477253
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1299152607
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mnrprojectsdhule@gmail.com		

अपर तहसिल कार्यालय, धुळे शहर
जुने जिल्हाधिकारी कार्यालय, प्रशासकीय संकुल धुळे शहर
(गौणखनिज शाखा)

ANNEXURE 5-9

दुरध्वनीक्रमांक ०२५६२-२३५४९०

ई-मेल :- tahdhulecity@gmail.com

क्रमांक/ गौख/परमिट/कावि/ ८८/२०२२

दिनांक :- २७/०४/२०२२

- वाचले १ अर्जदार :- १. जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२ सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांचा दिनांक २०/०४/२०२२ रोजीचा अर्ज
२. महाराष्ट्र शासन राजपत्र असाधारण भाग चार बदिनांक ४जुन २०२१ रोजीची अधिसूचना
 ३. मुंबई गौणखनिज उत्खनन अधिनियम १९५७ मधील तरतुदी
 ४. महाप्रबंधक (तक) तथा परियोजना निर्देशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, धुळे यांचेकडील पत्र क्र. NHAI/PIU-Dhule/NH&/Royalty/२०२०-२१/१३५, दि. १५/०९/२०२१.
 ५. मृद व जलसंधारण विभागाकडील शासन निर्णय क्र. २०१६/प्र.क्र./२२७/जल-१ दि. २९.११.२०१७
 ६. दिनांक २५/०४/२०२२ रोजीचे ००८५३ या लेखाशिर्षखाली ग्रास चनलावद्वारे भरणा केलेबाबत चलन

परमीट

उपरोक्त विषयानुसार सविनय सादर करणेत येते की, जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२ सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांनी मौजे मोराणे ता.जि.धुळे शिवारातील गट नं ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास इतके गौणखनिज (मुरुम) मिळणे कामी दिनांक २०/०४/२०२२ रोजी इकडीस कार्यालयास विनंती अर्ज प्राप्त झाला आहे.

प्रस्तुत कामी जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यांना राष्ट्रीय महामार्ग क्रं ०६ फागणे ते कुंडाणे या कामसाठी भराव करणेकामी ५०० ब्रास मुरुम या गौणखनिजाची आवश्यकता असल्याने मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांच्या मालकीचे मौजे मोराणे प्र.ल ता.जि.धुळे शिवारातील गट ६२/१ (नकाणे तलाव) येथुन ५०० ब्रास माती, मुरुम वाहतुक करुण भराव करणेकामी मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांनी अटी शर्तीच्या अधिन राहुन रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी (नाहरकत दाखला) दिला आहे, सदर उत्खननामुळे अस्तित्वातील तलावाच खोलीकरण होवुन मोठया प्रमाणात पाणीसाठयात वाढ होणार आहे.

मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.२०१६/प्र.क्र./२२७/जल-१ दि.२९.११.२०१७ मधील तरतुदीनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI) राष्ट्रीय महामार्ग पायाभुत सुविधा विकास महामंडळ (NHIDCL) सार्वजनिक बांधकाम विभाग यांच्या सामजस्य करारामध्ये प्रामुख्याने नवीन शेत तळे खोदणे किंवा अस्तित्वातील शेततळातील गाढ काढणे, नाला खोलीकरण / रुंदीकरण करणे, नाल्यातील / साठवण तलाव / पाझर तलावातील गाढ काढणे इत्यादी जलसंधारणाच्या कामाकरीता गौणखनिज देण्याची तरतुद आहे.

उक्त नमुद गटातुन निघणारा माती, मुरुम जे.एम.म्हात्रे (इन्फ्रा प्रा.लि) हे नॅशनल हायवे क्रं ०६ फागणे ते कुंडाणे कामी वापर करणार आहेत. तसेच जे.एम.म्हात्रे इन्फ्रा प्रा.लि तरी ५०० ब्रास मुरुम वाहतुकीसाठी शासन नियमानुसार येणारी फी ग्रास चलनावद्वारे इकडील कार्यालयास ग्रास चलनावद्वारे कोषागारा मध्ये दिनांक २५/०४/२०२२ रोजी जमा करण्यात आली आहे. तसेच गौणखनिज वाहतुक करण्यासाठी खालील वाहनाद्वारे वाहतुक करणार आहेत. १) डंपर क्रमांक १)GJ-१६ AV-०५४५ डंपर क्रमांक २)GJ-१६ AV-०८०४ डंपर क्रमांक ३)GJ-१६ AV-०५६१ ४) डंपर क्रमांक GJ-१६ AV-०५५१ ५)GJ-१६ AV-८३६ ६)डंपर क्रमांक MH-१८-BG-११५७ ७) डंपर क्रमांकGJ-१६ AV-०६४१ ८) डंपर क्रमांक GJ-१६ AV-०९४४ ९) डंपर क्रमांक GJ-१६ AV-०८४६ १०) डंपर क्रमांक GJ-१६ AV-०६७५ या वाहनावद्वारे वाहतुक करणार आहेत.

मुंबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र जमीन महसुल अधिनियम-१९६६ चे तरतुदी नुसार, रॉयल्टी फी मुरुम एक ब्रासला रु ६००/- प्रमाणे एकुण ५०० ब्रासची रॉयल्टी फी पोटी ३,००,०००/- सरफेसची १० % रक्कम ३०,०००/- अर्ज फी ५००/- जागा भाडे -१०० अशी एकुण रु ३,३०,६००/- (अक्षरी रक्कम तीन लाख तीस हजार सहाशे रुपये मात्र) ग्रास चलनावद्वारे दिनांक २५/०४/२०२२ रोजी भरणा केला आहे. तसेच स्वतंत्र चलनावद्वारे जिल्हा खनिज प्रतिष्ठान धुळे ICIC Account no-६४६३०१००२५०८ गौणखनिज समित्वधानाच्या १० टक्के रु.३०,०००/- मात्र (अक्षरी तीस हजार रुपये) एवढी रक्कम अर्जदार यांचेकडून दिनांक २५/०४/२०२२ रोजी वसुल अर्जदार यांचेकडून करण्यात आली असुन इकडील कार्यालयात पावती सादर केली आहे. तसेच SHAURYA TECHNOSOFT PVT LTD यांचे महाराष्ट्र बँक खाते क्रमांक ६०३१८५७९५५७ या, खातेक्रमांक चलन पावती पुस्तक फी रक्कम रु ८२६०/- एवढी रक्कम अर्जदार यांचेकडून दिनांक २५/०४/२०२२ असुन इकडील कार्यालयात पावती सादर केली आहे.

त्याअर्थी विनिर्दिष्ट केलेल्या नियमानुसार मला दिलेल्या अधिकारावरुन ५०० ब्रास मुरुम काढण्यास मुंबई गौणखनिज अधिनियम १९५७ व महाराष्ट्र अधिनियम -१९६६ चे तरतुदीनुसार व मृद व जलसंधारण विभागाकडील शासन निर्णय

यत आह.

अटी शर्ती

१. परवाना सकाळी ७.०० ते सांयकाळी ६.०० वाजे पावेतो अमलात राहिल.
 २. परवाना धारकांनी त्रयस्थांशी याबाबत व्यवहार केल्यास परस्पर मिटवावा यांची जबाबदारी शासनावर राहणार नाही तसेच परवाना हस्तांतरण करता येणार नाही याची नोंद घ्यावी.
 ३. परवांना धारकांने गौणखनिज बुडीत क्षेत्रातुन काढावे. गौणखनिज काढल्यानंतर जो खड्डा पडेल तो सक्षम अधिकारीनी सांगितल्यास बुजुन देणे क्रमप्राप्त राहिल .
 ४. भूपृष्ठ भागापासुन २० फुट खोलीपेक्षा जास्त खोलीवर उत्खनन करण्यात येवु नये.
 ५. उत्खनन केलेल्या मालाचा हिशोब ठेवावा व मुदत पुर्ण झालेवर सादर करावा
 ६. वाहन सोबत परवाना किंवा जावक पावती दयावी .जावक पावती वाहनासोबत न दिल्यास विना जावकपावतीचे वाहन आढळल्यास वाहन मालकाविरुध्द दंडात्मक कारवाई केली जाईल.
 ७. कोणत्याही शर्तीचे उल्लंघन केल्यास परवाना रद्द करण्यास पात्र होईल. परवाना व्यतिरिक्त गौणखनिज काढल्यास सदरचे गौणखनिज सरकार जमा केला जाईल व दंडात्मक कारवाई केली जाईल.
 ८. शासनाने संचालक भुविज्ञान खनिकर्म अगर सक्षम अधिकारी यांनी प्राधिकृत केलेल्या अधिका-यांस परवानाच्या जागेवर प्रवेश करुन हिशोब व इतर कागदपत्रांचे निरीक्षण करता येईल.
 ९. रात्रीच्या वेळी वाहतुक करण्यात येवु नये. तसे निदर्शनास आल्यास परवाना रद्द करण्यात येईल.
 १०. सदर परमीट मुदत दि. २७/०४/२०२२ ते ६/०५/२०२२ (१० दिवस) पर्यंत वैध राहिल. मुदतीत गौणखनिज न काढल्यास परवान्याची मुदत कुठल्याही सबबीवर वाढवुन दिली जाणार नाही.
 ११. सदर परवान्याची झेरॉक्स प्रत वापरु नये वापरल्यास सदर परवाना अनाधिकृत मानुन नियमानुसार कार्यवाही करण्यात येईल. यांची नोंद घ्यावी.
 १२. म.जिल्हा जलसंधारण अधिकारी जि.प.(ल.पा) धुळे यांचेकडील नाहरकत दाखला सादर करणे बंधन कारक राहिल.
 १३. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजुरी मिळाल्याशिवाय उत्खनन करता येणार नाही किंवा जे काढून नेता येणार नाही .
 १४. ज्यासाठी परवाना देण्यात आला असेल, त्या व्यतिरिक्त कोणत्याही गौण खनिज किंवा मुख्य खनिज काम करतांना आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिकाऱ्याला कळविणेत यावे
 १५. परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज , वाहतुक केलेल्या गौणखनिजाचे प्रमाण प्रमाणके, विक्री कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रजोजनासाठी आकारणी योग्य असलेले स्वाभित्त्वध व इतर आकार यांचे संपुर्ण अचुक लेखे ठेवील
 १६. गौणखनिज उत्खनन व वाहतुक करतांना अपघात झाल्यास नुकसाने दायित्व ठेकेदारवर राहिल. न्यायालयीन प्रकरण उदभल्यास न्यायालयाचा निर्णय ठेकेदारवर बंधनकारक राहिल. तसेच सदर कामासाठी घेतलेल्या जमिनीचे कोणत्याही प्रकारचे नुकसान झाल्यास , त्याची भरपाई करण्याची जबाबदारी ठेकेदाराची राहिल.
- टिप:- १. वरील नमुद अटीशर्तीचा भंग केल्याचे दिसुन आल्यास , परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकार जमा करण्यात येईल.
२. वाहन विना क्रमांकाचे आढल्यास परवाना रद्द केला जाईल व सदरची अनाधिकृत मानुन नियमानुसार कारवाई करण्यात येईल.

अ.क्रं	पुस्तक क्रमांक	अनुक्रमांक पासुन	अनुक्रमांक पर्यंत	पावती	खनिजाचे प्रमाण
१	TD१७५	८७०१	८७५०	५०	(एकुण पावत्या १०० प्रत्येकी पावती ५ ब्रास)
२	TD१७६	८७५१	८८००	५०	
३					एकुण ५०० ब्रास

(संजय शिंदे)

अपर तहसिलदार धुळे शहर

प्रत:- जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं ४९२ सहकार नगर पनवेल वतीने रविद्र एस अहीराव

प्रत:- तलाठी मोराणे, प्र.ल.

२/- उक्त परमीट आदेशातील शर्तीचे उल्लंघन झाल्यास संबधितविरुध्द तात्काळ कार्यवाही करुन अहवाल सादर करावा. तसेच मुदत पुर्ण झालेनंतर संबधित अर्जदार यांनी किती उत्खनन केले याचा अहवाल सादर करावा.

TRANSLATED COPY OF ANNEXURE R-5-9

Upper Tehsil Office, Dhule City

Old Collector's Office, Administrative Complex Dhule City

(Minor Minerals Branch)

Phone No. 02562-235410

Email:- tahdhulecity@gmail.com

No./Mi. Min/Permit/Off. . **88/2022**Date :- **27/04/2022****Read 1****Applicant:-**

1. Application dated **20/04/2022** filed by Ravindra S Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd. Market Yard Plot No 492 Sahakar Nagar Panvel
2. Notification dated 4 June 2021 of Maharashtra Government Gazette Extraordinary Part Four B
3. Provisions of the Mumbai Minor Minerals Mining Act, 1957
4. Letter No. NHAI/ PIU-Dhule/ NH6/ Royalty/ 2020-21/ 135 dated 15/01/2021 issued by General Manager (Technical & Project Director, National Highways Authority of India, Dhule.
5. Government Resolution No. 2016/ Pr.No. /227/Water-1 dated 29.11.2017 From the Department of Soil and Water Conservation
6. Receipt of payment made under account head by Grass Challan no.00853 dated **25/04/2022**

Permit

With reference to the above mentioned subject, it is submitted that Ravindra S. Ahirao has submitted an application for getting 500 brass of minor mineral (morum) on behalf of J.M. Mhatre Infra Pvt. Ltd. Market

Yard Plot No. 492 Sahakar Nagar Panvel for work in the area of Gat No. 62/1 (Nakane Lake) in Mauje Morane Ta. Dist. Dhule. The application for the same has been received by this office dated **20/04/2022**.

For this purpose, **M/s J.M. Mhatre** Infra Pvt. Ltd. Market required 500 brass of murum minor mineral for filling work of National Highway No. 06 from Phagane to Kundane from the area of Gat no. 62/ 1 (Nakanen Lake) Mauje Morane Pr. L. Ta. Dist. Dhule which is owned by Hon. Executive Engineer Dhule Irrigation Division Dhule. Hon. Executive Engineer Dhule Irrigation Department, Dhule has granted permission (No Objection Certificate) to excavate the required 500 brass of soil and murum required to be transported for filling work required for road improvement works subject to the terms & conditions. As a result, the said excavation, the existing lake will be deepened and the water storage will increase to a large extent.

According to the provisions of the Government Resolution No. 2016 / Case No. /227/Water-1 dated 29 11 2017 issued by the Department of Soil and Water Conservation,, The Memorandum of Understanding with National Highways Authority (NHAI) National Highway Infrastructure Development Corporation (NHIDCL) Public Works Department is mainly for excavation of new farm pond or removal of silt from the existing farm pond, deepening/widening of rivulet, to remove Silt, soil, Murum stone from the rivulet/ retention ponds/percolation ponds etc.

The soil and murum taken out from the said Gat will be used by **J. M. Mhatre Infra** Pvt. Ltd. for the construction work of National Highway

No. 06 from Phagane to Kundane. Similarly, M/s J. M Mhatre Infra Pvt. Ltd. have deposited the fee as per government rules in the treasury through grass challan with this office on **25/04/2022** in respect of the transportation of 500 Brass Murum. Similarly, the following vehicles will be used to transport the minor minerals. 1) Dumper number 1) GJ-16-AV-0675 Dumper number 2) GJ-16-AV-0641 Dumper number 3) GJ-16-AV-804 4) Dumper number GJ-16-AV-0561 5) GJ- 16-AV 0551 6) Dumper number MH-18-BG-1157 7) Dumper number GJ-16-AV-0846 8) Dumper number GJ-16-AV-0836 9) Dumper number GJ-16-AV-545 10) Dumper number GJ-16-AV-0944. The transportation will be done by this vehicle.

As per provisions of the Mumbai Minor Minerals Act, 1957 and Maharashtra Land Revenue Act-1966, Royalty Fee for the Murum is Rs.600/- per Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and the Application Fee is 500/- as well as the Rent of the Space is – 100/- In total amount of Rs.3,30,600/- (amount in words is Rupees Three Lakh Thirty Thousand Six Hundred only) has been paid through Grass Challan on Dt. **25/04/2022**. Also, an amount of Rs.30,000/- (amount in words is Rupees Thirty Thousand) i.e.10 percent of the Royalty fee of minor mineral has been deposited to District Mineral Foundation Dhule from ICIC **Account No. 646301002508** and was collected through independent Challan from the applicant on **25/04/2022** and the receipt has been submitted in this office. The applicant has also submitted the Account Number Challan Receipt Book Fee for an Amount of Rs.8260/- dated **25/04/2022** to this office

through the Maharashtra Bank **Account No. 60318579557 of SHAURYA TECHNOSOFT PVT. LTD.**

According to the rules specified & the authority given to me for excavation of 500 brass murum in accordance with the provisions of the Mumbai Minor Minerals Act, 1957 and the Maharashtra Act, 1966 and the conditions mentioned below under the Government Decision No. 2016/ Case No./ 227/ Water-1 dated 29.11.2017 of the Department of Soil and Water Conservation, the Permission is being granted subject to following Terms & Conditions.

Terms & Conditions

1. The Permit will be valid from 7.00 am to 6.00 pm.
2. It should be noted that if the Permit holders deal with third parties in this regard, the government will not be responsible for mutual settlement and also the Permit cannot be transferred.
4. Excavation should not be done to a depth of more than 20 feet from the ground surface.
5. An account of the excavated material should be kept and submitted on completion of the period
6. Permit or outgoing receipt should be provided along with the vehicle. If the outward receipt is not provided with the vehicle, penal action will be taken against the vehicle owner if the vehicle is found without the outward receipt.

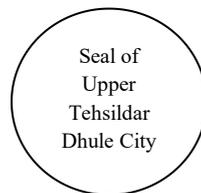
7. Violation of any condition shall be liable to cancellation of Permit. If the minor minerals are extracted without permission, the said minor minerals will be deposited with the government and penal action will be taken.
8. Officials authorized by the Government, Director of Minerals or officers Authorized by competent Officers may enter the premises of the Permit and inspect the accounts and other documents.
9. Transportation should not be done at night. If it is found that it is done, , the Permit will be cancelled.
10. The said permit will remain valid from **27/04/2022 to 06/05/2022** (10 days). If the minor mineral is not extracted within the period, the Permit period will not be extended for any reason.
11. It should be noted that the xerox copy of the said Permit should not be used, if it is used, the said Permit will be treated as unauthorized and action will be taken as per rules.
12. Submission of No Objection Certificate from the District Water Conservation Officer, Z. P. (L P) Dhule will be mandatory.
13. Except the mineral for which the Permit is granted, no mineral shall be mined or removed without proper approval from the competent mineral authority.
14. Any minor mineral or main mineral found working other than that for which a Permit has been granted should be reported to the competent authority within one week.

15. The Permit Holder shall maintain full and accurate accounts of the minor minerals mined from the Permit area, quantities of minor minerals transported, register of labor employed for sales work and record book of wages paid to them, project charges and other amounts chargeable for this purpose.
16. In case any accident takes place while transporting the Minor mineral excavated, the liability for damages will remain with the contractor. If any court case arises, the court's decision will be binding on the contractor. Also, in case of any kind of damage is done to the land taken for the said work, the \the contractor will be liable for pay compensation of such damage.
17. Mahakhanij computer system has been implemented to control and monitor mining and transportation of secondary minerals. In order to prevent incidents of illegal minor mineral mining and transportation, it is necessary to install GPS device for minor mineral transportation vehicles.

Note:- 1. If it is found that the above conditions have been violated, the Permit will be canceled and the mineral goods lying there will be collected by the government.

2. If the vehicle is parked without a number plate, the Permit will be cancelled and action will be taken as per rules.

Sr. No.	Book number	Serial Number From	Serial Number up to	Receipt	Quantity Mineral
1	TD175	8701	8750	50	(Total Receipts 100, Receipt Book 5 Brass) In total of 500 brass, Total 500 brass,
2	TD176	8751	8800	50	
3					



Sd/-

(Sanjay Shinde)

Upper Tehsildar Dhule City

Copy to- Ravindra S. Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd.

Market Yard Plot No. 492 Sahakar Nagar Panvel

Copy to- Talathi Morane, P. L.

2/- In case of violation of the terms & conditions as per the said permit order, immediate action should be taken against the concerned and a report should be submitted. Also, after the expiry of the deadline, the concerned applicants should submit a report on how much excavation they have done.



CHALLAN
MTR Form Number-6

218



GRN	MH000974742202223E	BARCODE			Date	25/04/2022-15:25:21		Form ID	
Department	Revenue Department			Payer Details					
Type of Payment	Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area			TAX ID / TAN (If Any)	13031				
				PAN No.(If Applicable)	AACCJ2959L				
Office Name	TAHSILDAR DHULE			Full Name	J M MAHATRE INFRA PTIVATE LIMITED				
Location	DHULE								
Year	2022-2023 One Time			Flat/Block No.	SAHKAR NAGAR PANVEL				
Account Head Details		Amount In Rs.		Premises/Building					
0853013901 Fees and Royalties		330600.00		Road/Street					
				Area/Locality		Dhule			
				Town/City/District					
				PIN					
				Remarks (If Any)					
				DN:33996, No. 6 Fagne to Kundane Mouje Morane PL Gut No. 62/1					
				Nakane Talav					
				Amount In	Three Lakh Thirty Thousand Six Hundred Rupees Only				
Total			3,30,600.00	Words					
Payment Details			BANK OF BARODA			FOR USE IN RECEIVING BANK			
Cheque-DD Details			Bank CIN	Ref. No.	02003942022042500769		1283737073		
Cheque/DD No.			Bank Date	RBI Date	25/04/2022-15:27:01		Not Verified with RBI		
Name of Bank			Bank-Branch		BANK OF BARODA				
Name of Branch			Scroll No. , Date		Not Verified with Scroll				

Department ID : 64693

Mobile No. : 8730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	25/04/2022 15:30:44	Demand No. :	DN/33996/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111482652096
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1300686620
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mnrprojectsdhule@gmail.com		

दुरध्वनीक्रमांक 02562-235410

क्रमांक/ गौण/परमिट/कावि/ 92/2022

ई-मेल :- tahdhulecity@gmail.com

दिनांक :- 09/05/2022

- वाचले 1 अर्जदार :-** 1. जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांचा दिनांक 02/05/2022 रोजीचा अर्ज
2. महाराष्ट्र शासन राजपत्र असाधारण भाग चार बदिनांक 4जुन 2021 रोजीची अधिसूचना
3. मुंबई गौणखनिज उत्खनन अधिनियम 1957 मधील तरतुदी
4. महाप्रबंधक (तक) तथा परियोजना निर्देशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, धुळे यांचेकडील पत्र क्र. NHAI/PIU-Dhule/NH6/Royalty/2020-21/135, दि.15/01/2021.
5. मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.2016/प्र.क्र./227/जल-1 दि.29.11.2017
6. दिनांक 06/05/2022 रोजीचे 00853 या लेखाशिर्षखाली ग्रास चनलावद्वारे भरणा केलेबाबत चलन

परमिट

उपरोक्त विषयानुसार सविनय सादर करणेत येते की, जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांनी मौजे मोराणे ता.जि.धुळे शिवारातील गट नं 62/1 (नकाणे तलाव) येथुन 500 ब्रास इतके गौणखनिज (मुरुम) मिळणे कामी दिनांक 02/05/2022 रोजी इकडील कार्यालयास विनंती अर्ज प्राप्त झाला आहे.

प्रस्तुत कामी जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यांना राष्ट्रीय महामार्ग क्रं 06 फागणे ते कुंडाणे या कामसाठी भराव करणेकामी 500 ब्रास मुरुम या गौणखनिजाची आवश्यकता असल्याने मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांच्या मालकीचे मौजे मोराणे प्र.ल ता.जि.धुळे शिवारातील गट 62/1 (नकाणे तलाव) येथुन 500 ब्रास माती, मुरुम वाहतुक करुण भराव करणेकामी मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांनी अटी शर्तीच्या अधिन राहुन रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी (नाहरकत दाखला) दिला आहे, सदर उत्खननामुळे अस्तित्वातील तलावाच खोलीकरण होवुन मोठया प्रमाणात पाणीसाठयात वाढ होणार आहे.

मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.2016/प्र.क्र./227/जल-1 दि.29.11.2017 मधील तरतुदीनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI) राष्ट्रीय महामार्ग पायाभूत सुविधा विकास महामंडळ (NHIDCL) सार्वजनिक बांधकाम विभाग यांच्या सामजस्य करारामध्ये प्रामुख्याने नवीन शेत तळे खोदणे किंवा अस्तित्वातील शेततळातील गाढ काढणे, नाला खोलीकरण / रुंदीकरण करणे, नाल्यातील / साठवण तलाव / पाझर तलावातील गाढ काढणे इत्यादी जलसंधारणाच्या कामाकरीता गौणखनिज देण्याची तरतुद आहे.

उक्त नमुद गटातुन निघणारा माती, मुरुम जे.एम.म्हात्रे (इन्फ्रा प्रा.लि) हे नॅशनल हायवे क्रं 06 फागणे ते कुंडाणे कामी वापर करणार आहेत. तसेच जे.एम.म्हात्रे इन्फ्रा प्रा.लि तरी 500 ब्रास मुरुम वाहतुकीसाठी शासन नियमानुसार येणारी फी ग्रास चलनाव्दारे इकडील कार्यालयास ग्रास चलनाव्दारे कोषागारा मध्ये दिनांक 06/05/2022 रोजी जमा करण्यात आली आहे. तसेच गौणखनिज वाहतुक करण्यासाठी खालील वाहनाद्वारे वाहतूक करणार आहेत. 1) डंपर क्रमांक 1)GJ-07 YZ-6470 डंपर क्रमांक 2)GJ-07 YZ-6286 डंपर क्रमांक 3)MH-18-BG-0267 4) डंपर क्रमांक GJ-16 AV-0551 5)GJ-16 AV-836 6)डंपर क्रमांक MH-18-BG-1157 7) डंपर क्रमांक MH-18-AA-8498 8) डंपर क्रमांक MH-15-AK-5544 9) डंपर क्रमांक MH-45-1911 10) डंपर क्रमांक GJ-16 AV-0675 या वाहनाव्दारे वाहतुक करणार आहेत.

मुंबई गौणखनिज अधिनियम 1957 व महाराष्ट्र जमीन महसुल अधिनियम-1966 चे तरतुदी नुसार, रॉयल्टी फी मुरुम एक ब्रासला रु 600/- प्रमाणे एकुण 500 ब्रासची रॉयल्टी फी पोटी 3,00,000/- सरफेसची 10 % रक्कम 30,000/- अर्ज फी 500/- जागा भाडे -100 अशी एकुण रु 3,30,600/- (अक्षरी रक्कम तीन लाख तीस हजार सहाशे रुपये मात्र) ग्रास चलनाव्दारे दिनांक 06/05/2022 रोजी भरणा केला आहे. तसेच स्वतंत्र चलनाव्दारे जिल्हा खनिज प्रतिष्ठान धुळे ICIC Account no-646301002508 गौणखनिज समित्वधानाच्या 10 टक्के रु.30,000/- मात्र (अक्षरी तीस हजार रुपये) एवढी रक्कम अर्जदार यांचेकडून दिनांक 06/05/2022 रोजी वसुल अर्जदार यांचेकडून करण्यात आली असुन इकडील कार्यालयात पावती सादर केली आहे. तसेच SHAURYA TECHNOSOFT PVT LTD यांचे महाराष्ट्र बँक खाते क्रमांक 60318579557 या, खातेक्रमांक चलन पावती पुस्तक फी रक्कम रु 8260/- एवढी रक्कम अर्जदार यांचेकडून दिनांक 06/05/2022 असुन इकडील कार्यालयात पावती सादर केली आहे.

त्याअर्थी विनिर्दीष्ट केलेल्या नियमानुसार मला दिलेल्या अधिकारावरुन 500 ब्रास मुरुम काढण्यास मुंबई गौणखनिज अधिनियम 1957 व महाराष्ट्र अधिनियम -1966 चे तरतुदीनुसार व मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.2016/प्र.क्र./227/जल-1 दि.29.11.2017 अन्वये खालील नमुद केलेल्या अटी व व शर्तीच्या अधीन राहुन परवानगी देण्यात येत आहे.

- अटी शर्ती
1. परवाना सकाळी 7.00 ते सांयकाळी 6.00 वाजे पावेतो अमलात राहिल.
 2. परवाना धारकांनी त्रयस्थांशी याबाबत व्यवहार केल्यास परस्पर मिटवावा यांची जबाबदारी शासनावर राहणार नाही तसेच परवाना हस्तांतरण करता येणार नाही याची नोंद घ्यावी.

सामान्यात शुभुन पण क्रमप्राप्त राहाल .

4. भूपृष्ठ भागापासुन 20 फुट खोलीपेक्षा जास्त खोलीवर उत्खनन करण्यात येवु नये.
 5. उत्खनन केलेल्या मालाचा हिशोब ठेवावा व मुदत पुर्ण झालेवर सादर करावा
 6. वाहन सोबत परवाना किंवा जावक पावती दयावी .जावक पावती वाहनासोबत न दिल्यास विना जावकपावतीचे वाहन आढळल्यास वाहन मालकाविरुध्द दंडात्मक कारवाई केली जाईल.
 7. कोणत्याही शर्तीचे उल्लंघन केल्यास परवाना रद्द करण्यास पात्र होईल. परवाना व्यतिरिक्त गौणखनिज काढल्यास सादरचे गौणखनिज सरकार जमा केला जाईल व दंडात्मक कारवाई केली जाईल.
 8. शासनाने संचालक भुविज्ञान खनिकर्म अगर सक्षम अधिकारी यांनी प्राधिकृत केलेल्या अधिका-यांस परवानाच्या जागेवर प्रवेश करुन हिशोब व इतर कागदपत्रांचे निरीक्षण करता येईल.
 9. रात्रीच्या वेळी वाहतुक करण्यात येवु नये. तसे निदर्शनास आल्यास परवाना रद्द करण्यात येईल.
 10. सादर परमीट मुदत दि. 09/05/2021 ते 20/05/2022 (12 दिवस) पर्यंत वैध राहिल. मुदतीत गौणखनिज न काढल्यास परवान्यांची मुदत कुठल्याही सबबीवर वाढवुन दिली जाणार नाही.
 11. सादर परवान्याची झेरॉक्स प्रत वापरु नये वापरल्यास सादर परवाना अनाधिकृत मानुन नियमानुसार कार्यवाही करण्यात येईल. यांची नोंद घ्यावी.
 12. म.जिल्हा जलसंधारण अधिकारी जि.प.(ल.पा) धुळे यांचेकडील नाहरकत दाखला सादर करणे बंधन कारक राहिल.
 13. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजूरी मिळाल्या शिवाय उत्खनन करता येणार नाही किंवा जे काढून नेता येणार नाही .
 14. ज्यासाठी परवाना देण्यात आला असेल, त्या व्यतिरिक्त कोणत्याही गौण खनिज किंवा मुख्य खनिज काम करतांना आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिकाऱ्याला कळविणे त यावे
 15. परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज ,वाहतुक केलेल्या गौणखनिजाचे प्रमाण प्रमाणके, विक्री कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रजोजनासाठी आकारणी योग्य असलेले स्वाभित्त्व व इतर आकार यांचे संपुर्ण अचुक लेखे ठेवील
 16. गौणखनिज उत्खनन व वाहतुक करतांना अपघात झाल्यास नुकसाने दायित्व ठेकेदारवर राहिल. न्यायालयीन प्रकरण उदभल्यास न्यायालयाचा निर्णय ठेकेदारवर बंधनकारक राहिल. तसेच सादर कामासाठी घेतलेल्या जमिनीचे कोणत्याही प्रकारचे नुकसान झाल्यास ,त्याची भरपाई करण्याची जबाबदारी ठेकेदाराची राहिल.
 17. गौणखनिजाच्या उत्खनन व वाहतुकीवर सहनियंत्रण व देखरेख करण्यासाठी महाखनिज (Mahakhnij) ही संगणक प्रणाली लागु करण्यात आलेली आहे. अवैध गौणखनिज उत्खनन व वाहतुकीच्या घटनांना प्रतिबंध व्हावा यासाठी गौणखनिज वाहतुक करणा-या वाहनांसाठी GPS Device बसविणे असणे आवश्यक आहे.
- टिप:- 1. वरील नमुद अटीशर्तीचा भंग केल्याचे दिसुन आल्यास ,परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकार जमा करण्यात येईल.
2. वाहन विना क्रमांकाचे आढल्यास परवाना रद्द केला जाईल व सादरची अनाधिकृत मानुन नियमानुसार कारवाई करण्यात येईल.

अ.क्रं	पुस्तक क्रमांक	अनुक्रमांक पासुन	अनुक्रमांक पर्यंत	पावती	खनिजाचे प्रमाण
1	TD177	8801	8850	50	(एकुण पावत्या 100 प्रत्येकी पावती 5 ब्रास) एकुण 500 ब्रास,
2	TD178	8851	8900	50	
3					एकुण 500 ब्रास



(सिन्धु शिंदे)

अपर तहसिलदार धुळे शहर

प्रत:- जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर प्रेनवेल वर्तमान रविंद्र एस अहीराव

प्रत:-तलाठी मोराणे, प्र.ल.

2/- उक्त परमीट आदेशातील शर्तीचे उल्लंघन झाल्यास संबधिताविरुध्द तात्काळ कारवाई करुन अहवाल सादर करावा. तसेच मुदत पुर्ण झालेनंतर संबधित अर्जदार यांनी किती उत्खनन केले याचा अहवाल सादर करावा.

TRANSLATED COPY OF ANNEXURE R-5-10

Upper Tehsil Office, Dhule City

Old Collector's Office, Administrative Complex Dhule City

(Minor Minerals Branch)

Phone No. 02562-235410

Email:- tahdhulecity@gmail.com

No./Mi. Min/Permit/Off. . **92/2022**Date :- **09/05/2022****Read 1****Applicant:-**

1. Application dated **02/05/2022** filed by Ravindra S Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd. Market Yard Plot No 492 Sahakar Nagar Panvel
2. Notification dated 4 June 2021 of Maharashtra Government Gazette Extraordinary Part Four B
3. Provisions of the Mumbai Minor Minerals Mining Act, 1957
4. Letter No. NHAI/ PIU-Dhule/ NH6/ Royalty/ 2020-21/ 135 dated 15/01/2021 issued by General Manager (Technical & Project Director, National Highways Authority of India, Dhule.
5. Government Resolution No. 2016/ Pr.No. /227/Water-1 dated 29.11.2017 From the Department of Soil and Water Conservation
6. Receipt of payment made under account head by Grass Challan no.00853 dated **06/05/2022**

Permit

With reference to the above mentioned subject, it is submitted that Ravindra S. Ahirao has submitted an application for getting 500 brass of minor mineral (murum) on behalf of J.M. Mhatre Infra Pvt. Ltd. Market

Yard Plot No. 492 Sahakar Nagar Panvel for work in the area of Gat No. 62/1 (Nakane Lake) in Mauje Morane Ta. Dist. Dhule. The application for the same has been received by this office dated **02/05/2022**.

For this purpose, **M/s J.M. Mhatre** Infra Pvt. Ltd. Market required 500 brass of murum minor mineral for filling work of National Highway No. 06 from Phagane to Kundane from the area of Gat no. 62/ 1 (Nakanen Lake) Mauje Morane Pr. L. Ta. Dist. Dhule which is owned by Hon. Executive Engineer Dhule Irrigation Division Dhule. Hon. Executive Engineer Dhule Irrigation Department, Dhule has granted permission (No Objection Certificate) to excavate the required 500 brass of soil and murum required to be transported for filling work required for road improvement works subject to the terms & conditions. As a result, the said excavation, the existing lake will be deepened and the water storage will increase to a large extent.

According to the provisions of the Government Resolution No. 2016 / Case No. /227/Water-1 dated 29 11 2017 issued by the Department of Soil and Water Conservation,, The Memorandum of Understanding with National Highways Authority (NHAI) National Highway Infrastructure Development Corporation (NHIDCL) Public Works Department is mainly for excavation of new farm pond or removal of silt from the existing farm pond, deepening/widening of rivulet, to remove Silt, soil, Murum stone from the rivulet/ retention ponds/percolation ponds etc.

The soil and murum taken out from the said Gat will be used by **J. M. Mhatre Infra** Pvt. Ltd. for the construction work of National Highway

No. 06 from Phagane to Kundane. Similarly, M/s J. M Mhatre Infra Pvt. Ltd. have deposited the fee as per government rules in the treasury through grass challan with this office on **06/05/2022** in respect of the transportation of 500 Brass Murum. Similarly, the following vehicles will be used to transport the minor minerals. 1) Dumper number 1) GJ-16-AV-0675 Dumper number 2) GJ-16-AV-0641 Dumper number 3) GJ-16-AV-804 4) Dumper number GJ-16-AV-0561 5) GJ- 16-AV 0551 6) Dumper number MH-18-BG-1157 7) Dumper number GJ-16-AV-0846 8) Dumper number GJ-16-AV-0836 9) Dumper number GJ-16-AV-545 10) Dumper number GJ-16-AV-0944. The transportation will be done by this vehicle.

As per provisions of the Mumbai Minor Minerals Act, 1957 and Maharashtra Land Revenue Act-1966, Royalty Fee for the Murum is Rs.600/- per Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and the Application Fee is 500/- as well as the Rent of the Space is – 100/-In total amount of Rs.3,30,600/- (amount in words is Rupees Three Lakh Thirty Thousand Six Hundred only) has been paid through Grass Challan on Dt. **06/05/2022**. Also, an amount of Rs.30,000/- (amount in words is Rupees Thirty Thousand) i.e.10 percent of the Royalty fee of minor mineral has been deposited to District Mineral Foundation Dhule from ICIC **Account No. 646301002508** and was collected through independent Challan from the applicant on **06/05/2022** and the receipt has been submitted in this office. The applicant has also submitted the Account Number Challan Receipt Book Fee for an Amount of Rs.8260/- dated **06/05/2022** to this office

through the Maharashtra Bank **Account No. 60318579557** of **SHAURYA TECHNOSOFT PVT. LTD.**

According to the rules specified & the authority given to me for excavation of 500 brass murum in accordance with the provisions of the Mumbai Minor Minerals Act, 1957 and the Maharashtra Act, 1966 and the conditions mentioned below under the Government Decision No. 2016/ Case No./ 227/ Water-1 dated 29.11.2017 of the Department of Soil and Water Conservation, the Permission is being granted subject to following Terms & Conditions.

Terms & Conditions

1. The Permit will be valid from 7.00 am to 6.00 pm.
2. It should be noted that if the Permit holders deal with third parties in this regard, the government will not be responsible for mutual settlement and also the Permit cannot be transferred.
4. Excavation should not be done to a depth of more than 20 feet from the ground surface.
5. An account of the excavated material should be kept and submitted on completion of the period
6. Permit or outgoing receipt should be provided along with the vehicle. If the outward receipt is not provided with the vehicle, penal action will be taken against the vehicle owner if the vehicle is found without the outward receipt.

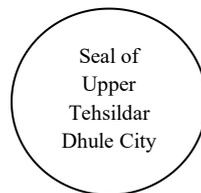
7. Violation of any condition shall be liable to cancellation of Permit. If the minor minerals are extracted without permission, the said minor minerals will be deposited with the government and penal action will be taken.
8. Officials authorized by the Government, Director of Minerals or officers Authorized by competent Officers may enter the premises of the Permit and inspect the accounts and other documents.
9. Transportation should not be done at night. If it is found that it is done, , the Permit will be cancelled.
10. The said permit will remain valid from **09/05/2022 to 20/05/2022** (12 days). If the minor mineral is not extracted within the period, the Permit period will not be extended for any reason.
11. It should be noted that the xerox copy of the said Permit should not be used, if it is used, the said Permit will be treated as unauthorized and action will be taken as per rules.
12. Submission of No Objection Certificate from the District Water Conservation Officer, Z. P. (L P) Dhule will be mandatory.
13. Except the mineral for which the Permit is granted, no mineral shall be mined or removed without proper approval from the competent mineral authority.
14. Any minor mineral or main mineral found working other than that for which a Permit has been granted should be reported to the competent authority within one week.

15. The Permit Holder shall maintain full and accurate accounts of the minor minerals mined from the Permit area, quantities of minor minerals transported, register of labor employed for sales work and record book of wages paid to them, project charges and other amounts chargeable for this purpose.
16. In case any accident takes place while transporting the Minor mineral excavated, the liability for damages will remain with the contractor. If any court case arises, the court's decision will be binding on the contractor. Also, in case of any kind of damage is done to the land taken for the said work, the \the contractor will be liable for pay compensation of such damage.
17. Mahakhanij computer system has been implemented to control and monitor mining and transportation of secondary minerals. In order to prevent incidents of illegal minor mineral mining and transportation, it is necessary to install GPS device for minor mineral transportation vehicles.

Note:- 1. If it is found that the above conditions have been violated, the Permit will be canceled and the mineral goods lying there will be collected by the government.

2. If the vehicle is parked without a number plate, the Permit will be cancelled and action will be taken as per rules.

Sr. No.	Book number	Serial Number From	Serial Number up to	Receipt	Quantity Mineral
1	TD177	8801	8850	50	(Total Receipts 100, Receipt Book 5 Brass) In total of 500 brass, Total 500 brass,
2	TD178	8851	8900	50	
3					



Sd/-

(Sanjay Shinde)

Upper Tehsildar Dhule City

Copy to- Ravindra S. Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd.

Market Yard Plot No. 492 Sahakar Nagar Panvel

Copy to- Talathi Morane, P. L.

2/- In case of violation of the terms & conditions as per the said permit order, immediate action should be taken against the concerned and a report should be submitted. Also, after the expiry of the deadline, the concerned applicants should submit a report on how much excavation they have done.



CHALLAN
MTR Form Number-6

GRN	MH001535135202223E	BARCODE	Date	06/05/2022-14:30:53	Form ID
Department			Payer Details		
Revenue Department					
Type of Payment		TAX ID / TAN (If Any)		13031	
Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area		PAN No.(If Applicable)		AACJ2359L	
Office Name		Full Name		J M MAHATRE INFRA PTIVATE LIMITED	
TAHSILDAR DHULE					
Location		Flat/Block No.		SAHKAR NAGAR PANVEL	
DHULE					
Year		Premises/Building			
2022-2023 One Time					
Account Head Details		Amount In Rs.			
0853013901 Fees and Royalties		330600.00			
		Road/Street			
		Area/Locality		Dhule	
		Town/City/District			
		PIN			
		Remarks (If Any)			
		DN:35165, Mouje Morane PL Gut no. 62/1 Nakane Talav 500 Brass			
		Murum Royalty			
		Amount in		Three Lakh Thirty Thousand Six Hundred Rupees Only	
Total		Words			
3,30,600.00					
Payment Details			FOR USE IN RECEIVING BANK		
BANK OF BARODA					
Cheque-DD Details		Bank CIN	Ref. No.	02003942022050600726	1285316986
Cheque/DD No.		Bank Date	RBI Date	06/05/2022-14:31:53	Not Verified with RBI
Name of Bank		Bank-Branch	BANK OF BARODA		
Name of Branch		Scroll No. Date	Not Verified with Scroll		

Department ID : 67435

Mobile No : 9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	2022/06/05 02:36 PM	Demand No. :	DN/35165/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111495458795
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1302265605
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mnrprojectsdhule@gmail.com		

दुरध्वनीक्रमांक 02562-235410

इ-मेल :-tahdhulecity@gmail.com

क्रमांक/ गौणखनिज/कावि/ 6/2022

दिनांक : 20/05/2022

- वाचले 1 अर्जदार :-**
1. जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांचा दिनांक 17/05/2022 रोजीचा अर्ज
 2. महाराष्ट्र शासन राजपत्र असाधारण भाग चार बदिनांक 4जून 2021 रोजीची अधिसूचना
 3. मुंबई गौणखनिज उत्खनन अधिनियम 1957 मधील तरतुदी
 4. महाप्रबंधक (तक) तथा परियोजना निर्देशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, धुळे यांचेकडील पत्र क्र. NHAI/PIU-Dhule/NH6/Royalty/2020-21/135, दि.15/01/2021.
 5. मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.2016/प्र.क्र./227/जल-1 दि.29.11.2017
 6. दिनांक 06/05/2022 रोजीचे 00853 या लेखाशिर्षखाली ग्रास चलनाव्दारे भरणा केलेबाबत चलन

परमिट

उपरोक्त विषयानुसार सविनय सादर करणेत येते की, जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांनी मौजे मोराणे ता.जि.धुळे शिवारातील गट नं 62/1 (नकाणे तलाव) येथुन 500 ब्रास इतके गौणखनिज (मुरुम) मिळणे कामी दिनांक 17/05/2022 रोजी इकडीस कार्यालयास विनंती अर्ज प्राप्त झाला आहे.

प्रस्तुत कामी जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यांना राष्ट्रीय महामार्ग क्रं 06 फागणे ते कुंडाणे या कामसाठी भराव करणेकामी 500 ब्रास मुरुम या गौणखनिजाची आवश्यकता असल्याने मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांच्या मालकीचे मौजे मोराणे प्र.ल ता.जि.धुळे शिवारातील गट 62/1 (नकाणे तलाव) येथुन 500 ब्रास माती, मुरुम वाहतुक करुण भराव करणेकामी मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांनी अटी शर्तीच्या अधिन राहुन रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी (नाहरकत दाखला) दिला आहे, सदर उत्खननामुळे अस्तित्वातील तलावाच खोलीकरण होवुन मोठया प्रमाणात पाणीसाठयात वाढ होणार आहे.

मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.2016/प्र.क्र./227/जल-1 दि.29.11.2017 मधील तरतुदीनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI) राष्ट्रीय महामार्ग पायाभूत सुविधा विकास महामंडळ (NHIDCL) सार्वजनिक बांधकाम विभाग यांच्या सामजस्य करारामध्ये प्रामुख्याने नवीन शेत तळे खोदणे किंवा अस्तित्वातील शेततळातील गाढ काढणे, नाला खोलीकरण / रुंदीकरण करणे, नाल्यातील / साठवण तलाव / पाझर तलावातील गाढ काढणे इत्यादी जलसंधारणाच्या कामाकरीता गौणखनिज देण्याची तरतुद आहे.

उक्त नमुद गटातुन निघणारा माती, मुरुम जे.एम.म्हात्रे (इन्फ्रा प्रा.लि) हे नॅशनल हायवे क्रं 06 फागणे ते कुंडाणे कामी वापर करणार आहेत. तसेच जे.एम.म्हात्रे इन्फ्रा प्रा.लि तरी 500 ब्रास मुरुम वाहतुकीसाठी शासन नियमानुसार येणारी फी ग्रास चलनाव्दारे इकडील कार्यालयास ग्रास चलनाव्दारे कोषागारा मध्ये दिनांक 06/05/2022 रोजी जमा करण्यात आली आहे. तसेच गौणखनिज वाहतुक करण्यासाठी खालील वाहनाद्वारे वाहतुक करणार आहेत. 1) डंपर क्रमांक 1)GJ-07 YZ-6470 डंपर क्रमांक 2)GJ-07 YZ-6286 डंपर क्रमांक 3)MH-18-BG-0267 4) डंपर क्रमांक GJ-17-XX-2900 5)GJ-16-AV-0561 6)डंपर क्रमांक MH-18-BG-1157 7) डंपर क्रमांक MH-18-AA-8498 8) डंपर क्रमांक MH-15-AK-5544 9) डंपर क्रमांक MH-45-1911 10) डंपर क्रमांक GJ-17 -XX-6900 या वाहनाद्वारे वाहतुक करणार आहेत.

मुंबई गौणखनिज अधिनियम 1957 व महाराष्ट्र जमीन महसुल अधिनियम-1966 चे तरतुदी नुसार, रॉयल्टी फी मुरुम एक ब्रासला रु 600/- प्रमाणे एकुण 500 ब्रासची रॉयल्टी फी पोटी 3,00,000/- सरफेसची 10 % रक्कम 30,000/- अर्ज फी 500/- जागा भाडे -100 अशी एकुण रु 3,30,600/- (अक्षरी रक्कम तीन लाख तीस हजार सहाशे रुपये मात्र) ग्रास चलनाव्दारे दिनांक 19/05/2022 रोजी भरणा केला आहे. तसेच स्वतंत्र चलनाव्दारे जिल्हा खनिज प्रतिष्ठान धुळे ICIC Account no-646301002508 गौणखनिज समित्वधानाच्या 10 टक्के रु.30,000/- मात्र (अक्षरी तीस हजार रुपये) एवढी रक्कम अर्जदार यांचेकडून दिनांक 19 / 05 /2022 रोजी वसुल अर्जदार यांचेकडून करण्यात आली असुन इकडील कार्यालयात पावती सादर केली आहे. तसेच SHAURYA TECHNOSOFT PVT LTD यांचे महाराष्ट्र बँक खाते क्रमांक 60318579557 या, खातेक्रमांक चलन पावती पुस्तक फी रक्कम रु 8260/- एवढी रक्कम अर्जदार यांचेकडून दिनांक 19/05/2022 असुन इकडील कार्यालयात पावती सादर केली आहे.

त्याअर्थी विनिर्दिष्ट केलेल्या नियमानुसार मला दिलेल्या अधिकारावरुन 500 ब्रास मुरुम काढण्यास मुंबई गौणखनिज अधिनियम 1957 व महाराष्ट्र अधिनियम -1966 चे तरतुदीनुसार व मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.2016/प्र.क्र./227/जल-1 दि.29.11.2017 अन्वये खालील नमुद केलेल्या अटी व शर्तीच्या अधीन राहुन परवानगी देण्यात येत आहे.

अटी शर्ती

1. परवाना सकाळी 7.00 ते सांयकाळी 6.00 वाजे पावेतो अमलात राहिल.
2. परवाना धारकांनी त्रयस्थांशी याबाबत व्यवहार केल्यास परस्पर मिटवावा यांची जबाबदारी शासनावर राहणार नाही तसेच परवाना हस्तांतरण करता येणार नाही याची नोंद घ्यावी.

सांगतल्यास बुजुन दण क्रमप्राप्त राहाल .

4. भूपृष्ठ भागापासुन 20 फुट खोलीपेक्षा जास्त खोलीवर उत्खनन करण्यात येवु नये.
 5. उत्खनन केलेल्या मालाचा हिशोब ठेवावा व मुदत पुर्ण झालेवर सादर करावा
 6. वाहन सोबत परवाना किंवा जावक पावती दयावी .जावक पावती वाहनासोबत न दिल्यास विना जावकपावतीचे वाहन आढळल्यास वाहन मालकाविरुध्द दंडात्मक कारवाई केली जाईल.
 7. कोणत्याही शर्तीचे उल्लंघन केल्यास परवाना रद्द करण्यास पात्र होईल.परवाना व्यतिरिक्त गौणखनिज काढल्यास सादरचे गौणखनिज सरकार जमा केला जाईल व दंडात्मक कारवाई केली जाईल.
 8. शासनाने संचालक भुविज्ञान खनिकर्म अगर सक्षम अधिकारी यांनी प्राधिकृत केलेल्या अधिका-यांस परवानांच्या जागेवर प्रवेश करुन हिशोब व इतर कागदपत्रांचे निरीक्षण करता येईल.
 9. रात्रीच्या वेळी वाहतुक करण्यात येवु नये.तसे निदर्शनास आल्यास परवाना रद्द करण्यात येईल.
 10. सादर परमीट मुदत दि. 20/05/2021 ते 29/05/2022 (10 दिवस) पर्यंत वैध राहिल.मुदतीत गौणखनिज न काढल्यास परवान्यांची मुदत कुठल्याही सबबीवर वाढवुन दिली जाणार नाही.
 11. सादर परवान्याची झेरॉक्स प्रत वापरु नये वापरल्यास सादर परवाना अनाधिकृत मानुन नियमानुसार कार्यवाही करण्यात येईल.यांची नोंद घ्यावी.
 12. म.जिल्हा जलसंधारण अधिकारी जि.प.(ल.पा) धुळे यांचेकडील नाहरकत दाखला सादर करणे बंधन कारक राहिल.
 13. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजूरी मिळाल्या शिवाय उत्खनन करता येणार नाही किंवा जे काढून नेता येणार नाही .
 14. ज्यासाठी परवाना देण्यात आला असेल,त्या व्यतिरिक्त कोणत्याही गौण खनिज किंवा मुख्य खनिज काम करतांना आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिकाऱ्याला कळविणेत यावे
 15. परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज ,वाहतुक केलेल्या गौणखनिजाचे प्रमाण प्रमाणके,विक्री कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रजोजनासाठी आकारणी योग्य असलेले स्वाभित्त्वध व इतर आकार यांचे संपुर्ण अचुक लेखे ठेवील
 16. गौणखनिज उत्खनन व वाहतुक करतांना अपघात झाल्यास नुकसाने दायित्व ठेकेदारवर राहिल.न्यायालयीन प्रकरण उदभल्यास न्यायालयाचा निर्णय ठेकेदारवर बंधनकारक राहिल.तसेच सादर कामासाठी घेतलेल्या जमिनीचे कोणत्याही प्रकारचे नुकसान झाल्यास ,त्याची भरपाई करण्याची जबाबदारी ठेकेदाराची राहिल.
 17. गौणखनिजाच्या उत्खनन व वाहतुकीवर सहनियंत्रण व देखरेख करण्यासटी महाखनिज (Mahakhniji) ही संगणक प्रणाली लागू करण्यात आलेली आहे. अवैध गौणखनिज उत्खनन व वाहतुकीच्या घटनांना प्रतिबंध व्हावा यासाठी गौणखनिज वाहतुक करणा-या वाहनांसाठी GPS Device बसविणे असणे आवश्यक आहे.
- टिप:- 1. वरील नमुद अटीशर्तीचा भंग केल्याचे दिसुन आल्यास ,परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकार जमा करण्यात येईल.
2. वाहन विना क्रमांकाचे आढल्यास परवाना रद्द केला जाईल व सादरची अनाधिकृत मानुन नियमानुसार कारवाई करण्यात येईल.

अ.क्रं	पुस्तक क्रमांक	अनुक्रमांक पासुन	अनुक्रमांक पर्यंत	पावती	खनिजाचे प्रमाण
1	TD179	8901	8950	50	(एकुण पावत्या 100 प्रत्येकी पावती 5 ब्रास
2	TD180	8951	9000	50) एकुण 500 ब्रास,
3					एकुण 500 ब्रास



(संजय शिंदे)
अपर तहसिलदार धुळे शहर

प्रत:- जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पंचवेल वर्तमान रविंद्र एस अहीराव

प्रत:-तलाठी मोराणे, प्र.ल.

2/- उक्त परमीट आदेशातील शर्तीचे उल्लंघन झाल्यास संबंधिताविरुध्द तात्काळ कार्यवाही करुन अहवाल सादर करावा. तसेच मुदत पुर्ण झालेनंतर संबंधित अर्जदार यांनी किती उत्खनन केले याचा अहवाल सादर करावा.

TRANSLATED COPY OF ANNEXURE R-5-11

Upper Tehsil Office, Dhule City

Old Collector's Office, Administrative Complex Dhule City

(Minor Minerals Branch)

Phone No. 02562-235410

Email:- tahdhulecity@gmail.com

No./Mi. Min/Permit/Off. . **100/2022**Date :- **20/05/2022****Read 1****Applicant:-**

1. Application dated **17/05/2022** filed by Ravindra S Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd. Market Yard Plot No 492 Sahakar Nagar Panvel
2. Notification dated 4 June 2021 of Maharashtra Government Gazette Extraordinary Part Four B
3. Provisions of the Mumbai Minor Minerals Mining Act, 1957
4. Letter No. NHAI/ PIU-Dhule/ NH6/ Royalty/ 2020-21/ 135 dated 15/01/2021 issued by General Manager (Technical & Project Director, National Highways Authority of India, Dhule.
5. Government Resolution No. 2016/ Pr.No. /227/Water-1 dated 29.11.2017 From the Department of Soil and Water Conservation
6. Receipt of payment made under account head by Grass Challan no.00853 dated **06/05/2022**

Permit

With reference to the above mentioned subject, it is submitted that Ravindra S. Ahirao has submitted an application for getting 500 brass of minor mineral (murum) on behalf of J.M. Mhatre Infra Pvt. Ltd. Market

Yard Plot No. 492 Sahakar Nagar Panvel for work in the area of Gat No. 62/1 (Nakane Lake) in Mauje Morane Ta. Dist. Dhule. The application for the same has been received by this office dated **17/05/2022**.

For this purpose, **M/s J.M. Mhatre** Infra Pvt. Ltd. Market required 500 brass of murum minor mineral for filling work of National Highway No. 06 from Phagane to Kundane from the area of Gat no. 62/ 1 (Nakanen Lake) Mauje Morane Pr. L. Ta. Dist. Dhule which is owned by Hon. Executive Engineer Dhule Irrigation Division Dhule. Hon. Executive Engineer Dhule Irrigation Department, Dhule has granted permission (No Objection Certificate) to excavate the required 500 brass of soil and murum required to be transported for filling work required for road improvement works subject to the terms & conditions. As a result, the said excavation, the existing lake will be deepened and the water storage will increase to a large extent.

According to the provisions of the Government Resolution No. 2016 / Case No. /227/Water-1 dated 29 11 2017 issued by the Department of Soil and Water Conservation,, The Memorandum of Understanding with National Highways Authority (NHAI) National Highway Infrastructure Development Corporation (NHIDCL) Public Works Department is mainly for excavation of new farm pond or removal of silt from the existing farm pond, deepening/widening of rivulet, to remove Silt, soil, Murum stone from the rivulet/ retention ponds/percolation ponds etc.

The soil and murum taken out from the said Gat will be used by **J. M. Mhatre Infra** Pvt. Ltd. for the construction work of National Highway

No. 06 from Phagane to Kundane. Similarly, M/s J. M Mhatre Infra Pvt. Ltd. have deposited the fee as per government rules in the treasury through grass challan with this office on **06/05/2022** in respect of the transportation of 500 Brass Murum. Similarly, the following vehicles will be used to transport the minor minerals. 1) Dumper number 1) GJ-16-AV-0675 Dumper number 2) GJ-16-AV-0641 Dumper number 3) GJ-16-AV-804 4) Dumper number GJ-16-AV-0561 5) GJ- 16-AV 0551 6) Dumper number MH-18-BG-1157 7) Dumper number GJ-16-AV-0846 8) Dumper number GJ-16-AV-0836 9) Dumper number GJ-16-AV-545 10) Dumper number GJ-16-AV-0944. The transportation will be done by this vehicle.

As per provisions of the Mumbai Minor Minerals Act, 1957 and Maharashtra Land Revenue Act-1966, Royalty Fee for the Murum is Rs.600/- per Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and the Application Fee is 500/- as well as the Rent of the Space is – 100/-In total amount of Rs.3,30,600/- (amount in words is Rupees Three Lakh Thirty Thousand Six Hundred only) has been paid through Grass Challan on Dt. **19/05/2022**. Also, an amount of Rs.30,000/- (amount in words is Rupees Thirty Thousand) i.e.10 percent of the Royalty fee of minor mineral has been deposited to District Mineral Foundation Dhule from ICIC **Account No. 646301002508** and was collected through independent Challan from the applicant on **19/05/2022** and the receipt has been submitted in this office. The applicant has also submitted the Account Number Challan Receipt Book Fee for an Amount of Rs.8260/- dated **19/05/2022** to this office

through the Maharashtra Bank **Account No. 60318579557** of **SHAURYA TECHNOSOFT PVT. LTD.**

According to the rules specified & the authority given to me for excavation of 500 brass murum in accordance with the provisions of the Mumbai Minor Minerals Act, 1957 and the Maharashtra Act, 1966 and the conditions mentioned below under the Government Decision No. 2016/ Case No./ 227/ Water-1 dated 29.11.2017 of the Department of Soil and Water Conservation, the Permission is being granted subject to following Terms & Conditions.

Terms & Conditions

1. The Permit will be valid from 7.00 am to 6.00 pm.
2. It should be noted that if the Permit holders deal with third parties in this regard, the government will not be responsible for mutual settlement and also the Permit cannot be transferred.
4. Excavation should not be done to a depth of more than 20 feet from the ground surface.
5. An account of the excavated material should be kept and submitted on completion of the period
6. Permit or outgoing receipt should be provided along with the vehicle. If the outward receipt is not provided with the vehicle, penal action will be taken against the vehicle owner if the vehicle is found without the outward receipt.

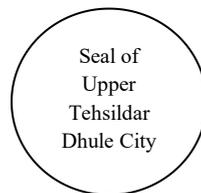
7. Violation of any condition shall be liable to cancellation of Permit. If the minor minerals are extracted without permission, the said minor minerals will be deposited with the government and penal action will be taken.
8. Officials authorized by the Government, Director of Minerals or officers Authorized by competent Officers may enter the premises of the Permit and inspect the accounts and other documents.
9. Transportation should not be done at night. If it is found that it is done, , the Permit will be cancelled.
10. The said permit will remain valid from **20/05/2022 to 29/05/2022** (10 days). If the minor mineral is not extracted within the period, the Permit period will not be extended for any reason.
11. It should be noted that the xerox copy of the said Permit should not be used, if it is used, the said Permit will be treated as unauthorized and action will be taken as per rules.
12. Submission of No Objection Certificate from the District Water Conservation Officer, Z. P. (L P) Dhule will be mandatory.
13. Except the mineral for which the Permit is granted, no mineral shall be mined or removed without proper approval from the competent mineral authority.
14. Any minor mineral or main mineral found working other than that for which a Permit has been granted should be reported to the competent authority within one week.

15. The Permit Holder shall maintain full and accurate accounts of the minor minerals mined from the Permit area, quantities of minor minerals transported, register of labor employed for sales work and record book of wages paid to them, project charges and other amounts chargeable for this purpose.
16. In case any accident takes place while transporting the Minor mineral excavated, the liability for damages will remain with the contractor. If any court case arises, the court's decision will be binding on the contractor. Also, in case of any kind of damage is done to the land taken for the said work, the \the contractor will be liable for pay compensation of such damage.
17. Mahakhanij computer system has been implemented to control and monitor mining and transportation of secondary minerals. In order to prevent incidents of illegal minor mineral mining and transportation, it is necessary to install GPS device for minor mineral transportation vehicles.

Note:- 1. If it is found that the above conditions have been violated, the Permit will be canceled and the mineral goods lying there will be collected by the government.

2. If the vehicle is parked without a number plate, the Permit will be cancelled and action will be taken as per rules.

Sr. No.	Book number	Serial Number From	Serial Number up to	Receipt	Quantity Mineral
1	TD179	8901	8950	50	(Total Receipts 100, Receipt Book 5 Brass) In total of 500 brass, Total 500 brass,
2	TD180	8951	9000	50	
3					



Sd/-

(Sanjay Shinde)

Upper Tehsildar Dhule City

Copy to- Ravindra S. Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd.

Market Yard Plot No. 492 Sahakar Nagar Panvel

Copy to- Talathi Morane, P. L.

2/- In case of violation of the terms & conditions as per the said permit order, immediate action should be taken against the concerned and a report should be submitted. Also, after the expiry of the deadline, the concerned applicants should submit a report on how much excavation they have done.



CHALLAN
MTR Form Number-6

GRN MH002119031202223E	BARCODE	Date 20/05/2022-11:12:56	Form ID
Department Revenue Department		Payer Details	
Type of Payment Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area		TAX ID / TAN (If Any) 13031	
		PAN No.(If Applicable) AACCCJ2959L	
Office Name TAHSILDAR DHULE		Full Name	J M MAHATRE INFRA PTIVATE LIMITED
Location DHULE			
Year 2022-2023 One Time		Flat/Block No.	SAHKAR NAGAR PANVEL
Account Head Details		Amount In Rs.	Premises/Building
0853013901 Fees and Royalties		330600.00	Road/Street
			Area/Locality Dhule
			Town/City/District
			PIN
			Remarks (If Any)
			DN:36580, 6 Fagne to Kundane Mouje Morane PL Gut No. 62/1 Nakane
			Talav
		Amount In	Three Lakh Thirty Thousand Six Hundred Rupees Only
Total		3,30,600.00	Words
Payment Details BANK OF BARODA		FOR USE IN RECEIVING BANK	
Cheque-DD Details		Bank CIN	Ref. No. 02003942022052000275 1287217434
Cheque/DD No.		Bank Date	RBI Date 20/05/2022-11:14:52 Not Verified with RBI
Name of Bank		Bank-Branch	BANK OF BARODA
Name of Branch		Scroll No. , Date	Not Verified with Scroll

Department ID : 70115

Mobile No. : 9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	20/05/2022 11:18:48	Demand No. :	DN/36580/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111509552061
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1304165517
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mnrprojectsdhule@gmail.com		

दुरध्वनीक्रमांक 02562-235410

इ-मेल :- tahdhulecity@gmail.com

क्रमांक/ गौण/परमिट /कावि/ 108/2022

दिनांक :- 27/05/2022

- वाचले 1 अर्जदार :-** 1.जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं 492सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांचा दिनांक 25/05/2022 रोजीचा अर्ज
2.महाराष्ट्र शासन राजपत्र असाधारण भाग चार बदिनांक 4जून 2021 रोजीची अधिसूचना
3.मुंबई गौणखनिज उत्खनन अधिनियम 1957 मधील तरतुदी
4.महाप्रबंधक (तक) तथा परियोजना निर्देशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, धुळे यांचेकडील पत्र क्र.NHAI/PIU-Dhule/NH6/Royalty/2020-21/135, दि.15/01/2021.
5. मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.2016/प्र.क्र./227/जल-1 दि.29.11.2017
6. दिनांक 26/05/2022 रोजीचे 00853 या लेखाशिर्षखाली ग्रास चनलावद्वारे भरणा केलेबाबत चलन

परमीट

उपरोक्त विषयानुसार सविनय सादर करणेत येते की, जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांनी मौजे मोराणे ता.जि.धुळे शिवारातील गट नं 62/1 (नकाणे तलाव)येथुन 500 ब्रास इतके गौणखनिज (मुरुम) मिळणे कामी दिनांक 25/05/2022 रोजी इकडीस कार्यालयास विनंती अर्ज प्राप्त झाला आहे.

प्रस्तुत कामी जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यांना राष्ट्रीय महामार्ग क्रं 06 फागणे ते कुंडाणे या कामसाठी भराव करणेकामी 500 ब्रास मुरुम या गौणखनिजाची आवश्यकता असल्याने मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांच्या मालकीचे मौजे मोराणे प्र.ल ता.जि.धुळे शिवारातील गट 62/1 (नकाणे तलाव) येथुन 500 ब्रास माती, मुरुम वाहतुक करुण भराव करणेकामी मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांनी अटी शर्तीच्या अधिन राहुन रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी (नाहरकत दाखला) दिला आहे, सदर उत्खननामुळे अस्तित्वातील तलावाच खोलीकरण होवुन मोठया प्रमाणात पाणीसाठयात वाढ होणार आहे.

मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.2016/प्र.क्र./227/जल-1 दि.29.11.2017 मधील तरतुदीनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI) राष्ट्रीय महामार्ग पायाभुत सुविधा विकास महामंडळ (NHIDCL) सार्वजनिक बांधकाम विभाग यांच्या सामजस्य करारामध्ये प्रामुख्याने नवीन शेत तळे खोदणे किंवा अस्तित्वातील शेततळातील गाढ काढणे, नाला खोलीकरण / रुंदीकरण करणे, नाल्यातील / साठवण तलाव / पाझर तलावातील गाढ काढणे इत्यादी जलसंधारणाच्या कामाकरीता गौणखनिज देण्याची तरतुद आहे.

उक्त नमुद गटातुन निघणारा माती, मुरुम जे.एम.म्हात्रे (इन्फा प्रा.लि) हे नॅशनल हायवे क्रं 06 फागणे ते कुंडाणे कामी वापर करणार आहेत. तसेच जे.एम.म्हात्रे इन्फा प्रा.लि तरी 500 ब्रास मुरुम वाहतुकीसाठी शासन नियमानुसार येणारी फी ग्रास चलनाव्दारे इकडील कार्यालयास ग्रास चलनाव्दारे कोषागारा मध्ये दिनांक 06/05/2022 रोजी जमा करण्यात आली आहे.तसेच गौणखनिज वाहतुक करण्यासाठी खालील वाहनाद्वारे वाहतूक करणार आहेत. 1) डंपर क्रमांक 1)GJ-07 YZ-6470 डंपर क्रमांक 2)GJ-07 YZ-6286 डंपर क्रमांक 3)MH-18-BG-0267 4) डंपर क्रमांक GJ-17-XX-2900 5)GJ-16-AV-0561 6)डंपर क्रमांक MH-18-BG-1157 7) डंपर क्रमांक MH-18-AA-8498 8) डंपर क्रमांक MH-15-AK-5544 9) डंपर क्रमांक MH-45-1911 10) डंपर क्रमांक GJ-17 -XX-6900 या वाहनाव्दारे वाहतुक करणार आहेत.

मुंबई गौणखनिज अधिनियम 1957 व महाराष्ट्र जमीन महसुल अधिनियम-1966 चे तरतुदी नुसार,रॉयल्टी फी मुरुम एक ब्रासला रु 600/- प्रमाणे एकुण 500 ब्रासची रॉयल्टी फी पोटी 3,00,000/- सरफेसची 10 % रक्कम 30,000/- अर्ज फी 500/- जागा भाडे -100 अशी एकुण रु 3,30,600/- (अक्षरी रक्कम तीन लाख तीस हजार सहाशे रुपये मात्र) ग्रास चलनाव्दारे दिनांक 26/05/2022 रोजी भरणा केला आहे. तसेच स्वतंत्र चलनाव्दारे जिल्हा खनिज प्रतिष्ठान धुळे ICIC Account no-646301002508 गौणखनिज समित्वधानाच्या 10 टक्के रु.30,000/- मात्र (अक्षरी तीस हजार रुपये) एवढी रक्कम अर्जदार यांचेकडून दिनांक 26/ 05 /2022 रोजी वसुल अर्जदार यांचेकडून करण्यात आली असुन इकडील कार्यालयात पावती सादर केली आहे. तसेच SHAURYA TECHNOSOFT PVT LTD यांचे महाराष्ट्र बँक खाते क्रमांक 60318579557 या,खातेक्रमांक चलन पावती पुस्तक फी रक्कम रु 8260/- एवढी रक्कम अर्जदार यांचेकडून दिनांक 26/05/2022 असुन इकडील कार्यालयात पावती सादर केली आहे.

त्याअर्थी विनिर्दीष्ट केलेल्या नियमानुसार मला दिलेल्या अधिकारावरुन 500 ब्रास मुरुम काढण्यास मुंबई गौणखनिज अधिनियम 1957 व महाराष्ट्र अधिनियम -1966 चे तरतुदीनुसार व मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.2016/प्र.क्र./227/जल-1 दि.29.11.2017 अन्वये खालील नमुद केलेल्या अटी व व शर्तीच्या अधीन राहुन परवानगी देण्यात येत आहे.

अटी शर्ती

1. परवाना सकाळी 7.00 ते सांयकाळी 6.00 वाजे पावेतो अमलात राहिल.
- 2.परवाना धारकांनी त्रयस्थांशी याबाबत व्यवहार केल्यास परस्पर मिटवावा यांची जबाबदारी शासनावर राहणार नाही तसेच परवाना हस्तांतरण करता येणार नाही याची नोंद घ्यावी.

सुद्धा नुसुन पय प्रनप्रनस राहलस .

4. भूपूष्ठ भागापासुन 20 फुट खोलीपेक्षा जास्त खोलीवर उत्खनन करण्यात येवु नये.
 5. उत्खनन केलेल्या मालाचा हिशोब ठेवावा व मुदत पुर्ण झालेवर सादर करावा
 6. वाहन सोबत परवाना किंवा जावक पावती दयावी . जावक पावती वाहनासोबत न दिल्यास विना जावकपावतीचे वाहन आढळल्यास वाहन मालकाविरुद्ध दंडात्मक कारवाई केली जाईल.
 7. कोणत्याही शर्तीचे उल्लंघन केल्यास परवाना रद्द करण्यास पात्र होईल. परवाना व्यतिरिक्त गौणखनिज काढल्यास सदरचे गौणखनिज सरकार जमा केला जाईल व दंडात्मक कारवाई केली जाईल.
 8. शासनाने संचालक भुविज्ञान खनिकर्म अगर सक्षम अधिकारी यांनी प्राधिकृत केलेल्या अधिका-यांस परवानाच्या जागेवर प्रवेश करुन हिशोब व इतर कागदपत्रांचे निरीक्षण करता येईल.
 9. रात्रीच्या वेळी वाहतुक करण्यात येवु नये. तसे निदर्शनास आल्यास परवाना रद्द करण्यात येईल.
 10. सदर परमीट मुदत दि. 30/05/2022 ते 7/06/2022 (9 दिवस) पर्यंत वैध राहिल. मुदतीत गौणखनिज न काढल्यास परवान्यांची मुदत कुठल्याही सबबीवर वाढवुन दिली जाणार नाही.
 11. सदर परवान्याची झेरॉक्स प्रत वापरु नये वापरल्यास सदर परवाना अनाधिकृत मानुन नियमानुसार कार्यवाही करण्यात येईल. यांची नोंद घ्यावी.
 12. म.जिल्हा जलसंधारण अधिकारी जि.प.(ल.पा) धुळे यांचेकडील नाहरकत दाखला सादर करणे बंधन कारक राहिल.
 13. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे खनिजाचे सक्षम अधिका-याकडून योग्य ती मंजूरी मिळाल्या शिवाय उत्खनन करता येणार नाही किंवा जे काढून नेता येणार नाही .
 14. ज्यासाठी परवाना देण्यात आला असेल, त्या व्यतिरिक्त कोणत्याही गौण खनिज किंवा मुख्य खनिज काम करतांना आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिका-याला कळविणेत यावे
 15. परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज , वाहतुक केलेल्या गौणखनिजाचे प्रमाण प्रमाणके, विक्री कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रजोजनासाठी आकारणी योग्य असलेले स्वाभित्त्व व इतर आकार यांचे संपुर्ण अचुक लेखे ठेवील
 16. गौणखनिज उत्खनन व वाहतुक करतांना अपघात झाल्यास नुकसाने दायित्व ठेकेदारवर राहिल. न्यायालयीन प्रकरण उदभल्यास न्यायालयाचा निर्णय ठेकेदारवर बंधनकारक राहिल. तसेच सदर कामासाठी घेतलेल्या जमिनीचे कोणत्याही प्रकारचे नुकसान झाल्यास , त्याची भरपाई करण्याची जबाबदारी ठेकेदाराची राहिल.
 17. गौणखनिजाच्या उत्खनन व वाहतुकीवर सहनियंत्रण व देखरेख करण्यासटी महाखनिज (Mahakhnij) ही संगणक प्रणाली लागु करण्यात आलेली आहे. अवैध गौणखनिज उत्खनन व वाहतुकीच्या घटनांना प्रतिबंध व्हावा यासाठी गौणखनिज वाहतुक करणा-या वाहनांसाठी GPS Device बसविणे असणे आवश्यक आहे.
- टिप:- 1. वरील नमुद अटीशर्तीचा भंग केल्याचे दिसुन आल्यास , परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकार जमा करण्यात येईल.
2. वाहन विना क्रमांकाचे आढल्यास परवाना रद्द केला जाईल व सदरची अनाधिकृत मानुन नियमानुसार कारवाई करण्यात येईल.

अ.क्रं	पुस्तक क्रमांक	अनुक्रमांक पासुन	अनुक्रमांक पर्यंत	पावती	खनिजाचे प्रमाण
1	TD183	9101	9150	50	(एकुण पावत्या 100 प्रत्येकी पावती 5 ब्रास) एकुण 500 ब्रास,
2	TD184	9151	9200	50	
3					एकुण 500 ब्रास

(संजय शिंदे)

अपर तहसिलदार धुळे शहर

प्रत:- जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पनवेल वतीने रविद्र एस अहीराव
प्रत:-तलाठी मोराणे, प्र.ल.

2/- उक्त परमीट आदेशातील शर्तीचे उल्लंघन झाल्यास संबंधिताविरुद्ध तात्काळ कार्यवाही करुन अहवाल सादर करावा.
तसेच मुदत पुर्ण झालेनंतर संबंधित अर्जदार यांनी किती उत्खनन केले याचा अहवाल सादर करावा.

TRANSLATED COPY OF ANNEXURE R-5-12

Upper Tehsil Office, Dhule City

Old Collector's Office, Administrative Complex Dhule City

(Minor Minerals Branch)

Phone No. 02562-235410

Email:- tahdhulecity@gmail.com

No./Mi. Min/Permit/Off. . **108/2022**Date :- **27/05/2022****Read 1****Applicant:-**

1. Application dated **25/05/2022** filed by Ravindra S Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd. Market Yard Plot No 492 Sahakar Nagar Panvel
2. Notification dated 4 June 2021 of Maharashtra Government Gazette Extraordinary Part Four B
3. Provisions of the Mumbai Minor Minerals Mining Act, 1957
4. Letter No. NHAI/ PIU-Dhule/ NH6/ Royalty/ 2020-21/ 135 dated 15/01/2021 issued by General Manager (Technical & Project Director, National Highways Authority of India, Dhule.
5. Government Resolution No. 2016/ Pr.No. /227/Water-1 dated 29.11.2017 From the Department of Soil and Water Conservation
6. Receipt of payment made under account head by Grass Challan no.00853 dated **26/05/2022**

Permit

With reference to the above mentioned subject, it is submitted that Ravindra S. Ahirao has submitted an application for getting 500 brass of minor mineral (morum) on behalf of J.M. Mhatre Infra Pvt. Ltd. Market

Yard Plot No. 492 Sahakar Nagar Panvel for work in the area of Gat No. 62/1 (Nakane Lake) in Mauje Morane Ta. Dist. Dhule. The application for the same has been received by this office dated **25/05/2022**.

For this purpose, **M/s J.M. Mhatre** Infra Pvt. Ltd. Market required 500 brass of murum minor mineral for filling work of National Highway No. 06 from Phagane to Kundane from the area of Gat no. 62/ 1 (Nakanen Lake) Mauje Morane Pr. L. Ta. Dist. Dhule which is owned by Hon. Executive Engineer Dhule Irrigation Division Dhule. Hon. Executive Engineer Dhule Irrigation Department, Dhule has granted permission (No Objection Certificate) to excavate the required 500 brass of soil and murum required to be transported for filling work required for road improvement works subject to the terms & conditions. As a result, the said excavation, the existing lake will be deepened and the water storage will increase to a large extent.

According to the provisions of the Government Resolution No. 2016 / Case No. /227/Water-1 dated 29 11 2017 issued by the Department of Soil and Water Conservation,, The Memorandum of Understanding with National Highways Authority (NHAI) National Highway Infrastructure Development Corporation (NHIDCL) Public Works Department is mainly for excavation of new farm pond or removal of silt from the existing farm pond, deepening/widening of rivulet, to remove Silt, soil, Murum stone from the rivulet/ retention ponds/percolation ponds etc.

The soil and murum taken out from the said Gat will be used by **J. M. Mhatre Infra** Pvt. Ltd. for the construction work of National Highway

No. 06 from Phagane to Kundane. Similarly, M/s J. M Mhatre Infra Pvt. Ltd. have deposited the fee as per government rules in the treasury through grass challan with this office on **06/05/2022** in respect of the transportation of 500 Brass Murum. Similarly, the following vehicles will be used to transport the minor minerals. 1) Dumper number 1) GJ-16-AV-0675 Dumper number 2) GJ-16-AV-0641 Dumper number 3) GJ-16-AV-804 4) Dumper number GJ-16-AV-0561 5) GJ- 16-AV 0551 6) Dumper number MH-18-BG-1157 7) Dumper number GJ-16-AV-0846 8) Dumper number GJ-16-AV-0836 9) Dumper number GJ-16-AV-545 10) Dumper number GJ-16-AV-0944. The transportation will be done by this vehicle.

As per provisions of the Mumbai Minor Minerals Act, 1957 and Maharashtra Land Revenue Act-1966, Royalty Fee for the Murum is Rs.600/- per Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and the Application Fee is 500/- as well as the Rent of the Space is – 100/-In total amount of Rs.3,30,600/- (amount in words is Rupees Three Lakh Thirty Thousand Six Hundred only) has been paid through Grass Challan on Dt. **26/05/2022**. Also, an amount of Rs.30,000/- (amount in words is Rupees Thirty Thousand) i.e.10 percent of the Royalty fee of minor mineral has been deposited to District Mineral Foundation Dhule from ICIC **Account No. 646301002508** and was collected through independent Challan from the applicant on **26/05/2022** and the receipt has been submitted in this office. The applicant has also submitted the Account Number Challan Receipt Book Fee for an Amount of Rs.8260/- dated **26/05/2022** to this office

through the Maharashtra Bank **Account No. 60318579557 of SHAURYA TECHNOSOFT PVT. LTD.**

According to the rules specified & the authority given to me for excavation of 500 brass murum in accordance with the provisions of the Mumbai Minor Minerals Act, 1957 and the Maharashtra Act, 1966 and the conditions mentioned below under the Government Decision No. 2016/ Case No./ 227/ Water-1 dated 29.11.2017 of the Department of Soil and Water Conservation, the Permission is being granted subject to following Terms & Conditions.

Terms & Conditions

1. The Permit will be valid from 7.00 am to 6.00 pm.
2. It should be noted that if the Permit holders deal with third parties in this regard, the government will not be responsible for mutual settlement and also the Permit cannot be transferred.
4. Excavation should not be done to a depth of more than 20 feet from the ground surface.
5. An account of the excavated material should be kept and submitted on completion of the period
6. Permit or outgoing receipt should be provided along with the vehicle. If the outward receipt is not provided with the vehicle, penal action will be taken against the vehicle owner if the vehicle is found without the outward receipt.

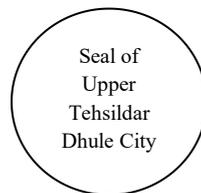
7. Violation of any condition shall be liable to cancellation of Permit. If the minor minerals are extracted without permission, the said minor minerals will be deposited with the government and penal action will be taken.
8. Officials authorized by the Government, Director of Minerals or officers Authorized by competent Officers may enter the premises of the Permit and inspect the accounts and other documents.
9. Transportation should not be done at night. If it is found that it is done, , the Permit will be cancelled.
10. The said permit will remain valid from **30/05/2022 to 07/06/2022** (9 days). If the minor mineral is not extracted within the period, the Permit period will not be extended for any reason.
11. It should be noted that the xerox copy of the said Permit should not be used, if it is used, the said Permit will be treated as unauthorized and action will be taken as per rules.
12. Submission of No Objection Certificate from the District Water Conservation Officer, Z. P. (L P) Dhule will be mandatory.
13. Except the mineral for which the Permit is granted, no mineral shall be mined or removed without proper approval from the competent mineral authority.
14. Any minor mineral or main mineral found working other than that for which a Permit has been granted should be reported to the competent authority within one week.

15. The Permit Holder shall maintain full and accurate accounts of the minor minerals mined from the Permit area, quantities of minor minerals transported, register of labor employed for sales work and record book of wages paid to them, project charges and other amounts chargeable for this purpose.
16. In case any accident takes place while transporting the Minor mineral excavated, the liability for damages will remain with the contractor. If any court case arises, the court's decision will be binding on the contractor. Also, in case of any kind of damage is done to the land taken for the said work, the \the contractor will be liable for pay compensation of such damage.
17. Mahakhanij computer system has been implemented to control and monitor mining and transportation of secondary minerals. In order to prevent incidents of illegal minor mineral mining and transportation, it is necessary to install GPS device for minor mineral transportation vehicles.

Note:- 1. If it is found that the above conditions have been violated, the Permit will be canceled and the mineral goods lying there will be collected by the government.

2. If the vehicle is parked without a number plate, the Permit will be cancelled and action will be taken as per rules.

Sr. No.	Book number	Serial Number From	Serial Number up to	Receipt	Quantity Mineral
1	TD183	9101	9150	50	(Total Receipts 100, Receipt Book 5 Brass) In total of 500 brass, Total 500 brass,
2	TD184	9151	9200	50	
3					



Sd/-

(Sanjay Shinde)

Upper Tehsildar Dhule City

Copy to- Ravindra S. Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd.

Market Yard Plot No. 492 Sahakar Nagar Panvel

Copy to- Talathi Morane, P. L.

2/- In case of violation of the terms & conditions as per the said permit order, immediate action should be taken against the concerned and a report should be submitted. Also, after the expiry of the deadline, the concerned applicants should submit a report on how much excavation they have done.



CHALLAN
MTR Form Number-6

GRN	MH002423361202223E	BARCODE	Date 26/05/2022-15:58:07		Form ID
Department	Revenue Department		Payer Details		
Type of Payment	Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area		TAX ID / TAN (If Any)	13031	
Office Name	TAHSILDAR DHULE		PAN No.(If Applicable)	AACCJ2959L	
Location	DHULE		Full Name	J M MAHATRE INFRA PTIVATE LIMITED	
Year	2022-2023 One Time		Flat/Block No.	SAHKAR NAGAR PANVEL	
Account Head Details		Amount In Rs.	Premises/Building		
0853013901	Fees and Royalties	330600.00	Road/Street		
			Area/Locality	Dhule	
			Town/City/District		
			PIN		
			Remarks (If Any)	DN:37210, Mauje morane Nakane talav 500 brass murum royally	
			Amount in	Three Lakh Thirty Thousand Six Hundred Rupees Only	
Total		3,30,600.00	Words		
Payment Details	BANK OF BARODA		FOR USE IN RECEIVING BANK		
Cheque-DD Details		Bank CIN	Ref. No.	02003942022052601047	1288011705
Cheque/DD No.		Bank Date	RBI Date	26/05/2022-15:59:16	Not Verified with
Name of Bank		Bank-Branch		BANK OF BARODA	
Name of Branch		Scroll No. , Date		Not Verified with Scroll	

Department ID : 71726

Mobile No 97300



Payment Successful.

Your Payment has been processed! Details of transactions are included below

Transaction Date :	26/05/2022 16:03:33	Demand No. :	DN/37210/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111515613367
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1304960952
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mnrprojectsdhule@gmail.com		

दुरध्वनीक्रमांक 02562-235410

ई-मेल :- tahdhulecity@gmail.com

क्रमांक/ गौण/परमिट/कावि/ 11/2022

दिनांक :- /06/2022

- वाचले 1 अर्जदार :-**
- 1.जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं 492सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांचा दिनांक 01/06/2022 रोजीचा अर्ज
 - 2.महाराष्ट्र शासन राजपत्र असाधारण भाग चार बदिनांक 4जून 2021 रोजीची अधिसूचना
 - 3.मुंबई गौणखनिज उत्खनन अधिनियम 1957 मधील तरतुदी
 - 4.महाप्रबंधक (तक) तथा परियोजना निर्देशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, धुळे यांचेकडील पत्र क्र.NHAI/PIU-Dhule/NH6/Royalty/2020-21/135, दि.15/01/2021.
 5. मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.2016/प्र.क्र./227/जल-1 दि.29.11.2017
 6. दिनांक 04/06/2022 रोजीचे 00853 या लेखाशिर्षखाली ग्रास चलनाव्दारे भरणा केलेबाबत चलन

परमीट

उपरोक्त विषयानुसार सविनय सादर करणेत येते की, जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांनी मौजे मोराणे ता.जि.धुळे शिवारातील गट नं 62/1 (नकाणे तलाव)येथुन 500 ब्रास इतके गौणखनिज (मुरुम) मिळणे कामी दिनांक 01/06/2022 रोजी इकडील कार्यालयास विनंती अर्ज प्राप्त झाला आहे.

प्रस्तुत कामी जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यांना राष्ट्रीय महामार्ग क्रं 06 फागणे ते कुंडाणे या कामसाठी भराव करणेकामी 500 ब्रास मुरुम या गौणखनिजाची आवश्यकता असल्याने मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांच्या मालकीचे मौजे मोराणे प्र.ल ता.जि.धुळे शिवारातील गट 62/1 (नकाणे तलाव) येथुन 500 ब्रास माती, मुरुम वाहतुक करुण भराव करणेकामी मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांनी अटी शर्तीच्या अधिन राहुन रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी (नाहरकत दाखला) दिला आहे, सदर उत्खननामुळे अस्तित्वातील तलावाच खोलीकरण होवुन मोठया प्रमाणात पाणीसाठयात वाढ होणार आहे.

मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.2016/प्र.क्र./227/जल-1 दि.29.11.2017 मधील तरतुदीनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI) राष्ट्रीय महामार्ग पायाभुत सुविधा विकास महामंडळ (NHIDCL) सार्वजनिक बांधकाम विभाग यांच्या सामजस्य करारामध्ये प्रामुख्याने नवीन शेत तळे खोदणे किंवा अस्थित्वातील शेततळातील गाढ काढणे, नाला खोलीकरण / रुंदीकरण करणे, नाल्यातील / साठवण तलाव / पाझर तलावातील गाढ काढणे इत्यादी जलसंधारणाच्या कामाकरीता गौणखनिज देण्याची तरतूद आहे.

उक्त नमुद गटानुसारे माती, मुरुम जे.एम.म्हात्रे (इन्फ्रा प्रा.लि) हे नॅशनल हायवे क्रं 06 फागणे ते कुंडाणे कामी वापर करणार आहेत. तसेच जे.एम.म्हात्रे इन्फ्रा प्रा.लि तरी 500 ब्रास मुरुम वाहतुकीसाठी शासन नियमानुसार येणारी फी ग्रास चलनाव्दारे इकडील कार्यालयास ग्रास चलनाव्दारे कोषागारा मध्ये दिनांक 06/05/2022 रोजी जमा करण्यात आली आहे.तसेच गौणखनिज वाहतुक करण्यासाठी खालील वाहनाद्वारे वाहतूक करणार आहेत. 1) डंपर क्रमांक 1)GJ-07 YZ-6470 डंपर क्रमांक 2)GJ-07 YZ-6286 डंपर क्रमांक 3)MH-18-BG-0267 4) डंपर क्रमांक GJ-17-XX-2900 5)GJ-16-AV-0561 6)डंपर क्रमांक MH-18-BG-1157 7) डंपर क्रमांक MH-18-AA-8498 8) डंपर क्रमांक MH-15-AK-5544 9) डंपर क्रमांक MH-45-1911 10) डंपर क्रमांक GJ-17 -XX-6900 या वाहनाद्वारे वाहतूक करणार आहेत.

मुंबई गौणखनिज अधिनियम 1957 व महाराष्ट्र जमीन महसुल अधिनियम-1966 चे तरतुदी नुसार,रॉयल्टी फी मुरुम एक ब्रासला रु 600/- प्रमाणे एकुण 500 ब्रासची रॉयल्टी फी पोटी 3,00,000/- सरफेसची 10 % रक्कम 30,000/- अर्ज फी 500/- जागा भाडे -100 अशी एकुण रु 3,30,600/- (अक्षरी रक्कम तीन लाख तीस हजार सहाशे रुपये मात्र) ग्रास चलनाव्दारे दिनांक 04/06/2022 रोजी भरणा केला आहे. तसेच स्वतंत्र चलनाव्दारे जिल्हा खनिज प्रतिष्ठान धुळे ICIC Account no-646301002508 गौणखनिज समित्वधानाच्या 10 टक्के रु.30,000/- मात्र (अक्षरी तीस हजार रुपये) एवढी रक्कम अर्जदार यांचेकडून दिनांक 04/ 06 /2022 रोजी वसुल अर्जदार यांचेकडून करण्यात आली असुन इकडील कार्यालयात पावती सादर केली आहे. तसेच SHAURYA TECHNOSOFT PVT LTD यांचे महाराष्ट्र बँक खाते क्रमांक 60318579557 या,खातेक्रमांक चलन पावती पुस्तक फी रक्कम रु 8260/- एवढी रक्कम अर्जदार यांचेकडून दिनांक 04/06/2022 असुन इकडील कार्यालयात पावती सादर केली आहे.

त्याअर्थी विनिर्दीष्ट केलेल्या नियमानुसार मला दिलेल्या अधिकारावरुन 500 ब्रास मुरुम काढण्यास मुंबई गौणखनिज अधिनियम 1957 व महाराष्ट्र अधिनियम -1966 चे तरतुदीनुसार व मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.2016/प्र.क्र./227/जल-1 दि.29.11.2017 अन्वये खालील नमुद केलेल्या अटी व शर्तीच्या अधीन राहुन परवानगी देण्यात येत आहे.

अटी शर्ती

1. परवाना सकाळी 7.00 ते सांयकाळी 6.00 वाजे पावेतो अमलात राहिल.
- 2.परवाना धारकांनी त्रयस्थांशी याबाबत व्यवहार केल्यास परस्पर मिटवावा यांची जबाबदारी शासनावर राहणार नाही तसेच परवाना हस्तांतरण करता येणार नाही याची नोंद घ्यावी.

4. भूपृष्ठ भागापासुन 20 फुट खोलीपेक्षा जास्त खोलीवर उत्खनन करण्यात येवु नये.
 5. उत्खनन केलेल्या मालाचा हिशोब ठेवावा व मुदत पुर्ण झालेवर सादर करावा
 6. वाहन सोबत परवाना किंवा जावक पावती दयावी .जावक पावती वाहनासोबत न दिल्यास विना जावकपावतीचे वाहन आढळल्यास वाहन मालकाविरुद्ध दंडात्मक कारवाई केली जाईल.
 7. कोणत्याही शर्तीचे उल्लंघन केल्यास परवाना रद्द करण्यास पात्र होईल.परवाना व्यतिरिक्त गौणखनिज काढल्यास सादरचे गौणखनिज सरकार जमा केला जाईल व दंडात्मक कारवाई केली जाईल.
 8. शासनाने संचालक भुविज्ञान खनिकर्म अगर सक्षम अधिकारी यांनी प्राधिकृत केलेल्या अधिका-यांस परवानाच्या जागेवर प्रवेश करुन हिशोब व इतर कागदपत्रांचे निरीक्षण करता येईल.
 9. रात्रीच्या वेळी वाहतुक करण्यात येवु नये.तसे निदर्शनास आल्यास परवाना रद्द करण्यात येईल.
 10. सादर परमीट मुदत दि. 08/06/2022 ते 19 /06/2022 (12 दिवस) पर्यंत वैध राहिल.मुदतीत गौणखनिज न काढल्यास परवान्यांची मुदत कुठल्याही सबबीवर वाढवुन दिली जाणार नाही.
 11. सादर परवान्याची झेरॉक्स प्रत वापरु नये वापरल्यास सादर परवाना अनाधिकृत मानुन नियमानुसार कार्यवाही करण्यात येईल.यांची नोंद घ्यावी.
 12. म.जिल्हा जलसंधारण अधिकारी जि.प.(ल.पा) धुळे यांचेकडील नाहरकत दाखला सादर करणे बंधन कारक राहिल.
 13. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे खनिजाचे सक्षम अधिका-न्याकडून योग्य ती मंजूरी मिळाल्या शिवाय उत्खनन करता येणार नाही किंवा जे काढून नेता येणार नाही .
 14. ज्यासाठी परवाना देण्यात आला असेल,त्या व्यतिरिक्त कोणत्याही गौण खनिज किंवा मुख्य खनिज काम करतांना आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिका-न्याला कळविणेत यावे
 15. परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज ,वाहतुक केलेल्या गौणखनिजाचे प्रमाण प्रमाणके,विक्री कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रजोजनासाठी आकारणी योग्य असलेले स्वाभित्त्वध व इतर आकार यांचे संपुर्ण अचुक लेखे ठेवील
 16. गौणखनिज उत्खनन व वाहतुक करतांना अपघात झाल्यास नुकसाने दायित्व ठेकेदारवर राहिल.न्यायालयीन प्रकरण उदभल्यास न्यायालयाचा निर्णय ठेकेदारवर बंधनकारक राहिल.तसेच सादर कामासाठी घेतलेल्या जमिनीचे कोणत्याही प्रकारचे नुकसान झाल्यास ,त्याची भरपाई करण्याची जबाबदारी ठेकेदाराची राहिल.
 17. गौणखनिजाच्या उत्खनन व वाहतुकीवर सहनियंत्रण व देखरेख करण्यासाठी महाखनिज (Mahakhnij) ही संगणक प्रणाली लागु करण्यात आलेली आहे. अवैध गौणखनिज उत्खनन व वाहतुकीच्या घटनांना प्रतिबंध व्हावा यासाठी गौणखनिज वाहतुक करणा-या वाहनांसाठी GPS Device बसविणे असणे आवश्यक आहे.
- टिप:- 1. वरील नमुद अटीशर्तीचा भंग केल्याचे दिसुन आल्यास ,परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकार जमा करण्यात येईल.
2. वाहन विना क्रमांकाचे आढल्यास परवाना रद्द केला जाईल व सादरची अनाधिकृत मानुन नियमानुसार कारवाई करण्यात येईल.

अ.क्रं	पुस्तक क्रमांक	अनुक्रमांक पासुन	अनुक्रमांक पर्यंत	पावती	खनिजाचे प्रमाण
1	TD185	9201	9250	50	(एकुण पावत्या 100 प्रत्येकी पावती 5 ब्रास
2	TD186	9251	9300	50) एकुण 500 ब्रास,
3					एकुण 500 ब्रास



सुत:- जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पनवल, धुळे शहर

प्रत:- तलाठी मोराणे, प्र.ल.

2/- उक्त परमीट आदेशातील शर्तीचे उल्लंघन झाल्यास संबंधिताविरुद्ध तात्काळ कार्यवाही करुन अहवाल सादर करावा. तसेच मुदत पुर्ण झालेनंतर संबंधित अर्जदार यांनी किती उत्खनन केले याचा अहवाल सादर करावा.

TRANSLATED COPY OF ANNEXURE R-5-13

Upper Tehsil Office, Dhule City

Old Collector's Office, Administrative Complex Dhule City

(Minor Minerals Branch)

Phone No. 02562-235410

Email:- tahdhulecity@gmail.com

No./Mi. Min/Permit/Off. . **111/2022**Date :- **01/06/2022****Read 1****Applicant:-**

1. Application dated **01/06/2022** filed by Ravindra S Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd. Market Yard Plot No 492 Sahakar Nagar Panvel
2. Notification dated 4 June 2021 of Maharashtra Government Gazette Extraordinary Part Four B
3. Provisions of the Mumbai Minor Minerals Mining Act, 1957
4. Letter No. NHAI/ PIU-Dhule/ NH6/ Royalty/ 2020-21/ 135 dated 15/01/2021 issued by General Manager (Technical & Project Director, National Highways Authority of India, Dhule.
5. Government Resolution No. 2016/ Pr.No. /227/Water-1 dated 29.11.2017 From the Department of Soil and Water Conservation
6. Receipt of payment made under account head by Grass Challan no.00853 dated **04/06/2022**

Permit

With reference to the above mentioned subject, it is submitted that Ravindra S. Ahirao has submitted an application for getting 500 brass of minor mineral (morum) on behalf of J.M. Mhatre Infra Pvt. Ltd. Market

Yard Plot No. 492 Sahakar Nagar Panvel for work in the area of Gat No. 62/1 (Nakane Lake) in Mauje Morane Ta. Dist. Dhule. The application for the same has been received by this office dated **01/06/2022**.

For this purpose, **M/s J.M. Mhatre** Infra Pvt. Ltd. Market required 500 brass of murum minor mineral for filling work of National Highway No. 06 from Phagane to Kundane from the area of Gat no. 62/ 1 (Nakanen Lake) Mauje Morane Pr. L. Ta. Dist. Dhule which is owned by Hon. Executive Engineer Dhule Irrigation Division Dhule. Hon. Executive Engineer Dhule Irrigation Department, Dhule has granted permission (No Objection Certificate) to excavate the required 500 brass of soil and murum required to be transported for filling work required for road improvement works subject to the terms & conditions. As a result, the said excavation, the existing lake will be deepened and the water storage will increase to a large extent.

According to the provisions of the Government Resolution No. 2016 / Case No. /227/Water-1 dated 29 11 2017 issued by the Department of Soil and Water Conservation,, The Memorandum of Understanding with National Highways Authority (NHAI) National Highway Infrastructure Development Corporation (NHIDCL) Public Works Department is mainly for excavation of new farm pond or removal of silt from the existing farm pond, deepening/widening of rivulet, to remove Silt, soil, Murum stone from the rivulet/ retention ponds/percolation ponds etc.

The soil and murum taken out from the said Gat will be used by **J. M. Mhatre Infra** Pvt. Ltd. for the construction work of National Highway

No. 06 from Phagane to Kundane. Similarly, M/s J. M Mhatre Infra Pvt. Ltd. have deposited the fee as per government rules in the treasury through grass challan with this office on **06/05/2022** in respect of the transportation of 500 Brass Murum. Similarly, the following vehicles will be used to transport the minor minerals. 1) Dumper number 1) GJ-16-AV-0675 Dumper number 2) GJ-16-AV-0641 Dumper number 3) GJ-16-AV-804 4) Dumper number GJ-16-AV-0561 5) GJ- 16-AV 0551 6) Dumper number MH-18-BG-1157 7) Dumper number GJ-16-AV-0846 8) Dumper number GJ-16-AV-0836 9) Dumper number GJ-16-AV-545 10) Dumper number GJ-16-AV-0944. The transportation will be done by this vehicle.

As per provisions of the Mumbai Minor Minerals Act, 1957 and Maharashtra Land Revenue Act-1966, Royalty Fee for the Murum is Rs.600/- per Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and the Application Fee is 500/- as well as the Rent of the Space is – 100/-In total amount of Rs.3,30,600/- (amount in words is Rupees Three Lakh Thirty Thousand Six Hundred only) has been paid through Grass Challan on Dt. **04/06/2022**. Also, an amount of Rs.30,000/- (amount in words is Rupees Thirty Thousand) i.e.10 percent of the Royalty fee of minor mineral has been deposited to District Mineral Foundation Dhule from ICIC **Account No. 646301002508** and was collected through independent Challan from the applicant on **04/06/2022** and the receipt has been submitted in this office. The applicant has also submitted the Account Number Challan Receipt Book Fee for an Amount of Rs.8260/- dated **04/06/2022** to this office

through the Maharashtra Bank **Account No. 60318579557 of SHAURYA TECHNOSOFT PVT. LTD.**

According to the rules specified & the authority given to me for excavation of 500 brass murum in accordance with the provisions of the Mumbai Minor Minerals Act, 1957 and the Maharashtra Act, 1966 and the conditions mentioned below under the Government Decision No. 2016/ Case No./ 227/ Water-1 dated 29.11.2017 of the Department of Soil and Water Conservation, the Permission is being granted subject to following Terms & Conditions.

Terms & Conditions

1. The Permit will be valid from 7.00 am to 6.00 pm.
2. It should be noted that if the Permit holders deal with third parties in this regard, the government will not be responsible for mutual settlement and also the Permit cannot be transferred.
4. Excavation should not be done to a depth of more than 20 feet from the ground surface.
5. An account of the excavated material should be kept and submitted on completion of the period
6. Permit or outgoing receipt should be provided along with the vehicle. If the outward receipt is not provided with the vehicle, penal action will be taken against the vehicle owner if the vehicle is found without the outward receipt.

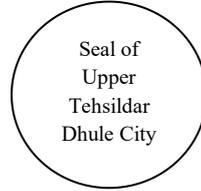
7. Violation of any condition shall be liable to cancellation of Permit. If the minor minerals are extracted without permission, the said minor minerals will be deposited with the government and penal action will be taken.
8. Officials authorized by the Government, Director of Minerals or officers Authorized by competent Officers may enter the premises of the Permit and inspect the accounts and other documents.
9. Transportation should not be done at night. If it is found that it is done, , the Permit will be cancelled.
10. The said permit will remain valid from **08/06/2022 to 19/06/2022** (12 days). If the minor mineral is not extracted within the period, the Permit period will not be extended for any reason.
11. It should be noted that the xerox copy of the said Permit should not be used, if it is used, the said Permit will be treated as unauthorized and action will be taken as per rules.
12. Submission of No Objection Certificate from the District Water Conservation Officer, Z. P. (L P) Dhule will be mandatory.
13. Except the mineral for which the Permit is granted, no mineral shall be mined or removed without proper approval from the competent mineral authority.
14. Any minor mineral or main mineral found working other than that for which a Permit has been granted should be reported to the competent authority within one week.

15. The Permit Holder shall maintain full and accurate accounts of the minor minerals mined from the Permit area, quantities of minor minerals transported, register of labor employed for sales work and record book of wages paid to them, project charges and other amounts chargeable for this purpose.
16. In case any accident takes place while transporting the Minor mineral excavated, the liability for damages will remain with the contractor. If any court case arises, the court's decision will be binding on the contractor. Also, in case of any kind of damage is done to the land taken for the said work, the \the contractor will be liable for pay compensation of such damage.
17. Mahakhanij computer system has been implemented to control and monitor mining and transportation of secondary minerals. In order to prevent incidents of illegal minor mineral mining and transportation, it is necessary to install GPS device for minor mineral transportation vehicles.

Note:- 1. If it is found that the above conditions have been violated, the Permit will be canceled and the mineral goods lying there will be collected by the government.

2. If the vehicle is parked without a number plate, the Permit will be cancelled and action will be taken as per rules.

Sr. No.	Book number	Serial Number From	Serial Number up to	Receipt	Quantity Mineral
1	TD185	9201	9250	50	(Total Receipts 100, Receipt Book 5 Brass) In total of 500 brass, Total 500 brass,
2	TD186	9251	9300	50	
3					



Sd/-

(Sanjay Shinde)

Upper Tehsildar Dhule City

Copy to- Ravindra S. Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd.

Market Yard Plot No. 492 Sahakar Nagar Panvel

Copy to- Talathi Morane, P. L.

2/- In case of violation of the terms & conditions as per the said permit order, immediate action should be taken against the concerned and a report should be submitted. Also, after the expiry of the deadline, the concerned applicants should submit a report on how much excavation they have done.



CHALLAN
MTR Form Number-6



GRN	MH002866874202223E	BARCODE	[Barcode]		Date	04/06/2022-11:33:16	Form ID	
Department	Revenue Department			Payer Details				
Type of Payment	Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area			TAX ID / TAN (If Any)	13031			
				PAN No.(If Applicable)	AACCJ2959L			
Office Name	TAHSILDAR DHULE			Full Name	J M MAHATRE INFRA PTIVATE LIMITED			
Location	DHULE							
Year	2022-2023 One Time			Flat/Block No.	SAHKAR NAGAR PANVEL			
	Account Head Details		Amount In Rs.	Premises/Building				
	0853013901	Fees and Royalties	330600.00	Road/Street				
				Area/Locality	Dhule			
				Town/City/District				
				PIN				
				Remarks (If Any)	DN:38214, No. 6 Fagne to Kundane Maoje Morane PL Gul No #2 Nakane Talav			
				Amount In	Three Lakh Thirty Thousand Six Hundred Rupees Only			
Total			3,30,600.00	Words				
Payment Details	BANK OF BARODA			FOR USE IN RECEIVING BANK				
	Cheque-DD Details			Bank CIN	Ref. No.	02003942022060400235	1289108982	
Cheque/DD No.				Bank Date	RBI Date	04/06/2022-11:35:45	Not Verified with RBI	
Name of Bank				Bank-Branch	BANK OF BARODA			
Name of Branch				Scroll No. , Date	Not Verified with Scroll			

Department ID : 73430

Mobile No

9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	2022/04/06 11:37 AM	Demand No. :	DN/38214/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111524837070
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1306056685
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mnrprojectsdhule@gmail.com		

दुरध्वनीक्रमांक 02562-235410

इ-मेल :- tahdhulecity@gmail.com

क्रमांक/ गौण/परमिट /कावि/ 113/2022

दिनांक :- 10/06/2022

- वाचले 1 अर्जदार :-**
1. जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांचा दिनांक 10/06/2022 रोजीचा अर्ज
 2. महाराष्ट्र शासन राजपत्र असाधारण भाग चार बदिनांक 4जून 2021 रोजीची अधिसूचना
 3. मुंबई गौणखनिज उत्खनन अधिनियम 1957 मधील तरतुदी
 4. महाप्रबंधक (तक) तथा परियोजना निर्देशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, धुळे यांचेकडील पत्र क्र. NHAI/PIU-Dhule/NH6/Royalty/2020-21/135, दि. 15/01/2021.
 5. मृद व जलसंधारण विभागाकडील शासन निर्णय क्र. 2016/प्र.क्र./227/जल-1 दि. 29.11.2017
 6. दिनांक 10/06/2022 रोजीचे 00853 या लेखाशिर्षखाली ग्रास चनलावद्वारे भरणा केलेबाबत चलन

परमीट

उपरोक्त विषयानुसार सविनय सादर करणेत येते की, जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांनी मौजे मोराणे ता.जि.धुळे शिवारातील गट नं 62/1 (नकाणे तलाव) येथुन 500 ब्रास इतके गौणखनिज (मुरुम) मिळणे कामी दिनांक 10/06/2022 रोजी इकडील कार्यालयास विनंती अर्ज प्राप्त झाला आहे.

प्रस्तुत कामी जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यांना राष्ट्रीय महामार्ग क्रं 06 फागणे ते कुंडाणे या कामसाठी भराव करणेकामी 500 ब्रास मुरुम या गौणखनिजाची आवश्यकता असल्याने मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांच्या मालकीचे मौजे मोराणे प्र.ल ता.जि.धुळे शिवारातील गट 62/1 (नकाणे तलाव) येथुन 500 ब्रास माती, मुरुम वाहतुक करुण भराव करणेकामी मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांनी अटी शर्तीच्या अधिन राहुन रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी (नाहरकत दाखला) दिला आहे, सदर उत्खननामुळे अस्तित्वातील तलावाच खोलीकरण होवुन मोठ्या प्रमाणात पाणीसाठयात वाढ होणार आहे.

मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.2016/प्र.क्र./227/जल-1 दि.29.11.2017 मधील तरतुदीनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI) राष्ट्रीय महामार्ग पायाभूत सुविधा विकास महामंडळ (NHIDCL) सार्वजनिक बांधकाम विभाग यांच्या सामजस्य करारामध्ये प्रामुख्याने नवीन शेत तळे खोदणे किंवा अस्तित्वातील शेततळातील गाढ काढणे, नाला खोलीकरण / रुंदीकरण करणे, नाल्यातील / साठवण तलाव / पाझर तलावातील गाढ काढणे इत्यादी जलसंधारणाच्या कामाकरीता गौणखनिज देण्याची तरतुद आहे.

उक्त नमुद गटातुन निघणारा माती, मुरुम जे.एम.म्हात्रे (इन्फा प्रा.लि) हे नॅशनल हायवे क्रं 06 फागणे ते कुंडाणे कामी वापर करणार आहेत. तसेच जे.एम.म्हात्रे इन्फा प्रा.लि तरी 500 ब्रास मुरुम वाहतुकीसाठी शासन नियमानुसार येणारी फी ग्रास चलनाद्वारे इकडील कार्यालयास ग्रास चलनाद्वारे कोषागारा मध्ये दिनांक 06/05/2022 रोजी जमा करण्यात आली आहे. तसेच गौणखनिज वाहतुक करण्यासाठी खालील वाहनाद्वारे वाहतूक करणार आहेत. 1) डंपर क्रमांक 1)GJ-07 YZ-6470 डंपर क्रमांक 2)GJ-07 YZ-6286 डंपर क्रमांक 3)MH-18-BG-0267 4) डंपर क्रमांक GJ-17-XX-2900 5)GJ-16-AV-0561 6)डंपर क्रमांक MH-18-BG-1157 7) डंपर क्रमांक MH-18-AA-8498 8) डंपर क्रमांक MH-15-AK-5544 9) डंपर क्रमांक MH-45-1911 10) डंपर क्रमांक GJ-17 -XX-6900 या वाहनाद्वारे वाहतुक करणार आहेत.

मुंबई गौणखनिज अधिनियम 1957 व महाराष्ट्र जमीन महसुल अधिनियम-1966 चे तरतुदी नुसार, रॉयल्टी फी मुरुम एक ब्रासला रु 600/- प्रमाणे एकुण 500 ब्रासची रॉयल्टी फी पोटी 3,00,000/- सरफेसची 10 % रक्कम 30,000/- अर्ज फी 500/- जागा भाडे -100 अशी एकुण रु 3,30,600/- (अक्षरी रक्कम तीन लाख तीस हजार सहाशे रुपये मात्र) ग्रास चलनाद्वारे दिनांक 10/06/2022 रोजी भरणा केला आहे. तसेच स्वतंत्र चलनाद्वारे जिल्हा खनिज प्रतिष्ठान धुळे ICIC Account no-646301002508 गौणखनिज समित्वधानाच्या 10 टक्के रु.30,000/- मात्र (अक्षरी तीस हजार रुपये) एवढी रक्कम अर्जदार यांचेकडून दिनांक 10/06/2022 रोजी वसुल अर्जदार यांचेकडून करण्यात आली असुन इकडील कार्यालयात पावती सादर केली आहे. तसेच SHAURYA TECHNOSOFT PVT LTD यांचे महाराष्ट्र बँक खाते क्रमांक 60318579557 या, खातेक्रमांक चलन पावती पुस्तक फी रक्कम रु 8260/- एवढी रक्कम अर्जदार यांचेकडून दिनांक 10/06/2022 असुन इकडील कार्यालयात पावती सादर केली आहे.

त्याअर्थी विनिर्दिष्ट केलेल्या नियमानुसार मला दिलेल्या अधिकारावरुन 500 ब्रास मुरुम काढण्यास मुंबई गौणखनिज अधिनियम 1957 व महाराष्ट्र अधिनियम -1966 चे तरतुदीनुसार व मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.2016/प्र.क्र./227/जल-1 दि.29.11.2017 अन्वये खालील नमुद केलेल्या अटी व शर्तीच्या अधिन राहुन परवानगी देण्यात येत आहे.

अटी शर्ती

1. परवाना सकाळी 7.00 ते सांयकाळी 6.00 वाजे पावेतो अमलात राहिल.
2. परवाना धारकांनी त्रयस्थांशी याबाबत व्यवहार केल्यास परस्पर मिटवावा यांची जबाबदारी शासनावर राहणार नाही तसेच परवाना हस्तांतरण करता येणार नाही याची नोंद घ्यावी.

साधारणपणे शुभ ५५५ क्रमप्राप्ती राहिल.

4. भूपृष्ठ भागापासुन 20 फुट खोलीपेक्षा जास्त खोलीवर उत्खनन करण्यात येवु नये.
5. उत्खनन केलेल्या मालाचा हिशोब ठेवावा व मुदत पुर्ण झालेवर सादर करावा
6. वाहन सोबत परवाना किंवा जावक पावती दयावी .जावक पावती वाहनासोबत न दिल्यास विना जावकपावतीचे वाहन आढळल्यास वाहन मालकाविरुध्द दंडात्मक कारवाई केली जाईल.
7. कोणत्याही शर्तीचे उल्लंघन केल्यास परवाना रद्द करण्यास पात्र होईल.परवाना व्यतिरिक्त गौणखनिज काढल्यास सादरचे गौणखनिज सरकार जमा केला जाईल व दंडात्मक कारवाई केली जाईल.
8. शासनाने संचालक भुविज्ञान खनिकर्म अगर सक्षम अधिकारी यांनी प्राधिकृत केलेल्या अधिका-यांस परवानाच्या जागेवर प्रवेश करुन हिशोब व इतर कागदपत्रांचे निरीक्षण करता येईल.
9. रात्रीच्या वेळी वाहतुक करण्यात येवु नये.तसे निदर्शनास आल्यास परवाना रद्द करण्यात येईल.
10. सादर परमीट मुदत दि. 20/06/2022 ते 29/06/2022 (10 दिवस) पर्यंत वैध राहिल.मुदतीत गौणखनिज न काढल्यास परवान्यांची मुदत कुठल्याही सबबीवर वाढवुन दिली जाणार नाही.
11. सादर परवान्याची झेरॉक्स प्रत वापरु नये वापरल्यास सादर परवाना अनाधिकृत मानुन नियमानुसार कार्यवाही करण्यात येईल.यांची नोंद घ्यावी.
12. म.जिल्हा जलसंधारण अधिकारी जि.प.(ल.पा) धुळे यांचेकडील नाहरकत दाखला सादर करणे बंधन कारक राहिल.
13. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजूरी मिळाल्या शिवाय उत्खनन करता येणार नाही किंवा जे काढून नेता येणार नाही .
14. ज्यासाठी परवाना देण्यात आला असेल,त्या व्यतिरिक्त कोणत्याही गौण खनिज किंवा मुख्य खनिज काम करतांना आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिकाऱ्याला कळविणेत यावे
15. परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज ,वाहतुक केलेल्या गौणखनिजाचे प्रमाण प्रमाणके,विक्री कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रजोजनासाठी आकारणी योग्य असलेले स्वाभित्त्व व इतर आकार यांचे संपुर्ण अचुक लेखे ठेवील
16. गौणखनिज उत्खनन व वाहतुक करतांना अपघात झाल्यास नुकसाने दायित्व ठेकेदारवर राहिल.न्यायालयीन प्रकरण उदभल्यास न्यायालयाचा निर्णय ठेकेदारवर बंधनकारक राहिल.तसेच सादर कामासाठी घेतलेल्या जमिनीचे कोणत्याही प्रकारचे नुकसान झाल्यास ,त्याची भरपाई करण्याची जबाबदारी ठेकेदाराची राहिल.
17. गौणखनिजाच्या उत्खनन व वाहतुकीवर सहनियंत्रण व देखरेख करण्यासटी महाखनिज (Mahakhnij) ही संगणक प्रणाली लागु करण्यात आलेली आहे. अवैध गौणखनिज उत्खनन व वाहतुकीच्या घटनांना प्रतिबंध व्हावा यासाठी गौणखनिज वाहतुक करणा-या वाहनांसाठी GPS Device बसविणे असणे आवश्यक आहे.

टिप:- 1. वरील नमुद अटीशर्तीचा भंग केल्याचे दिसुन आल्यास ,परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकार जमा करण्यात येईल.

2. वाहन विना क्रमांकाचे आढळल्यास परवाना रद्द केला जाईल व सादरची अनाधिकृत मानुन नियमानुसार कारवाई करण्यात येईल.

अ.क्रं	पुस्तक क्रमांक	अनुक्रमांक पासुन	अनुक्रमांक पर्यंत	पावती	खनिजाचे प्रमाण
1	TD187	9301	9350	50	(एकुण पावत्या 100 प्रत्येकी पावती 5 ब्रास) एकुण 500 ब्रास,
2	TD188	9351	9400	50	
3					

(संजय शिंदे)

अपर तहसिलदार धुळे शहर

प्रत:- जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पनवेल वतीने रविद्र एस अहीराव

प्रत:- तलाठी मोराणे, प्र.ल.

2/- उक्त परमीट आदेशातील शर्तीचे उल्लंघन झाल्यास संबंधिताविरुध्द तात्काळ कार्यवाही करुन अहवाल सादर करावा. तसेच मुदत पुर्ण झालेनंतर संबंधित अर्जदार यांनी किती उत्खनन केले याचा अहवाल सादर करावा.

TRANSLATED COPY OF ANNEXURE R-5-14

Upper Tehsil Office, Dhule City

Old Collector's Office, Administrative Complex Dhule City

(Minor Minerals Branch)

Phone No. 02562-235410

Email:- tahdhulecity@gmail.com

No./Mi. Min/Permit/Off. . **113/2022**Date :- **10/06/2022****Read 1****Applicant:-**

1. Application dated **10/06/2022** filed by Ravindra S Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd. Market Yard Plot No 492 Sahakar Nagar Panvel
2. Notification dated 4 June 2021 of Maharashtra Government Gazette Extraordinary Part Four B
3. Provisions of the Mumbai Minor Minerals Mining Act, 1957
4. Letter No. NHAI/ PIU-Dhule/ NH6/ Royalty/ 2020-21/ 135 dated 15/01/2021 issued by General Manager (Technical & Project Director, National Highways Authority of India, Dhule.
5. Government Resolution No. 2016/ Pr.No. /227/Water-1 dated 29.11.2017 From the Department of Soil and Water Conservation
6. Receipt of payment made under account head by Grass Challan no.00853 dated **10/06/2022**

Permit

With reference to the above mentioned subject, it is submitted that Ravindra S. Ahirao has submitted an application for getting 500 brass of minor mineral (murum) on behalf of J.M. Mhatre Infra Pvt. Ltd. Market

Yard Plot No. 492 Sahakar Nagar Panvel for work in the area of Gat No. 62/1 (Nakane Lake) in Mauje Morane Ta. Dist. Dhule. The application for the same has been received by this office dated **10/06/2022**.

For this purpose, **M/s J.M. Mhatre** Infra Pvt. Ltd. Market required 500 brass of murum minor mineral for filling work of National Highway No. 06 from Phagane to Kundane from the area of Gat no. 62/ 1 (Nakanen Lake) Mauje Morane Pr. L. Ta. Dist. Dhule which is owned by Hon. Executive Engineer Dhule Irrigation Division Dhule. Hon. Executive Engineer Dhule Irrigation Department, Dhule has granted permission (No Objection Certificate) to excavate the required 500 brass of soil and murum required to be transported for filling work required for road improvement works subject to the terms & conditions. As a result, the said excavation, the existing lake will be deepened and the water storage will increase to a large extent.

According to the provisions of the Government Resolution No. 2016 / Case No. /227/Water-1 dated 29 11 2017 issued by the Department of Soil and Water Conservation,, The Memorandum of Understanding with National Highways Authority (NHAI) National Highway Infrastructure Development Corporation (NHIDCL) Public Works Department is mainly for excavation of new farm pond or removal of silt from the existing farm pond, deepening/widening of rivulet, to remove Silt, soil, Murum stone from the rivulet/ retention ponds/percolation ponds etc.

The soil and murum taken out from the said Gat will be used by **J. M. Mhatre Infra** Pvt. Ltd. for the construction work of National Highway

No. 06 from Phagane to Kundane. Similarly, M/s J. M Mhatre Infra Pvt. Ltd. have deposited the fee as per government rules in the treasury through grass challan with this office on **06/05/2022** in respect of the transportation of 500 Brass Murum. Similarly, the following vehicles will be used to transport the minor minerals. 1) Dumper number 1) GJ-16-AV-0675 Dumper number 2) GJ-16-AV-0641 Dumper number 3) GJ-16-AV-804 4) Dumper number GJ-16-AV-0561 5) GJ- 16-AV 0551 6) Dumper number MH-18-BG-1157 7) Dumper number GJ-16-AV-0846 8) Dumper number GJ-16-AV-0836 9) Dumper number GJ-16-AV-545 10) Dumper number GJ-16-AV-0944. The transportation will be done by this vehicle.

As per provisions of the Mumbai Minor Minerals Act, 1957 and Maharashtra Land Revenue Act-1966, Royalty Fee for the Murum is Rs.600/- per Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and the Application Fee is 500/- as well as the Rent of the Space is – 100/-In total amount of Rs.3,30,600/- (amount in words is Rupees Three Lakh Thirty Thousand Six Hundred only) has been paid through Grass Challan on Dt. **10/06/2022**. Also, an amount of Rs.30,000/- (amount in words is Rupees Thirty Thousand) i.e.10 percent of the Royalty fee of minor mineral has been deposited to District Mineral Foundation Dhule from ICIC **Account No. 646301002508** and was collected through independent Challan from the applicant on **10/06/2022** and the receipt has been submitted in this office. The applicant has also submitted the Account Number Challan Receipt Book Fee for an Amount of Rs.8260/- dated **10/06/2022** to this office

through the Maharashtra Bank **Account No. 60318579557 of SHAURYA TECHNOSOFT PVT. LTD.**

According to the rules specified & the authority given to me for excavation of 500 brass murum in accordance with the provisions of the Mumbai Minor Minerals Act, 1957 and the Maharashtra Act, 1966 and the conditions mentioned below under the Government Decision No. 2016/ Case No./ 227/ Water-1 dated 29.11.2017 of the Department of Soil and Water Conservation, the Permission is being granted subject to following Terms & Conditions.

Terms & Conditions

1. The Permit will be valid from 7.00 am to 6.00 pm.
2. It should be noted that if the Permit holders deal with third parties in this regard, the government will not be responsible for mutual settlement and also the Permit cannot be transferred.
4. Excavation should not be done to a depth of more than 20 feet from the ground surface.
5. An account of the excavated material should be kept and submitted on completion of the period
6. Permit or outgoing receipt should be provided along with the vehicle. If the outward receipt is not provided with the vehicle, penal action will be taken against the vehicle owner if the vehicle is found without the outward receipt.

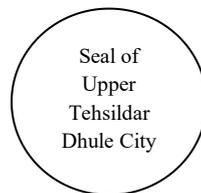
7. Violation of any condition shall be liable to cancellation of Permit. If the minor minerals are extracted without permission, the said minor minerals will be deposited with the government and penal action will be taken.
8. Officials authorized by the Government, Director of Minerals or officers Authorized by competent Officers may enter the premises of the Permit and inspect the accounts and other documents.
9. Transportation should not be done at night. If it is found that it is done, , the Permit will be cancelled.
10. The said permit will remain valid from **20/06/2022 to 29/06/2022** (10 days). If the minor mineral is not extracted within the period, the Permit period will not be extended for any reason.
11. It should be noted that the xerox copy of the said Permit should not be used, if it is used, the said Permit will be treated as unauthorized and action will be taken as per rules.
12. Submission of No Objection Certificate from the District Water Conservation Officer, Z. P. (L P) Dhule will be mandatory.
13. Except the mineral for which the Permit is granted, no mineral shall be mined or removed without proper approval from the competent mineral authority.
14. Any minor mineral or main mineral found working other than that for which a Permit has been granted should be reported to the competent authority within one week.

15. The Permit Holder shall maintain full and accurate accounts of the minor minerals mined from the Permit area, quantities of minor minerals transported, register of labor employed for sales work and record book of wages paid to them, project charges and other amounts chargeable for this purpose.
16. In case any accident takes place while transporting the Minor mineral excavated, the liability for damages will remain with the contractor. If any court case arises, the court's decision will be binding on the contractor. Also, in case of any kind of damage is done to the land taken for the said work, the \the contractor will be liable for pay compensation of such damage.
17. Mahakhanij computer system has been implemented to control and monitor mining and transportation of secondary minerals. In order to prevent incidents of illegal minor mineral mining and transportation, it is necessary to install GPS device for minor mineral transportation vehicles.

Note:- 1. If it is found that the above conditions have been violated, the Permit will be canceled and the mineral goods lying there will be collected by the government.

2. If the vehicle is parked without a number plate, the Permit will be cancelled and action will be taken as per rules.

Sr. No.	Book number	Serial Number From	Serial Number up to	Receipt	Quantity Mineral
1	TD187	9301	9350	50	(Total Receipts 100, Receipt Book 5 Brass) In total of 500 brass, Total 500 brass,
2	TD190	9351	9400	50	
3					



Sd/-

(Sanjay Shinde)

Upper Tehsildar Dhule City

Copy to- Ravindra S. Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd.

Market Yard Plot No. 492 Sahakar Nagar Panvel

Copy to- Talathi Morane, P. L.

2/- In case of violation of the terms & conditions as per the said permit order, immediate action should be taken against the concerned and a report should be submitted. Also, after the expiry of the deadline, the concerned applicants should submit a report on how much excavation they have done.



CHALLAN
MTR Form Number-6



GRN	MH003195828202223E	BARCODE	[Barcode]		Date	10/06/2022-15:25:54	Form ID	
Department				Revenue Department				
Type of Payment				Mineral Concession Fees, Rates And Royalties				
Receipts from Minor Mineral Rules in Rural Area				TAX ID / TAN (If Any)		13031		
				PAN No.(If Applicable)		AACCJ2959L		
Office Name				TAHSILDAR DHULE		Full Name		J M MAHATRE INFRA PTIVATE LIMITED
Location				DHULE				
Year				2022-2023 One Time		Flat/Block No.		SAHKAR NAGAR PANVEL
Account Head Details				Amount In Rs.		Premises/Building		
0853013901 Fees and Royalties				330600.00		Road/Street		
						Area/Locality		Dhule
						Town/City/District		
						PIN		
						Remarks (If Any)		
						DN:38964, Morane PL 62/1 Nakane talav 500 Brass Murum royalty		
						Amount in		Three Lakh Thirty Thousand Six Hundred Rupees Only
Total				3,30,600.00		Words		
Payment Details				BANK OF BARODA				
				FOR USE IN RECEIVING BANK				
Cheque-DD Details				Bank CIN		Ref. No.		02003942022061000990 1290027017
Cheque/DD No.				Bank Date		RBI Date		10/06/2022-15:26:58 Not Verified with RBI
Name of Bank				Bank-Branch		BANK OF BARODA		
Name of Branch				Scroll No., Date		Not Verified with Scroll		

Department ID : 74628

Mobile No

97300059*



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	2022/10/06 03:30 PM	Demand No. :	DN/38964/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111531425355
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1306973938
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mnrprojectsdhule@gmail.com		

दुरध्वनीक्रमांक 02562-235410

क्रमांक/ गौण/परमिट/कार्यालय/2022

ई-मेल :- tahdhulecity@gmail.com

दिनांक :- 21 /07 /2022

वाचले 1 अर्जदार :- 1. जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांचा दिनांक 27/06 /2022 रोजीचा अर्ज

2. महाराष्ट्र शासन राजपत्र असाधारण भाग चार बदिनांक 4जून 2021 रोजीची अधिसूचना

3. मुंबई गौणखनिज उत्खनन अधिनियम 1957 मधील तरतुदी

4. महाप्रबंधक (तक) तथा परियोजना निर्देशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, धुळे यांचेकडील पत्र क्र. NHAI/PIU-Dhule/NH6/Royalty/2020-21/135, दि. 15/01/2021.

5. मृद व जलसंधारण विभागाकडील शासन निर्णय क्र. 2016/प्र.क्र./227/जल-1 दि. 29.11.2017

6. दिनांक 21/07 /2022 रोजीचे 00853 या लेखाशिर्षखाली ग्रास चनलावद्वारे भरणा केलेबाबत चलन

परमीट

उपरोक्त विषयानुसार सविनय सादर करणेत येते की, जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांनी मौजे मोराणे ता.जि.धुळे शिवारातील गट नं 62/1 (नकाणे तलाव) येथुन 500 ब्रास इतके गौणखनिज (मुरुम) मिळणे कामी दिनांक 27/06/2022 रोजी इकडीस कार्यालयास विनंती अर्ज प्राप्त झाला आहे.

प्रस्तुत कामी जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यांना राष्ट्रीय महामार्ग क्रं 06 फागणे ते कुंडाणे या कामसाठी भराव करणेकामी 500 ब्रास मुरुम या गौणखनिजाची आवश्यकता असल्याने मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांच्या मालकीचे मौजे मोराणे प्र.ल ता.जि.धुळे शिवारातील गट 62/1 (नकाणे तलाव) येथुन 500 ब्रास माती, मुरुम वाहतुक करुण भराव करणेकामी मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांनी अटी शर्तीच्या अधिन राहुन रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी (नाहरकत दाखला) दिला आहे, सदर उत्खननामुळे अस्तित्वातील तलावाच खोलीकरण होवुन मोठया प्रमाणात पाणीसाठयात वाढ होणार आहे.

मृद व जलसंधारण विभागाकडील शासन निर्णय क्र. 2016/प्र.क्र./227/जल-1 दि. 29.11.2017 मधील तरतुदीनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI) राष्ट्रीय महामार्ग पायाभुत सुविधा विकास महामंडळ (NHIDCL) सार्वजनिक बांधकाम विभाग यांच्या सामजस्य करारामध्ये प्रामुख्याने नवीन शेत तळे खोदणे किंवा अस्तित्वातील शेततळातील गाढ काढणे, नाला खोलीकरण / रुंदीकरण करणे, नाल्यांतील / साठवण तलाव / पाझर तलावातील गाढ काढणे इत्यादी जलसंधारणाच्या कामाकरीता गौणखनिज देण्याची तरतुद आहे.

उक्त नमुद गटातुन निघणारा माती, मुरुम जे.एम.म्हात्रे (इन्फा प्रा.लि) हे नॅशनल हायवे क्रं 06 फागणे ते कुंडाणे कामी वापर करणार आहेत. तसेच जे.एम.म्हात्रे इन्फा प्रा.लि तरी 500 ब्रास मुरुम वाहतुकीसाठी शासन नियमानुसार येणारी फी ग्रास चलनाव्दारे इकडील कार्यालयास ग्रास चलनाव्दारे कोषागारा मध्ये दिनांक 06/05 /2022 रोजी जमा करण्यात आली आहे. तसेच गौणखनिज वाहतुक करण्यासाठी खालील वाहनाद्वारे वाहतुक करणार आहेत. 1) डंपर क्रमांक 1) GJ-16-AV-0675 डंपर क्रमांक 2) GJ-16-AV-0641 डंपर क्रमांक 3) GJ-16-AV-804 4) डंपर क्रमांक GJ-16-AV-0561 5) GJ-16-AV-0551 6) डंपर क्रमांक MH-18-BG-1157 7) डंपर क्रमांक GJ-16-AV-0846 8) डंपर क्रमांक GJ-16-AV-0836 9) डंपर क्रमांक GJ-16-AV-545 10) डंपर क्रमांक GJ-16-AV-0944 या वाहनाव्दारे वाहतुक करणार आहेत.

मुंबई गौणखनिज अधिनियम 1957 व महाराष्ट्र जमीन महसुल अधिनियम-1966 चे तरतुदी नुसार, रॉयल्टी फी मुरुम एक ब्रासला रु 600/- प्रमाणे एकुण 500 ब्रासची रॉयल्टी फी पोटी 3,00,000/- सरफेसची 10% रक्कम 30,000/- अर्ज फी 500/- जागा भाडे -100 अंशी एकुण रु 3,30,600/- (अक्षरी रक्कम तीन लाख तीस हजार सहाशे रुपये मात्र) ग्रास चलनाव्दारे दिनांक 21/07/2022 रोजी भरणा केला आहे. तसेच स्वतंत्र चलनाव्दारे जिल्हा खनिज प्रतिष्ठान धुळे ICIC Account no-646301002508 गौणखनिज समित्वधानाच्या 10 टक्के रु.30,000/- मात्र (अक्षरी तीस हजार रुपये) एवढी रक्कम अर्जदार यांचेकडून दिनांक 21/ 07 /2022 रोजी वसुल अर्जदार यांचेकडून करण्यात आली असुन इकडील कार्यालयात पावती सादर केली आहे. तसेच SHAURYA TECHNOSOFT PVT LTD यांचे महाराष्ट्र बँक खाते क्रमांक 60318579557 या, खातेक्रमांक चलन पावती पुस्तक फी रक्कम रु 8260/- एवढी रक्कम अर्जदार यांचेकडून दिनांक 21/07/2022 असुन इकडील कार्यालयात पावती सादर केली आहे.

त्याअर्थी विनिर्दीष्ट केलेल्या नियमानुसार मला दिलेल्या अधिकारावरुन 500 ब्रास मुरुम काढण्यास मुंबई गौणखनिज अधिनियम 1957 व महाराष्ट्र अधिनियम -1966 चे तरतुदीनुसार व मृद व जलसंधारण विभागाकडील शासन निर्णय क्र. 2016/प्र.क्र./227/जल-1 दि. 29.11.2017 अन्वये खालील नमुद केलेल्या अटी व व शर्तीच्या अधीन राहुन परवानगी देण्यात येत आहे.

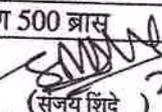
अटी शर्ती

1. परवाना सकाळी 7.00 ते सांयकाळी 6.00 वाजे पावेतो अमलात राहिल.
2. परवाना धारकांनी त्रयस्थांशी याबाबत व्यवहार केल्यास परस्पर मिटवावा यांची जबाबदारी शासनावर राहणार नाही तसेच परवाना हस्तांतरण करता येणार नाही याची नोंद घ्यावी.

सांगितल्यास बुजुन देणे क्रमप्राप्त राहिल .

4. भूपृष्ठ भागापासुन 20 फुट खोलीपेक्षा जास्त खोलीवर उत्खनन करण्यात येवु नये.
 5. उत्खनन केलेल्या मालाचा हिशोब ठेवावा व मुदत पुर्ण झालेवर सादर करावा
 6. वाहन सोबत परवाना किंवा जावक पावती दयावी .जावक पावती वाहनासोबत न दिल्यास विना जावकपावतीचे वाहन आढळल्यास वाहन मालकाविरुध्द दंडात्मक कारवाई केली जाईल.
 7. कोणत्याही शर्तीचे उल्लंघन केल्यास परवाना रद्द करण्यास पात्र होईल.परवाना व्यतिरिक्त गौणखनिज काढल्यास सदरचे गौणखनिज सरकार जमा केला जाईल व दंडात्मक कारवाई केली जाईल.
 8. शासनाने संचालक भुविज्ञान खनिकर्म अगर सक्षम अधिकारी यांनी प्राधिकृत केलेल्या अधिका-यांस परवानाच्या जागेवर प्रवेश करुन हिशोब व इतर कागदपत्रांचे निरीक्षण करता येईल.
 9. रात्रीच्या वेळी वाहतुक करण्यात येवु नये.तसे निदर्शनास आल्यास परवाना रद्द करण्यात येईल.
 10. सदर परमीट मुदत दि. 21/07/2022 ते 30/07/2022 (10 दिवस) पर्यंत वैध राहिल.मुदतीत गौणखनिज न काढल्यास परवान्यांची मुदत कुठल्याही संबबीवर वाढवुन दिली जाणार नाही.
 11. सदर परवान्याची झेरॉक्स प्रत वापरु नये वापरल्यास सदर परवाना अनाधिकृत मानुन नियमानुसार कार्यवाही करण्यात येईल.यांची नोंद घ्यावी.
 12. म.जिल्हा जलसंधारण अधिकारी जि.प.(ल.पा) धुळे यांचेकडील नाहरकत दाखला सादर करणे बंधन कारक राहिल.
 13. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे खनिजाचे सक्षम अधिका-न्याकडून योग्य ती मंजूरी मिळाल्या शिवाय उत्खनन करता येणार नाही किंवा जे काढून नेता येणार नाही .
 14. ज्यासाठी परवाना देण्यात आला असेल,त्या व्यतिरिक्त कोणत्याही गौण खनिज किंवा मुख्य खनिज काम करतांना आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिका-न्याला कळविणेत यावे
 15. परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज ,वाहतुक केलेल्या गौणखनिजाचे प्रमाण प्रमाणके,विक्री कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रजोोजनासाठी आकारणी योग्य असलेले स्वाभित्त्व व इतर आकार यांचे संपुर्ण अचुक लेखे ठेवील
 16. गौणखनिज उत्खनन व वाहतुक करतांना अपघात झाल्यास नुकसाने दायित्व ठेकेदारवर राहिल.न्यायालयीन प्रकरण उदभल्यास न्यायालयाचा निर्णय ठेकेदारवर बंधनकारक राहिल.तसेच सदर कामासाठी घेतलेल्या जमिनीचे कोणत्याही प्रकारचे नुकसान झाल्यास त्याची भरपाई करण्याची जबाबदारी ठेकेदाराची राहिल.
 17. गौणखनिजाच्या उत्खनन व वाहतुकीवर सहनियंत्रण व देखरेख करण्यासाठी महाखनिज (Mahakhni) ही संगणक प्रणाली लागु करण्यात आलेली आहे. अवैध गौणखनिज उत्खनन व वाहतुकीच्या घटनांना प्रतिबंध व्हावा यासाठी गौणखनिज वाहतुक करणा-या वाहनांसाठी GPS Device बसविणे असणे आवश्यक आहे.
- टिप:- 1. वरील नमुद अटीशर्तीचा भंग केल्याचे दिसुन आल्यास ,परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकार जमा करण्यात येईल.
2. वाहन विना क्रमांकाचे आढल्यास परवाना रद्द केला जाईल व सदरची अनाधिकृत मानुन नियमानुसार कारवाई करण्यात येईल.

अ.क्र	पुस्तक क्रमांक	अनुक्रमांक पासुन	अनुक्रमांक पर्यंत	पावती	खनिजाचे प्रमाण
1	TD189	9451	9500	50	(एकुण पावत्या 100 प्रत्येकी पावती 5 ब्रास) एकुण 500 ब्रास,
2	TD190	9551	9600	50	
3					

एकुण 500 ब्रास

 (संजय शिंदे) 23/7/2022

अपर तहसिलदार धुळे शहर

प्रत:- जे.एम.भात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पिनवेज वतीने रविद्र एस अहीराव

प्रत:- तलाठी मोराणे, प्र.ल.

2/- उक्त परमीट आदेशातील शर्तीचे उल्लंघन झाल्यास संबधिताविरुध्द तात्काळ कार्यवाही करुन अहवाल सादर करावा.

तसेच मुदत पुर्ण झालेनंतर संबधित अर्जदार यांनी किती उत्खनन केले याचा अहवाल सादर करावा.

TRANSLATED COPY OF ANNEXURE R-5-15

Upper Tehsil Office, Dhule City

Old Collector's Office, Administrative Complex Dhule City

(Minor Minerals Branch)

Phone No. 02562-235410

Email:- tahdhulecity@gmail.com

No./Mi. Min/Permit/Off. . **126/2022**Date :- **21/07/2022****Read 1****Applicant:-**

1. Application dated **27/06/2022** filed by Ravindra S Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd. Market Yard Plot No 492 Sahakar Nagar Panvel
2. Notification dated 4 June 2021 of Maharashtra Government Gazette Extraordinary Part Four B
3. Provisions of the Mumbai Minor Minerals Mining Act, 1957
4. Letter No. NHAI/ PIU-Dhule/ NH6/ Royalty/ 2020-21/ 135 dated 15/01/2021 issued by General Manager (Technical & Project Director, National Highways Authority of India, Dhule.
5. Government Resolution No. 2016/ Pr.No. /227/Water-1 dated 29.11.2017 From the Department of Soil and Water Conservation
6. Receipt of payment made under account head by Grass Challan no.00853 dated **21/07/2022**

Permit

With reference to the above mentioned subject, it is submitted that Ravindra S. Ahirao has submitted an application for getting 500 brass of minor mineral (murum) on behalf of J.M. Mhatre Infra Pvt. Ltd. Market

Yard Plot No. 492 Sahakar Nagar Panvel for work in the area of Gat No. 62/1 (Nakane Lake) in Mauje Morane Ta. Dist. Dhule. The application for the same has been received by this office dated **27/06/2022**.

For this purpose, **M/s J.M. Mhatre** Infra Pvt. Ltd. Market required 500 brass of murum minor mineral for filling work of National Highway No. 06 from Phagane to Kundane from the area of Gat no. 62/ 1 (Nakanen Lake) Mauje Morane Pr. L. Ta. Dist. Dhule which is owned by Hon. Executive Engineer Dhule Irrigation Division Dhule. Hon. Executive Engineer Dhule Irrigation Department, Dhule has granted permission (No Objection Certificate) to excavate the required 500 brass of soil and murum required to be transported for filling work required for road improvement works subject to the terms & conditions. As a result, the said excavation, the existing lake will be deepened and the water storage will increase to a large extent.

According to the provisions of the Government Resolution No. 2016 / Case No. /227/Water-1 dated 29 11 2017 issued by the Department of Soil and Water Conservation,, The Memorandum of Understanding with National Highways Authority (NHAI) National Highway Infrastructure Development Corporation (NHIDCL) Public Works Department is mainly for excavation of new farm pond or removal of silt from the existing farm pond, deepening/widening of rivulet, to remove Silt, soil, Murum stone from the rivulet/ retention ponds/percolation ponds etc.

The soil and murum taken out from the said Gat will be used by **J. M. Mhatre Infra** Pvt. Ltd. for the construction work of National Highway

No. 06 from Phagane to Kundane. Similarly, M/s J. M Mhatre Infra Pvt. Ltd. have deposited the fee as per government rules in the treasury through grass challan with this office on **06/05/2022** in respect of the transportation of 500 Brass Murum. Similarly, the following vehicles will be used to transport the minor minerals. 1) Dumper number 1) GJ-16-AV-0675 Dumper number 2) GJ-16-AV-0641 Dumper number 3) GJ-16-AV-804 4) Dumper number GJ-16-AV-0561 5) GJ- 16-AV 0551 6) Dumper number MH-18-BG-1157 7) Dumper number GJ-16-AV-0846 8) Dumper number GJ-16-AV-0836 9) Dumper number GJ-16-AV-545 10) Dumper number GJ-16-AV-0944. The transportation will be done by this vehicle.

As per provisions of the Mumbai Minor Minerals Act, 1957 and Maharashtra Land Revenue Act-1966, Royalty Fee for the Murum is Rs.600/- per Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and the Application Fee is 500/- as well as the Rent of the Space is – 100/-In total amount of Rs.3,30,600/- (amount in words is Rupees Three Lakh Thirty Thousand Six Hundred only) has been paid through Grass Challan on Dt. **21/07/2022**. Also, an amount of Rs.30,000/- (amount in words is Rupees Thirty Thousand) i.e.10 percent of the Royalty fee of minor mineral has been deposited to District Mineral Foundation Dhule from ICIC **Account No. 646301002508** and was collected through independent Challan from the applicant on **21/07/2022** and the receipt has been submitted in this office. The applicant has also submitted the Account Number Challan Receipt Book Fee for an Amount of Rs.8260/- dated **21/07/2022** to this office

through the Maharashtra Bank **Account No. 60318579557 of SHAURYA TECHNOSOFT PVT. LTD.**

According to the rules specified & the authority given to me for excavation of 500 brass murum in accordance with the provisions of the Mumbai Minor Minerals Act, 1957 and the Maharashtra Act, 1966 and the conditions mentioned below under the Government Decision No. 2016/ Case No./ 227/ Water-1 dated 29.11.2017 of the Department of Soil and Water Conservation, the Permission is being granted subject to following Terms & Conditions.

Terms & Conditions

1. The Permit will be valid from 7.00 am to 6.00 pm.
2. It should be noted that if the Permit holders deal with third parties in this regard, the government will not be responsible for mutual settlement and also the Permit cannot be transferred.
4. Excavation should not be done to a depth of more than 20 feet from the ground surface.
5. An account of the excavated material should be kept and submitted on completion of the period
6. Permit or outgoing receipt should be provided along with the vehicle. If the outward receipt is not provided with the vehicle, penal action will be taken against the vehicle owner if the vehicle is found without the outward receipt.

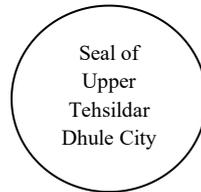
7. Violation of any condition shall be liable to cancellation of Permit. If the minor minerals are extracted without permission, the said minor minerals will be deposited with the government and penal action will be taken.
8. Officials authorized by the Government, Director of Minerals or officers Authorized by competent Officers may enter the premises of the Permit and inspect the accounts and other documents.
9. Transportation should not be done at night. If it is found that it is done, , the Permit will be cancelled.
10. The said permit will remain valid from **21/07/2022 to 30/07/2022** (10 days). If the minor mineral is not extracted within the period, the Permit period will not be extended for any reason.
11. It should be noted that the xerox copy of the said Permit should not be used, if it is used, the said Permit will be treated as unauthorized and action will be taken as per rules.
12. Submission of No Objection Certificate from the District Water Conservation Officer, Z. P. (L P) Dhule will be mandatory.
13. Except the mineral for which the Permit is granted, no mineral shall be mined or removed without proper approval from the competent mineral authority.
14. Any minor mineral or main mineral found working other than that for which a Permit has been granted should be reported to the competent authority within one week.

15. The Permit Holder shall maintain full and accurate accounts of the minor minerals mined from the Permit area, quantities of minor minerals transported, register of labor employed for sales work and record book of wages paid to them, project charges and other amounts chargeable for this purpose.
16. In case any accident takes place while transporting the Minor mineral excavated, the liability for damages will remain with the contractor. If any court case arises, the court's decision will be binding on the contractor. Also, in case of any kind of damage is done to the land taken for the said work, the \the contractor will be liable for pay compensation of such damage.
17. Mahakhanij computer system has been implemented to control and monitor mining and transportation of secondary minerals. In order to prevent incidents of illegal minor mineral mining and transportation, it is necessary to install GPS device for minor mineral transportation vehicles.

Note:- 1. If it is found that the above conditions have been violated, the Permit will be canceled and the mineral goods lying there will be collected by the government.

2. If the vehicle is parked without a number plate, the Permit will be cancelled and action will be taken as per rules.

Sr. No.	Book number	Serial Number From	Serial Number up to	Receipt	Quantity Mineral
1	TD189	9451	9500	50	(Total Receipts 100, Receipt Book 5 Brass) In total of 500 brass, Total 500 brass,
2	TD190	9551	9600	50	
3					



Sd/-

(Sanjay Shinde)

Upper Tehsildar Dhule City

Copy to- Ravindra S. Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd.

Market Yard Plot No. 492 Sahakar Nagar Panvel

Copy to- Talathi Morane, P. L.

2/- In case of violation of the terms & conditions as per the said permit order, immediate action should be taken against the concerned and a report should be submitted. Also, after the expiry of the deadline, the concerned applicants should submit a report on how much excavation they have done.



CHALLAN
MTR Form Number-6

GRN MH005288122202223E	BARCODE	Date 21/07/2022-10:25:40	Form ID
Department Revenue Department		Payer Details	
Type of Payment Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area		TAX ID / TAN (If Any) 13031	
		PAN No.(If Applicable) AACCJ2959L	
Office Name TAHSILDAR DHULE		Full Name	J M MAHATRE INFRA PTIVATE LIMITED
Location DHULE			
Year 2022-2023 One Time		Flat/Block No.	SAHKAR NAGAR PANVEL
Account Head Details		Amount In Rs.	Premises/Building
0853013901 Fees and Royalties		330600.00	Road/Street
		Area/Locality	Dhule
		Town/City/District	
		PIN	
		Remarks (If Any)	
		DN:40574, Fagne te Kundane Mojue Morane F. Gut No, 62/1 Nakane	
		Talav 500 Br	
		Amount In	Three Lakh Thirty Thousand Six Hundred Rupees Only
Total		3,30,600.00	Words
Payment Details BANK OF BARODA		FOR USE IN RECEIVING BANK	
Cheque-DD Details		Bank CIN	Ref. No. 02003942022072100228 1295393961
Cheque/DD No.		Bank Date	RBI Date 21/07/2022-10:26:47 Not Verified with RBI
Name of Bank		Bank-Branch	BANK OF BARODA
Name of Branch		Scroll No. , Date	Not Verified with Scroll

Department ID : 79562

Mobile No. : 9730005555



Payment Successful`

Your Payment has been processed! Details of transactions are included below

Transaction Date :	21/07/2022 10:30:21	Demand No. :	DN/40574/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111576351875
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1312341626
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mmrprojectsdhule@gmail.com		

अपर तहसिल कार्यालय, धुळे शहर
जुने जिल्हाधिकारी कार्यालय, प्रशासकीय संकुल धुळे शहर
(गौणखनिज शाखा)

दुरध्वनीक्रमांक 02562-235410

क्रमांक/ गौण/परमिट/कावि/2022

इ-मेल :- tahdhulecity@gmail.com

दिनांक :- 02 / 08 / 2022

- वाचले 1 अर्जदार :- 1. जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांचा दिनांक 27/07/2022 रोजीचा अर्ज
2. महाराष्ट्र शासन राजपत्र असाधारण भाग चार बदिनांक 4जून 2021 रोजीची अधिसूचना
 3. मुंबई गौणखनिज उत्खनन अधिनियम 1957 मधील तरतुदी
 4. महाप्रबंधक (तक) तथा परियोजना निर्देशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, धुळे यांचेकडील पत्र क्र. NHAI/PIU-Dhule/NH6/Royalty/2020-21/135, दि. 15/01/2021.
 5. मृद व जलसंधारण विभागाकडील शासन निर्णय क्र. 2016/प्र.क्र./227/जल-1 दि. 29.11.2017
 6. दिनांक 01/08 /2022 रोजीचे 00853 या लेखाशिर्षखाली ग्रास चनलावद्वारे भरणा केलेबाबत चलन

परमीट

उपरोक्त विषयानुसार सविनय सादर करणेत येते की, जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पनवेल वतीने रविंद्र एस अहीराव यांनी मौजे मोराणे ता.जि.धुळे शिवारातील गट नं 62/1 (नकाणे तलाव) येथुन 500 ब्रास इतके गौणखनिज (मुरुम) मिळणे कामी दिनांक 27/07/2022 रोजी इकडील कार्यालयास विनंती अर्ज प्राप्त झाला आहे.

प्रस्तुत कामी जे.एम.म्हात्रे इन्फ्रा प्रा.लि.मार्केट यांना राष्ट्रीय महामार्ग क्रं 06 फागणे ते कुंडाणे या कामसाठी भराव करणेकामी 500 ब्रास मुरुम या गौणखनिजाची आवश्यकता असल्याने मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांच्या मालकीचे मौजे मोराणे प्र.ल ता.जि.धुळे शिवारातील गट 62/1 (नकाणे तलाव) येथुन 500 ब्रास माती, मुरुम वाहतुक करुण भराव करणेकामी मा.कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांनी अटी शर्तीच्या अधिन राहुन रस्ता सुधारणा कामांना आवश्यक असलेले माती मुरुम खोदकाम करण्यास परवानगी (नाहरकत दाखला) दिला आहे, सादर उत्खननामुळे अस्तित्वातील तलावाच खोलीकरण होवुन मोठया प्रमाणात पाणीसाठयात वाढ होणार आहे.

मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.2016/प्र.क्र./227/जल-1 दि.29.11.2017 मधील तरतुदीनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI) राष्ट्रीय महामार्ग पायाभूत सुविधा विकास महामंडळ (NHIDCL) सार्वजनिक बांधकाम विभाग यांच्या सामजस्य करारामध्ये प्रामुख्याने नवीन शेत तळे खोदणे किंवा अस्तित्वातील शेततळातील गाढ काढणे, नाला खोलीकरण / रुंदीकरण करणे, नाल्यातील / साठवण तलाव / पाझर तलावातील गाढ काढणे इत्यादी जलसंधारणाच्या कामाकरीता गौणखनिज देण्याची तरतुद आहे.

उक्त नमुद गटातुन निघणारा माती, मुरुम जे.एम.म्हात्रे (इन्फ्रा प्रा.लि) हे नॅशनल हायवे क्रं 06 फागणे ते कुंडाणे कामी वापर करणार आहेत. तसेच जे.एम.म्हात्रे इन्फ्रा प्रा.लि तरी 500 ब्रास मुरुम वाहतुकीसाठी शासन नियमानुसार येणारी फी ग्रास चलनाव्दारे इकडील कार्यालयास ग्रास चलनाव्दारे कोषागारा मध्ये दिनांक 01/08 /2022 रोजी जमा करण्यात आली आहे. तसेच गौणखनिज वाहतुक करण्यासाठी खालील वाहनाद्वारे वाहतूक करणार आहेत. 1) डंपर क्रमांक 1) GJ-16-AV-0675 डंपर क्रमांक 2) GJ-16-AV-0641 डंपर क्रमांक 3) GJ-16-AV-804 4) डंपर क्रमांक GJ-16-AV-0561 5) GJ-16-AV-0551 6) डंपर क्रमांक MH-18-BG-1157 7) डंपर क्रमांक GJ-16-AV-0846 8) डंपर क्रमांक GJ-16-AV-0836 9) डंपर क्रमांक GJ-16-AV-545 10) डंपर क्रमांक GJ-16-AV-0944 या वाहनाव्दारे वाहतूक करणार आहेत.

मुंबई गौणखनिज अधिनियम 1957 व महाराष्ट्र जमीन महसुल अधिनियम-1966 चे तरतुदी नुसार, रॉयल्टी फी मुरुम एक ब्रासला रु 600/- प्रमाणे एकुण 500 ब्रासची रॉयल्टी फी पोटी 3,00,000/- सरफेसची 10 % रक्कम 30,000/- अर्ज फी 500/- जागा भाडे -100 अंशी एकुण रु 3,30,600/- (अक्षरी रक्कम तीन लाख तीस हजार सहाशे रुपये मात्र) ग्रास चलनाव्दारे दिनांक 01/08/2022 रोजी भरणा केला आहे. तसेच स्वतंत्र चलनाव्दारे जिल्हा खनिज प्रतिष्ठान धुळे ICIC Account no-646301002508 गौणखनिज समित्वधानाच्या 10 टक्के रु.30,000/- मात्र (अक्षरी तीस हजार रुपये) एवढी रक्कम अर्जदार यांचेकडून दिनांक 01/08 /2022 रोजी वसुल अर्जदार यांचेकडून करण्यात आली असुन इकडील कार्यालयात पावती सादर केली आहे. तसेच SHAURYA TECHNOSOFT PVT LTD यांचे महाराष्ट्र बँक खाते क्रमांक 60318579557 या, खातेक्रमांक चलन पावती पुस्तक फी रक्कम रु 8260/- एवढी रक्कम अर्जदार यांचेकडून दिनांक 01/08/2022 असुन इकडील कार्यालयात पावती सादर केली आहे.

त्याअर्थी विनिर्दीष्ट केलेल्या नियमानुसार मला दिलेल्या अधिकारावरुन 500 ब्रास मुरुम काढण्यास मुंबई गौणखनिज अधिनियम 1957 व महाराष्ट्र अधिनियम -1966 चे तरतुदीनुसार व मृद व जलसंधारण विभागाकडील शासन निर्णय क्र.2016/प्र.क्र./227/जल-1 दि.29.11.2017 अन्वये खालील नमुद केलेल्या अटी व व शर्तीच्या अधीन राहुन परवानगी देण्यात येत आहे.

अटी शर्ती

1. परवाना सकाळी 7.00 ते सांयकाळी 6.00 वाजे पावेतो अमलात राहिल.
2. परवाना धारकांनी त्रयस्थांशी याबाबत व्यवहार केल्यास परस्पर भिटवावा यांची जबाबदारी शासनावर राहणार नाही तसेच परवाना हस्तांतरण करता येणार नाही याची नोंद घ्यावी.

- सांगितल्यास बुजुन देणे क्रमप्राप्त राहिल .
4. भूपृष्ठ भागापासुन 20 फुट खोलीपेक्षा जास्त खोलीवर उत्खनन करण्यात येवु नये.
 5. उत्खनन केलेल्या मालाचा हिशोब ठेवावा व मुदत पुर्ण झालेवर सादर करावा
 6. वाहन सोबत परवाना किंवा जावक पावती दयावी .जावक पावती वाहनासोबत न दिल्यास विना जावकपावतीचे वाहन आढळल्यास वाहन मालकाविरुद्ध दंडात्मक कारवाई केली जाईल.
 7. कोणत्याही शर्तीचे उल्लंघन केल्यास परवाना रद्द करण्यास पात्र होईल.परवाना व्यतिरिक्त गौणखनिज काढल्यास सादरचे गौणखनिज सरकार जमा केला जाईल व दंडात्मक कारवाई केली जाईल.
 8. शासनाने संचालक भुविज्ञान खनिकर्म अगर सक्षम अधिकारी यांनी प्राधिकृत केलेल्या अधिका-यांस परवानाच्या जागेवर प्रवेश करुन हिशोब व इतर कागदपत्रांचे निरीक्षण करता येईल.
 9. रात्रीच्या वेळी वाहतुक करण्यात येवु नये.तसे निदर्शनास आल्यास परवाना रद्द करण्यात येईल.
 10. सादर परमीट मुदत दि. 03/08/2022 ते 13/08/2022 (10 दिवस) पर्यंत वैध राहिल.मुदतीत गौणखनिज न काढल्यास परवान्यांची मुदत कुठल्याही सबबीवर वाढवुन दिली जाणार नाही.
 11. सादर परवान्याची झेरॉक्स प्रत वापरु नये वापरल्यास सादर परवाना अनाधिकृत मानुन नियमानुसार कार्यवाही करण्यात येईल.यांची नोंद घ्यावी.
 12. म.जिल्हा जलसंधारण अधिकारी जि.प.(ल.पा) धुळे यांचेकडील नाहरकत दाखला सादर करणे बंधन कारक राहिल.
 13. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे खनिजाचे सक्षम अधिका-याकडून योग्य ती मंजूरी मिळाल्या शिवाय उत्खनन करता येणार नाही किंवा जे काढून नेता येणार नाही .
 14. ज्यासाठी परवाना देण्यात आला असेल,त्या व्यतिरिक्त कोणत्याही गौण खनिज किंवा मुख्य खनिज काम करतांना आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिका-याला कळविणेत यावे
 15. परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज ,वाहतुक केलेल्या गौणखनिजाचे प्रमाण प्रमाणके,विक्री कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रजोजनासाठी आकारणी योग्य असलेले स्वाभित्त्व व इतर आकार यांचे संपुर्ण अचुक लेखे ठेवील
 16. गौणखनिज उत्खनन व वाहतुक करतांना अपघात झाल्यास नुकसाने दायित्व ठेकेदारवर राहिल.न्यायालयीन प्रकरण उदभल्यास न्यायालयाचा निर्णय ठेकेदारवर बंधनकारक राहिल.तसेच सादर कामासाठी घेतलेल्या जमिनीचे कोणत्याही प्रकारचे नुकसान झाल्यास ,त्याची भरपाई करण्याची जबाबदारी ठेकेदाराची राहिल.
 17. गौणखनिजाच्या उत्खनन व वाहतुकीवर सहनियंत्रण व देखरेख करण्यासाठी महाखनिज (Mahakhniji) ही संगणक प्रणाली लागु करण्यात आलेली आहे. अवैध गौणखनिज उत्खनन व वाहतुकीच्या घटनांना प्रतिबंध व्हावा यासाठी गौणखनिज वाहतुक करणा-या वाहनांसाठी GPS Device बसविणे असणे आवश्यक आहे.
- टिप:- 1. वरील नमुद अटीशर्तीचा भंग केल्याचे दिसुन आल्यास ,परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकार जमा करण्यात येईल.
2. वाहन विना क्रमांकाचे आढल्यास परवाना रद्द केला जाईल व सादरची अनाधिकृत मानुन नियमानुसार कारवाई करण्यात येईल.

अ.क्र	पुस्तक क्रमांक	अनुक्रमांक पासुन	अनुक्रमांक पर्यंत	पावती	खनिजाचे प्रमाण
1	TU151	7501	7550	50	(एकुण पावत्या 150 दोन पावती पुस्तक 4 ब्रास व एक पावती पुस्तक -2ब्रास) एकुण 500 ब्रास, एकुण 500 ब्रास
2	TU152	7551	7600	50	
3	TU191	9501	9550	50	



(संजय शिंदे)
अपर तहसिलदार धुळे शहर

प्रत: जे.एम.म्हात्रे इन्फा प्रा.लि.मार्केट यार्ड प्लॉट नं 492 सहकार नगर पुनवेळ वतीने रविद्र एस अहीराव
प्रत:-तलाठी मोराणे, प्र.ल.

2/- उक्त परमीट आदेशातील शर्तीचे उल्लंघन झाल्यास संबंधितांविरुद्ध तात्काळ कार्यवाही करुन अहवाल सादर करावा.
तसेच मुदत पुर्ण झालेनंतर संबंधित अर्जदार यांनी किती उत्खनन केले याचा अहवाल सादर करावा.

TRANSLATED COPY OF ANNEXURE R-5-16

Upper Tehsil Office, Dhule City

Old Collector's Office, Administrative Complex Dhule City

(Minor Minerals Branch)

Phone No. 02562-235410

Email:- tahdhulecity@gmail.com

No./Mi. Min/Permit/Off. . 933/2022

Date :- 02/08/2022**Read 1****Applicant:-**

1. Application dated 27/07/2022 filed by Ravindra S Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd. Market Yard Plot No 492 Sahakar Nagar Panvel
2. Notification dated 4 June 2021 of Maharashtra Government Gazette Extraordinary Part Four B
3. Provisions of the Mumbai Minor Minerals Mining Act, 1957
4. Letter No. NHAI/ PIU-Dhule/ NH6/ Royalty/ 2020-21/ 135 dated 15/01/2021 issued by General Manager (Technical & Project Director, National Highways Authority of India, Dhule.
5. Government Resolution No. 2016/ Pr.No. /227/Water-1 dated 29.11.2017 From the Department of Soil and Water Conservation
6. Receipt of payment made under account head by Grass Challan no.00853 dated 01/08/2022

Permit

With reference to the above mentioned subject, it is submitted that Ravindra S. Ahirao has submitted an application for getting 500 brass of minor mineral (morum) on behalf of J.M. Mhatre Infra Pvt. Ltd. Market

Yard Plot No. 492 Sahakar Nagar Panvel for work in the area of Gat No. 62/1 (Nakane Lake) in Mauje Morane Ta. Dist. Dhule. The application for the same has been received by this office dated 27/07/2022.

For this purpose, **M/s J.M. Mhatre** Infra Pvt. Ltd. Market required 500 brass of murum minor mineral for filling work of National Highway No. 06 from Phagane to Kundane from the area of Gat no. 62/ 1 (Nakanen Lake) Mauje Morane Pr. L. Ta. Dist. Dhule which is owned by Hon. Executive Engineer Dhule Irrigation Division Dhule. Hon. Executive Engineer Dhule Irrigation Department, Dhule has granted permission (No Objection Certificate) to excavate the required 500 brass of soil and murum required to be transported for filling work required for road improvement works subject to the terms & conditions. As a result, the said excavation, the existing lake will be deepened and the water storage will increase to a large extent.

According to the provisions of the Government Resolution No. 2016 / Case No. /227/Water-1 dated 29 11 2017 issued by the Department of Soil and Water Conservation,, The Memorandum of Understanding with National Highways Authority (NHAI) National Highway Infrastructure Development Corporation (NHIDCL) Public Works Department is mainly for excavation of new farm pond or removal of silt from the existing farm pond, deepening/widening of rivulet, to remove Silt, soil, Murum stone from the rivulet/ retention ponds/percolation ponds etc.

The soil and murum taken out from the said Gat will be used by **J. M. Mhatre Infra** Pvt. Ltd. for the construction work of National Highway

No. 06 from Phagane to Kundane. Similarly, M/s J. M Mhatre Infra Pvt. Ltd. have deposited the fee as per government rules in the treasury through grass challan with this office on 01/08/2022 in respect of the transportation of 500 Brass Murum. Similarly, the following vehicles will be used to transport the minor minerals. 1) Dumper number 1) GJ-16-AV-0675 Dumper number 2) GJ-16-AV-0641 Dumper number 3) GJ-16-AV-804 4) Dumper number GJ-16-AV-0561 5) GJ- 16-AV 0551 6) Dumper number MH-18-BG-1157 7) Dumper number GJ-16-AV-0846 8) Dumper number GJ-16-AV-0836 9) Dumper number GJ-16-AV-545 10) Dumper number GJ-16-AV-0944. The transportation will be done by this vehicle.

As per provisions of the Mumbai Minor Minerals Act, 1957 and Maharashtra Land Revenue Act-1966, Royalty Fee for the Murum is Rs.600/- per Brass in the Total Royalty Fee for 500 Brass is Rs. 3,00,000/- and the 10% of Surface is Rs, 30,000/- and the Application Fee is 500/- as well as the Rent of the Space is – 100/-In total amount of Rs.3,30,600/- (amount in words is Rupees Three Lakh Thirty Thousand Six Hundred only) has been paid through Grass Challan on Dt. 01/08/2022. Also, an amount of Rs.30,000/- (amount in words is Rupees Thirty Thousand) i.e.10 percent of the Royalty fee of minor mineral has been deposited to District Mineral Foundation Dhule from ICIC Account No. 646301002508 and was collected through independent Challan from the applicant on 01/08/2022 and the receipt has been submitted in this office. The applicant has also submitted the Account Number Challan Receipt Book Fee for an Amount of Rs.8260/- dated 01/08/2022 to this office through the

Maharashtra Bank Account No. 60318579557 of SHAURYA
TECHNOSOFT PVT LTD

According to the rules specified & the authority given to me for excavation of 500 brass murum in accordance with the provisions of the Mumbai Minor Minerals Act, 1957 and the Maharashtra Act, 1966 and the conditions mentioned below under the Government Decision No. 2016/ Case No./ 227/ Water-1 dated 29.11.2017 of the Department of Soil and Water Conservation, the Permission is being granted subject to following Terms & Conditions.

Terms & Conditions

1. The Permit will be valid from 7.00 am to 6.00 pm.
2. It should be noted that if the Permit holders deal with third parties in this regard, the government will not be responsible for mutual settlement and also the Permit cannot be transferred.
4. Excavation should not be done to a depth of more than 20 feet from the ground surface.
5. An account of the excavated material should be kept and submitted on completion of the period
6. Permit or outgoing receipt should be provided along with the vehicle. If the outward receipt is not provided with the vehicle, penal action will be taken against the vehicle owner if the vehicle is found without the outward receipt.

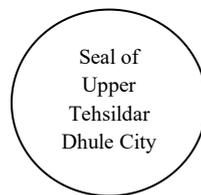
7. Violation of any condition shall be liable to cancellation of Permit. If the minor minerals are extracted without permission, the said minor minerals will be deposited with the government and penal action will be taken.
8. Officials authorized by the Government, Director of Minerals or officers Authorized by competent Officers may enter the premises of the Permit and inspect the accounts and other documents.
9. Transportation should not be done at night. If it is found that it is done, , the Permit will be cancelled.
10. The said permit will remain valid from 03/08/2022 to 13/08/2022 (10 days). If the minor mineral is not extracted within the period, the Permit period will not be extended for any reason.
11. It should be noted that the xerox copy of the said Permit should not be used, if it is used, the said Permit will be treated as unauthorized and action will be taken as per rules.
12. Submission of No Objection Certificate from the District Water Conservation Officer, Z. P. (L P) Dhule will be mandatory.
13. Except the mineral for which the Permit is granted, no mineral shall be mined or removed without proper approval from the competent mineral authority.
14. Any minor mineral or main mineral found working other than that for which a Permit has been granted should be reported to the competent authority within one week.

15. The Permit Holder shall maintain full and accurate accounts of the minor minerals mined from the Permit area, quantities of minor minerals transported, register of labor employed for sales work and record book of wages paid to them, project charges and other amounts chargeable for this purpose.
16. In case any accident takes place while transporting the Minor mineral excavated, the liability for damages will remain with the contractor. If any court case arises, the court's decision will be binding on the contractor. Also, in case of any kind of damage is done to the land taken for the said work, the \the contractor will be liable for pay compensation of such damage.
17. Mahakhanij computer system has been implemented to control and monitor mining and transportation of secondary minerals. In order to prevent incidents of illegal minor mineral mining and transportation, it is necessary to install GPS device for minor mineral transportation vehicles.

Note:- 1. If it is found that the above conditions have been violated, the Permit will be canceled and the mineral goods lying there will be collected by the government.

2. If the vehicle is parked without a number plate, the Permit will be cancelled and action will be taken as per rules.

Sr. No.	Book number	Serial Number From	Serial Number up to	Receipt	Quantity Mineral
1	TU151	7501	7550	50	(Total Receipts 150, Two Receipt Book 4 Brass and One Receipt Book – 2 Brass) In total of 500 brass, Total 500 brass,
2	TU152	7551	7600	50	
3	TU191	9501	9550	50	



Sd/-

(Sanjay Shinde)

Upper Tehsildar Dhule City

Copy to- Ravindra S. Ahirao on behalf of J.M. Mhatre Infra Pvt. Ltd.

Market Yard Plot No. 492 Sahakar Nagar Panvel

Copy to- Talathi Morane, P. L.

2/- In case of violation of the terms & conditions as per the said permit order, immediate action should be taken against the concerned and a report should be submitted. Also, after the expiry of the deadline, the concerned applicants should submit a report on how much excavation they have done.



CHALLAN
MTR Form Number-6



GRN MH005831869202223E	BARCODE 	Date 01/08/2022-10:39:14	Form ID
Department Revenue Department		Payer Details	
Type of Payment Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area		TAX ID / TAN (If Any) 13031	
		PAN No.(If Applicable) AACCJ2959L	
Office Name TAHSILDAR DHULE		Full Name J M MAHATRE INFRA PTIVATE LIMITED	
Location DHULE			
Year 2022-2023 One Time		Flat/Block No. SAHKAR NAGAR PANVEL	
Account Head Details	Amount In Rs.	Premises/Building	
0853013901 Fees and Royalties	330600.00	Road/Street	
		Area/Locality Dhule	
		Town/City/District	
		PIN	
		Remarks (If Any)	
		DN:42266, Mouje Morane Gut No 62/1 Nakane Talav 500 Brass Murum	
		Royalty	
		Amount In Three Lakh Thirty Thousand Six Hunded Rupees Only	
Total	3,30,600.00	Words	
Payment Details BANK OF BARODA		FOR USE IN RECEIVING BANK	
Cheque-DD Details		Bank CIN	Ref. No. 02003942022080100202 1296754596
Cheque/DD No.		Bank Date	RBI Date 01/08/2022-10:47:19 Not Verified with RBI
Name of Bank		Bank-Branch	BANK OF BARODA
Name of Branch		Scroll No. , Date	Not Verified with Scroll

Department ID : 80452

Mobile No. : 9730005555

अपर तहसिल कार्यालय, धुळे
प्रशासकीय संकुल, जुने जिल्हाधिकारी कार्यालय धुळे

इ-मेल :- tahdhulecity@gmail.com

(गौणखनिज शाखा)

दुरध्वनी क्रमांक ०२५६२-२३५४९०

क्र.मांक /गौणखनिज/कावि/ /२०२१

फॅक्स क्र.०२५६२-२३५९४०

दिनांक :- /०८/२०२१

प्रति,

म.अपर जिल्हाधिकारी सो, धुळे
(जिल्हा खनिकर्म शाखा)

विषय:- मौजे फागणे ते महाराष्ट्र गुजरातबॉर्डर (NH-६) च्या चौपदरी रस्त्याच्या कामासाठी जलसंधारणाच्या उपचारांची सांगड घालून आवश्यक असलेले गाळ/माती या गौणखनिजाच्या उत्खनन वाहतुकीचा तात्पुरता परवाना मंजूर करणेबाबत.
संदर्भ :-आपले कडील पत्र क्रमांक गौ.ख/कावि/३६/२०२१ दिनांक ४/६/२०२१ रोजी पत्र

उपरोक्त संदर्भिय विषयान्वये विषयान्वये सादर करण्यात येते की, मौजे फागणे ते महाराष्ट्र गुजरात बॉर्डर (NH-६) च्या चौपदरी रस्त्याच्या काम श्री.जे.एम.म्हात्रे इन्फ्रा प्रा.लि यांना काम मंजूर झालेले आहे. त्यानुसार महामार्ग क्रं (NH-६) लगत असलेले धुळे तालुक्यातील मौजे नकाणे तलावातुन एकुण ४०,००० (चाळीस हजार ब्रास) मुरुम/माती रस्त्यांच्याकामासाठी कंपनी वापणार असुन सदर गौणखनिजाच्या उत्खनन वाहतुकीचा तात्पुरता परवाना मिळणे कामी संदर्भिय पत्रान्वये विनंती अर्ज सादर केला आहे.

उक्त नमुद अर्जाची मंडळ अधिकारी धुळे ग्रामीण यांच्या चौकशी करण्यात आली असुन त्यांनी खालील प्रमाणे चौकशी अहवाल सादर केला आहे.

मौजे चितोड शिवारातील सरकारी तलाव गट नं ३० पैकी यात असलेल्या पाझर (नकाणे तलाव) जागेतुन मोठया प्रमाणात गाळ/ माती/ मुरुम उपलब्ध असल्याने सदर जागेतुन ४०,००० (अक्षरी चाळीस हजार ब्रास) मुरुम काढण्यासाठी वाहतुक करण्यासाठी विनंती अर्ज केला आहे.म.कार्यकारी अभियंता,पाटबंधारे विभाग धुळे यांनी सरकारी गट ३७ पैकी यात असलेल्या नकाणे तलाव पाझर तलावातुन १०,०००/- ब्रास माती/मुरुम/या गौणखनिजाचा तात्पुरता परवाना देणेकामी ना-हरकत दिलेली आहे.महाराष्ट्र शासन मृद संधारण विभाग शासन निर्णय क्रमांक/संकीर्ण-२०१६/प्र.क्रं २२७/जल-१ मंत्रालय मुंबई अदि २९/११/२०१७ अन्वये केंद्रशासनाच्या रस्ते वाहतुक व माहमार्ग /मंत्रालयामार्फत राबविण्यात येत असलेल्या महामार्ग विकास कार्यक्रमासाठी आवश्यक असलेली माती/मुरुम/दगड या करीता जलसंधारणाच्या उपचारांची सांगड घालण्याबाबत अधिसुचना काढण्यात आलेली आहे. त्यानुसार चितोड शिवारातील सरकारी गट नं ३७ पैकीयात असलेल्या नकाणे पाझर तलावातुन ४०,००० ब्रास माती/मुरुम उत्खनन वाहतुकीस तात्पुरता परवाना मंजूर करणेबाबत जबाब्वये विनंती केलेली आहे.

उक्त नमुद जागेचा पंचनामा केला असता सरकारी गट ३७ पैकी यात असलेल्या पांझर तलावात सदयस्थितीत पाणीसाठा कमी झालेला आहे पाणी कमी झालेल्या किना-यालगत मोठया प्रमाणात अंदमासे ४०,०००ते ५०,००० ब्रास गाळ /माती/मुरुम उपलब्ध असल्याने दिसुन ये आहे.सदर गौणखनिजाची उत्खनन/ वाहतुक केल्यास तलावातील जलसाठा मोठया प्रमाणात वाढ होणार आहे.

उक्त नमुद गट हा सरकारी गट असुन गट नं ३७ पैकी यात पाझर तलाव असल्याने अर्जदारयाच्या विनंती नुसार उत्खनन व वाहतुकी करणे कामी मागणीनुसार महाराष्ट्र शासन मृद संधारण विभाग शासन निर्णय क्रमांक/संकीर्ण-२०१६/प्र.क्रं २२७/जल-१ मंत्रालय मुंबई अदि २९/११/२०१७ अन्वये केंद्र शासनाच्या रस्ते वाहतुक व महामार्गविकास कार्यक्रमासाठी आवश्यक असलेली माती/मुरुम/दगड या करीता जलसंधारणाच्या उपचारांची सांगड घालण्याकामी अर्जदार परवाना देणे कामी आपल्यास्तरावरुन निमयमानुसार कार्यवाहीसुतव सविनय सादर .. सोबत जमिनीचा ७/१२ उतारा,जबाब,पंचनामा इ.कागदपत्रे सादर केलेलीआहेत.

(सजय शिंदे)

अपर तहसिलदार, धुळे शहर

TRANSLATED COPY OF ANNEXURE R-6

Upper Tehsil Office, Dhule
Administrative Complex, Old Collector's Office Dhule
E-mail:- tahdhulecity@gmail.com
(Minor Mineral Branch)

Telephone No. 02562-235410

Fax No. 02562-235140

No. / Minor Mineral / ED/ /2021

Date:- /08/2021

To,

Hon'ble Upper District Collector Sir, Dhule
(District Mining Branch)

Subject :- Regarding grant of temporary Permit for mining transportation of minor minerals, silt/soil required for work of four lane road from Mauje Phagane to Maharashtra Gujarat Border (NH-6) along with water conservation treatment.

Reference :- Letter from you Letter No. M.M/ ED/36/2021 dated 4/6/2021.

With reference to the above, it is submitted that Shri. J. M. Mhatre Infra Pvt. Ltd. has been sanctioned the work of four-lane road from Mauje Phagane to Maharashtra Gujarat Border (NH-6). Accordingly, as the company will use a total of 40,000 (forty thousand brass) murum /soil from Mauje Nakane lake in Dhule Taluka adjacent to Highway No. (NH-6), a request application has been submitted through the reference letter to obtain a temporary Permit for mining and transport of the said minor mineral.

The said application has been investigated by the Circle Officer Dhule Rural and they have submitted the following inquiry report.

As a large amount of silt/soil/ murum is available from the percolation (Nakane Lake) area of Government Lake out of Gat No. 30 Mauje Chitod Village, a request has been made to remove and transport 40,000 (in Words Forty Thousand Brass) of murum from the said place. Hon. Executive Engineer, Irrigation Department, Dhule, has given a No-Objection for granting a temporary Permit for 10,000/- brass soil/murum/minor mineral from Nakane Percolation Lake out of Government Gat 37. Under the Government of Maharashtra Soil Conservation Department Government Decision No. / Miscellaneous - 2016 / Case No. 227 / Water - 1 Ministry Mumbai dated 29/11/2017, a notification has been issued regarding combining of water conservation treatment for soil/murum/stone required for highway development program being implemented by the Ministry of Road Transport and Highways/Ministry of the Central Government. Accordingly, a request has been made to grant a temporary Permit for the transportation of 40,000 bras of soil / murum from Nakane Percolation Lake in Chitod Village out of Government Gat No. 37.

When the panchnama of the above said area was done, the water storage in the Percolation lake out of Government Gat 37 has decreased at present. Along the receding water level, large quantities of approximately 40,000 to 50,000 brass silt/mud/murum are seen available. If the said minor mineral is mined/transported, the water storage in the lake will increase to a large extent.

As the above mentioned Gat is a Government Gat and out of Gat No. 37 contains Percolation Lake, as per the request of the applicant, under

Government Decision No. / Miscellaneous - 2016 / Project No. 227 / Water - 1 Ministry Mumbai dated 29/11/2017, of Government of Maharashtra Soil Conservation Department, as per requisition, excavation and transportation work with combination of water conservation treatment for soil / murum / stone required for road transport and highway development program of Central Government, application is humbly submitted to civil authorities at their respective levels as per the rules for issuing the Permit. Along with it a 7/12 extract of land, statement, Panchnama etc. Documents are submitted.

Sd/-

03/08/2021

(Sanjay Shinde)

Additional Tehsildar, Dhule City